

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL (NGT)**

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 295 OF 2023

IN RE:

IN THE MATTER OF:

Dimpal Kumar

...Applicant

Versus

State of Punjab & Others

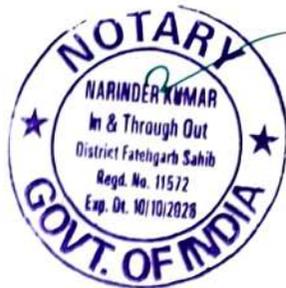
.....Respondents

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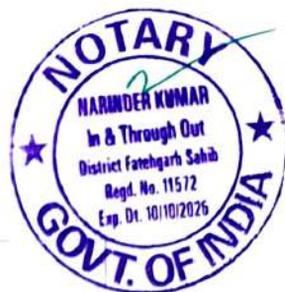
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REPRESENTATIVE CAPACITY

NEW DELHI
DATED- 13/01/25

THROUGH

PRASHANT MANCHANDA

Advocate

P-4A, Jangpura Extension,
New Delhi-110014

Prashantmanchanda.05@gmail.com
9971879203

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Ferozpur Sahib

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BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL (NGT)

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 295 Of 2023

IN RE:

IN THE MATTER OF:

Dimpal Kumar ...Applicant

Versus

State of Punjab & OthersRespondents

**Reply Affidavit (Response) on Behalf of
Respondent No. 5 (Municipal Council, Mandi
Gobind Garh)**

I, Sangeet Kumar, aged about 52 years having
aadhar card no. 288197769395 Mobile no.
9646060901 serving as Executive Officer, Municipal
Council, Mandi Gobindgarh, the Deponent, do hereby
solemnly affirm and state on oath as hereinunder:-

1. That, the Deponent named above presently
posted as the Executive Officer in the Municipal
Council, Mandi Gobindgarh (District Fatehgarh
Sahib, Punjab) has been continually working on
the said post since last 13 years and based on
the administrative decision making and exercise
of vested discretionary power by the Answering

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Respondent No. 5 the Deponent has been the designated Authorized Signatory on several occasions in the past on behalf of the Answering Respondent. Hence, the Deponent is authorized to sign and swear this Reply Affidavit on behalf of the Answering Respondent.

2. That, the Deponent humbly submits, that the Deponent has gone through the entire contents of the present Original Application (OA) under reference (being adjudicated upon by the Hon'ble Tribunal) and at the outset denies each and every statement and averment except those which display and record a specific admittance on part of the Answering Respondent (MC. Mandi Gobind Garh).

Additionally the Deponent also respectfully submits that, no averment or contention in the OA under reference should be construed as having been admitted either in part or in whole simply just because there has been no specific denial communicated / put on record by the Answering Respondent.

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3. That, the Deponent respectfully submits that before giving an apt and suitable response to the contents of the present OA under reference, it would be expedient in the interest of justice, equity and fair play to place before Hon'ble Tribunal certain key relevant facts that would help in effectively delineating the factual matrix of the case parameters of the present OA under reference.
4. That, the Deponent respectfully submits that the abovementioned Answering Respondent (Municipal Council, Mandi Gobind Garh, District Fatehgarh Sahib) has been arrayed as the Respondent No. 5, as a result of an impleadment order passed by the Hon'ble Tribunal on 23/07/2024.
- A copy of the aforesaid order dated 23/07/2024 is being annexed as **Annexure R 5/1** to this Response.
5. That, the Deponent humbly submits that the envisaged creation, functional role and duty

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discharge responsibilities of the Answering Respondent claim descent from the legislative provisions contained in The Punjab Municipal Act 1911 (as amended from time to time and hereinafter referred to as the PMA 1911) in conjunction with the Govt Mandate on Policy Measures communicated by the Govt of State of Punjab from time to time.

A copy of the aforementioned PMA 1911 is being annexed as **Annexure R 5/2** to this Response.

6. That, the Deponent humbly submits that in accordance with the mandate vested in the authority of the Answering Respondent vide the PMA 1911 (as amended from time to time) and the other associated provisions, like all other local bodies (units of self-governance) the Answering Respondent (MC, Mandi Gobind Garh) with its population around 100,000 as per the Census 2011 document (projected population count as in 2025 expected to be around 130,000) and having 29 wards, qualifies

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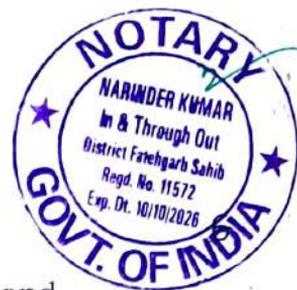


as a 'Municipal Council' and has its functional roles in the following broad categories:-

- i. Water supply
- ii. Roads (Excluding major district roads & National Highway)
- iii. Street lighting
- iv. Drainage
- v. Fire brigade
- vi. Market places
- vii. Sewage treatment
- viii. Public amenities
- ix. Social welfare
- x. Infrastructure development
- xi. Urban planning
- xii. Records of births and deaths
- xiii. Sports and recreational facilities
- xiv. Sanitation
- xv. Solid waste management
- xvi. Maintaining gardens, parks and playgrounds

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xvii. issuance of trade certificate, birth and death certificate, building permit, occupancy certificate, etc.

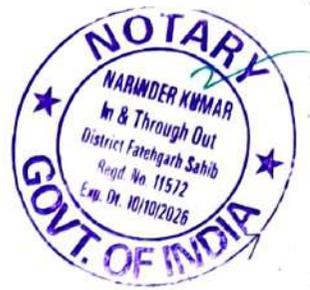
A copy of the aforementioned Census 2011 document is being annexed as **Annexure R 5/3** to this Response.

7. That, the Deponent is desirous of submitting, that to the best of knowledge, ability and understanding of the Deponent, the following are the main legislations/statutes as mentioned in the Schedule I of the NGT Act 2010, in accordance with which any dispute may be raised, and for the sake of brevity and clarity, the same are being enumerated below for ready reckoning:-

- i. The Water (Prevention and Control of Pollution) Act, 1974;
- ii. The Water (Prevention and Control of Pollution) Cess Act, 1977;
- iii. The Forest (Conservation) Act, 1980;
- iv. The Air (Prevention and Control of Pollution) Act, 1981;

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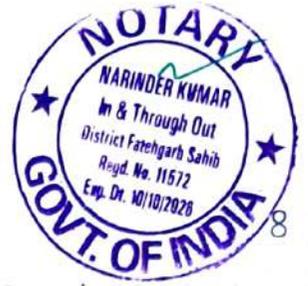
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- v. The Environment (Protection) Act, 1986;
- vi. The Public Liability Insurance Act, 1991;
- vii. The Biological Diversity Act, 2002.
8. That, the Deponent further submits that based on a newspaper report (Titled - NCAP with multiple timelines to clean air in 102 cities to be released around August 15) published in Times of India (TOI), the Hon'ble Tribunal was pleased to take up the said matter and same was registered as OA No. 681 of 2018.
9. That, the Hon'ble Tribunal by means of the order dated 08/10/2018 had issued comprehensive directions in the matter (already on record as Annexure A 4 in the OA) based on which the Govt of Punjab had prepared an action plan titled Action plan for Clean Air for Mandi Gobindgarh (the Answering Respondent) dated 13/02/20219, which is also already on record as Annexure A 5 in the OA.
10. That, the Deponent further submits that for the implementation and execution of the Clean

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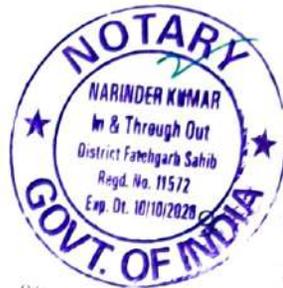
Air Program for Mandi Gobindgarh 2019 under the National Clean Air Program, 10 stakeholders were identified inclusive of MC, Mandi Gobindgarh and the District Administration (District Fatehgarh Sahib) under whose territorial and administrative jurisdiction lies the Answering Respondent.

11. That, the Deponent submits that based on the Clean Air Program 2019 for Mandi Gobindgarh, the main sources of the Air Pollution in Mandi Gobindgarh were identified as follows-

- i. Vehicular Emissions – Contributing 15 % Pollution
- ii. Road Dust – Contributing 25 % Pollution
- iii. Burning of garbage and biomass – Contributing 5 % Pollution
- iv. Industrial Emissions – Contributing 50% Pollution
- v. Mining – NIL since no mining activity occurs
- vi. Construction and Demolition Activities – Contributes 4 %

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vii. Other Sources - Contributing 1 %
Pollution

12. That, the Deponent most respectfully submits that as a law abiding citizen working in a law abiding local self govt entity (MC, Gobindgarh), the Deponent is duty bound to implement the Environment Policies and Guidelines issued by the Govts from time to time and also ensure the compliance of any initiative issued in pursuance to any directions passed by the Hon'ble Tribunal or any Court of Law.

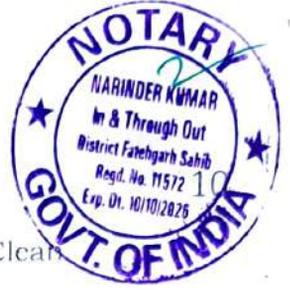
The Deponent is desirous of putting on record that in the due discharge of its duties the Answering Respondent dutifully performs among others the functional roles -

The Municipal Council (MC) Gobindgarh plays a pivotal role in executing the environmental policies of the state, ensuring compliance with the **National Clean Air Program (NCAP)** and other environmental mandates.

13. That, the Deponent further submits that the Answering Respondent has for the purpose of

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giving effect to the implementation of the Clean Air Program 2019 for Mandi Gobindgarh has undertaken key exercises aimed at reducing air pollution in accordance with the issued guidelines:-

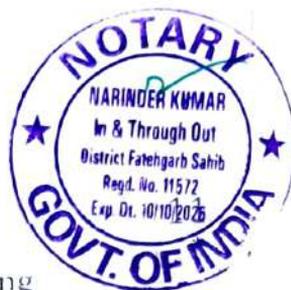
A: Mechanical Sweeping and Dust Suppression

The Answering Respondent has already deployed 1 Vehicle mounted Mechanical Road Sweeping Machine equipped with mechanically operated motor based brooms and 1 more such vehicle is under procurement. The detailed specifications of the aforesaid Mechanical Road Sweeping Machine along with its Registration certificate (in compliance of BS-VI Norms) are being annexed as **Annexure R 5/4 (colly.)** to this Response.

Additionally, the copy of the log book (For the period 2023- 2024) containing the daily trips of Mechanical Road Sweeping Machine for mechanical road sweeping maintained at the

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office of Answering Respondent is being annexed as **Annexure R 5/5 (colly.)** to this Response.

The Deponent submits that, as per the log book maintained by the Office of Answering Respondent for the purpose of keeping daily records of operation of the vehicle mounted Mechanical Road Sweeping Machine deployed, on an average about 5-6 km road length is targeted for Road Sweeping Operation on a daily basis across the different road segments and hence the vehicle mounted Mechanical Road Sweeping operations on a weekly basis cover anywhere between 35-40 km road length.

B: Anti Smog Guns (ASG)

The Anti Smog Guns/ Spray Guns/ Mist Guns/ Water Canons are known to act and reduce air pollution by binding dust and other particulate matter (PM2.5 and PM10) and carrying them down to the ground level along with water.

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The ASG makes a canopy effect and works like rain to bring down the suspended particles wafting in the atmosphere. The water spray can go up to a height of 50 feet and spew water 30-60 litres per minute.

The Answering Respondent in compliance to the directives issued by the State Govt under the Clean Air Program 2019 for Gobindgarh has already procured and deployed 2 truck mounted Anti Smog Guns for combating the menace of Air Pollution.

The copy of the Registration Certificate and details of the vehicle (in compliance of BS-VI Norms) and the log book (for the period 2023-2024) of the daily trips of the vehicle mounted ASG along with the technical specifications and supporting photographs are being annexed as **Annexure R 5/6 (colly.)** to this Response.

The Deponent submits that, as per the log book maintained by the Office of Answering Respondent for the purpose of keeping daily

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 Municipal Council
 Mandi Gobindgarh

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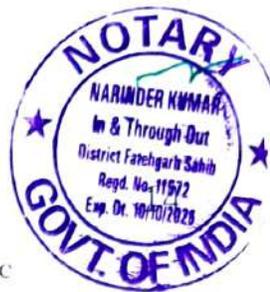
records of operation of the vehicle mounted ASG deployed, on an average about 19 km road length is targeted for ASG Operation on a daily basis across the different road segments and hence the ASG operations on a weekly basis cover anywhere between 130-150 km road length.

C: Water Sprinklers

The water sprinklers sprinkler vehicles that generally come in 2 configurations (Truck Sprinklers and Trolley Mounted Sprinklers) are known to improve the existing standards of public health and environmental quality by establishing efficient mechanism for dust suppression. As per the understanding and assessment of the Answering Respondent the main objective is to ensure clean and pollution free air, reduce dust particles in the environment and facilitate photosynthesis by spraying water over the leaves.

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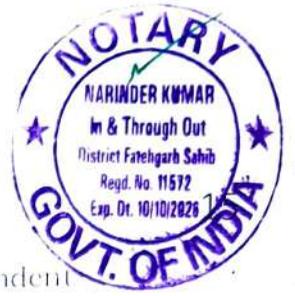
The copies of the photographs depicting the regular operation of the trolley mounted water sprinklers are being annexed as **Annexure R 5/7 (colly)** to this Response.

14. The Deponent also humbly submits that in the above 3 operations (**Water Sprinkler, Mechanical Road Sweeping & Anti-Smog Gun**) for controlling Air Pollution, the Answering Respondent has made use of the treated water from the STP (Sewage Treatment Plant) being run by Punjab Water Supply & Sewerage Board (PWSSB) the agency to which the Answering Respondent has assigned the task of running the STP. A copy of the communique depicting the arrangement between the Answering Respondent and the PWSSB is being annexed as **Annexure R 5/8 (colly.)** to this Response.

15. That, the Deponent respectfully submits that, with an objective of concerted efforts to reduce air pollution on account of the 'Infrastructure Development' activities that the Answering Respondent has to undertake in line with the

Secretary
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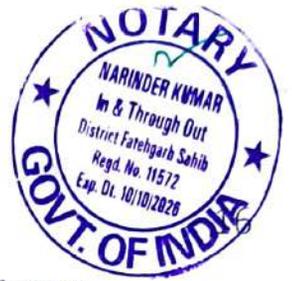
mandate vested in it, the Answering Respondent has taken the following key steps :-

- i. Redevelopment of truck parking areas to minimize dust from unorganized parking on NHAI.
- ii. Construction and upgrading of roads with concrete and interlocking pavers to prevent dust generation and thus ultimately play a stellar role in reducing air pollution on account of dust generation owing to movement of vehicular traffic on road.

The interlocking pavers which are based on 'Interlocking Concrete Block Pavement (ICBP) technology have clearly distinct advantages over conventional road paving methods, (as highlighted Dr SD Sharma, Scientist F Central Road Research Institute, New Delhi in his publication) which makes it a suitable option for applications in specified areas and few of them are being enumerated below :-

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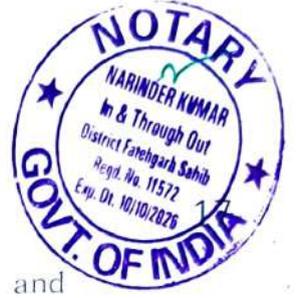
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- i. Mass production under factory conditions ensures availability of blocks having consistent quality and high dimensional accuracy.
- ii. Good quality of blocks ensures durability of pavements, when constructed to specifications.
- iii. ICBP tolerates higher deflections without structural failure and will not be affected by thermal expansion or contraction.
- iv. ICBP does not require curing, and so can be opened for traffic immediately after construction.
- v. Construction of ICBP is labor intensive and requires less sophisticated equipment.
- vi. The system provides ready access to underground utilities without damage to pavement.

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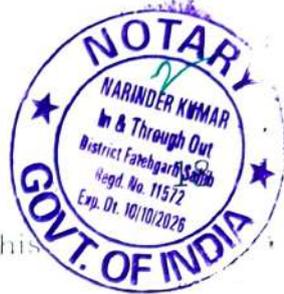
- vii. Maintenance of ICBP is easy and simple and it is not affected by fuel and oil spillage.
- viii. Use of coloured blocks facilitates permanent traffic markings.
- ix. ICBP is resistant to punching loads and horizontal shear forces caused by maneuvering of heavy vehicles
- x. Low maintenance cost and a high salvage value ensures low life cycle cost.

16. For the redevelopment of the truck parking areas to minimize dust on account of unorganized parking, the Answering Respondent has already completed the work. The copies of the site plan along with the supporting photographs are being annexed as **Annexure R 5/9 (colly.)** to this Response.

For the upgrading of roads with concrete and installing of the technically equipped interlocking pavers, the supporting photographs along with table showing area covered are being

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annexed as **Annexure R 5/10 (colly.)** to this
Response.

17. That, the Deponent further humbly submits that as an additional innovative measure to reduce Air Pollution in compliance with the Clean Air Program 2019 for Gobindgarh, Answering Respondent had conceived the construction of a Gas Based Crematorium which has the potential to significantly reduce the pollution on account of burning of traditional wood and the said crematorium has been already constructed and is scheduled to become operational with effect from 1st January 2025.

It is submitted that as per various reports available in the public domain, the gas based crematorium generally includes following components-

- i. Primary Combustion Chamber
- ii. Body Loading Trolley
- iii. Hot Duct
- iv. Secondary Combustion Chamber
- v. Venturi Wet Scrubber
- vi. Mist Eliminator
- vii. Dilution System

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- viii. Stack (30 m)
- ix. Control Panel
- x. Ash Chamber

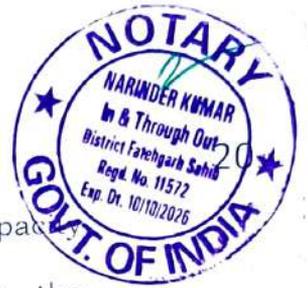
The details of the Gas Crematorium Project (work order assigned to Green Revolution Foundation, Jhajjar-Haryana vide letter dated 02/02/2024) undertaken by the Answering Respondent, along with supporting photographs is being annexed as **Annexure R 5/11 (colly.)** to this Response.

18. That, the Deponent further submits that, for the purpose and objective of reducing pollution on account of sewage and sewage wastes, the Answering Respondent has commissioned 1 STP in strategic site location at Gobindgarh. The STPs render yeoman service in the sense that

- i. Treated effluents from the STP are utilized for non-potable purposes, ensuring sustainable water use.
- ii. The said STP is supported by investment from MC MGG and is maintained by PWSSB

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iii. The said STP plant has a working capacity of 25 MLD and is equipped with the innovative SDR Technology for sewage treatment

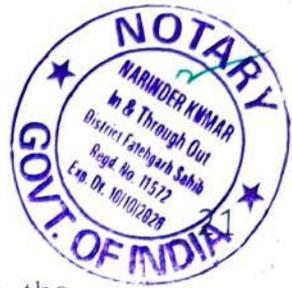
Additionally on part of the Answering Respondent the Plans are underway to upgrade and maintain sewer lines to prevent contamination and ensure proper disposal.

19. That, the Deponent further humbly submits that as part of its conscious efforts to ensure compliance compliances of the Clean Air Program 2019 for Gobindgarh to reduce Air Pollution, the Answering Respondent has also substantially demonstrated the efforts to make and popularize the switch to the cleaner Biofuels such as methane generated from Municipal Wet wastes being deployed as alternative energy source.

The Deponent submits, that according to various reports available in the public domain, the biomethanation plants use wet waste to

By
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produce biogas or bio-CNG, depending on the quality of the waste provided. The Biomethanation plants use anaerobic digestion to convert organic waste into biogas and biofertilizer. Anaerobic bacteria break down waste in the absence of oxygen to produce methane-rich biogas and nutrient-rich digestate.

In general following are feedstocks used in a biomethanation plant-

- i. Food waste from households, restaurants, hotels, etc.
- ii. Livestock manure and dairy waste

The anaerobic digestion process involves 4 stages

- a. Hydrolysis - Bacteria break down complex organic matter into simple soluble organic compounds like fatty acids.
- b. Acidogenesis - Acid-forming bacteria further convert the hydrolyzed products into organic acids, alcohols, hydrogen and carbon dioxide.

Executive Officer
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Mandi Gobindgarh

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c. Acetogenesis - Acetate-forming bacteria convert the products from acidogenesis into acetic acid, hydrogen and carbon dioxide.

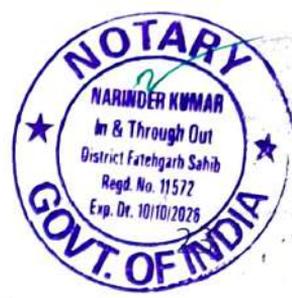
d. Methanogenesis - Methane-forming archaea use acetic acid and hydrogen to produce methane and carbon dioxide.

The installation of a biomethanation plant comes with the following benefits

- a. Produces biogas which can generate heat, electricity or bioCNG/ bioLNG for vehicles. This provides renewable energy and reduces fossil fuel use.
- b. Reduces waste volumes by up to 95% and produces nutrient-rich fertilizer for soil and plants. This supports a circular economy.
- c. Lowers greenhouse gas emissions by capturing methane, a potent GHG. The remaining digestate also produces little to no methane when applied as fertilizer.

[Signature]
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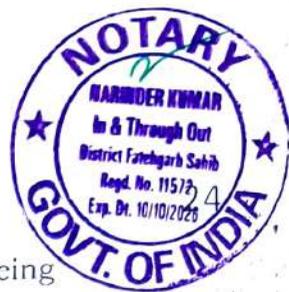
- d. Requires low investments and provides quick returns as multiple revenue streams are possible from energy, fertilizer and waste disposal.
- e. Provides rural and city waste management solutions. Decentralized small-scale plants can also meet local energy needs.
- f. Additional benefits include reducing pollution in water bodies and odour in the vicinity. The fertilizer can cut down chemical fertilizer costs for farmers.

The copy of the Biomethanation Plant and its specifics as commissioned by the Answering Respondent is being annexed as **Annexure R 5/12 (colly.)** to this Response.

20. That, the Deponent further submits that in addition, the Answering Respondent has broadly taken following key steps and measures to reduce Air Pollution and bring it within the plan objectives of Clean Air Program 2019 for

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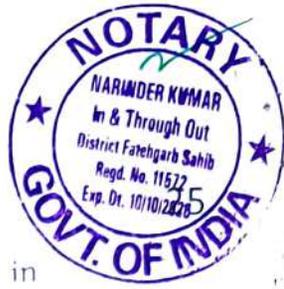


Mandi Gobind Garh, and same are being enumerated below -

- i. Plans are sanctioned as per provisions of Master Plan notified
- ii. MC permitted IRM Limited to lay gas pipe line within MC Limits of Gobindgarh.
- iii. The Answering Respondent has periodically from time to time issued notices as well as taken prohibitive steps as mandated under the law to for ensuring closure of non-complying industrial units
- iv. Optimal and judicious use of resources to meet the Clean Air Program 2019 objectives. This includes the NCAP Grant received and spent. Spent about **80% grant** The Municipal Council has efficiently utilized NCAP grants and its own funds to execute projects aimed at reducing air pollution. The Council is committed to furthering these efforts by adopting sustainable and impactful


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solutions to improve air quality in Gobindgarh.

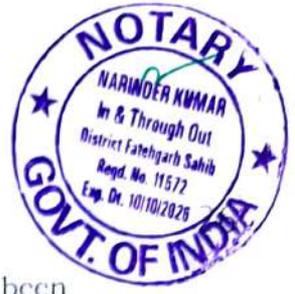
Municipal Council has installed Biomethanation plant, with a capacity of 15 Tons Per Day (TPD), which is now ready for commissioning. The Biomethanation plant initiated by MC MGG is the pioneer project in the state of Punjab and has the potential to serve as a model template for all other Municipal Bodies throughout the state. This plant will play a crucial role in converting organic waste into biogas, thereby reducing the volume of waste going to landfills and contributing to sustainable waste management practices.

The copy of the maintained excel sheet exhibiting the optimal and diligent usage of the grants given by the Govt Agencies is being annexed as **Annexure R 5/13 (colly.)** to this Response.

21. That, the Respondent further submits that, as part of its sustained efforts at addressing the

Executive Officer
Municipal Council
Mandi Gobindgarh

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problem of littering and dumping as have been brought to the knowledge of the Answering Respondent by the Respondent No. 4 (NHAI, Ambala) the Answering Respondent has clarified its stand, position and action taken in its letter dated 30/10/2024, a copy of which is being annexed as **Annexure R 5/14 (colly.)** to this Response.

22. That, the Deponent humbly submits that in response to the Show Cause Notice issued by the PPCB to Answering Respondent vide the communication dated 26/11/2024, the Answering Respondent vide its communicate dated 02/12/2024 has in detail provided the Action Taken Report on behalf of the Answering Respondent aimed at bringing on record the fact of ensuring compliance in letter and spirit of the objectives of the Clean Air Program 2019 for Mandi Gobind Garh.

A copy of the above communicate is being annexed as **Annexure R 5/15 (colly.)** to this Response.


Mandi Council
Mandi Gobindgarh

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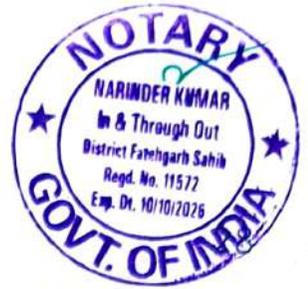
23. That, the Deponent further respectfully submits that as a sequel to issues raised by NHAI in its various correspondences addressed to Answering Respondent from time to time, the Answering Respondent has vide the communiqué dated 20/12/2024 communicated to NHAI in a consolidated manner the actual ground position and the details of the regular and sustained efforts undertaken by it to meet out the objectives of Clean Air Program 2019 for Mandi Gobind Garh.

A copy of the above mentioned communiqué dated 20/12/2024 is being annexed as **Annexure R 5/16 (colly.)** to this Response.

24. That, the Deponent further submits that as per the 2024 edition of the 'Swachh Vayu Suvakshan' an initiative by MoEF&CC (Govt of India) to rank cities on the basis of implementation of activities approved under city action plan and air quality in 130 NCAP cities, the town city of Mandi Gobind Garh has been ranked at No. 32 in the list of Tier 3 Cities for

[Signature]
Municipal Council
Mandi Gobindgarh

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executant who seemed directly to *[Signature]*
the same at the time marking there of



its efforts in contributing towards the Clean Air Program Objectives.

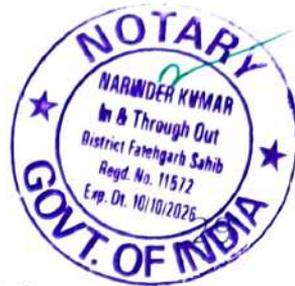
A copy of the above notification as released in the National level workshop for celebrating "International Day of Clear Air for Blue Sky" at Jaipur on 7th September 2024; is being annexed as **Annexure R 5/17 (colly.)** to this Response.

25. That, the Deponent is desirous of placing on record the fact that, the Answering Respondent with an intent to meet out the objectives of the Clean Air Program 2019 for Mandi Gobindgarh and ensure compliance of same has vide authority vested in it through Section 156 of PMA 1911 (Depositing or throwing of earth or material of any description on roads or into drains) taken steps in terms of conducting inspections and issued challans (worth INR 1 Lakhs) in accordance with law.

26. That, the Deponent further submits that in furtherance of its commitment to meeting out

Executive Officer
Municipal Council
Mandi Gobindgarh

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the objectives of the Clean Air Program 2019 for Mandi Gobindgarh and discharging its part of obligations and duties to ensure compliance of same the Answering Respondent has from time to time conducted numerous raids and inspections as part of its sustained campaign against the illegal use of plastic and issued challans worth INR 72,000/- over a given period.

27. That, the Deponent is also desirous of submitting herein before the Hon'ble Tribunal, that the Answering Respondent being an agency (instrumentality) entrusted with carrying out the mandated functions of the state is highly sensitive to the cause of environment and has from time to time on a recurring basis throughout the year conducted public awareness meetings and launched initiatives and campaigns to sensitize the public about environmental issues and long term gains from environmental conservation.


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Mandi Gobindgarh

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deponent who seemed directly to understand
the same at the time marking there of



The Deponent further submits, that as part of the above initiative, the Answering Respondent has undertaken steps for the following activities:

- a. Regular awareness meetings organized in collaboration with local NGOs and school authorities to educate citizens about the importance of proper waste management.
- b. Special sessions conducted in residential areas to highlight the adverse effects of littering and improper dumping of waste.
- c. Awareness campaigns carried out in markets and commercial areas to engage shopkeepers and traders in maintaining cleanliness.

28. That, the Deponent further humbly submits that the Answering Respondent as a duly authorized and responsible arm of the State, in accordance with the mandate vested in it as per Statutes, has also been discharging its functions in terms of the imposition of various punitive measures such as fines, chalans and

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Municipal Council
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witnesses & signed directly to the witnesses
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detrant actions such as notices / warning notices to defaulting individuals as well as defaulting entities from time to time thereby discharging its duties with utmost competence and due diligence.

The summarized list of such actions is being enumerated below:

- i. Notices issued to individuals and entities found littering or dumping waste in public areas.
- ii. Warning notices delivered to commercial establishments for non-compliance with waste segregation rules.
- iii. Fines imposed and strict action initiated under municipal laws for repeated violations of waste management guidelines.

A copy of one such action taken initiative targeting the Defaulters and showing details of the amount recovered as penal fine is being

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annexed as **Annexure R 5/18 (colly.)** to this Response.

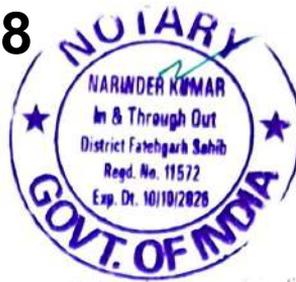
29. That, the Deponent is further desirous of placing on record the fact that, the Answering Respondent in accordance with the mandate vested in it as per Statutes, has followed a crystal clear and recorded transparent process in planning, procurement and execution of the tasks to meet out the Clean Air Program 2019 objectives in true letter and spirit in accordance with law by following the procedure of advertisement, notification of tender process and awarding of work order / work contract.

The copies of documents depicting the above exercise in representative capacity are being annexed as **Annexure R 5/19 (colly.)** to this Response.

30. That, the Deponent most respectfully submits that in the interest of protecting and safeguarding its interests the Answering Respondent reserves the right to file the additional Counter Affidavit/supplementary

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Counter Affidavit at any point of time in future in case the situation such demands.

Date:

Place:

[Signature]
Executive Officer
Municipal Council
Mandi Gobindgarh

VERIFICATION

I, Sangeet Kumar, Executive Officer, Municipal Council, Mandi Gobindgarh, do hereby verify that the contents of paras to of this affidavit are true to the best of my knowledge and the contents of the paras to are true as per information derived from the records while the contents of paras to of this affidavit are believed by me to be true based on the legal advise.

NO PART OF IT IS FALSE. AND NOTHING MATERIAL HAS BEEN CONCEALED. SO HELP ME GOD

[Handwritten note:] verified that the Affidavit/SPA/GPA has been readover & explained to the deponent; executant who seemed directly to understand the same at the time marking there of

[Signature]
Executive Officer
Municipal Council
Mandi Gobindgarh

I identify the Deponent, who has signed before me and is personally known to me.

ADVOCATE

[Signature]
Attested as Identified

NOTARY PUBLIC
Fatehgarh Sahib Punjab India

This document has been entered in my register vide Serial No. 43 Date 15 JAN 2025

15 JAN 2025

ANNEXURE 5/1

Item No. 12

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 295/2023

Dimpal Kumar

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

Date of hearing: 23.07.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Raj Panjwani, Senior Advocate with Mr. I.K. Kapila, Adv.

Respondent: Ms. Sunieta Ojha, Adv. with Mr. Kamula Singla (Through VC), EE,
Regional Office, Sri Fatehgarh Sahib, PPCB
Mr. Ashutosh Bhardwaj, Adv. for R - 4**ORDER**

1. A report dated 12.07.2024 has been filed by the Punjab Pollution Control Board (PPCB) disclosing that Board has identified 24 number of industries which are using non-cleaner fuel and accordingly the action has been initiated against them.

2. The Counsel for the applicant has referred to the order passed by the PPCB in one such case of M/s. Vaibhav Enterprises filed as Annexure-D (page 721) dated 29.05.2024 wherein the PPCB had found as under:

- “1. The industry was in operation and engaged in the business of manufacturing of Alumium i.e. Bars, Kadhal & Patilas.
2. The industry has installed 4 no. Kothali Furnace, which are connected with Wet Scrubber as APCD.
3. The industry is still using hard coke in the furnace.”

3. He has also pointed out from that order that the CTO was valid upto 30.09.2023 which has also come to an end yet the unit is operating.

In that order, the PPCB has issued the following directions:

- “1. *The industry shall immediately shift to PNG as fuel in compliance to Hon’ble NGT orders as well as Notified State Fuel Policy.*
2. *The industry shall submit an Environment Compensation amounting to Rs. 2.0 Lakh within 15 days on best assessment judgment basis.*
3. *The industry shall submit bank guarantee amounting to Rs. 3.0 lakh within 7 days, as an assurance to comply with the Environmental Laws.*
4. *The Regional Office, Fatehgarh Sahib shall submit report regarding compliance of above said directions by 30th June, 2024 and based on that report of Regional Office, further action in accordance with law shall be taken.”*

4. He has submitted that though the order has been passed but the same has not been complied with. The unit is operating without CTO, no environmental compensation has been deposited by the unit and the unit has not switched to PNG as a fuel.

5. Counsel for the applicant has submitted that similar orders have been passed almost in respect of all the 24 defaulting units but they have not been complied with.

6. Mr. Kamula Singla, EE, Regional Office, Sri Fatehgarh Sahib, PPCB appeared virtually has submitted that due action in pursuance to the order already passed will be taken expeditiously by the PPCB.

7. Thus, we require the PPCB to file a fresh action taken report within four weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

8. Learned Counsel for the applicant has submitted that another source of pollution is road dust and vehicles and for which the action was initiated against the NHAI and the Municipal Council, Mandi Gobindgarh and in this regard, he has referred to Annexure-G (page 779) and has submitted that they are also required to be heard in the matter. Hence, we implead the following as respondents in the matter:

Respondent No. 4: Project Director, National Highway Authority, 16, Prem Nagar, Ambala City.

Respondent No. 5: Executive Officer, Municipal Council, Mandi Gobindgarh.

9. Learned Counsel for the applicant is directed to serve these newly added respondents and file affidavit of service atleast one week before the next date of hearing. Let the amended memo of parties be prepared and filed by the Counsel for the applicant.

10. List on 25.10.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 23, 2024
Original Application No. 295/2023
DV

The Punjab Municipal Act, 1911

Punjab Act 3 of 1911

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Punjab Act 3 of 1911

Received the assent of the Lieutenant-Governor of the Punjab on the 3rd May, 1911, and that of the Governor-General on the 7th July, 1911, and was first published in the Punjab Gazette of the 11th August, 1911.

An Act to make better provision for the Administration of Municipalities in ¹[Punjab].

For Statement of Objects and Reasons, see Punjab Gazette, 1910, Part V, page 145, for Report of Select Committee, see *ibid*, 1911, Part V, page 7, for proceedings in Council, see *ibid*, 1910, Part V, page 158, *ibid*, 1911, Part V, Pages 133, 151, 191. The Act came into force on 5th August, 1911 - vide Punjab Government Notification No. 43, dated 5th August, 1911, published in Punjab Gazette, 1911, Part I, page 527.

Legislative History

1.	Repealed in part and amended, by Act 38 of 1920.
2.	Amended by Punjab Act 2 of 1919.
3.	Amended by Punjab Act 1 of 1922.
4.	Amended by Punjab Act 2 of 1923.
5.	Amended by Punjab Act 1 of 1925.
6.	Amended by Punjab Act 5 of 1925.
7.	Amended by Punjab Act 15 of 1926.
8.	Amended by Punjab Act 4 of 1929.
9.	Amended by Punjab Act 2 of 1931.
10.	Amended by Punjab Act 3 of 1933.
11.	Amended by Punjab Act 1 of 1934.
12.	Amended by Punjab Act 3 of 1935.
13.	Amended by Govt. of India (Adaptation of Indian Law) Order, 1937.
14.	Amended by Punjab Act 2 of 1940.
15.	Amended by Punjab Act 15 of 1940.
16.	Amended by East Punjab Act 3 of 1947.
17.	Amended by East Punjab Act 17 of 1948.
18.	Amended by Indian Independence (Adaptation of Bengal & Punjab Acts) Order 1948.
19.	Amended by East Punjab Acts 8, 9 and 20 of 1949.

1. Substituted for the words " East Punjab" (which had been inserted for the word "Punjab" by the Indian Independence (Adaptation of Bengal and Punjab Acts) Order of 1948 by the Adaptation of Laws (Third Amendment) Order, 1951.

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20.	Amended by Adaptation of Laws Order, 1950.
21.	Amended by Punjab Act 12 of 1950.
22.	Amended by Punjab Act 5 of 1951.
23.	Amended by Adaptation of Indian Laws (Third Amendment) Order of 1951.
24.	Amended by Punjab Act No. 23 of 1952.
25.	Amended in Part by Punjab Act. 34 of 1953
26.	Amended by Punjab Act 48 of 1953.
27.	Amended in part by Punjab Act 34 of 1954.
28.	Amended by Punjab Act 10 of 1955.
29.	Amended by Punjab Act No. 28 of 1956.
30.	Extended to Pepsu Territory by Punjab Act 5 of 1959.
31.	Amended by Punjab Act 22 of 1959.
32.	Amended by Punjab Act 25 of 1959.
33.	Amended by Punjab Act 22 of 1961.
34.	Amended by Punjab Act 25 of 1964.
35.	Amended by Punjab Adaptation of Laws (State & Concurrent Subjects Order, 1968.
36.	Amended by Punjab Act 10 of 1972.
37.	Amended by Punjab Act 24 of 1973.
38.	Amended by Punjab Act 38 of 1973.
39.	Amended by Punjab Act 8 of 1974.
40.	Amended by Punjab Act 15 of 1974.
41.	Amended by Punjab Act 29 of 1975.
42.	Amended by Punjab Act 3 of 1976.
43.	Amended by Punjab Act 38 of 1976.
44.	Amended by Punjab Act 9 of 1977.
45.	Amended by Punjab Act 18 of 1978.
46.	Amended by Punjab Act 2 of 1979.
47.	Amended by Punjab Act 19 of 1982.
48.	Amended by Punjab Act 12 of 1983.
49.	Amended by President Act 2 of 1984.
50.	Amended by President Act 3 of 1985.
51.	Amended by Punjab Act 3 of 1985.
52.	Amended by President's Act 2 of 1987.
53.	Amended by President's Act 9 of 1988.

54.	Amended by President's Act 7 of 1990.
55.	Amended by Punjab Act 6 of 1991.
56.	Amended by President's Act 3 of 1991.
57.	Amended by President's Act 7 of 1991.
58.	Amended by Punjab Act 11 of 1992.
59.	Amended by Punjab Act 10 of 1993.
60.	Amended by Punjab Act 11 of 1993.
61.	Amended by Punjab Act 27 of 1993.
62.	Amended by Punjab Act 11 of 1994.
63.	Amended by Punjab Act 6 of 1995.
64.	Amended by Punjab Act 1 of 2002.
65.	Amended by Punjab Act 21 of 2003.

Whereas it is expedient to make better provision for the administration of municipalities in Punjab. It is hereby enacted as follows :-

CHAPTER I

Preliminary

1. Title, extent and commencement. - (1) This Act may be called the Punjab Municipal Act, 1911.

(2) It extends only to the territories ¹[-] administered by the ²[Government] of ³[Punjab] and

(3) It shall come into force on ⁴such day as the ⁵[State] Government may, by notification in the Official Gazette, appoint in this behalf.

2. (1) Repeal. - The enactments mentioned in the Schedule are hereby repealed to the extent specified in the fourth column thereof.

(2) Saving Clause. - But all municipalities constituted, committees established, limits defined, appointments, rules, regulations, bye-laws and orders made, notifications and notices issued, taxes, tolls, rates and fees imposed or assessed, contracts entered into, and suits instituted under the said Acts, or any enactment thereby repealed, shall, so far as may be, be deemed to have been respectively constituted,

1. Words "for the time being" omitted vide Government of India (Adaptation of Indian Laws) Order 1937.
 2. Substituted for the word "Lieutenant- Governor" by Punjab Act 3 of 1933, section 2.
 3. Substituted for "East Punjab" by Adaptation of Laws Order, 1950.
 4. This Act came into force on 1st October, 1911, see Punjab Gazette, 1911, Part I, page 527.
 5. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1951.

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established, defined, made, issued, imposed or assessed, entered into and instituted under this Act.

3. Definitions - In this Act, unless there is something repugnant in the subject or context.-

¹(1) "annual value" means -

(a) in the case of land or building which is in the occupation of a tenant, the gross annual rent at which the land or building has actually been let:

Provided that in the event of increase in the rent, the Committee may make corresponding increase in the annual value :

Provided further that where the land or building has been let by the owner to any of his relations, and the Committee is of the opinion that the rent fixed does not represent the true rent, the rent fixed under the agreement of lease shall not be taken into consideration and the annual value shall be determined in accordance with the principles contained in clause (b);

(b) in the case of land or building which is occupied by the owner, the annual value shall be five per cent on the sum obtained by adding the present market value of the land and estimated cost of erecting the building less ten per cent depreciation :

Provided that in the calculation of annual value of any land and building, no account shall be taken of the furniture or machinery thereon ;

(c) in the case of any land on which no building has been erected but on which a building can be erected, and on any land on which a building is in the process of erection, the annual value shall be fixed at five per cent of the estimated market value of such land ;

(d) in the case of any land on which no building has been erected but on which a building can be erected, or which is partially built and is being used by erecting tents, temporary structures for the purpose of accommodating marriage parties, circus shows or for any entertainment purposes or such other purpose as may be specified in this behalf by the Committee with the previous sanction of the State government the annual value shall be twenty per cent of the estimated market value of such land;

Note: Section 3(1) of the Act as amended by Punjab Act 11 of 1994 has been struck down in the case of Model Town Residents Association v. State of Punjab 2002(2) RCR(Civil) 248(P&H)(DB). The unamended section is been reproduced below;

(1) "Annual value" means

(a) in the case of land, "the gross annual rent at which it may reasonably be expected to let from year to year" provided that in the case of land assessed to land revenue or of which the land revenue has been wholly or in part released, compounded for, redeemed or assigned, the annual value shall if, the State Government so direct, be deemed to be double the aggregate of the following amount, namely :

i) The amount of the land revenue for the time being assessed on the land,

1. Substituted by Punjab Amending Act 11 of 1994.

whether such assessment is leviable or not; or when the land revenue has been wholly or in part compounded for or redeemed, the amount which, but for such composition, or redemption would have been leviable; and

- ii) When the improvement of the land due to canal irrigation has been excluded from account in assessing the land revenue the amount of owner's rate or water advantage rate or other rate imposed in respect of such improvement;
- (b) In the case of any house or building, the gross annual rent at which such house or building, together with its appurtenances and any furniture that may be let for use or enjoyment forthwith, may reasonably be expected to let from year to year subject to the following deductions :
- i) such deduction not exceeding 20 per cent of the gross annual rent as the committee in each particular case may consider a reasonable allowance on account of the furniture let therewith;
 - ii) a deduction of 10 percent for the cost of repairs and for all other expenses necessary to maintain the building in a state to command such gross annual rent. The deduction under sub-clause shall be calculated on the balance of the gross annual rent after the deduction (if any) under sub-clause (i);
 - iii) where the land is let with a building, such deduction not exceeding 20 percent of the gross annual rent as the committee in each particular case may consider reasonable on account of the actual expenditure, if any, annually incurred by the owner on the upkeep of the land in a state to command such gross annual rent;

Explanation-I. - For the purpose of this clause, it is immaterial whether the house or building, and the furniture and the land let for use or enjoyment therewith, are let by the same contract or by different contracts and if by different contracts whether such contracts are made simultaneously or at different times.

Explanation-II. - The term "gross annual value" shall not include any tax payable by the owner in respect of which the owner and tenant have agreed that it shall be paid by the tenant.

- (c) in the case of any house building, the gross annual rent of which cannot be determined under clause (b), 5 per cent on the sum obtained by adding the estimated present cost of erecting the building, less such amount as the committee may deem reasonable to be deducted on account of depreciation (if any) to the estimated market value of the site and any land attached to the house or building;

Provided that -

- i) in the calculation of the annual value of any premises no account shall be taken of any machinery thereon;
- ii) when a building is occupied by the owner under such exceptional circumstances as to tender a valuation at 5 per cent on the cost of erecting the building, less depreciation, excessive a lower percent age may be taken.

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- ¹(2) "building" means any shop, house, hut, outhouse, stable, a factory, an industrial shed and a temporary structure erected by means of tents and structures raised for entertainment purposes whether roofed or not and whether used for the purposes of human habitation or otherwise and whether of masonry, bricks, wood, mud, thatched, metal or any other material whatever, and includes a wall and a well;
- (3) "bye-laws" and "bye-law" means respectively the regulations made or to be made by the committee at a special meeting under the authority of this Act and any of such regulations.
- (4) "committee" means a Municipal Council or a Nagar Panchayat, as the case may be, constituted under section 12 of this Act;
- ²[(4a) "Deputy Commissioner" or "Deputy Commissioner of the District" includes Additional Deputy Commissioner, Joint Deputy Commissioner or any person or persons at any time appointed by the State Government to perform in any district or districts the functions of a Deputy Commissioner under this Act:
- ³[(4b) "District Planning Committee" means a Committee constituted under Article 243 ZD of the Constitution of India;
- (4c) "election" means and includes the entire election process commencing on and from the date of notification calling for such election of members and ending with the date of declaration and notification of results thereof;
- Provided that no official shall be so appointed unless he has for three years exercised the powers of a magistrate of the first class.
- (5) "erect or re-erect any building" includes -
- (a) any material alteration or enlargement of any building,
 - (b) the conversion by structural alteration into a place for human habitation of any building not originally constructed for human habitation,
 - (c) the conversion into more than one place for human habitation of a building originally constructed as one such place,
 - (d) the conversion of two or more places of human habitation into a greater number of such places,
 - (e) such alterations of a building as effect an alteration of its drainage or sanitary arrangement, or materially affect its security,
 - (f) the addition of any rooms, buildings, out-houses or other structures to any building, and
 - (g) the construction in a wall adjoining any street or land not belonging to the owner of the wall, of a door opening on to such street or land.
- ⁴[(5a) "Executive Officer" means an Executive Officer appointed under the provisions of the Punjab Municipal (Executive Officer) Act 2 of 1931.]

1. Substituted by Punjab Act 11 of 1994.

2. Old (4a) omitted by Act 11 of 1994 and old 4(b) renumbered as 4a.

3. Old 4a omitted by Punjab Act 11 of 1994 and old 4b renumbered as 4a.

4. Municipal to which the Punjab Municipal (Executive Officer) Act, 1931, applies clause (5a) has been inserted by Item No. 2, Schedule II, Punjab Act 2 of 1931.

- ¹[(5b) "ex-officio member" means a member referred to in clause (ii) of sub-section (2) of section 12 of this Act;]
- (6) "explosive" and "petroleum" have the meanings assigned to those words in the Indian Explosives Act, 1884, and the Indian Petroleum Act, 1899, respectively,
- (7) "infectious disease" means cholera, plague, smallpox, ²[tuberculosis] or such other dangerous disease as the State Government may notify in this behalf.
- (8) "inhabitant" includes any person ordinarily residing or carrying on business, or owning or occupying immovable property, in any municipality or in any local area which, the State Government has by notification under this Act proposed to declare to be a municipality ; and in case of any dispute, means any person or persons declared by the ³[Deputy Commissioner] to be inhabitant or inhabitants.
- ⁴[(8a) "land" includes benefits to arise out of land, things attached to the earth or permanently fastened to anything attached to the earth and rights created by law over any street.]
- ⁵[(8aa) "market value" means the market value of the land or the building which is determined in accordance with the principles contained in section 23 of the Land Acquisition Act, 1894, or is determined in accordance with the provisions of the Registration Act, 1908;
- (8b) "Municipal Council" means a Municipality constituted under sub-section (2) of section 4 of this Act for a smaller urban area ; and
- (8c) "Municipal area" means the territorial area of a Municipality specified under section 4 of this Act;'
- ⁶[(9) "Municipality" means an institution of self government constituted as a Nagar Panchayat or a Municipal Council under sub-section (2) of section 4 of this Act;]
- [(9a) "Nagar Panchayat" means a Municipality constituted under sub-section (2) of section 4 of this Act for a transitional area;]⁷
- ⁸[(9b) 'newly constituted committee' means a committee the members whereof have been elected at a general election but have been not taken or made an oath or affirmation of allegiance as required under section 24;]
- (10) "occupier" includes an owner in actual occupation of his own land or building, and also any person for the time being paying or liable to pay to the owner the rent or any portion of the rent of the land or building in respect of which the word is used : for the purposes of Chapter V and IX

1. Added by Punjab Act 11 of 1994.

2. Inserted by the Punjab Municipal (Amendment) Act, 1933, section 3.

3. Substituted by Punjab Act 34 of 1953, section 5, Schedule II, for "Commissioner".

4. Added by Act 6 of 1995.

5. Added by Punjab Act 11 of 1994 as (8a) and renumbered by Act 6 of 1995.

6. Substituted by Punjab Act 11 of 1994.

7. Substituted by Amending Act 11 of 1994.

8. Inserted by Punjab Act 10 of 1972 and renumbered from 9(a) to 9(b) by Act 11 of 1994.

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occupier shall include hotel-keeper, lodging house-keeper, and any owner whose premises are let to more than one tenant.

(11) "owner" includes the person for the time being receiving the rent of land and buildings, or either of them, whether on his own account or as agent or trustee for any person or society or for any religious or charitable purpose or who would so receive the same if the land or building were let to a tenant.

(11a) "population" means the population as ascertained at the last preceding Census, of which the relevant figures have been published;

¹[(11aa) "premises" means any land or building or part of a building and includes -

(a) the garden, ground and out-houses, if any, appertaining to a building or part of a building ; and

(b) and fitting affixed to a building or part of a building for the more beneficial enjoyment thereof;]

(11b) "relation" in relation to an owner of any land or building means wife, husband, son, son-in-law, daughter, daughter-in-law, brother brother-in-law, sister, sister-in-law of such owner;"

(12) "rules" and "rule" mean, respectively, the rules made or to be made and notified by the State Government under the authority of this Act, and any one of such rules.

(12a) "State Election Commission" means the Election Commission Constituted by the State Government under articles 243 K and 243 ZA of the Constitution of India;"

²[(3) (a) "street", shall mean any road, footway, square, court, alley, or passage, accessible, whether permanently or temporarily to the public, and whether a thoroughfare or not; and shall include every vacant space, notwithstanding that it may be private property and partly or wholly obstructed by any gate, post, chain or other barrier, if houses, shops or other buildings about thereon, and if it is used by any person as a means of access to or from any public place or thoroughfare, whether such persons be occupiers of such buildings or not, but shall not include any part of such space which the occupier of any such building has a right at all hours to prevent all other persons from using as aforesaid :

and shall include also the drains or gutters therein, or on either side, and the land, whether covered or not by any pavement, verandah or other erection, up to the boundary of any abutting property not accessible to the public.

(b) "public street" shall mean any street-

(i) heretofore levelled, payed, metalled, channelled, swerved, or repaired out of municipal or other public funds, unless before such work was carried out there was an agreement with the proprietor that the street

1. Added by Act 6 of 1995

2. Substituted by Punjab Act 3 of 1933.

should not thereby become a public street, or unless such work was done without the implied or express consent of the proprietor; or

(ii) which under the provision of section 171, is declared by the committee to be, or under any other provision of this act becomes, a public street.

(14) "vehicle" shall include bicycles, tricycles and automotor cars, and every wheeled conveyance which is used or capable of being used on a public street.

¹[(15) "Medical Officer of Health" means such person as the committee has appointed Medical Officer of Health, or such person as the [State] Government may by notification appoint Medical Officer of Health or failing such appointment, the District Medical Officer of Health.]

(16) "factory" shall have the meaning assigned to it in the Indian Factories Act, 1911.²

³[(17) "Public place" means a space which is open to the use or enjoyment of the public whether or not private property and whether or not vested in the committee.

(18) (a) "built area" is that portion of a municipality of which the greater part has been developed as a business or residential area.

(b) "unbuilt area" is an area within the municipal limits which is declared to be such at a special meeting of the committee by a resolution confirmed by the State Government, or which is notified as such by the State Government.]

⁴[(19) "dung" for the purposes of sections 154-A and 154-B shall include night-soil, sewage, sullage, sludge, refuse, filth or rubbish or animal matter of any kind.

(20) "compost manure" means the produce prepared from dung by subjecting it to the process of compost making in the manner prescribed by rules.]

⁵[(21) "prescribed" means prescribed by rules made under this Act.]

4. Specification of Local areas to be smaller urban areas or transitional areas and constitution of Municipal Councils and Nagar Panchayats.⁶

(1) The State Government may, having regard to population of the area the density of the population therein, the revenue generated for local administration the percentage of employment in non- agricultural activities, the economic importance or such other factors, as it may deem fit, specify, by notification in the Official Gazette, any area to be a transitional area or a smaller urban area for the purposes of this Act :

Provided that no military cantonment or any part thereof shall be included in such transitional area or a smaller urban area :

Provided further that such an urban area or part thereof, as the State Govern-

1. Substituted by Punjab Act 11 of 1994. Substituted by Punjab Act 3 of 1993.

2. Since repealed, Now see The Factories Act, 1948.

3. Clause 17 and 18 were inserted by Punjab Act 3 of 1933. Section 3 (vi).

4. Inserted by East Punjab Act 20 of 1249, section 2.

5. Clause 21 inserted by Punjab Act 24 of 1973, section 2.

6. Substituted by Act 11 of 1994

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ment may, having regard to the size of the area and municipal services being provided or proposed to be provided by an industrial establishment in that area and such other factors as it may deem fit, by notification, specify to be an industrial township shall not form part of a transitional area or a smaller urban area.

(2) Where an area is specified as a transitional area or as a smaller urban area under sub-section (1), the State Government may, by notification in the Official Gazette, constitute for the transitional area so specified a Nagar Panchayat and for the smaller urban area so specified a Municipal Council of the first class, second class or third class :

Provided that the State Government may, after consulting the Municipal Council by notification change its classification from one class to another.

(3) where any area which is within the jurisdiction of any other local authority, is constituted as or included in a transitional area or smaller urban area, the State Government may pass such orders as it may deem fit as to the transfer of such area to the Nagar Panchayat of such transitional area or disposal otherwise, of the assets or institutions of such local authority and as to the discharge of the liabilities, if any, of such local authority, relating to such assets or institutions.

(4) Where any area is excluded from a transitional area or a smaller urban area and included in the area of any other local authority, the State Government may pass such orders as it may deem fit as to the transfer to such local authority or disposal otherwise of, the assets or institution, of such local authority in that area or as to the discharge of the liabilities, if any, of such local authority, relating to such assets and institutions.

(5) Every area, which immediately before the commencement of the Punjab Municipal (Amendment) Act 11, 1994 was constituted as a Municipality under this Act, shall be deemed to have been constituted as smaller urban area under sub-section (1) and Municipality existing for that area before such commencement and specified in Schedule II shall be deemed to have been constituted under this Act for that area.

(6) Every area, which immediately before the commencement of the Punjab Municipal (Amendment) Act 11, 1994, was constituted as a Notified Area under section 241 of this Act, shall be deemed to have been specified as a transitional area or a smaller urban area under sub-section (1), and a Municipality of the category as indicated in schedule III shall be deemed to have been constituted under this Act for that area.

¹**5. Alteration of limits of Municipality.**(1) The State Government may, from time to time, keeping in view the provisions of sub-section (1) of section 4 and after consultation with the concerned Municipality, by notification in the Official Gazette alter the limits specified for any municipal area so as to include therein or to exclude therefrom such area as may be specified in the notification.

(2) The power to issue a notification under sub-section (1) shall be subject to the condition of previous publication.

1. Substituted by Punjab Act No. 11 of 1994.

6. Section 6 omitted by Act 11 of 1994.**7. Section 7 omitted by Act 11 of 1994**

8. Reservation of Seats.¹ (1) In every Municipality, out of the total number of elected members determined under sub-section (3) of section 12, the State Government shall, by notification, reserve-

- (a) such number of seats for the Scheduled casts as may be determined by the State Government, subject to the condition that the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election in that Municipality, as the population of the Scheduled Castes, in the Municipal area bears to the total population of that area, and, such seats may be allotted by rotation to different constituencies to be known as wards in the Municipality;
- (b) one seat for the Backward Classes, and, such a seat may be allotted by rotation to different constituencies to be known as wards in the Municipality.

(2) Not less than one-third of the total number of seats reserved under clause (a) of sub-section (1) shall be reserved for women belonging to the Scheduled Castes.

(3) Not less than one-third (including the number of seats reserved for women belonging to the Scheduled Castes) of the total number of seats to be filled by direct election in every Municipality shall be reserved for women and such seats may be allotted by rotation to different constituencies to be known as wards in the Municipality.

Explanation.-In this section the expression,-

- (a) "Scheduled Castes" shall have the meaning assigned to them in clause (24) of Article 366 of the Constitution of India; and
- (b) "Backward Classes" means the Backward Classes as the State Government may, from time to time, declare by issuing a notification in the Official Gazette."

8-A. Reservation of offices Presidents.² Offices of Presidents of the Municipalities in the State shall be reserved by rotation in the prescribed manner in the following ratio, namely :-

- (a) five per cent for the Scheduled Castes;
- (b) five per cent for women including women belonging to the Scheduled Castes ; and
- (c) two per cent for the Backward Classes.

9. Section 9 Omitted by Act 11 of 1994.

1. Substituted by Act 11 of 1994

2. Added by Act 11 of 1994.

22 *The Punjab Municipal Act, 1911, Section 10*

10. Section 10 Omitted by Act 11 of 1994.

11. Section 11 Omitted by Act 11 of 1994.

12. Composition of Municipalities.¹ (1) A Municipal Council or a Nagar Panchayat constituted under section 4 shall consist of a body of members, specified in section (3), having authority over such area.

(2) The Nagar Panchayat or the Municipal Council constituted under sub-section (1) shall be a body corporate having perpetual succession and a common seal with powers, subject to the provisions of this Act, to hold, acquire and dispose of property and may by that name sue or be sued.

(3) The Nagar Panchayat or the Municipal Council constituted under sub-section (1) shall consist of the following members, namely :-

- (i) such number of elected members as may be determined from time to time by the State Government in accordance with the prescribed principles; and
- (ii) all members of the Legislative Assembly of the State representing constituencies comprising wholly or partly the Municipal area."

Section 12-A [Omitted by Act 11 of 1994]

Section 12-B [Omitted by Act 11 of 1994]

Section 12-C [Omitted by Act 11 of 1994]

Section 12-D [Omitted by Act 11 of 1994]

Section 12-E [Omitted by Act 11 of 1994]

13. Duration of Municipalities.²(1) Every Municipality save as otherwise provided in this Act, shall continue for five years from the date appointed for its first meeting and no longer.

Explanation :- In this section "first meeting" means the meeting of the newly constituted Municipality held for the election of its President and Vice- President under section 20 of this Act.

(2) All Municipalities existing immediately before the commencement of the Constitution (Seventy-Fourth) Amendment Act, 1992, shall continue till the expiration of their duration unless sooner dissolved by a resolution passed to that effect by the State Legislature.

(3) An election to constitute a Municipality shall be completed,-

1. Substituted by Act 11 of 1994.

2. Substituted by Act 11 of 1994

- (a) before the expiry of its duration specified in sub-section (1);
- (b) before the expiration of a period of six months from the date of its dissolution:

Provided that when the remainder of the period for which the dissolved Municipality would have continued is less than six months, it shall not be necessary to hold any election under clause (b) for constituting the municipality for such period.

(4) The first election to a Municipality constituted under this Act after the commencement of the Punjab Municipal (Amendment) Act 1994, shall be held within a period of six months of its being notified as such.

(5) Elections to the Municipalities where no elected body exists immediately before the commencement of Punjab Municipal (Amendment) Act 1994, shall be held within a period of six months from the date of such commencement.

6. A Municipality constituted upon the dissolution of a Municipality before the expiration of its duration shall continue only for the remainder of the period for which the dissolved Municipality would have continued under sub-section (1) had it not been so dissolved.

13-A. Power of State Government to direct holding of general election. ¹ (1) Subject to the provisions of this Act and the rules made thereunder, the State Government, may, by notification, direct that a general election of the members of the Municipalities or an election to fill a casual vacancy shall be held by such date as may be specified in the notification and different dates may be specified for elections for different Municipalities or group or groups of Municipalities.

(2) As soon as a notification is issued under sub-section (1), the Election Commissioner shall take necessary steps for holding such general election.

14. Dissolution of Municipalities. ² (1) If in the opinion of the State Government, a Municipality is not competent to perform its duties or persistently makes default in the performance of duties imposed on it by or under this Act or any other law for the time being in force, or exceeds or abuses any of its powers, the State Government may, by an order published, alongwith reasons thereof, in the Official Gazette, dissolve such Municipality:

Provided that a Municipality shall be given a reasonable opportunity of being heard before its dissolution.

- (2) When a Municipality is dissolved under sub-section (1),-
 - (i) all members of the Municipality shall vacate their offices forthwith;
 - (ii) all powers and duties of the Municipality during its dissolution shall be exercised and performed by such person or authority, as the State Government may, by notification, appoint in this behalf; and
 - (iii) all property in possession of the Municipality shall be held by the State Government.

1. Added by Act 11 of 1994.

2. Substituted by Act 11 of 1994.

24 The Punjab Municipal Act, 1911, Section 15

(3) Upon dissolution of a Municipality under sub-section (1) the State Government shall re-constitute a Municipality as specified under section 12 and election to reconstitute such Municipality shall be completed before the expiration of a period of six months from the date of dissolution:

Provided that where the remainder of the period for which dissolved Municipality would have continued is less than six months, it shall not be necessary to hold any election under this sub-section for reconstituting the Municipality for such period.

(4) The Municipality reconstituted upon the dissolution of the existing Municipality before the expiration of its duration, shall continue only for the remainder of the period for which the dissolved Municipality would have continued under section 13 had it not been so dissolved.

¹**15. Resignation of member of committee.**- If a member of committee wishes to resign his office he shall submit an application in writing through the Deputy Commissioner to the State Government. If such resignation is accepted, it shall be notified in the gazette on a date not less than 15 days and not more than 60 days after the receipt of the said member's application by the Deputy Commissioner whereupon the member shall be deemed to have vacated his seat:

Provided that if a member who has submitted an application to resign wishes to withdraw his resignation he may apply to the Deputy Commissioner within 15 days of the receipt by the Deputy Commissioner of his application to resign, and the application to resign shall then be deemed to have been withdrawn.]

16. Powers of the State Government as to removal of members:-(1) The State Government may, by notification ²[remove any member of a committee other than an associate member] :

- (a) if he refuses to act, or becomes, in the opinion of the State Government, incapable of acting, or has been declared a bankrupt or an insolvent or has been convicted of any such offence or subjected by a criminal court to any such order as implies, in the opinion of the State Government, a defect of character which unfits him to be a member,
- (b) if he has been declared by notification to be disqualified for employment in, or has been dismissed from, the public service and the reason for the disqualification or dismissal is such as implies in the opinion of the State Government a defect of character which unfits him to be a member;
- (c) if he has ³[without reasonable cause in the opinion of the State Government absented himself for more than three consecutive months from the meetings of the committee.
- (d) if his continuance in office is, in the opinion of the State Government, dangerous to the public peace or order;
- (e) if, in the opinion of the State Government he has flagrantly abused his po-

1. Substituted for the old section by Punjab Act 3 of 1933, section 6.

2. Substituted by Punjab Act 10 of 1972, section 8.

3. Vide Punjab Act 2 of 1923.

sition as a member of the committee or has through negligence or misconduct been responsible for the loss, or misapplication of any money or property of the committee:]¹

²(f) if he has, since his election or co-option, become subject to any disqualification which, if it had existed at the time of his election or co-option, would have rendered him ineligible under any rule; for the time being in force regulating the qualification of candidates for election, or if it appears that he was at the time of his election or co-option, subject to any such disqualification:]

³[(g) if, being a legal practitioner, he acts or appears in any legal proceeding on behalf of any person against the committee, or on behalf of or against the Government where in the opinion of the State Government such action or appearance is contrary to the interests of the committee.

⁴[Provided that before the State Government notifies the removal of a member under the section, the reasons for his proposed removal shall be communicated to the member concerned and he shall be given an opportunity of tendering an explanation in writing].

⁵[(2) A person removed under this section ⁶[... ..] or whose election or appointment has been deemed to be invalid under the provisions of sub-section (2) of section 24, or whose election has been declared void for corrupt practices or intimidation under the provisions of section 255, or whose election the State Government ⁷[or the Deputy Commissioner] has under section 24 refused to notify, shall be disqualified for election for a period not exceeding five years:

Provided that a person whose election or appointment has been deemed to be invalid under the provisions of sub-section (2) of section 24, shall not be disqualified for election or appointment for a period exceeding two years from the date of disqualification. ⁸[(3) A person, whose seat has been vacated under the provisions of section 14(2) may be disqualified for election for a period not exceeding five years.]

17. Filing of casual vacancies of Members. ⁹ (1) Whenever a vacancy occurs by death, resignation, removal or otherwise of a member, the same shall be filled up by way of election :

Provided that if the vacancy so occurred relates to the Scheduled Castes Backward Classes or to women it shall be filled up out of the persons belonging to the category to which it relates.

(2) A person elected to fill up a casual vacancy shall be elected for the remainder of his successors' term of office :

Provided that where the remainder of the period for which a member is to be

1. See Punjab Act 3 of 1933.

2. Clause (f) substituted by Punjab Act 10 of 1972.

3. See Punjab Act 3 of 1933.

4. Substituted by Punjab Act 3 of 1933, Section 7(iv)

5. Substituted by Punjab Act 2 of 1933, section 7(2)

6. The words "or whose seat has been vacated under the provisions of section 14(e)" were omitted by Punjab Act 3 of 1935, section 2 (i)

7. Inserted by Punjab Act 34 of 1953

8. See Punjab Act 3 of 1935.

9. Substituted by Act 11 of 1994.

26 *The Punjab Municipal Act, 1911, Section 18*

elected, is less than six months, it shall not be necessary to hold any election to fill up such a vacancy.

18. Incorporation of Committee:- Every committee shall be a body corporate by the name of the municipal committee of its municipality; and shall have perpetual succession and a common seal, with power to acquire and hold property, both movable and immovable, and subject to the provisions of this Act, or of any rules made thereunder to transfer any property held by it to contract and to do all other things necessary for the purposes of its constitution; and may sue and be sued in its corporate name.

¹**[19. Officers, servants and members to be public servants:-** Every officer or servant employed by the committee whether for the whole or part of his time and every member of the committee shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code.]

20. Election of President and Vice-President. ²(1) Every Municipality shall, from time to time, elect one of its members to be its president, and the member so elected shall, on being notified by the State Government, shall become President of the Municipality.

(2) Every Municipality may also, from time to time, elect one or two of its members to be Vice-President or Vice-Presidents and when two Vice-Presidents are elected on the same date, the Municipality shall declare which of them shall be deemed to be the senior.

(3) Notwithstanding anything contained in this section an *ex-officio* member shall not be eligible for election as President or Vice-President of the Municipality.

21. ³**Term of office of President and Vice- President :-** The term of office of President of a Municipality shall be co- terminus with the term of the Municipality.

(2) The term of office of Vice-President of the Municipality shall be such as the Municipality may fix under its bye-laws.

(3) An outgoing President or the Vice-President shall, if otherwise qualified, be eligible for the re-election.

22. Resignation [or removal]⁴ of President and Vice-President. - Whenever a President or Vice-President vacates his seat or tenders in writing to the committee his resignation of his office, he shall vacate his office; and any president or vice-president may be removed from office by the ⁵[State] Government on the ground of abuse of his powers or of habitual failure to perform his duties or in pursuance of a resolution requesting his removal passed by two-thirds of the members of the committee :

1. Substituted for the old section by section 8 of Punjab Act 2 of 1923.

2. Substituted by Act 11 of 1994.

3. Substituted by Act 11 of 1994.

4. Words added by Act 11 of 1994.

5. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

¹[Provided that if a resolution requesting the removal of the President or the Vice-President is passed by two-thirds of the members of the committee the President or, as the case may be the Vice- President shall be deemed to be under suspension immediately after such resolution is passed] :

Provided further that before the ²[State] Government notifies his removal, the reason for his proposed removal shall be communicated to him by means of a registered letter in which he shall be [called upon]³ to tender within twenty-one days an explanation in writing and if no such explanation is received in the office of the ⁴[appropriate Secretary to Government] within twenty one days of the despatch of the said registered letter, the ⁵[State] Government may proceed to notify his removal.

23. Casual vacancies in office of President or Vice President. - Upon the occurrence of any vacancy in the office of President or Vice-President, a new President or Vice-President shall be elected []⁶ in manner provided by Section 20.

⁷**24. Notification of election and oath or affirmation of allegiance.** - (1) No elected member of a Municipality shall enter upon his duties as such member until he has taken or made, at a meeting of the Municipality, an oath or affirmation of his allegiance to India in the following form, namely :-

"I, A.B. having been elected Member of the Nagar Panchayat or Municipal Council of.....do hereby solemnly swear (or affirm) that I will be faithful and bear true allegiance to India and to the Constitution of India as by the law established and I will faithfully discharge the duties upon which I am about to enter".

(2) The State Government shall notify in the Official Gazette every election of President of a Municipality and no President shall enter upon his duties as such until his election is so notified :

Provided that the State Government may refuse to notify the election as President of any person who has incurred a disqualification under this Act or under any other law for the time being in force, subsequent to his election as member of the Municipality :

Provided further that the State Government shall not refuse to notify the election of the President without giving an opportunity of being heard to the concerned person.

Conduct of Business

25. Times of holding Meetings. - (1) Every committee shall meet for the transaction of business at least once in every month at such time as may, from time to time, be fixed by the bye-laws.

1. See Punjab Act 19 of 1982

2. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

3. Substituted for 'invited' by the Act 11 of 1994.

4. Substituted for "Secretary Transferred Departments" by Adaptation of Laws (Third Amendment) Order of 1951

5. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

6. Words 'or appointed' omitted by Act 11 of 1994.

7. Substituted by Act 11 of 1994.

28 *The Punjab Municipal Act, 1911, Section 26*

(2) The President or, in the absence¹ [or during the vacancy of his office² [or during his suspension under Section 22] a Vice-President may, whenever he thinks fit and shall on a requisition³ [specifying the purpose of the meeting made in writing] by not less than one fifth of the members of the committee, convene either an ordinary or a special meeting at any other time.

⁴(3) If the President or the Vice-President, as the case may be, fails to call a meeting of the committee within a period of fourteen days from the date of receipt of requisition, the members who had signed the requisition may convene a meeting of the committee in accordance with the bye-laws of the committee within a period of thirty days of the making of such requisition and notwithstanding anything contained in this Act such meeting shall be deemed to be a validity conveyened meeting :

Provided that no business other than that specified in the requisition shall be transacted in such meeting and the quorum for such a meeting shall be as provided for a special meeting under sub-section (1) of Section 27.

26. Ordinary and special meeting. - (1) Every meeting of committee shall be either ordinary or special.

(2) Any business may be transacted at an ordinary meeting unless required by this Act or the rules to be transacted at a special meeting.

⁵(3) When a special and an ordinary meeting are called for the same day the special meeting shall be held as soon as the necessary quorum is present.]

27. Quorum. - (1) The quorum necessary for the transaction of business at a special meeting of a committee shall be one-half of the number of the committee actually serving at the time, but shall not be less than three.

(2) The quorum necessary for the transaction of business at an ordinary meeting of a committee shall be such number or proportion of the members of the committee as may, from time to time, be fixed by the bye-laws, but shall not be less than three :

Provided that, if at any ordinary or special meeting of a committee a quorum is not present, the chairman shall adjourn the meeting to such other day as he may thin fit, and the business which would have been brought before the original meeting if there had been a quorum present shall be brought before, and transacted at, the adjourned meeting, whether there be a quorum present thereat or not.

28. Chairman of meeting. - At every meeting of a committee the President, if present, or, in his absence or during the vacancy of office,⁶ [or during his suspension under Section 22 the senior Vice- President present, and if there be no President or Vice-President present, then such one of their number⁷ [other than an associate member] as the members present may elect shall preside as chairman.

1. Inserted by Punjab Act 3 of 1983 Section 11.

2. See Punjab Act 19 of 1982.

3. Inserted Punjab Act 24 of 1973 Section 7.

4. Sub-section (3) added by Punjab Act 24 of 1973

5. Inserted by Punjab Act 3, of 1933, Section 12

6. Substituted vide Punjab Act 19 of 1982

7. Inserted by Punjab Act No. 10 of 1972

29. Vote of majority decisive. - Except as otherwise provided by this Act or the rules, all questions which come before any meeting of a committee shall be decided by a majority of the votes of the members present, the chairman of the meeting, in case of an equality of votes, having a second or casting vote.

30. Record and publication of proceedings. - (1) Minutes of the proceedings at each meeting of a committee shall be drawn up and recorded in a book to be kept for the purpose, shall be signed by the chairman of the meeting or of the next ensuing meeting, shall be published in such manner as the ¹[State] Government may direct, and shall, at all reasonable times and without charge, be open to inspection by any inhabitant.

(2) A copy of every resolution passed at any meeting of a committee shall, within three days from the date of the meeting, be forwarded to the Deputy Commissioner.

²**[31. Bye-laws.** - Every committee may, from time to time, and shall, if so required by the State Government provide by bye-laws consistent with this Act and with the rules for] -

- (a) the time and place of its meeting ;
- (b) the manner in which notice of ordinary and special meetings and adjourned meetings shall be given ;
- (c) the quorum necessary for the transaction of business at ordinary meetings;
- (d) the conduct of proceedings at meetings and the adjournment of meeting;
- (e) the custody of the common seal and the purposes for which it shall be used;
- (f) the appointment of sub-committees and their duties, the division of duties among the members of the committee and the powers to be exercised by such members as are primarily responsible for the current executive administration, whether Presidents, Vice-Presidents members of sub-committees or individual members ;
- (g) the persons by whom receipts shall be granted on behalf of the committee for money received under this Act ;
- ³[(gg) the condition on which registers, documents, maps and plans of the Committee may be inspected by the public, and copies of them supplied, and the fees payable for such inspection or for the supply of such copies;]
- (h) the appointment, duties, executive powers, leave, suspension and removal of its officers and servants ;
- (i) the term for which a Vice-President shall hold office ;
- (j) appeal from executive orders of sub-committees, the President, Vice-President, member, officers and servants of the committee ;
- (k) all other similar matters.

1. Substituted by Punjab Act 3 of 1933.

2. Substituted by Punjab Act 3 of 1933.

3. Inserted by Punjab Act 3 of 1933, Section 13(a)(ii).

30 The Punjab Municipal Act, 1911, Section 32

¹[(2) No bye-laws made under clause (c) or clause (d) or clause (f) of sub-section (1) shall take effect until it has been approved by the ²[State] Government.]

³(3) Every bye-law made under this section shall be published in such manner as the ³[State] Government may direct.

Delegation of Powers

⁴**32. Delegation of certain powers and functions of State Government.** - The State Government may, by notification, delegate all or any of its powers under this Act, except the power to frame forms or make rules under Section 240, to any officer not below the rank of an Extra Assistant Commissioner, subject to such restrictions and conditions as may be specified in the notification.]

⁵**33. Delegation of certain powers and functions of committees.** - (1) Notwithstanding anything in this Act every committee may subject to the provisions of Section 46, with the previous sanction of the State Government ⁶[.....] by resolution delegate :-

- (a) to the President, a Vice-President, the Secretary or a sub- committee all or any of the powers conferred upon the committee by Sections 39, 72, 75, 77, 97, 98, 101, ⁷[] 109(1), 110, 113, 114, 115, 115-A, 117, 118, 119, 122, 124, 126, 127, 128, 129, 130, 131, 140, 142, 143, 145(b) and (c), 166, 169(c), 170, 170-A (1) and (2), 172(2), 173, 176, ⁸[176-A], 191, 195-A, 203 to 208 (both inclusive), 210, 211, 212, and 220 ;
- (b) to the Medical Officer of Health all or any of the powers conferred upon the committee under Sections 39, 105, 109, 113, 114, 115, 115- A, 116, 117, 118, 119, 125, 126, 128, 131, 142, 143, 144, 145, clauses (b) and (c), 146, 149, 155, 157, 166, 182, 203, 204, 205, clause (b), 206, 208, 211 and 212 ;
- (c) and to the Inspector-General of Civil Hospitals, Civil Surgeon of the district or any officer of the Department of Public Instructions or Public Health all or any of the powers conferred upon the committee under Section 39 ;
- (d) and to the Municipal Engineer the powers conferred upon the committee under Section 195-A and under Section 195, except to the extent that composition under that section shall require the sanction of the committee ;

in respect of all or particular classes of cases arising under these sections, and for

1. Substituted by Punjab Act 3 of 1933

2. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

3. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

4. Substituted by Punjab Act 8 of 1974, Section 2.

5. Substituted for the old section by Punjab Act 3 of 1933 Section 15, Sections 33, 46 and 47 shall be deemed to be omitted in the case of Municipalities to which the Punjab Municipal (Executive Officer) Act, 1931, applies.-vide Item No. 2, Schedule II, Act 3 of 1931, *ibid*.

6. The words "in the case of committees of the first class, and of the Commissioner in the case of those of the second class", omitted by Punjab Act 34 of 1953, Section 3, and Schedule III.

7. Figure 105 omitted by the Punjab Adaptation of Laws Order, 1968

8. Inserted by Punjab Act 12 of 1950, Section 2.

the whole or any part of the municipality and may, by resolution, withdraw the powers so delegated.

(2) The delegation by the committee of any power under sub-section (1) may be made subject to the condition that all or any orders made in pursuance or such delegation shall be subject to the right of appeal to or revision by, the committee within such period as may by bye-law be prescribed.]

34. Appointment of wards sub-committees. - (1) With the previous sanction of the ¹[State] Government, and subject to such conditions as the State Government may prescribe, ²[a committee may appoint a sub-committee consisting of such members as it may deem fit for the management of any one or more wards] and may delegate to the sub-committee all or any of the powers of the committee to be exercised within the ward or wards.

(2) The sub-committee shall, if necessary, from time to time, appoint one of its members to be chairman of the sub-committee.

³**35. Extraordinary powers of President or Vice-President in case of emergency.** - (1) On the occurrence or threatened occurrence of any event involving or likely to involve extensive damage to property or danger to human life or grave inconvenience to the public, the President or the Executive Officer or, in the absence of the President or during the vacancy of his office, a Vice-President may, if in his opinion there is an emergency necessitating action before the matter can be considered by the committee, direct the execution of any such work or the doing of any such act which the committee is empowered to execute or do, as the emergency shall in his opinion justify or require, and may direct that the expense of executing such work or doing such act be paid from the municipal fund :

Provided that every such action taken under this section shall be reported to the committee at its next meeting.

(2) The President or Vice-President ⁴[or the Executive Officer] shall not act under this section in contravention of any order of the committee.

(3) The President ⁵[or in his absence] or during the vacancy of his office a Vice-President may prohibit, until the matter has been considered by the committee, the doing of any act which is in his opinion undesirable in the public interest :

Provided that the act is one which the committee has power to prohibit.

(4) No direction given in this section shall be questioned in any court on the ground that the case was not one of emergency.

1. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

2. Substituted by Punjab Act 8 of 1974, Section 3.

3. Substituted for the old section by Punjab Act 3 of 1933 Section 16. In the case of Municipalities to which the Municipal (Executive Officer) Act, 1931, applies Section 35 has been amended, vide Item No. 3. Schedule II, Punjab Act 2 of 1931, as amended by Punjab Act 2 of 1934

4. Inserted by Item 3, Schedule II of Punjab Act 2 of 1931, as amended by Punjab Act 2 of 1934, in the case of Municipalities, to which Punjab Act 2 of 1931, applies

5. The words "in his absence" shall be substituted by "or the Executive Officer or in the absence of the President" by item 3, Schedule II of Punjab Act 2 of 1931, in the case of Municipalities to which Punjab Act 2 of 1931, applies

Joint Committees

36. Joint Committees. - A committee may concur with any other committee, or with any district board, or with any cantonment authority, or with more than one such committee, board or authority in appointing out of their respective bodies a joint committee for any purpose in which they are jointly interested and in delegating to any such joint committee any power which might be exercised by either or any of the committees, boards or authorities concerned, and in framing or modifying regulations as to the proceedings of any such joint committee, and as to the conduct of correspondence relating thereto.

Defects in Constitution and Irregularities

37. Vacancies and irregularities not to invalidate proceedings. - No act done or proceeding taken under this Act shall be questioned on the ground merely of the existence of any vacancy in any committee or joint committee, or on account of any defect or irregularity not affecting the merits of the case.

Officers and Servants

¹**38. Constitution of Municipal Services.** - (1) Notwithstanding anything contained in this Act, the State Government may by notification, constitute in the prescribed manner all or any of the following Municipal Services, namely :-

- (i) Punjab Service of Municipal Executive Officers ;
- (ii) Punjab Service of Municipal Engineers and Sectional Officers ;
- (iii) Punjab Service of Municipal Health Officers ;
- (iv) Punjab Service of Municipal Secretaries ;
- (v) Punjab Service of Municipal Accountants ; and
- (vi) such other Municipal Services as the State Government may decide.

(2) The State Government may make rules for regulating the recruitment and the conditions of service of members of the Municipal Services referred to in sub-section (1) and for the classification of such Services.

(3) The State Government may transfer any member of a Municipal Service from a post in one committee to a post carrying the same scale of pay in another committee.

(4) The salary, allowances, gratuity, annuity, pension and other payments required to be made to the members of the Municipal Services in accordance with the conditions of their service shall be charged from the municipal fund in the prescribed manner.

(5) Creation of posts in a Municipal Service and appointment of members thereto shall be made by the State Government or by an authority empowered by the State Government in this behalf after taking into consideration the requirements of the

1. Substituted by Punjab Act 24 of 1973, Section 8. This section came into force on 1.12.1975 vide notification No. GSR 119/PA/24/73/SI 75 dated 12.11.1975 published on 24.11.1975

committees and their financial capacity but no such member shall be deemed to have been appointed to any civil service or post under the State.

(6) Every person, who, immediately before the issue of a notification under sub-section (1), is serving in a committee on a post in relation to which a Municipal Service is constituted, shall, on the issue of such notification, become a member of the corresponding Municipal Service, if he is found fit by an authority appointed by the Government in this behalf for becoming such a member on the basis of his qualification and service record :

Provided that his terms and conditions of service in so far as they relate to remuneration, gratuity and provident fund shall not be varied to his disadvantage on his becoming a member of the Municipal Service :

Provided further that any such person may, by notice in writing given to the State Government, within a period of thirty days of the constitution of the Municipal Service, intimate his intention of not becoming a member of such Service and where such an intimation is given that person will not become a member of the corresponding Municipal Service and will continue to be governed by the same terms and conditions of service as were applicable to him immediately before the constitution of the Municipal Service.

¹[(6-A). In the case of a person who is not found fit under sub section 6 for becoming a member of the corresponding Municipal Service the post on which he is serving shall be deemed to have been abolished on the commencement of the Punjab Municipal (Second Amendment) Act, 1976, if the decision that he is not so fit was taken at any time before such commencement and in the case of others as and when such a decision is taken :

Provided that the Government may appoint such a person, with his consent on a post in any other Municipal Service to which he may be found suitable.]

²[(7) Recruitment of members of the Municipal Services referred to in sub-section (1) shall be made by the State Government or by any authority empowered by the State Government in this behalf and nothing contained in the Punjab Public Service Commission (Additional Functions) Act, 1955, shall be deemed to apply to or require consultation with the Punjab Public Service Commission in respect of such requirement.]

39. Employment of other officers and servants. - (1) Subject to the provisions of this Act and the rules and bye-laws made thereunder, a committee may, and if so required by the State Government shall, employ other officers and servants and may assign to such officers and servants such remuneration as it may think fit, and may suspend, remove, dismiss, or otherwise punish any officer or servant so appointed.

³[Provided that no person who is a member of a committee shall be employed by a committee during the tenure of his term and for a period of twelve months thereafter.

1. Sub-section 6A inserted by Punjab Act 38 of 1976
 2. Sub-section 7 substituted by Punjab Act 29 of 1975
 3. Proviso added by Punjab Act 24 of 1973, Section 10

34 *The Punjab Municipal Act, 1911, Section 40*

¹[(2) Nothing in this section shall prevent the State Government from making any provision in the rules under this Act for the reservation of appointments or posts and to lay down methods to secure such reservation in favour of members of the Scheduled Castes, the Scheduled Tribes and such other backward classes of citizens which in the opinion of the State Government are not adequately represented in the services under the Municipal Committee.]

40. [Omitted by Act 8 of 1974]

41. Powers to demand punishment or dismissal. - If in the opinion of the State Government any officer or servant of the committee is negligent in the discharge of his duties, the committee shall on the requirement of the State Government, suspend, fine or otherwise punish him : and if in the opinion of the State Government he is unfit for his employment, the committee shall dismiss him

²[Provided that before requiring the committee to suspend, fine or otherwise punish any officer or servants or before declaring any officer or servant as unfit for employment, the State Government shall give to the concerned officer or servant an opportunity of being heard.]

42. Power to prevent extravagance in establishments. - If, in the opinion of the ³[Deputy Commissioner], the number of person employed by a Committee as officers or servants, or whom the Committee may propose to employ as such ⁴[other than those officers or servants, in respect whereof a Municipal Service has been constituted] or the remuneration assigned by the committee to those persons or any of them is excessive, the committee shall, on the requirement of the ⁵[Deputy Commissioner], reduce the number of those persons or the remuneration, as the case may be:

Provided that the committee may appeal against any such requirement to the ⁶[State] Government, and the decision of the State Government, on any such appeal shall be final.

43. Pensions, leave allowances and provident fund. - If an officer or servant of a committee is ⁷[person in the service of the ⁸[Government)], the committee may-

(a) if his services are wholly lent to it, ⁹[make such contributions to his pensions, gratuity and leave allowances as may be required by the conditions of his service under the Government to be paid by him or on his behalf] ; and

(b) if he devotes only a part of his time to the performance of duties on behalf

1. Substituted by Punjab Act 28 of 1956, Section 19

2. Proviso added by Punjab Act 24 of 1973, Section 10

3. Substituted by Punjab Act 34 of 1933, Schedule II, for "Commissioner"

4. Certain words inserted by Punjab Act 24 of 1973, Section II which came into force on 1.12.1975 vide notification No. GSR 119/PA/24/73/S./75 dated 12.11.1975 published on 24.11.1975

5. Substituted by Punjab Act 34 of 1933, Schedule II, for "Commissioner"

6. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

7. Substituted for the word "Government Official" by the Government of India (Adaptation of Indian Laws) Order, 1937

8. Substituted for the words "Crown" by the Adaptation of Laws Order, 1950

9. Substituted for the words "contribute to his pension, gratuity and leave allowances in accordance with any general or special orders of the Governor-General in Council in force for the time being" by the Government of India (Adaptation of Indian Laws) Order, 1937

of the committee, contribute to his pension gratuity and leave allowance in such proportion as may be determined by the ¹[State] Government.

(2) If an officer or servant of a committee is not a ²[person in the service of the Government], the committee may, subject to such conditions as the State Government may prescribe-

(a) grant him leave, absentee or acting allowance ; and

³(b) if his pay is less than ⁴[seventy rupees] a month, either permit him to contribute to a provident or annuity fund established under (c) or grant him a gratuity on retirement ; and

(c) if his pay is over seventy rupees a month establish and maintain a provident or annuity fund and compel him to contribute thereto.]

(d) where such a fund has not been established or where such a fund has been established but he has been contributing thereto for less than the whole of his service, grant him a gratuity or purchase or arrange for an annuity for him on his retirement.

(3) With the sanction of the ⁵[State] Government the committee may give an extraordinary pension or gratuity-

(a) to any officer or servant injured in the execution of his duty;

(b) to the family of any officer or servant who is killed in the execution of his duty or whose death is due to devotion to duty.

(4) A pension, gratuity or annuity shall not exceed the sum to which ⁶[... ..] such officer or servant or his family would be entitled if the service had been service under the Government.

44. Pension, etc. in case of service partly under the Government and partly under committee. - (1) If a person serving or having served under a committee has been or is transferred from or to the service of the Government or is partly employed by the Government and partly by a committee, the committee shall ⁷[make] such contributions to his pension and leave allowances as may be required, by the conditions of his service under the Government, to be paid by him or on his behalf].

⁸(2) In the absence of a written contract to the contrary, the committee may dispense with the services of any such person by giving the ⁹[Government concerned] one month's previous notice.]

1. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

2. Substituted for the word "Government Official" by the Government of India (Adaption of Indian Laws), Order, 1937.

3. Substituted by Punjab Act 3 of 1933, Section 20

4. Substituted for the word 'twenty rupees' by Punjab Act 8 of 1974 Section 5.

5. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

6. The words "under any general or special orders of the Governor-General in Council for the time being in force", were omitted by the Government of India (Adaptation of Indian Laws) Order, 1937.

7. Substituted for the words "contribute to his pension and leave allowances to the extent required by the rules in force for the time being made by the Governor-General in council in this behalf" by the Government of India (Adaptation of Indian Laws) Order, 1937.

8. Substituted by Section 14 of Punjab Act 2 of 1923.

9. Substituted for the words "Local Government" by the Government of India (Adaptation of Indian Laws) Order, 1937.

36 *The Punjab Municipal Act, 1911, Section 45*

45. Notice before discharge. - (1) In the absence of a written contract to the contrary, every officer or servant employed by a committee shall be entitled to one month's notice before discharge [... ..] unless he is discharged during a period of probation or for misconduct or was engaged for a specified term and discharged at the end of it.

²[(2) Should any officer or servant employed by a committee, in the absence of a written contract authorising him so to do, and without reasonable cause, resign his employment or absent himself from his duties without giving one month's notice to the committee he shall be liable to forfeit a sum not exceeding one month's wages out of any wages due to him, and if no wages, or less than one month's wages, are due to him, he shall be liable to a penalty not exceeding wages for one month or an amount equal to the difference between one month's wages and the wages due to him, which shall be recoverable in the manner provided by Section 81].

³[(3) --]

⁴[(4) --].

Contracts

⁵**46. Authority to contract.** - (1) The committee of any municipality of the first class may, subject to the provisions of this Act, delegate to one or more of its members ⁶[other than an associate member] the power of entering on its behalf into any particular contract whereof the value or amount does not exceed five hundred rupees, or into any class of such contracts.

(2) No contract by or on behalf of any committee whereof the value or amount exceeds five hundred rupees shall be entered into until it has been sanctioned at a meeting of committee.]

47. Mode of executing contracts and transfer of property. - (1) Every contract made by or on behalf of the committee of any municipality of the first class whereof the value or amount exceeds one hundred rupees, and every contract made by or on behalf of the committee of any municipality of the second ⁷[and third class] whereof the value or amount exceeds fifty rupees, shall be in writing, and must be signed by two members, of whom the President or a Vice President shall be one, and countersigned by the Secretary :

Provided that, when the power of entering into any contract on behalf of the committee has been delegated under the last foregoing section, the signature or signatures of the members to whom the power has been delegated shall be sufficient.

(2) Every transfer of immovable property belonging to any committee must be

1. The words "or to one month's wages in lieu thereof" omitted by Punjab Act 24 of 1973, Section 12

2. Substituted for the old sub-section by Punjab Act 2 of 1933, Section 21

3. Sub-section (3) and (4) omitted by the Punjab Act 24 of 1973, Section 12

4. Sub-section (3) and (4) omitted by the Punjab Act 24 of 1973, Section 12

5. This section shall be deemed to be omitted in the case of Municipalities to which the Municipal (Executive Officers) Act, 1931, applies-*vide* Items No. 2, Schedule II, Punjab Act 2 of 1931, as amended by Punjab Act 2 of 1934

6. Words inserted by Punjab Act 10 of 1972, Section 14

7. Inserted by Punjab Act 34 of 1934, Section 4

made by an instrument in writing, executed by the President or Vice President, and by at least two other members of committee, whose execution thereof shall be attested by the Secretary.

(3) No contract or transfer of the description mentioned in this section executed otherwise than in conformity with the provisions of this section shall be binding on this committee.

¹[48. **Penalty on member, officer or servant being interested in any contract made with a committee.** - (1) If any member, officer or servant of a committee or of a joint committee, without the previous permission in writing of the ²[Deputy Commissioner] voluntarily renders himself interested in any contract made with that committee, or if within one month of his becoming interested in any such contract he neither resigns or obtains the permission in writing of the ³[Deputy Commissioner] for his remaining a member, officer or servant of the committee in spite of his interest in such contract, he shall be deemed to have committed an offence under Section 168 of the Indian Penal Code :

Provided that for the purposes of this sub-section a person who has been elected but whose election has not been notified shall be deemed to be a member.]

(2) No member, officer or servant of a committee or a joint committee shall by reason only of his being a shareholder, in, or a member of, any incorporated or registered company, be held to be interested in any contract entered into between the said company and the committee ; or joint committee but no such person as aforesaid shall take part in any proceedings of the committee or joint committee relating to any such contracts.

Privileges and Liabilities

49. Suits against committee and its officers. - No suit shall be instituted against a committee, or against any officer or servant of a committee, in respect of any act purporting to be done in its or his official capacity, until the expiration of one month next after notice in writing has been, in the case of a committee, delivered or left at its office, and in the case of an officer or servant, delivered to him or left at his office or place of abode, stating the cause of action and the name and place of abode of the intending plaintiff : and the plaint must contain a statement that such notice has been so delivered or left :

Provided that nothing in this section shall apply to any suit instituted under Section 54 of the Specific Relief Act, 1877.

⁴[50. **Liability of members of the committee.** - (1) Every person shall be liable for the loss, waste or misapplication of any money or other property belonging to a committee, if such loss, waste or misapplication is reported by the Examiner of Local Fund Accounts, or other audit authority empowered by the ⁵[State] Government in this behalf to be a direct consequence of his neglect or misconduct in the performance

1. Substituted for the old sub-section by Punjab Act 3 of 1933, Section 22
 2. Substituted by Punjab Act 34 of 1953, Schedule II, for "Commissioner"
 3. Substituted by Punjab Act 34 of 1953, Schedule II, for "Commissioner"
 4. Substituted for the old section by Punjab Act 3 of 1933, Section 23
 5. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

38 *The Punjab Municipal Act, 1911, Section 50-A*

of his duties while a member of the committee; and he may after being given an opportunity, by notice served in the manner provided for the service of summonses in the Civil Procedure Code, to show cause by written or oral representation why he should not be required to make good the loss, be surcharged with the value of such property or the amount of such money by the Deputy Commissioner.¹ [- - -] and if the amount is not paid within fourteen days from the expiry of the period of appeal prescribed by sub-section (2) the Collector at the request of the Deputy Commissioner² [- - -] shall proceed forthwith to recover the amount as if it were an arrear of land revenue and have it credited to the municipal fund.

(2) The person against whom an order under³ [sub-section] (1) is made, may within thirty days of the notification of such order appeal to the⁴ [State Government]⁵ [- - -] who shall appoint an officer to hear the appeal : and the appellate authority shall have the power of confirming, modifying or disallowing the surcharge :

Provided that no person shall under this section be called upon to show cause after the expiry of a period of four years from the occurrence of such loss, waste or misapplication or after the expiry of one year from the time of his ceasing to be a member :

Provided further that nothing in this section shall be deemed to debar the aggrieved party from seeking a remedy in a civil court against an order made under sub-section (1).

⁶[(3) Nothing in this section shall apply to an associate member].

CHAPTER III-A⁷

Functions of the Municipalities

50-A. General powers of Municipalities. (1) Subject to the provisions of this Act and the rule, regulations and bye-laws made thereunder, the municipal administration of a smaller urban area and a transitional area shall vest in the Municipal Council and a Nagar Panchayat respectively.

(2) Without prejudice to the generality of the provisions of sub-section (1), it shall be the duty of the Municipality to consider all periodical statements of the receipts and disbursements and all progress reports and pass such resolutions thereon as it thinks fit.

50-B. Powers and Authorities of Municipalities. - (1) Without prejudice to the generality of the provisions of sub-section (1) of Section 50-A, the State Government may, by notification endow the Municipalities with such powers and authorities as

-
1. The words "or if the Deputy Commissioner is a member of the Municipal Committee, by the Commissioner", omitted by Punjab Act 34 of 1953, Section 3 and Schedule III
 2. The words "or Commissioner, as the case may be", omitted by *ibid*
 3. Substituted for the word "Clause" by Punjab Act 1 of 1934, Section 4(i) and (ii)
 4. Substituted by Punjab Act 34 of 1953, Schedule I, for "Commissioner"
 5. The words "from the order of the Deputy Commissioner, or, if the order has been passed by the Commissioner, to the State Government" omitted by Punjab Act 34 of 1953, Section 3 and Schedule III
 6. Sub-section (3) added by Punjab Act 10 of 1972, Section 15
 7. Chapter III-A added by Act 11 of 1994

may be necessary to enable them to function as institutions of self-government, subject to such conditions as may be specified therein, with respect to,-

- (i) the preparation of plans for economic development and social justice;
- (ii) the performance of functions and implementation of the schemes which may be entrusted to them including the following, namely :-
 - (1) urban planning including town planning;
 - (2) regulation of land-use and construction of building;
 - (3) planning for economic and social development;
 - (4) roads and bridges;
 - (5) water supply for domestic, industrial and commercial purposes;
 - (6) public health, sanitation conservancy and solid waste management;
 - (7) fire services;
 - (8) urban forestry, protection of the environment and promotion of ecological aspects;
 - (9) safeguarding the interests of weaker sections of society, including the handicapped and mentally retarded;
 - (10) slum improvement and upgradation;
 - (11) urban poverty alleviation;
 - (12) provisions of urban amenities and facilities such as parks, gardens and playgrounds;
 - (13) promotion of cultural, educational and aesthetic aspects;
 - (14) burials and burial grounds, cremations, cremation grounds and electric crematoriums;
 - (15) cattle ponds and prevention of cruelty to animals;
 - (16) vital statistics including registration of births and deaths;
 - (17) public amenities including street lighting, parking lots, bus stops and public conveniences; and
 - (18) regulation of slaughter houses and tanneries.

(2) Nothing contained in the provisions of this section shall be construed to divest the Municipalities of various powers and functions vested in them under various provisions of this Act, rules and bye-laws made thereunder."

CHAPTER IV

Municipal Fund and Property

¹[51. **Constitution of municipal fund.** - There shall be formed for each municipality a municipal fund, and there shall be placed to the credit thereof-

1. Substituted for the old sections by Punjab Act 3 of 1933, Section 24

40 *The Punjab Municipal Act, 1911, Section 52*

- (a) all sums received by, or on behalf of the committee under this Act or otherwise ¹[land];
- (b) the balance (if any) standing at the credit of the municipal fund of the municipality at the commencement of this Act].²[- - - -]

52. Application of fund. - (1) The committee shall set apart and apply out of the municipal fund-

- (a) first, such as may be required for the payment of any amounts falling due on any loan legally contracted by it :

- ³[(b) secondly, such sum as the committee may be required by the ⁴[State] Government to contribute towards the cost of such Local Self-Government Board or Inspectorate as the ⁵[State] Government may establish, for the purpose of advising, assisting and supervising the work of municipal committees and other local bodies :

Provided that such sum shall not exceed an amount equal to one perfect of the income for the financial year preceding the year, in which the committee is called upon to make the contribution]:

- ⁶[(c) thirdly, such sum as may be required to meet the charges, of its own establishment, including such subscriptions and contributions as are referred to in Sections 43 and 44, and such sum as may be required for the maintenance of a police establishment under Chapter VI;

- ⁷[(d) fourthly, such sum as may be required to pay the expenses incurred in auditing the accounts of the committee, and such portion of the costs of any public expenditure by the ⁸[Central Government] or the ⁹[State] Government as may be held by the ¹⁰[State] Government to be equitably payable by the committee in return for services rendered to it.

- ¹¹[(e) fifthly, such sum as the committee may be required by the State Government to contribute towards the maintenance of pauper lunatics or pauper lepers sent from any place in the ¹²[State] to mental hospitals or public asylums whether in or outside the State.

- (f) sixthly, such sum as may be due to the State Government in respect of the cost of maintenance by the State Government, on behalf of the committee, of water-works, drainage, sewage or other works.]

1. Inserted by Punjab Act 15 of 1940, Section 2(a)

2. "The words "and" was omitted by Punjab Act 15 of 1940.

3. Inserted by Punjab Act 3 of 1933, Section 25(1)(i)

4. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

5. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

6. Substituted for the word "secondly" by Punjab Act 3 of 1933, Section 25(1)(i)

7. Substituted by Punjab Act 3 of 1933, Section 25(1)(ii)

8. Substituted for the words "Government of India" by the Government of India [Adaptation of Indian Laws) Order, 1937

9. Substituted for the words "Government of India" by the Government of India (Adaptation of Indian Laws) Order, 1937

10. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

11. Clauses (e) and (f) were inserted by Punjab Act 3 of 1933, Section 25(1)(iii)

12. Substituted for the word 'Province' by the Adaptation of Laws Order, 1950

¹[(g) seventhly, such sum to be paid annually by the committee to the State Government by way of contribution as is equivalent to-

- (i) the total provision made in the budget for the year 1957-58 under the main head 'Education' excluding ²[the provision under the sub-heads relating to public libraries, colleges, reading rooms and museums or pertaining to such other matters not relating to schools as the State Government may specify, educational grants and the provisions made for 'original works' relating to schools ; and
- (ii) a sum representing one per centum of the total income from its own resources for the year 1957-58, in lieu of the deductions made for 'original works' made under clause (i):

Provided that in respect of the financial year 1957-58, the committee shall make a payment to the State Government of the sums which have remained unexpended on 31st March, 1958, out of the provisions under the head 'Education' in the budget of 1957-58 ;

³[Provided further that in computing the total provision under sub-section (i), school fees or other moneys received from students by the Committee, income from any property transferred to the State Government, donations for education from the public and such other income of the Committee as may be specified by the State Government shall be excluded.]

⁴(2) Subject to the charges specified in sub-section (1) and to such rules as the ⁴[State] Government may make with respect to the priority to be given to the several duties of the committee, the municipal fund shall be applicable to the payment in whole or part, of the charges and expenses incidental to the following matters within the municipality, and with the sanction of the ⁵[State Government] outside the municipality, namely :-

- (a) the construction, maintenance, improvement, cleansing and repair of all public streets, bridges, town-walls, town-gates, embankments, drains, privies, latrines, urinals, tanks and water-courses ⁶[and the preparation of compost manure];
- (b) the watering and lighting of such streets or any of them ;
- (c) the construction, establishment and maintenance of schools, hospitals and dispensaries, and other institutions for the promotion of education or for the benefit of the public health, and of rest-houses, sarais, poor-houses, markets, ⁷[stalls], encamping grounds, pounds, and other works of public utility, and the control and administration of public institutions of any of these descriptions :
- (d) grant-in-aid to schools, hospitals, dispensaries, poor-houses, leper- asylums, and other educational or charitable institutions ;
- (e) the training of teachers and the establishment of scholarships;

1. Clause (g) added by Punjab Act 22 of 1959, with effect from 1st October, 1957

2. Added by Punjab Act 22 of 1961, Section 4 with effect from 1st October, 1957

3. Proviso added by Punjab Act 22 of 1961

4. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1954

5. Substituted by Punjab Act 34 of 1955, Schedule I, for "Commissioner"

6. Inserted by East Punjab Act 30 of 1949, Section 3

7. Inserted by Punjab Act 12 of 1950, Section 3

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- (f) the giving of relief and the establishment and maintenance of relief works in time of famine or scarcity;
- (g) the supply, storage and preservation from pollution of water for the use of men or animals ;
- (h) the planting and preservation of trees ; and the establishment and maintenance of public parks and gardens ;
- (i) the taking of a census, the registration of births, marriages and deaths, public vaccination and any sanitary measure ;
- (j) the holding of fairs and any industrial exhibitions ;
- (k) the preparation and maintenance of a record of rights in immovable property; and
- (l) all acts and things which are likely to promote the safety, health, welfare or convenience of the inhabitants or expenditure whereon may be declared by the committee, with the sanction of the ¹[State] Government to be an appropriate charge on the municipal fund.

²[(3) Notwithstanding any contained in the foregoing sub-sections of this Act no charges or expenses shall be paid from the municipal fund incidental to any matter which has been specifically declared by the State Government by general or special order to be a matter in regard to which no expenditure shall be met from municipal fund.

(4) Subject to the provisions of this Act and the rules and bye-laws made thereunder it shall be the duty of the President and of any member presiding at any meeting of the committee or of a sub-committee to disallow the consideration or discussion of any matter for which provision is not made in Section 52 or any other section of the Act.]

53. Payment of salary to president out of funds. - With the sanction of the State Government a salary of such amount as the State Government may fix may be paid to the president of a committee not being a salaried ³[servant of the] ⁴[Government,] out of the municipal fund.

54. Custody of municipal fund. - ⁵[(1) All moneys payable to the credit of the municipal fund shall be received by a municipal employee authorised by the committee in this behalf and shall be forthwith paid into the State Bank of India, in a Treasury of the Government, in a Nationalised Bank or in any other Bank approved by the Government in this behalf.

Explanation. - For the purposes of this section Nationalised Bank means a Bank specified in column 2 of the First Schedule to the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.]

1. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950
 2. Sub-sections (3) and (4) were inserted by Punjab Act 3 of 1933
 3. The words "Servant of the Crown" were substituted for the words "officer of Government" by the Government of India (Adaptation of Indian Laws) Order, 1937
 4. Substituted for the word "Crown" by the Adaptation of Laws Order, 1950
 5. Sub-section (1) substituted by Punjab Act 38 of 1976

¹[(2) In places where there is no such treasury, sub-treasury or bank, the municipal fund may with the previous sanction of the ²[Deputy Commissioner] be deposited with any banker, or person acting as a banker, and who has given such security for the safe custody and repayment on demand of the fund if deposited as the ³[Deputy Commissioner] may in each case think sufficient].

55. Investment of same. - ⁴[(1) A committee may, with the previous sanction of the ⁵[Deputy Commissioner], invest any portion of its municipal fund in securities of ⁶[the Central Government], or invest it in such other securities or place it in such manner as the State Government may approve in this behalf, and vary such investment or placement for others of like nature.]

(2) The income resulting from ⁷[such] securities ⁸[or placements] and the proceed of the sale of the same shall be credited to the municipal fund.

56. Property vested in committee. - (1) Subject to any special reservation made or to any special conditions imposed by the ⁹[State] Government, all property of the nature hereinafter in this section specified and situated within the municipality, shall vest in and be under the control of the committee, and with all other property which has already vested or may hereafter vest in the committee, shall be held and applied by it for the purposes of this Act, that is to say :-

- (a) all public town-walls, gates, markets, ¹⁰[stalls], slaughter-houses, manure and night-soil, depots and public buildings of every description which have been constructed or are maintained out of the municipal fund ;
- (b) all public streams, springs and works for the supply, storage and distribution of water for public purposes, and all bridges, buildings, engines, materials and things connected therewith or appertaining thereto, and also any adjacent land (not being private property) appertaining to any public tank or well;
- ¹¹[(c) all public sewers and drains, and all sewers, drains, culverts and water-courses in or under any public streets, or constructed by or for the committee alongside any public street, and all works, materials and things appertaining thereto :]
- (d) all dust, dirt, dung, ashes, refuse, animal matter or filth or rubbish of any kind or dead bodies of animals, collected by the committee from the street, houses, privies, sewers, cess-pools or elsewhere or deposited in places fixed by the committee under Section 154 ;

1. Substituted by Punjab Act 3 of 1933, Section 26

2. Substituted by Punjab Act 34 of 1953, Schedule II for "Commissioner"

3. Substituted by Punjab Act 34 of 1953, Schedule II for "Commissioner"

4. Substituted by Punjab Act 3 of 1933, Section 27.

5. Substituted by Punjab Act 34 of 1953, Schedule II for "Commissioner"

6. Substituted for the words "the Government of India" by the Government of India (Adaptation of Indian Laws) Order, 1937

7. Substituted for the words "the" by Punjab Act 2 of 1923, Section 15

8. Inserted by Punjab Act 2 of 1923, Section 15

9. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

10. Inserted by Punjab Act 12 of 1950, Section 4.

11. Substituted by Punjab Act 3 of 1933, Section 28(1)(i).

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(e) all public lamps, lamp-posts, and apparatus connected therewith or appertaining thereto :

(f) all land or other property transferred to the committee by the ¹[Government] or acquired by gift, purchase or otherwise for local public purposes;

²[(g) all public streets, not being land owned by ³[Government] and the pavements, stones and other materials, thereof, and also trees growing on and erections, materials, implements and things provided for such streets.]

⁴(2) Where any immovable property is transferred otherwise than by the sale by the ⁴[State] Government to a municipal committee for public purposes, it shall be deemed to be a condition of such transfer, unless specially provided to the contrary, that should the property be at any time resumed by Government, the compensation payable therefor shall, notwithstanding anything to the contrary in the Land Acquisition Act, 1894, in no case exceed the amount if any paid to the Government for the transfer, together with the cost or the present value, whichever shall be less, or any buildings erected or other works executed on the land by the municipal committee.

⁵[(3) The committee shall maintain a register and a map of all immovable property of which it is the proprietor, or which vests in it ; or which it holds in trust for the State Government.]

57. Management of public institutions. - (1) The management, control and administration of every public institution maintained out of the municipal fund, shall vest in the committee.

(2) When any public institution has been placed under the direction, management and control of the committee, all property, endowments and funds belonging thereto shall be held by the committee in trust for the purposes to which such property, endowments and funds were lawfully applicable at the time when the institution was so placed :

Provided that the extent of the independent authority of the committee in respect of any such institution may be prescribed by the ⁶[State] Government :

Provided also that nothing in this section shall be held to prevent the vesting of any trust property in the Treasurer of Charitable Endowments under the Charitable Endowments Act, 1890.

58. Acquisition of land. - When any land, whether within or without the limits of a municipality, is required for the purposes of this Act, the ⁷[State] Government may, at the request of the committee, proceed to acquire it under the provisions of the Land Acquisition Act, 1894, and on payment by the committee of the compensation

1. Substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

2. Substituted by Punjab Act 3 of 1933, Section 28(1)(ii)

3. Substituted for the word "Crown" by the Adaptation of Laws Order, 1950

4. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

5. Inserted by Punjab Act 2 of 1933, Section 28(2)

6. Substituted for the word "Provincial" by the (Adaptation of Laws) Order, 1950

7. Substituted for the word "Provincial" by the (Adaptation of Laws) Order, 1950

awarded under that Act, and of any other charges incurred in acquiring the land, the land shall vest in the committee.

Explanation. - When any land is required for a new street or for the improvement of an existing street, the committee may proceed to acquire, in addition to the land to be occupied by the street, the land necessary for the sites of the buildings to be erected on both sides of the street and such land shall be deemed to be required for the purposes of this Act.

59. Transfer to Government of property vesting in committee :- The committee may, with the sanction of the State Government transfer to ¹[Government] any property vesting in the committee under section 56 or section 57, but not so as to affect any trusts or public rights subject to which the property is held :

²[Provided that where a committee has passed a resolution under section 3 of the Punjab Local Authorities (Aided Schools) Act, 1959 or the State Government has taken over management of aided schools of a committee under section 5 of that Act, all rights and interests in the establishment, maintenance and management of the aforesaid schools immediately before the 1st October, 1957, including all interests in the lands, buildings, playgrounds, hostels of the said schools as also in the movable properties like furniture, books, apparatus, maps and equipment pertaining thereto shall be deemed to have been transferred to the State Government on that date and, all unspent balances in respect of grants and contributions received for the maintenance and promotion of these schools shall be deemed to have been surrendered to the State Government.]

60. Saving of Act XI of 1879 :- Nothing in this Act shall affect the ³[Local Authorities Loan Act, 1879.]

CHAPTER V

Taxation

⁴[**61. Taxes which may be imposed:-** (1) Subject to any general or special orders which the ⁵[State] Government may make in this behalf, and to the rules, any committee may, from time to time for the purposes of this Act, and in the manner directed by this Act, impose in the whole or any part of the municipality any of the following taxes, namely :

(a) ⁶A tax payable by the owner of building and lands not exceeding fifteen per cent of the annual value..

⁷[--]

1. Substituted for the words "His Majesty" by the Adaptation of Laws Order, 1950.

2. Proviso added by Punjab Act 22 of 1958, schedule with effect from 1st October, 1957.

3. See now Local Authorities Loans Act, 1914 (9 of 1914).

4. Substituted by Punjab Act 2 of 1923, section 16.

5. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

6. Substituted by Act 11 of 1994.

7. The first proviso and the word "further" from the second proviso omitted by Punjab Adaptation of Laws (State and Concurrent Subjects) Order, 1968.

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Provided ¹[--] that in the case of lands and buildings occupied by tenants in perpetuity, the tax shall be payable by such tenants ;

(b) a tax on persons practising any profession or art or carrying on any trade or calling in the municipality;

²[*Explanation:-* A ³[person in the service of the ⁴[Government] or person holding an office under the State Government or the ⁵[Central Government] or a local ⁶[or other public] authority shall be deemed to be practising a profession within the meaning of this sub-clause.]

(c) a tax payable by the owner, on all or any vehicles ⁷[other than motor vehicles] animals used for riding, draught or burden, and dogs, when such vehicles, animals used as aforesaid, and dogs are kept within the municipality;

⁸[(d) a tax, payable by the employer, on menial domestic servants;

(e) a tax, payable by the occupier of any buildings in respect of which the committee has, in exercise of the powers conferred by sections 159 to 165 of this Act, undertaken the house scavenging;]

⁹[(ee) in addition to the tax imposed under clause (a), scavenging tax, payable by the occupier, on buildings and lands of such percentage of the annual value thereof as the State Government may, by notification, declare to be reasonable for providing for the collection, removal and disposal by the committee of all filth and polluted and obnoxious matter from latrines, urinals, cess-pools and for efficiently maintaining and repairing the municipal drains constructed or used for the reception or conveyance of such filth or polluted and obnoxious matters :

¹⁰[(f) a tax payable by persons presenting building applications to the committee:

Provided that a committee shall not impose any tax without the previous sanction of the ¹¹[State] Government when-

(i) it consists of members less than three-fourths of whom have been elected; or

(ii) its cash balances have, at any time within the three months preceding the date of the passing of the resolution imposing the tax, fallen below Rs. 20,000 or one-tenth of the income accrued in the previous financial year whichever amount shall be less.

1. The first proviso and the word "further" from the second proviso omitted by Punjab Adaptation of Laws (State and Concurrent Subjects) Order, 1968.

2. Added by Punjab Act 1 of 1925, section 3.

3. Substituted for the word "Government official" by the Government of India (Adaptation of Indian Laws) Order, 1937.

4. Substituted for the word "Crown" by the adaptation of Laws Order, 1950.

5. Substituted for the words "Government of India" by the Government of India (Adaptation of Indian Laws) Order, 1937.

6. Inserted by Punjab Act 3 of 1933, section 29(i).

7. Inserted by Punjab Act 2 of 1940, section 5.

8. Clause (d) was omitted and subsequent clauses relettered (d) and (e) respectively by Punjab Act 3 of 1933, section 29 (ii).

9. Clause (ee) inserted by Punjab Act 24 of 1973, Section 1.

10. Clause(f) was inserted by Punjab Act 3 of 1933, section 29(iii).

11. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

(2) Save as provided in the foregoing clause, with the previous sanction of the State Government any other tax which ¹[State Legislature] has power to impose in the State under the ²[Constitution].

³[(2-A) Notwithstanding anything contained in this Act, on and with effect from the commencement of the Punjab Municipal (Amendment) Act, 2006, no octroi shall be levied, except on electricity, petrol and diesel :

Provided that the additional excise duty, levied in lieu of octroi on liquor under any other provision of law, shall continue to be levied.]

⁴[(3) --]

⁵[Nothing in this section shall authorise the imposition of any tax which the State Legislature has no power to impose in the ⁶[State] under the ⁷[Constitution]

Provided that a committee which immediately before the commencement of ⁸[Constitution] was lawfully levying any such tax under this section as then in force, may continue to levy that tax until provision to the contrary is made by ⁹[Parliament]

¹⁰[**Explanation :-** In this section "tax" includes any duty, cess or fee.]

¹¹[**62. Procedure to impose taxes:-** (1) A committee may, at a special meeting pass a resolution to propose the imposition of any tax under section 61.

(2) When such a resolution has been passed the committee shall publish a notice, defining the class of persons or description of property proposed to be taxed, the amount or rate of the tax to be imposed, and the system of assessment to be adopted.

(3) Any inhabitant objecting to the proposed tax may, within thirty days from the publication of the said notice, submit his objection in writing to the committee; and the committee shall at a special meeting take his objection into consideration.

(4) If the committee decides to amend its proposals or any of them, it shall publish amended proposals along with a notice indicating that they are modification of those previously published for objection.

(5) Any objections which may within thirty days be received to the amended proposals shall be dealt with in the manner prescribed in sub-section (3).

(6) When the committee has finally settled its proposals it shall, if the proposed tax

1. Substituted for the word "under rules made under clause (a) of sub-sections (3) of section 80-A of the Government of India Act, a local authority may be authorized to impose by any law made by the local legislature without the previous sanction of the Governor-General" by the Government of India (Adaptation of Indian Laws) Order 1937.
2. Substituted for "Government of India Act, 1935" by the Adaptation of Laws (Third Amendment) Order, 1951.
3. Substituted by Punjab Act No. 26 of 2006.
4. Sub section (3) was omitted by the Government of India (Adaptation of Indian Laws) Order, 1937.
5. These words were inserted at the end of the section by the Adaptation of Laws Order, 1950
6. Substituted for the word "Province" by the Adaptation of Laws Order, 1950.
7. Substituted for the words "Part III of the said Act" by the Adaptation of Laws (Amendment) Order, 1951.
8. Substituted for the words "Part III of the said Act" by the Adaptation of Laws (Amendment) Order, 1951.
9. Substituted for the words "The Central Legislature" by the Adaptation of Laws (Third Amendment) Order, 1951.
10. Inserted by East Punjab Act 9 of 1949, Section 2.
11. Substituted by Punjab Act 3 of 1933, section 30.

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falls under clauses (b) to (f) of sub-section (1) of section 61 direct that the tax be imposed, and shall forward a copy of its order to the effect through the ¹[Deputy-Commissioner], to the State Government and if the proposed tax falls under any other provision it shall submit its proposals together with the objection if any made in connection therewith to the ²[Deputy Commissioner.]

(7) If the proposed tax falls under clause (a) sub-section (1) of section 61, the ³[Deputy Commissioner], after considering the objections received under sections (3) and (5) may either refuse to sanction the proposals or return them to the committee for further consideration, or sanction them without modification or with such modification not involving an increase of the amount to be imposed, as he deems fit, forwarding to the State Government a copy of the proposals and his order of sanction; and if the tax falls under sub-section (2) ⁴[--] of section 61, the ⁵[Deputy Commissioner] shall submit the proposals and objections with his recommendations to the State Government.

(8) The State Government on receiving proposals for taxation under sub section (2) ⁶[--] may sanction or refuse to sanction the same or return them to the committee for further consideration.

(9) ⁷[--]

(10) (a) When a copy of order under sub-sections (6) and (7) has been received, or

(b) when a proposal has been sanctioned under sub-section (8) ⁸[--] the State Government shall notify the imposition of the tax in accordance with such order or proposal, and shall in the notification specify a date not less than ⁹[one month] from the date of notification, on which the tax shall come into force.

(11) A tax leviable by the year shall come into force on the first day of January or on the first day of April or on the first day of July, or on the first day of October in any year, and if it comes into force on any other than the first day of the year by which it is leviable shall be levisble by the quarter till the first day of such year then next ensuing.

(12) A notification of the imposition of a tax under this Act shall be conclusive evidence that the tax has been imposed in accordance with the provisions of the Act.

¹⁰**62-A. Power of Government in taxation :** (1) The State Government may, by special or general order notified in the official Gazette, require a Committee to impose any tax mentioned in section 61, not already imposed are such rate and within

1. Substituted by Punjab Act 34 of 1953

2. Substituted by Punjab Act 3 of 1933, section 30

3. Substituted by Punjab Act 34 of 1953.

4. The word bracket and figure "or (3)" were omitted by the Government of India Adaptation of Indian Laws) Order, 1937.

5. Substituted by Punjab Act 34 of 1953.

6. The word bracket and figure "or (3)" were omitted by the Government of India Adaptation of Indian Laws) Order, 1937.

7. Sub-Section (9) was omitted by the Government of India (Adaptation of Indian Laws) Order, 1937.

8. The word bracket and figure "or sub-section (3)" were omitted by the Government of Indian (Adaptation of Indian Laws) Order, 1937.

9. Substituted for the words "Three Months" by Punjab Municipal (amendment) Act, 1952 Punjab Act 23 of 1952), Section 2.

10. Added by Punjab Act 48 of 1953.

such period as may be specified in the notification and the Committee shall thereupon act accordingly.

(2) The State Government may require a Committee to modify the rate of any tax already imposed and thereupon the Committee shall modify the tax as required within such period as the State Government may direct.

(3) If the Committee fails to carry out any order passed under sub-section (1) or (2) the State Government may by a suitable order notified in the official Gazette impose or modify the tax. The order so passed shall operate as if it were a resolution duly passed by the Committee as if the proposal was sanctioned in accordance with the procedure contained in section 62.

Procedure for Assessing Immovable Property.

63. Preparation of assessment list :- The committee shall cause an assessment list of all buildings and lands on which any tax is imposed to be prepared, containing.-

- (a) the name of the street or division in which the property is situated;
- (b) designation of the property, either by name or by number sufficient for identification;
- (c) the names of the owner and occupier, if known;
- (d) the annual value¹; and
- (e) the amount of the tax assessed thereon by the committee.

64. Publication and completion of assessment list :- When the assessment list has been completed, the committee shall give public notice thereof, and of the place where the list or a copy thereof may be inspected and every person claiming to be either owner or occupier of property included in the list and any authorised agent of such person shall be at liberty to inspect the list and to make extracts therefrom without charge.

65. Public notice of time fixed for revising assessment list :- (1) The committee shall at the time of the publication of such assessment list give public notice of a time, not less than one month thereafter, when it will proceed to revise the valuation and assessment; and in all cases in which any property is for the first time assessed, or the assessment thereof is increased, it shall also give notice thereof to the owner or occupier of the property.

(2) All objections to the valuation and assessment shall be made in writing before the time fixed in the notice, or orally or in writing at that time.

66. Settlement of lists:-²(1) After the objections have been enquired into and the persons making them have been allowed an opportunity of being heard either in person or by authorised agents, as they may think fit, and the revision of the valuation and assessments has been completed, the amendments made in the list shall be

1. Words "area or length of frontage on which the property is assessed" omitted by Amending Act 11 of 1994.

2. Sub section (1) Substituted by Amending Act 11, 1994

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authenticated by the signatures of atleast two members of the committee, who shall at the same time certify that no valid objection has been made to the evaluation and assessment contained in the list, except in the cases in which amendments have been entered therein and subject to such amendments as may thereafter be duly made, the tax so assessed shall be deemed to be the tax for the year commencing on the first day of April of the year in which notice was issued under section 64 or section 65 of the Act :

Provided that this date will not be earlier to the date on which the building came into existence.]

(2) The list when amended under this section shall be deposited in the committee's office and shall there be open during office hours to all owners or occupiers of property comprised therein or the authorised agents of such persons, and a public notice that it is so open shall forthwith be published.

67. Further amendments of Assessment list:- (1) The committee may at any time amend the list by inserting the name of any person whose name ought to have been or ought to be inserted, or by inserting any property which ought to have been or ought to be inserted, or by altering the assessment on any property which has been erroneously valued or assessed through fraud, accident or mistake, whether on the part of the committee or of the assessee, or in the case of tax payable by the occupier by a change in the tenancy, after giving notice to any person affected by the amendment, of a time, not less than one month from the date of service at which the amendment is to be made.

(2) Any person interested in any such amendment may tender his objection to the committee in writing before the time, fixed in the notice or orally or in writing at that time, and shall be allowed an opportunity of being heard in support of the same in person or by authorized agent, as he may think fit.

¹[(3) Notwithstanding anything contained in this Act, the Committee may with a view to give effect to the annual value as modified by the Punjab Municipal (Amendment) Act 11, 1994, amend the assessment list of the year commencing on the first day of April of the relevant year for increasing or reducing annual value of any property and of the assessment thereupon after giving notice at any time to any person affected by the amendment of a period not less than one month from the date of service at which the amendment is to be made and the Committee shall consider any objection made in this regard by any such person and the amended assessment list shall come into force with effect from the first day of April of the year in which notice was given to the person affected.]

²[**68. Preparation of new assessment list:-** (1) Where the assessment of land or building has been made on the basis of the annual value as specified in clause (i) of section 3, the assessment list will be valid for a period of five years and after the expiry of the period of five years, the annual value may be determined at the option of the owner either in accordance with the method specified in sub- clause (b) of clause (i) of section 3 or by increasing it by ten per cent of the annual value already fixed.

1. Sub section (3) Added by Amending Act 11 of 1994

2. Section fully Substituted by Amending Act 11 of 1994

(2) In the case of land or building which is occupied by the tenant, the annual value may be revised when revision in the rent is made :

Provided that where no revision in rent is made and a period of five years has elapsed since the date of the previous assessment, the annual value may be enhanced for reasons to be recorded in writing and after hearing the landlord.]

¹[68-A. **Power to amend assessment list in certain cases.**- (1) Notwithstanding anything contained in this Chapter, where the prescribed authority is satisfied that any property has been erroneously valued or assessed through fraud, accident or mistake, whether on the part of the committee or of the assessee, it may, after giving to the assessee an opportunity of being heard and after making such enquiry as it may deem fit pass an order amending the assessment already made and fixing the amount of tax payable for that property and on the issue of such an order the assessment list then in force shall, subject to the order, if any, passed in appeal, be deemed to have been amended accordingly with effect from first day of January, or first day of April, or first day of July, or first day of October, next following the month in which the order is passed.

(2) Any person aggrieved by an order of the prescribed authority may, within a period of thirty days of the date of communication to him of the order, file an appeal to State Government which shall decide the appeal after giving to the appellant an opportunity of being heard.]

General Provisions

69. Tax not invalid for defect of form:- No assessment and no charge of demand of any tax made under the authority of this Act shall be impeached or affected by reason of any mistake in the name, residence, place of business or occupation of any person liable to pay the tax, or in the description of any property or thing liable to the tax, or of any mistake in the amount of assessment or tax, or by reason of any clerical error or other defect of form; and it shall be enough in any such tax on property or any assessment of value for the purpose of any such tax if the property taxed or assessed is so described as to be generally known; and it shall not be necessary to name the owner or occupier thereof.

70. Power of the Committee in regard to taxes :- (1) A committee may exempt, in whole or in part, for any period not exceeding one year from the payment of any such tax, any person who by reason of poverty may in its opinion be unable to pay the same, and may renew such exemption as often as may be necessary.

(2) A committee, by a resolution passed at a special meeting and confirmed by the State Government, may -

- (a) provide that all or any persons may be allowed to compound for taxes imposed under sub-clauses (c), (d) and (e) of clause (1) and under clauses (2) and (3)] of section 61;
- (b) abolish, suspend or reduce in amount any tax imposed under the foregoing sections; or

1. Inserted by Punjab Act 8 of 1974, section 7.

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- (c) exempt in whole or in part from the payment of any such tax, any person or class of persons or any property or description of property.

71. Powers of the State Government in regard to taxes :- (1) The State Government may by order exempt in whole or in part from the payment of any such tax any person or class of persons or any property description of property.

If at any time it appears to the State Government on complaint made or otherwise, that any tax imposed under the foregoing sections is unfair in its incidence or that the levy thereof or of any part thereof is injurious to the interests of the general public, it may require the committee to take within a specified period measures to remove the objection : and, if within that period the requirement is not complied with to the satisfaction of the State Government the State Government may by notification suspend the levy of the tax or of such part thereof until the objection has been removed.

72. Remission of tax on unoccupied immovable property:- (1) When any property assessed to a tax under [sub-clause(a) of clause (1) of section 61,] which is payable by the year or by instalments, has remained unoccupied and unproductive of rent throughout the year or the period in respect of which any instalment is payable, the committee shall remit the amount of the tax or of the instalment, as the case may be :

Provided that no such remission shall be granted unless, notice in writing of the circumstances under which it is claimed has been given to the committee within the first month after the expiry of the period in respect of which it is so claimed.

(2) When any such property as aforesaid -

(a) has not been occupied or productive of rent for any period of not less than sixty consecutive days, or

(b) consists of separate tenements, one or more of which has or have not been occupied or productive of rent for any such period as aforesaid; or

(c) is wholly or in greater part demolished or destroyed by fire or otherwise; the committee may remit such portion (if any) of the tax or instalment as it may think equitable.

(3) The burden of proving the facts entitling any person to claim relief under this section shall lie upon him.

(4) For the purposes of this section neither the presence of a care-taker nor the mere retention in an otherwise unoccupied dwelling house of the furniture habitually used in it shall constitute occupation of the house.

(5) For the purposes of this section a house shall be deemed to be productive of rent if let to a tenant who has a continuing right of occupation thereof, whether it is actually occupied by such tenant or not.

²[(6) The enquiry necessary for a decision whether any relief shall be granted under

1. Sub-section (6) has been added for the Municipalities to which the Punjab Municipal (Executive Officer) Act, 1931, applies. See Item No. 6.

2. Sub-section (6) has been added for the Municipalities to which the Punjab Municipal (Executive Officer)

this section shall be held by the Executive Officer who shall make such recommendation to the committee as he may deem proper :

Provided that the committee shall not grant any remission of tax unless such remission is recommended by the Executive Officer.]

73. Duty of furnishing true information regarding liability to municipal taxation:- (1) Every person shall on the demand of an officer duly authorised by the committee in this behalf furnish such information as may be necessary in order to ascertain whether such person is liable to pay any municipal tax; and every hotel or lodging house keeper or secretary of a residential club shall also on demand made as aforesaid furnish a list of all persons residing in such hotel, lodging-house or club.

(2) If any person so called upon to furnish such information omits to so or furnishes information which is untrue, he shall be punishable with fine which may extend to one hundred rupees.

¹[(3) It would be obligatory for the owner to inform the committee about rent being charged from the tenant and also about the increase in the rent by filing a statement in the manner prescribed.

(4) In the event of the owner not giving the information as required under sub-section (3), the owner shall be liable to pay a penalty which may extend to the amount of the tax payable on land or building under sub-section (1) of section 61 of this Act.]

74. Notice to be given to the committee of all transfers of title of person primarily liable to payment of property tax :- (1) whenever the title to or over any building or land of any person primarily liable for the payment of property taxes on such property is transferred the transferor ²[and the transferee] shall within three months of the registration of the deed of transfer if it be registered, or if it be not registered within three months of its execution, or if no instrument be executed of the actual transfer give notice in writing of such transfer to the committee.

(2) Every person primarily liable for the payment of a tax on any property, who transfers his title to or over such property, without giving notice of such transfer to the committee as aforesaid, shall, in addition to any other liability which he incurs through such neglect, continue liable for the payment of all such taxes from time to time payable in respect of the said property until he gives such notice, or until the transfer shall have been recorded in the committee's books.

(3) Wherever the title to or over any building or land has developed upon any person by inheritance, the heir shall within three months of the date of the death of the former owner give notice in writing of such inheritance to the committee.

(4) But nothing in this section shall be held to diminish the liability of the transferee or heir for the said taxes or to affect the prior claim of the committee for the recovery of the taxes due thereupon.

³[(5) Whoever contravenes the provisions of sub-sections (1) and (3) shall, in ad-

Act, 1931, applies. See Item No. 6.

1. Sub section (3) and (4) Added by Amending Act 11 of 1994

2. Inserted by Punjab Act 2 of 1923 sections 19.

3. Sub-section (5) added to section 74, by Punjab Act 23 of 1952, section 3.

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dition to any other penalty which he incurs through such neglect, be punishable with fine which may extend to fifty rupee; and, in the case of a continuing breach, with a further fine which may extend to five rupees for every day after the first during which the breach continues.]

75. Power of entry for the purposes of valuation or taxation :- The committee may authorize any person:-

- (a) after giving twenty-four hours' notice to the occupier, or, if there be no occupier, to the owner, of any building or land, at any time between sunrise and sunset, to enter, inspect and measure any building for the purpose of valuation;
- (b) to enter and inspect any stable, coach-house or other place wherein therefore is reason to believe that there is any vehicle or animal liable to taxation under this Act or for which a licence has not been duly taken out.

76. Power to examine article liable to octroi:- Every person bringing or receiving with the octroi ¹[or terminal] limits of any municipality any article on which octroi or ²[terminal tax] is payable shall when required by an officer duly ³[authorized by the State Government or the Committee] in this behalf and so far as may be necessary for ascertaining the amount of tax chargeable:-

- (a) permit that officer to inspect, examine, weigh and otherwise deal with the article, and
- (b) communicate to that officer any information and exhibit to him any bill, invoice or document of like nature which he may possess relating to the article.

77. Power to search where octroi is leviable:- (1) If any person, bringing or receiving conveyance or package, within the octroi or ⁴[terminal tax] limits of a municipality on which octroi or ⁵[terminal tax] is or is believed to be leviable, shall refuse, on the demand of an officer ⁶[authorized by the State Government or the committee] in this behalf, to permit the officer to inspect, weigh or otherwise examine the contents of the conveyance or package for the purpose of ascertaining whether it contains any articles in respect of which octroi or ⁷[terminal tax] is payable or shall refuse to communicate to the officer any information and exhibit to him any bill, invoice or document of a like nature which he may possess relating to the article, or with the intention of defrauding the committee or a lessee under section 83 shall communicate any such information which is false or exhibit any such bill, invoice or document of a like nature which is false, forged or fraudulent he shall be punishable with a fine which may extend to fifty rupees.

(2) Any such person may demand that the conveyance or package or both as the case

1. Inserted by Punjab Act 2 of 1923, section 20.
 2. Inserted by Punjab Act 1 of 1922, section 20.
 3. Substituted by Punjab Act 8 of 1974.
 4. Inserted by Punjab Act 2 of 1923, section 21.
 5. Inserted by Punjab Act 1 of 1922, section 3.
 6. Substituted by Punjab Act 8 of 1974.
 7. Substituted by Punjab Act 8 of 1974, section 8.

may be, shall be taken without unnecessary delay before ¹[a member of the committee or the secretary] or a magistrate who shall cause the inspection to be made in his presence.

²[(3) Without prejudice to the provisions of sub-section (1) in case of non-payment of any octroi on demand, the officer referred to in section 76 may seize any article on which the octroi is chargeable to satisfy the demand.

(4) The committee or an officer authorised by it in this behalf may after the lapse of five days from the seizure and after the issue of proclamation fixing the time and place of sale, cause any property so seized, or so much thereof as may be necessary to be sold by auction to satisfy the demand including the amount of penalty with the expenses occasioned by the seizure custody and sale thereof, unless the demand including the amount of penalty and expenses are in the meantime paid:

Provided that by order of the officer authorised by the committee in this behalf, articles of a perishable nature which cannot be kept for five days without serious risk of damage may be sold after the lapse of such shorter time as he may, having regard to the nature of the articles, think proper]

78. Power to fix octroi or terminal tax limits and penalty for evasion of octroi or terminal tax:- If ³[animals or articles] passing the octroi or ⁴[terminal tax] boundary of municipality are liable to the payment of octroi ⁵[terminal tax] then every person who ⁶[-causes or abets the introduction of or himself introduces or attempts to introduce within the said octroi ⁷[or ⁸[terminal tax] boundary, any such ⁹[animals or articles] upon which payment of the octroi ¹⁰[or terminal tax] due on such introduction has neither been made nor tendered, shall be punishable with fine which may extend either to ¹¹[twenty] times the value of such octroi or ¹²[terminal tax] or to fifty rupees, whichever may be greater.

¹³**[78-A. Extension of taxation limits by agreement:-** (1) When a committee, with the sanction of the State Government has agreed with a Cantonment Authority ¹⁴[---] or ¹⁵[The committee of] an area notified under section 241 that in consideration of the payment of a lump sum or otherwise the same limit for octroi or terminal

1. The Municipalities to which the Punjab Municipal (Executive Officer) Act, 1931. applies the words "the Executive Officer" shall be deemed to be substituted for the words within brackets in sub-section (2) of section 77, --vide item No. 7, Schedule II of Punjab Act 2 of 1931.
2. The Municipalities to which the Punjab Municipal (Executive Officer) Act, 1931. applies the words "the Executive Officer" shall be deemed to be substituted for the words within brackets in sub-section (2) of section 77, --vide item No. 7, Schedule II of Punjab Act 2 of 1931.
3. Substituted for the words "Goods" by Punjab Act No. 2 of 1923, section 22.
4. Inserted by Punjab Act No.1 of 1923, section 4
5. Inserted by Punjab Act 1 of 1923, section 4
6. Words 'with the intention to defraud the committee or a lessee under section 83' omitted by Punjab Act 38 of 1976.
7. Inserted by Punjab Act 2 of 1923, section 22
8. Inserted by Punjab Act 1 of 1923, section 4
9. Substituted for the words "Goods" by Punjab Act 2 of 1923, section 22
10. Inserted by Punjab Act 1 of 1923, section 4
11. Substituted for 'ten' by Punjab Act 38 of 1976
12. Words 'with the intention to defraud the committee or a lessee under section 83' omitted by Punjab Act 38 of 1976.
13. Substituted by Punjab Act 3 of 1933, Section 78-A originally inserted by Punjab Act 2 of 1923.
14. The words "or the Committee of an adjoining Small Town" omitted by Punjab Act 34 of 1954, section 5(i).
15. Inserted by Punjab Act 1 of 1937, section 5.

56 The Punjab Municipal Act, 1911, Section 78-B

tax or any toll or tax shall be established for the contracting parties, the committee may fix limits under section 188 so as to include so much of the area controlled by the said contracting parties as it may deem necessary, and shall have the powers of collecting such toll or tax or octroi or terminal tax on animals or articles brought within the such limits, and the provisions of this Act for the assessment and collection of such tax or toll or octroi or terminal tax shall apply in the same way as if the said limits were wholly comprised in the area of the municipality.

(2) The total of the proceeds of such taxes or tolls made, in the joint area of the municipality and Cantonment¹ [---] or notified area and the cost thereby incurred shall be apportioned between the municipal fund and the fund subject to the control of the Cantonment Authority² [---] or notified area in such proportion as shall have been determined by the agreement.

³ **78-B. Taxation on articles exported:-** When terminal tax is leviable on animals or articles conveyed out of the terminal tax limits the provisions of sections 76, 77, 78 and 78-A shall be deemed, so far as may be, to apply in respect of the animals or articles so conveyed.

79. Taxes when payable:- Subject to provisions of sections 62(7) and (8) and 66 any tax imposed under this chapter and payable periodically shall be payable on such dates and in such instalments (if any) as the committee, with the previous sanction of the Deputy Commissioner may from time to time direct.

80. Recovery of taxes payable by owner :- (1) When any sum is due on account of a tax payable under this Act in respect of any property by the owner thereof the committee shall cause a bill for the amount, stating the property and the period for which the charge is made to be delivered to the person able to pay the same.

(2) If the bill be not paid within ten days from the delivery thereof the committee may cause a notice of demand to be served on the person liable to pay the same, and if he does within seven days from the service of the notice, pay the sum due, with any fee leviable for the notice, or show sufficient cause for non-payment the sum due with the fee shall be deemed to be an arrears of tax.

(3) ⁴[Any sum due or the amount of tax payable under this Act] for the words besides being recoverable in any other manner provided this Act; shall, subject to any claim on behalf of Government be a first charge on the property, in respect of which it is payable, and shall be recoverable; on application made in this behalf by the committee to the Collector, as if the property were an estate assessed to land revenue and the arrears were an arrears of such revenue due thereon;

Provided that nothing in this sub-section shall authorise the arrest of a defaulter.

(4) If any tax or sum leviable under this Act from the owner is recovered from the occupier, such occupier shall, in the absence of any contract to the contrary, be en-

1. the words "or Small Town" omitted by Punjab Act 34 of 1954, section 5(ii).

2. The words "or the Committee of the Small Town" omitted by *ibid*.

3. Inserted by Punjab Act 2 of 1953, section 23.

4. Substituted for the words "The amount of every such arrear" by Act 11 of 1994.

titled to recover the same from the owner and may deduct the same from the rent then or thereafter due by him to the owner.

81. Recovery of taxes, etc:- (1) Any arrears of any tax, water- rate, ¹[rent,] fee or any other money claimable by a committee under this Act may be recovered on application to a Magistrate having jurisdiction within the limits of the municipality, or in any other place where the person from whom the money is claimable may for the time being be resident, by the distress and sale of any movable property within the limits of his jurisdiction belonging to such person. ²[The cost of such proceedings shall be recoverable from the defaulter in the same manner as the said arrears.]

³[(2) An application made under sub-section (1) shall be in writing and shall be signed by the ⁴[president, a vice-president or the secretary] of the committee, but it shall not be necessary to present it in person.]

⁵**[81-A. Recovery of water tax and water rate as arrears of land revenue:-** When a committee has made over to the ⁶[State] Government its water works for maintenance, any arrears of water tax and water rate or both due to the committee under this Act, may be recovered by the ⁷[State] Government on behalf of the committee as arrears of land revenue.]

82. Recovery of octroi and tolls:- (1) In case of non-payment of any octroi ⁸[or terminal tax] or of any toll on demand, the officer empowered to collect there same may seize any articles on which the octroi ⁹[or terminal tax] is chargeable or any vehicle or animal on which the toll is chargeable, or any part of its burden of sufficient value to satisfy the demand.

(2) The committee after the lapse of five days from the seizure, and after the issue of a proclamation fixing the time and place of sale, may cause any property to seized, or so much thereof, as may be necessary to be sold by auction to satisfy the demand with the expenses occasioned by the seizure, custody and sale thereof, unless the demand and expenses are in the meantime paid :

Provided that, by order of the ¹⁰[president or a vice-president] article of a perishable nature which could not be kept for five days without serious risk of damage may be sold after the lapse of such shorter time as he may, having regard to the nature of the articles, think proper.

83. Powers to lease the collection of octroi or tolls:- The collection of any octroi

1. Substituted for the word "or" by Punjab Act 3 of 1933, section 32.

2. Inserted by Punjab Act 2 of 1923, section 24.

3. Inserted by Punjab Act 2 of 1923, section 24.

4. In the Municipalities to which the Punjab Municipal (Executive Officers) Act, 1931, applies the words "the Executive Officer" shall be deemed to be substituted for the words of within bracket by the Item No. 8, Schedule II, of Punjab Act 2 of 1931.

5. Inserted by Punjab Act 3 of 1933, section 37.

6. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

7. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

8. Inserted by Punjab Act 2 of 1922 Section 6.

9. Inserted by Punjab Act 2 of 1922, section 6,

10. In those Municipalities to which the Punjab Municipal (Executive Officer) Act, 1931, applies, the words "the Executive Officer" shall be deemed to be substituted for the words within brackets,--vide Item No. 9 of Schedule II, Punjab Act 2 of 1931.

58 The Punjab Municipal Act, 1911, Section 84

¹[for terminal tax] or toll may be leased by the committee, with the previous sanction of the ²[Deputy Commissioner] for any period not exceeding one year ; and the lessee and all persons employed by him in the management and collection of the octroi ³[or terminal tax] or toll shall in respect thereof.-

- (a) be bound by any orders made by the committee for their guidance;
- (b) have such powers exercisable by officers of a committee under this Act, as the committee may, from time to time; confer upon them; and
- (c) be entitled to the same remedies and be subject to the same responsibilities as if they were employed by the committee for the management and collection of the octroi ⁴[or terminal tax] or toll.

84. Appeals against Taxation :- (1) An appeal against the assessment or levy of any or against the refusal to refund any tax under this Act shall lie to the Deputy Commissioner or to such other officer as may be empowered by the State Government in this behalf :

Provided that, when the ⁵[Deputy Commissioner] or such other officer as aforesaid is, or was when the tax was imposed, a member of the committee, the appeal shall lie to the State Government.

(2) If, on the hearing of an appeal under the section, any question as to the liability to, or the principle of assessment of, a tax arises on which the officer hearing the appeal entertains reasonable doubt, he may, either of his own motion or on the application of any person interested, draw up a statement of the facts of the case and the point on which doubt is entertained, and refer the statement with his own opinion on the point for the decision of the ⁶[High Court.]

(3) On a reference being made under sub-section (2), the subsequent proceedings in this case shall be, as nearly as may be, in conformity with the rules relating to references to the High Court contained in section 113 and Order XLVI of the Code of Civil Procedure.

(4) In every appeal the costs shall be in the discretion of the officer deciding the appeal.

(5) Costs awarded under this section in to the Committee shall be recoverable by the committee as though they were arrears of a tax due from the appellant.

(6) If the committee fail to pay any costs awarded to an appellant within ten days after the date of the order for payment thereof, the officer awarding the costs may order the person having the custody of the balance of the municipal fund to pay the amount.

85. Limitation of appeal :- (1) No appeal shall lie in respect of a tax on any land or building unless it is preferred within one month after the publication of the notice

1. Inserted by Punjab Act 2 of 1922, section 6.

2. Substituted by Punjab Act 34 of 1953, Schedule II for "Commissioner".

3. Inserted by Punjab Act 2 of 1922, section 6.

4. Inserted by Punjab Act 2 of 1922, section 6.

5. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

6. Substituted for the words "Chief Court" by the Government of India (Adaptation of Indian Laws) Order, 1937.

prescribed by section 66 or section 68, or after the date of any final order under section 61, as the case may be and no appeal shall lie in respect of any other tax unless it is preferred within one month from the time when the demand for the tax is made:

Provided that an appeal may be admitted after the expiration of the period prescribed therefor by this section if the appellant satisfied the officer before whom the appeal is preferred that he had sufficient cause for not presenting the appeal within that period.

(2) No appeal shall be entertained unless the appellant has paid all ¹[--] municipal taxes due from him to the committee upto the date of such appeal.

86. Taxation not to be questioned except under this Act:- (1) No objection shall be taken to any valuation or assessment, nor shall the liability of any person to be assessed or taxed be questioned, in any other manner or by any other authority than is provided in this Act.

(2) No refund of any tax shall be claimable by any person otherwise than in accordance with the provisions of this Act and the rules thereunder.

CHAPTER VI

Municipal Police

87. Police Establishment:- (1) Every committee shall, unless relieved of this obligation by the State Government, maintain a sufficient police establishment for police requirements within municipal limits and for the performance of the duties imposed on it by this Act.

(2) The establishment maintained under sub-section (1) shall consist either of a body of part of watchmen or of the general police force under the State Government with the meaning of section 2 of Act V of 1861, or partly of one and partly of the other, as the State Government may determine; and shall consist of such number of officers and men who shall respectively receive such pay, leave, allowances, gratuities and pensions as the committee may from time to time after consultation with the District Magistrate and the inspector-General of Police, and subject to the final decision of the State Government, direct.

88. Relief of Committee from police charges:- (1) The State Government may relieve any committee of the whole or part of the cost of the police establishment, and may enter into a contract with the committee, on such terms as may be agreed on, that in consideration of such relief, the committee shall pay periodically a sum not exceeding the amount thereof, or undertake any services within the municipality to which the municipal fund can properly be applied and which are estimated to cost not more than the amount of the relief.

(2) When a committee has been relieved under this section of the whole or part of the cost of the police establishment which it is required to maintain, the State Government shall maintain such police establishment as it shall consider necessary, and the establishment so maintained may consist either of a body of the watchmen or of

1. Word 'other' omitted of Punjab Act 38 of 1976.

60 The Punjab Municipal Act, 1911, Section 89

a part of the general police force under the State Government within the meaning of section 2 of Act V of 1861, or partly of one and partly of the other.

89. Appointment, liabilities and duties of municipal watchmen:- (1) If the establishment maintained under this chapter consists wholly or in part of watchmen, they:

- (a) shall be under the orders of the Superintendent of Police, subject to the general control of the District Magistrate;
- (b) shall be appointed and promoted, and shall be liable to dismissal, suspension, reduction or fine, under such rules as the State Government may, make in this behalf;
- (c) shall perform such duties as the State Government may, subject to the provisions of this Act, direct ; and
- (d) shall possess the same powers, be entitled to the same assistance, enjoy the same protection, be subject to the same responsibilities, and be liable to the same penalties, as if they were police officers enrolled under Act V of 1861.

(2) Any person obstructing any such watchmen in the discharge of his duties may be arrested without warrant by a police officer or by any such watchman.

90. Duties of municipal Police enrolled under Act V of 1861:- If the establishment maintained under this chapter or any portion thereof consist of part of the general police force, the State government may notwithstanding anything contained in Act V of 1861, or in any other Act for the time being in force, define, subject to the provisions of this Act, the duties which the officers and men of the establishment or such portion thereof may or may not be required to perform.

91. Powers and duties of police in respect of offences against Act and rules, and assistance to municipal authorities:- (1) Every member of a police establishment under this Act shall give immediate information to the committee of any offence committed against this Act or the rules or bye-laws, and shall be bound to assist all members, officers and servants of the committee in the exercise of their lawful authority.

(2) Every member of such police establishment may arrest any person committing in his view any offence against this Act or the rules or bye-laws--

- (a) if the name and address of the person are unknown to him, and
- (b) if the person declines to give his name and address, or if there is reason to doubt the accuracy of the name and address if given.

(3) A person arrested under this section may be detained until his name and address have been correctly ascertained :

Provided that no person so arrested shall be detained longer than may be necessary for bringing him before a magistrate except under the order of magistrate for his detention.

92. Police protection at fairs, etc.:- When special police protection is, in the opinion of the State government, requisite on the occasion of any fair, agricultural show or industrial exhibition, managed by a committee, or for the purpose of guarding

houses evacuated on account of plague, the State Government may provide such protection and the committee shall pay the whole charge thereof or such portion of such charge as the State Government may consider equitably payable by it.

CHAPTER VII

Extinction and Prevention of Fire

93. Establishment and maintenance of fire-brigade:- ¹[For the prevention and extinction of fire, the committee may and, if the State Government so direct shall, establish and maintain a fire-brigade, and provide implements, machinery or means of communicating intelligence for the efficient discharge of their duties by the brigade.]

94. Power of fire brigade and other persons for suppression of fires: (1) On the occasion of a fire in a municipality any magistrate, the secretary of the committee, any member of committee, any member of a fire-brigade maintained by the committee then and there directing the operations of men belonging to the brigade, and ²[---]any police officer ³[not below the rank of Sub- Inspector may]--

- (a) remove or order the removal of any person who by his presence interferes with or impedes the operations for extinguishing the fire or for saving life or property;
- (b) close any street or passage in or near which any fire is burning;
- (c) for the purpose of extinguishing the fire break into or through or pull down, or cause to be broken into or through or pulled down, or used for the passage of houses or other appliances, any premises;
- (d) cause mains and pipes to be shut off so as to give greater pressure of water in or near the place where the fire has occurred;
- (e) call on the persons in charge of any fire-engine to render such assistance as may be possible; and
- (f) generally, take such measures as may appear necessary for the preservation of life or property.

When any Government building is endangered by such a fire the officer of the Public Works Department for the time being in charge of the building may exercise the powers conferred on a magistrate by this sub-section.

(2) No person shall be liable to pay damages for any act done by him under sub-section (1) in good faith.

(3) Any damage done in the exercise of a power conferred or a duty imposed by this section shall be deemed to be damaged by fire within the meaning of any policy of insurance against fire.

1. Substituted for the old section by East Punjab Act 8 of 1949, section 2.

2. The brackets and words "If directed so to do by a Magistrate or the Secretary or a member of committee)" were omitted by Punjab Act 15 of 1926 section 4

3. Substituted for the words "above the rank of constable" by *ibid.*

95. Limitation on operation of chapter:- The powers conferred by the last foregoing section shall be subject to any regulations, conditions or restrictions which may be imposed by rule.

CHAPTER VIII

Water Supply

96.¹**[Provision of water:-** The committee may, and when the ²State Government so directs shall, provide the area under its control or any part thereof with a supply of wholesome water sufficient for public and domestic purposes.

(2) For the purpose of providing such supply within the municipality the committee shall cause such tanks, reservoirs, engines, pipes, taps, and other works as may be necessary to be constructed or maintained, whether within or without the municipality; and shall erect sufficient stand pipes or other conveniences for the gratuitous supply of water to the public.

(3) When required by the Medical Officer of Health, the committee shall arrange for the examination of water supplied for human consumption for the purpose of determining whether the water is wholesome.

97. Supply of water to connected premises:- (1) The committee may, on application by the owner of any building arrange for supplying water from the nearest main to the same for domestic purposes in such quantities as it deems reasonable, and may at any time limit the amount of water to be so supplied whenever it considers it necessary.

(2) No additional charge shall be payable in respect of such supply in any municipality in which a water tax is levied, but for water supplied in excess of the quantity to which such supply is under sub-section (1) limited, and in other municipalities for all water supplied under this section payment shall be made at such rate as may be fixed by the committee with the approval of the ³[State] Government.

Explanation.- A supply of water for domestic purposes shall not be deemed to include a supply-

- (a) for animals or for washing vehicles where such animals or vehicles are kept for sale or hire,
- (b) for any trade, manufacture or business,
- (c) for fountains, swimming baths, or for any ornamental or mechanical purpose,
- (d) for gardens or for purposes of irrigation,
- (e) for watering roads and paths,
- (f) for building purposes.

1. Substituted by Punjab Act 2 of 1923, Section 25.

2. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

3. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

98. Supply of water for other than domestic purposes:- - (1) The committee may supply water for any purpose other than a domestic purpose, on receiving a written application specifying the purpose for which such supply is required and the quantity likely to be consumed.

(2) For all water supplied under sub-section (1) payment shall be made at a rate not less than the rate prescribed under sub-section (2) of Section 97.]

(3) The committee may withdraw such supply at any time if it should appear necessary to do so in order to maintain a sufficient supply of water for domestic purposes.

99. Making connections with municipal water works. - (1) Where an application under Section 97 or Section 98 has been received, all necessary communication pipes and fittings shall be supplied by the committee and the work of laying and applying such communication pipes and fittings shall be executed by municipal agency under the committee's order ; but the cost of making any such connection and of all communication pipes and fittings so supplied and of all works so executed, shall be paid by the owner or the person making such application. The committee may either provide a meter and charge rent for the same or may require the owner or applicant to provide a meter of such size, material and description as it shall approve.

(2) Notwithstanding anything in sub-section (1) the committee may require any owner or person applying for a supply of water to provide all communication pipes and fittings and to carry out at his own cost under its supervision and inspection all the work of laying and applying such communication pipes and fittings.

100. Obligation of owner or occupier to give notice of waste of water. - Any owner or occupier of any building or land, in or on which water supplied under this Act is misused from negligence or other circumstances under his control, or used without permission in excess of the quantity fixed under Section 97 or Section 98, or in which the pipes mains or other works are out of repair to such an extent as to cause waste of water shall if he has knowledge thereof, be bound to give notice of the same to such officer as the committee may appoint in this behalf.

101. Cutting off of supply to premises. - If any person whose premises are supplied with water, neglects to pay the water-tax, or any sum payable under Section 97 or Section 98 when due, or to give notice as provided in the last proceeding section, or wilfully or negligently misuses or causes waste of water, the committee may cut off the supply of water from the said premises.

102. Power of the committee in respect of communications, etc. - For the purpose of providing or maintaining the water supply or of making or maintaining communications or connections with the mains, or generally for the purposes of this chapter, the committee shall have all powers which are conferred upon it in respect of drainage and the supply of gas by Sections 132 to 140.

Section 103 - Omitted¹.

1. Omitted by Punjab Adaptation of Laws (State and Concurrent Subjects) Order, 1968

Section 104 - Omitted¹.

Section 105 - Omitted².

CHAPTER IX

Powers for Sanitary and Other Purposes

106. Bathing and washing places. - (1) The committee may set apart suitable places for the purposes of bathing and may specify the times at which, and the sex of the persons by whom, such places may be used, and may also set apart suitable places for washing animals or clothes, or for any other purposes connected with the health, cleanliness or comfort of the inhabitants; and may, by public notice, prohibit bathing or washing animals or clothes, in any public place not so set apart, or at times or by persons other than those specified, and any other act by which water in public places may be rendered foul or unfit for use, and may charge fees for the use of such places by any specified class or classes of persons or by the public generally.

(2) The committee may fix, by notice, places at which articles of clothing, bedding; or other articles which have been exposed to infection shall be washed, and, no person shall wash any such article at any place not so fixed.

Burial and Burning Places

107. Powers in respect of burial and burning places. - ³[(1) The committee may by public notice order and, if so directed by the State Government shall within one month of the notification of such direction be deemed to have ordered, any burial or burning ground situate within municipal limits or within one mile thereof which is certified by the Medical Officer of Health to be dangerous to the health of persons living in the neighbourhood to be closed, from a date to be specified in the notice, and shall in such case, if no suitable place for burial or burning exists within a reasonable distance, provide a fitting place for the purpose.

(2) Private burial places in such burial grounds may be excepted from the notice, subject to such conditions as the committee may impose in this behalf:

Provided that the limits of such burial places, are sufficiently defined, and that they shall only be used for the burial of members of the family of the owners thereof.

⁴[(3) No burial or burning ground, whether public or private, shall be made or formed after the commencement of this Act, except with the sanction in writing of the committee which shall not be granted unless the Medical Officer of Health has certified in writing for the information of the Committee that such burial or burning ground is not prejudicial to public health:

Provided that no such burial or burning ground shall be made or formed except with the sanction of the State Government.

1. Omitted by Punjab Adaptation of Laws (State and Concurrent Subjects) Order, 1968

2. Omitted by Punjab Adaptation of Laws (State and Concurrent Subjects) Order, 1968

3. Substituted by Punjab Act 3 of 1933, Section 35(i)

4. Substituted by Punjab Act 3 of 1933, Section 35(ii)

(4) Should any person, without the permission of the committee, bury or burn, or cause or permit to be buried or burnt, any corpse at any place which is not a burial or burning ground or in any burial or burning ground made or formed contrary to the provisions of this section, or after the date fixed thereunder for closing the same, he shall be punishable with fine which may extend to fifty rupees.

108. Removal of corpses. - (1) The committee may, by public notice, prescribe routes for the removal of corpses to burial or burning places.

(2) Whoever carries a corpse along a route prohibited by the committee, or in a manner likely to cause annoyance to the public, shall be punishable with fine which may extend to ten rupees.

Dangerous Animals

109. Disposal of mad and stray dogs and other animals. - (1) The committee may-

(a) authorise any person-

(i) to destroy, or cause to be destroyed, or confine, or cause to be confined for such period as the committee may direct, any dog or other animal suffering, or reasonably suspected to be suffering from rabies, or bitten by any dog or other animal suffering or suspected as aforesaid;

(ii) to confine, or cause to be confined, any dogs found wandering about streets or public places without collars or other marks distinguishing them as private property and charge a fee for such detention and destroy or otherwise dispose of any such dog if it is not claimed within one week, and the fee paid ;

(b) issue a temporary or standing order that any dog without collars or other marks distinguishing them as private property, found straying on the streets or beyond the enclosures of the houses of the owners of such dogs may be destroyed and destroy or cause them to be destroyed accordingly. Public notice shall be given of any such order.

(2) No damages shall be payable in respect of any dogs or other animal destroyed or otherwise disposed of under this section.

110. Suffering dogs to be at large. - Whoever, being the owner or person in charge of any dog, neglects to restrain it so that it shall not be at large in any street without a muzzle-

(a) if such dog is likely to annoy or intimidate passengers, or

(b) if the committee has by public notice during the prevalence of rabies directed that dogs shall not be at large without muzzles.

shall be punishable with fine which may extend to twenty rupees.

111. Control of elephants, bears or camels. - Whoever, being in-charge of any elephant, camel or bear, omits on being requested to do so to remove as far as may be practicable his elephant, camel or bear, to a safe distance of a horse whether ridden or driven, shall be punishable with fine which may extend to twenty rupees.

66 *The Punjab Municipal Act, 1911, Section 112*

112. Elephants along public roads. - Whoever, contrary to any orders of the committee, takes an elephant along a street, shall be punishable with fine which may extend to twenty rupees.

Dangerous or Insanitary Buildings or Places

113. Power to require buildings, wells, tanks, etc., to be secured. - Should any building, or any well, tank, reservoir, pool, depression or excavation be, for want of sufficient repair, protection or enclosure, dangerous to the persons dwelling or working therein or in the neighbourhood or to persons passing by, the committee may, [by notice], require the owner or occupier thereof to repair, protect or enclose the same and should it appear to ²[it to be necessary in order to prevent imminent danger, it shall forthwith take such steps to avert the danger as may be necessary.]

114. Buildings, etc., in dangerous state. - Should any buildings, wall or structure, or anything affixed thereto, or any bank or tree, be deemed by the committee to be in a ruinous state or in any way dangerous, or there be any fallen building or debris or other material which is unsightly or is likely to be in any way injurious to health, it may ³[by notice,] require the owner thereof either to remove the same or to cause such repairs to be made to the buildings, wall, structure or bank, as the committee may consider necessary for the public safety, and should it appear to ⁴[be necessary in order to prevent imminent danger, the committee shall forthwith take such steps, at the expense of the owner, to avert the danger as may be necessary.]

115. Cleaning of filthy building or land - Should the owner, ⁵[part owner] or occupier of any building or land suffer the same to be in a filthy or unwholesome state, the committee may, by notice, require him within twenty-four hours to cleanse the same or otherwise put it in a proper state and thereafter to keep it in a clean and proper state and if it appears to be necessary for sanitary purpose to do so, may at any time by notice, direct the occupier of any building to lime-wash or otherwise cleanse the

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1. The words 'by notice' to be substituted by the words "order the Executive Officer by notice to" (vide item 10, Schedule II, Punjab Act 2 of 1931) in the case of municipalities to which Punjab Act 2 of 1931 applies
 2. The words within brackets to be substituted by the following in the case of municipalities to which Punjab Act 2 of 1931, applies :-
"the Executive Officer that the danger to such persons from any such building, well, tank, reservoir, pool, depression or excavation is imminent he shall forthwith take such steps to avert such danger as may appear to him to be necessary and as may be approved by the President:
Provided that any action taken by the Executive Officer under this section shall be reported to the committee at the next following meeting" (vide item 10, Schedule II, Punjab Act 2 of 1931) in the case of municipalities to which Punjab Act 2 of 1931, applies
 3. The words 'by notice' to be substituted by the words "order the Executive Officer by notice to" (vide item 10, Schedule II, Punjab Act 2 of 1931) in the case of municipalities to which Punjab Act 2 of 1931 applies
 4. The words within brackets to be substituted by the following in the case of municipalities to which Punjab Act 2 of 1931, applies :-
the Executive Officer that the danger from any such building, wall, structure, thing, bank or tree is imminent, he shall forthwith take such steps, at the expense of the owner, to avert the danger as may appear to him to be necessary and as may be approved by the President.
Provided that any action taken by the Executive Officer under this section shall be reported to the committee at its next following meeting" (vide item 10, Schedule II, Punjab Act 2 of 1931) in the case of municipalities to which Punjab Act 2 of 1931, applies
 5. Inserted by Punjab Act 2 of 1923, Section 27

said building inside and outside in the manner and within a period to be specified in the notice.

115-A. Paving or draining of cattle stands. - The committee may by notice require the owner or occupier of any land on which cattle or other animals are habitually tethered to have the same properly paved or drained or both.

116. Power to prohibit use for human habitation of buildings unfit for such use. - Should any building, or any part of any building appear to the committee to be unfit for human habitation in consequence of the want of proper means of drainage or ventilation or any, sufficient reason, the committee may ¹[by notice] prohibit the owner or occupier thereof from using the same for human habitation, or suffering it to be so used until it has been rendered fit for such use to the satisfaction of the committee, and no such owner or occupier shall inhabit such building or suffer it to be inhabited until the committee shall have informed in writing the owner or occupier that the prohibition has been withdrawn.

117. Power to require owner to clear away noxious vegetation. - The committee may, by notice, require the owner or occupier of any land to clear away and remove any thick vegetation or undergrowth which may appear to the committee to be injurious to health or offensive to the neighbourhood.

118. Power to require hedges and trees to be trimmed. - The committee may, by notice, require the owner or occupier of any land to cut or trim within three days the hedges growing thereon and bordering on any street or any branches of trees growing thereon which overhang any street and obstruct the same or cause danger, or which so overhang any well tank or other source from which water is derived for public use as to be likely to pollute the water thereof ²[or are in any way offensive or injurious to health.]

119. Power to require untenanted building becoming a nuisance to be secured or enclosed. - The committee may, by notice, require the owner or partowner, or person claiming to be the owner or part owner of any building or land which by reason of abandonment or disputed ownership or other cause has remained untenanted and become a resort of idle and disorderly persons or otherwise a nuisance to secure or enclose the same within a reasonable time fixed in this notice.

³[**120. Prohibition of cultivation, use of manure or irrigation injurious to health.** - If the Medical Officer of Health certifies that the cultivation of any description of crop or the use of any kind of manure or the irrigation of land in any specified manner,-

(a) in any place within the limits of any municipality is injurious or facilitates

1. The words "by notice" to be substituted by the words 'order the Executive Officer by notice to' (vide item No. 11, Schedule II Punjab Act 2 of 1931) in the case of municipalities to which Punjab Act 2 of 1931, applies
 2. Inserted by Punjab Act 3 of 1933, Section 38
 3. Substituted by Punjab Act, 3 of 1933, Section 39

68 *The Punjab Municipal Act, 1911, Section 121*

practices which are injurious to the health of persons dwelling in the neighbourhood ; or

- (b) in any place within or beyond the limits of any municipality is likely to contaminate the water supply of such municipality or otherwise tender it unfit for drinking purposes;

the committee may prohibit the cultivation of such crop, the use of such manure or the employment of the method of irrigation so reported to be injurious, or impose such conditions with respect thereto as may prevent such injury or contamination:

Provided that if it is notified by the State Government that the cultivation of such crop, the use of such manure, or the employment of such method of irrigation is prohibited or conditions are imposed with respect thereto, the committee shall be deemed to have ordered such prohibition, or imposed such conditions and shall issue notice in accordance with the notification:

Provided also that, when on any land to which such prohibition applies the act prohibited has been practised during the five years next preceding the prohibition in the ordinary course of husbandry, compensation shall be paid from the municipal fund to all persons interested therein for any damage caused to them by the effect of such prohibition.

- (2) Should any person fail within six months from the date of its service to comply with a prohibitory notice issued under sub-section (1), he shall be punishable with fine which may extend to fifty rupees and with a further fine which may extend to five rupees for every day during which the offence is continued.

Dangerous or Offensive Trades

121. Regulation of offensive and dangerous trade. - (1) No place within a municipality shall be used for any of the following purposes:-

melting tallow, ¹[dressing raw hides] boiling bones, offal or blood,

as a soap house, oil boiling house, dyeing house or tannery ;

as a brickfield, brick-kiln ²[charcoal-kiln,] pottery or lime kiln;

as any other manufactory, engine-house, storehouse or place of business from which offensive or unwholesome smell, gases, noises or smoke arise;

as a yard or depot for trade in unslaked lime hay, straw, thatching grass, wood, charcoal or coal, or other dangerously inflammable material;

as a store-house for any explosive or for petroleum or any inflammable oil or spirit:

except under a license from the committee which shall be renewable annually:

Provided that no such license shall be necessary in the case of any such premises which were used for any such purposes at the time that the Punjab

1. Inserted by Punjab Act 2 of 1923, Section 30.

2. Inserted by Punjab Act 3 of 1933, Section 40.

Municipal Act, 1891, came into force, and were registered under that Act and in the case of brickfields, which were used at the time that this Act come into force, but the owner or occupier of the brickfields so excepted shall register the same in a book to be kept by the committee for the purpose.

(2) The license shall not be withheld unless the committee consider that the business which it is intended to establish or maintain would be the cause of annoyance or danger to persons residing in or, frequenting the immediate neighbourhood or that the area should be for general reasons kept clear of the establishment of such business.

(3) The committee may charge any fees according to a scale to be approved by the ¹[Deputy Commissioner] for such licenses, and may impose such conditions in respect thereof as it may think necessary. Among other condition it may prescribe that any furnance used in connection with such trade shall, so far as practicable, consume its own smoke.

(4) The owner or occupier of any place registered under sub-section (1) may apply to have that place licensed under this section. When any such place has been licensed the registration of that place shall thereby be cancelled, and shall not be renewed.

(5) Whoever, without registration or without a license uses any place for any such purpose as is specified in this section or in contravention of the condition of any such license, shall be punishable with fine which may extend to fifty rupees and with a further fine not exceeding ten rupees for every day during which the offence is continued.

²[121-A. **Consent of committee to use of new factories.** - (1) Within any municipality to which this section shall have been extended by the State Government no person shall use as a factory any place which has not previously been so used without having obtained the consent of the committee.

(2) The consent of the committee may be given without condition or subject to the condition that the owner or user of the said factory shall provide adequate housing accommodation for labourers employed in the factory or for any proportion or class of such labourers.

Provided that the consent of the committee shall not be withheld for any reason except the refusal of such owner or user to comply with such condition.

Provided further that if the committee neglect or omit to give their consent within a period of two months from the date of application, such consent shall be deemed to have been given without condition.

³[(3) Whosoever commits a breach of the provisions of sub-sections (1) and (2) shall, on conviction, be punishable with a fine which may extend to one thousand rupees, and when the breach is a continuing one, with further fine which may extend to one hundred rupees for every day, after the first, during which the breach continues.]

122. Prohibition of cinematographs and dramatic performances except in li-

1. Substituted by Punjab Act, 34 of 1953, Schedule II, for "Commissioner"

2. Sub-Section (3) added by Punjab Act 30 of 1955, Section 2.

3. Sub-section (3) added by Punjab Act 30 of 1955, Section 2.

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censed premises. - (1) No exhibition of pictures or other optical effects by means of a cinematograph or other similar apparatus for the purpose of which inflammable films are used, and no public dramatic ¹[or circus] performance or pantomime, shall be given in any municipality elsewhere than in premises for which a license has been granted by the committee under this section.

(2) If the owner of a cinematograph or other apparatus uses the apparatus or allows it to be used, or if any person takes part in any public dramatic or circus performance or pantomime, or if the occupier of any premises allows those premises to be used, in contravention of the provisions of this section or of any condition of a license granted under this section he shall be liable to a fine not exceeding two hundred rupees and in the case of a continuing offence, to a further penalty of fifty rupees for each day during which the offence continues, and the licence if any shall be liable to be revoked by the committee.

123. Power to prohibit such trades. - ²(1) Whenever it appears that any place registered or licensed under the preceding sections is a nuisance to the neighbourhood or likely to be dangerous to life, health or property, the committee may, and if so required by the State Government shall, by notice require the occupier thereof to discontinue the use of such place, or to effect such alterations, additions or improvements as will, in the opinion of the committee, render it no longer a nuisance or dangerous.

(2) Whoever, after any notice has been given under this section, uses such place or permits to be used in such a manner as to be a nuisance to the neighbourhood or dangerous, or does not effect such alterations, additions or improvements, shall be punishable with fine which may extend to two hundred rupees and with a further fine not exceeding fifty rupees for every day during which the offence is continued.

124. Use of steam whistles, etc. - ³(1) No person shall use or employ in any factory or other place any whistle or trumpet or any other mechanical contrivance which emits an offensive noise for the purpose of summoning or dismissing workmen or persons employed, nor shall any person by means of any contrivance increase the noise emitted in any such factory or place by the exhaust pipe of any engine, without the written permission of the committee, in granting which, the committee may impose such conditions as it may deem proper, restricting the times at which such whistle or trumpet, or other contrivance may be used.]

(2) The committee may on giving one month's notice revoke any permission given under sub-section (1).

⁴(3) Whoever, in contravention of the provisions of this section, uses or employs ⁴[any whistle, trumpet or other contrivance,] shall be punishable with a fine which may extend to fifty rupees, and with a further fine which may extend to five rupees for every day during which the offence is continued.

1. Inserted by Punjab Act 2 of 1923, Section 32

2. Substituted by Punjab Act 3 of 1932, Section 41

3. Substituted by Punjab Act 3 of 1933, Section 42

4. Substituted by *ibid*, for "any steam whistle or steam trumpet"

Drains and Privies

125. Provisions of drains, privies, etc. - (1) The committee may, by notice require the owner of any building or land to provide, move or remove any drain, privy, latrine, urinal, cesspool or receptacle for filth or refuse, or provide any additional drains, privies, latrines, urinals, cesspools or other receptacles as aforesaid which should in its opinion be provided for the building or land, in such manner and of such pattern as the committee may direct.

(2) The committee may, by notice, require any person employing more than twenty workmen or labourers to provide such latrines and urinals as it may think fit and to cause the same to be kept in proper order to be daily cleaned ;

¹[- - -]

(3) The committee may, by notice, require the owner or occupier of any building or land to have any privy, latrine or urinal provided for the same shut out by a sufficient roof and wall or fence from the view of persons passing by or dwelling in the neighbourhood, or to remove or alter, as the committee may direct, any door or trap-door or a privy, latrine or urinal opening on to any street or drain.

²[(4) The committee may, and when required by the State Government, shall provide latrines and urinals for the use of public.]

126. Repair and closing of drains, privies, latrines, urinals and cesspools. - (1) The committee may, by notice, require the owner or occupier of any building or land to repair, alter or put in good order any drain, privy, latrine, urinal, cesspool or receptacle for any filth or refuse or to close any drain, privy, latrine, urinal or cesspool belonging thereto.

(2) The committee may, by notice, require any person who may construct any new drain, privy, latrine, urinal cesspool or receptacle for filth or refuse without its permission in writing or contrary to its directions or regulations or the provisions of this Act, or who may construct, rebuild or open any drain, privy, latrin, urinal, cesspool or receptacle for filth or refuse which it has ordered to be demolished or stopped up or not to be made, to demolish the drain, privy, latrine, urinal, cesspool or receptacle, or to make such alteration therein as it may think fit.

127. Unauthorised building over drain, etc. - The committee may, by notice, require any person who without its permission in writing may newly erect or rebuild any building over any sewer, drain, culvert, water-course or water- pipe vested in the committee to pull down or otherwise deal with same as it may think it.

128. Removal of latrines, etc, near any source of water supply. - (1) The committee may, by notice, require any owner or occupier on whose land any drain, privy, latrine, urinal, cesspool or other receptacle for filth or refuse for the time being exists within fifty feet of any spring, well, tank, reservoir or other source from which water

1. Proviso to sub-section (2) was omitted by Punjab Act 3 of 1933, Section 43

2. Inserted by Punjab Act 3 of 1933, Section 43

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is or may be derived for public use, to remove or close the same within one week from the service of such notice.

(2) Whoever, without the permission of the committee, makes or keeps for a longer time than one week, after notice under this section any drain, privy, latrine, urinal, cesspool or other receptacle for filth or refuse, within fifty feet of any spring, well, tank, reservoir, or other source from which water is or may be derived for public use, shall be punishable with fine which may extend to ¹[fifty rupees,] and, when a notice has issued with a further fine not exceeding five rupees for each day during which the offences is continued after the lapse of the period allowed for removal.

²[129. **Discharging sewerage.** - Whoever without the permission of the committee, causes or knowingly or negligently allows the contents of any sink, sewer or cesspool or any other offensive matter to flow, drain or be put upon any street or public place, or into any irrigation channel or any sewer or drain not set apart for the purpose, shall be punishable with fine which may extend to ³[five hundred rupees].

[129-A. **Appointment of places for the emptying of drains and disposal of sewage.** - The Executive Officer may cause any or all of the municipal drains to empty into, and all sewage to be disposed of at such place or places as he considers suitable:

Provided that no place which has not been before the commencement of the Punjab Municipal (Amendment) Act, 2003, used for any of the purposes specified in this section, shall after such commencement, be used therefor without the approval of the Municipal Council or Nagar Panchayat, as the case may be :

Provided further that on and after such date as may be appointed by the State Government in this behalf, no sewage shall be discharged into any water-course until it has been so treated as not to effect prejudicially the purity and quality of the water into which it is discharged.]

130. Making or altering drains without authority. - Whoever, without the permission of the committee, makes or causes to be made, or alters or causes to be altered, any drain leading into any of the sewers or drains vested in the committee shall be punishable with fine which may extend to ⁴[five hundred rupees.]

131. Power to require removal of nuisance arising from tanks and the like. - The committee may, by notice, require the owner or occupier of any land or building to cleanse, repair, cover, fill up or drain off any private well, tank, reservoir, pool, depression or excavation therein which may appear to the committee to be injurious to health or offensive to the neighbourhood :

Provided that if for the purpose of affecting any drainage under this section it should be necessary to acquire any land not belonging to the same owner or to pay compensation to any person, the committee shall provide such land or pay such compensation.

1. Substituted for the word "twenty" by Punjab Act 2 of 1923, Section 34

2. Substituted by Punjab Act 3 of 1933, Section 44

3. Substituted by Punjab Act 8 of 1974, Section 9

4. Substituted by Punjab Act 8 of 1974, Section 9

Laying and Connecting Pipes, Sewers and the Like

132. Power of committee to lay or carry wires, pipes, drains, or sewers through private land subject to payment or compensation for damage sustained provided that no nuisance is created. - The committee may carry any cable, wire, pipe, drain, sewer or channel of any kind, for the purpose of establishing telephonic or other similar communication or of carrying out and establishing or maintaining any system of lighting, drainage or sewerage, through, across, under or over any road, street, or place laid out as or intended for a road or street, and after giving reasonable notice in writing to the owner or occupier, into, through, across, under, over or up the side of any land or building whatsoever situate within the limits of the municipality, and, for the purpose of the introduction, distribution of outfall of water or for the removal or outfall of sewerage without such limits, and may at all times do all acts and things which may be necessary or expedient for repairing or maintaining any such cable, wire, pipe, drain, sewer, or channel, as the case may be, in an effective state for the purpose for which the same may be used or intended to be used.

Provided that no nuisance more than is necessary caused by the proper execution of the work is created by any such operation ; and

Provided further that reasonable compensation shall be paid to the owner occupier for any damage at the time retained by him and directly occasioned by the carrying of any such operations.

133. Provision as to wires, pipes, drains, or sewers laid or carried above surface of ground. - In the event of any cable, wire, pipe, drain, sewer or channel being laid or carried above the surface of any land or through; over or up the side of any building, such cable, wire, pipe, drain, sewer or channel, as the case may be, shall be so laid or carried as to interfere as little as possible with the rights of the owner or occupier to the due enjoyment of such land or building, and reasonable compensation shall be paid in respect of any substantial interference with any such right to such enjoyment.

134. Previous Notice to be given. - Except in cases which Sections 203 and 205(c) relate the committee shall cause not less than fourteen days notice in writing to be given to the owner or occupier before commencing any operations under Section 132.

135. Connection with main not to be made without permission of Committee. - (1) No person shall, without the permission of the committee, at any time make, or cause to be made, any connection or communication with any cable, wire, pipe,¹ [ferule,] drain, sewer or channel constructed or maintained by or vested in the committee for any purpose whatsoever.

(2) Any person acting in contravention of the terms of sub-section (1) shall be punishable with a fine not exceeding ²[five hundred rupees.]

136. Connection may be made or required by the committee in the case of sew-

1. Inserted by Punjab Act 2 of 1923, Section 35

2. Substituted by Punjab Act 8 of 1974, Section 9

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erage¹[- -] The committee may at any time, establish any connection or communication from any water-main, drain or sewer to any premises, or may by notice require the owner of any such premises to establish any such connection or communication, in such manner and within such times as the committee, by notice in that behalf, may prescribe, at the cost of such owner or occupier.

137. Power to prescribe size of ferrule and to establish meters and the like. - The committee may prescribe the size of the ferrules to be used for the supply of gas, and may establish meters or other appliances for the purpose of testing the quantity or quality of any gas or electricity for the use of any person or business.

138. Communication and connection to be made subject to inspection by and to the satisfaction of committee. - The ferrules, communication pipes, connection, meters, stand-pipes and all fittings thereon or connected therewith, leading from mains or service cables, wires, pipes, drains, sewers or channels into any house or land and the wires, pipes, fittings and works inside any such house or within the limits of any such land, shall in all cases be executed subject to the inspection and to the satisfaction of the committee.

139. Rates and charges may be fixed. - The committee may, from time to time, fix the charges to be made for the establishment by them or through their agency of communications from and connections with mains or service cables, wires and pipes for the supply of lighting, telephonage, or gas and for meters or other appliances for testing the quantity or quality thereof supplied, and may levy such charges accordingly.

140. ²Troughs and pipes for rain water. - (1) The committee may, by notice, require the owner of any building or land in any street to put up and keep in good condition proper troughs and pipes for receiving and carrying water and sullage from the buildings or land and for discharging the same so as not to inconvenience persons passing along the street.

(2) For the purpose of efficiently draining any building or land the committee may by notice in writing.

- (a) require any courtyard, alley or passage between two or more buildings to be paved³ [by the owner or part-owner of such buildings] with such materials and in such manner as may be approved by⁴ [the committee], and
- (b) require such paving to be kept in proper repair.

141. Information to be given of cholera, small pox, etc. - Whoever-

- (a) being a medical practitioner or a person openly and constantly practising the medical profession, and in the course of such practice becoming cognizant of the existence of any infectious disease in any dwelling other

1. The words "In municipalities to which the provisions of the section may at any time, by notification, be extended by the Local Government" omitted by Punjab Act 2 of 1923, Section 36

2. Substituted by Punjab Act 3 of 1933, Section 45

3. Inserted by Punjab Act 2 of 1923, Section 37

4. Substituted for the words "them" by *ibid*

than a public hospital ; or, in default of such medical practitioner or person practising the medical profession;

- (b) being the owner or occupier of such dwelling, and being cognizant of the existence of any such disease therein ; or in default of such owner or occupier;
- (c) being the person in charge of, or in attendance on, any person suffering from any such disease in such dwelling, and being cognizant of the existence of the disease therein.

¹[fails forthwith to give information, or knowingly, gives false information to the Medical Officer of Health or to any other officer to whom the committee may require information to be given respecting the existence of such disease, shall be punishable with fine which may extend to fifty rupees]:

Provided that a person, not required to give information in the first instance, but only in default of some other person, shall not be punishable if it be shown that he had reasonable cause to suppose that the information had been or would be, duly given.

142. Removal to hospital of patients suffering from infectious diseases. - ²[(1) In any municipality to which this section may at any time be extended by the State Government, when any person suffering from any infectious disease is found to be-

- (a) Without proper lodging or accommodation,
- (b) living in a sarai ³[hotel, boarding house] or other public hostel, or
- ⁴[(c) living in a room or house which he neither owns nor pays rent for, nor occupies as the guest or relative of any person who owns or pays rent for it, or]
- (d) lodged in premises occupied by members of two or more families and any of such occupiers objects to his continuing to lodge in such premises, the committee, by any person authorized by it in this behalf, may, on the advice of any medical officer of rank not inferior to that of an assistant surgeon, remove the patient to any hospital or place at which persons suffering from such disease are received for medical treatment, and may do anything necessary for such removal.

⁵[(2) The committee shall, if required by the State Government erect an infectious diseases hospital of such type and dimensions as the State Government shall deem expedient.

⁶**[143. Disinfection of buildings and articles.** - If the committee is of opinion that the cleansing or disinfecting of a building or any part thereof, or of any article therein, which is likely to retain infection, will tend to prevent or check the spread of any disease, it may, by notice, require the owner or occupier to cleanse or disinfect the same,

1. Substituted by Punjab Act 3 of 1933, Section 46

2. Renumbered as sub-section (1) of Section 142 by Punjab Act 3 of 1933, Section 47(1)

3. Inserted by Punjab Act 3 of 1933, Section (1)(i)

4. Substituted by Punjab Act 3 of 1933, Section (1)(ii)

5. Added by Punjab Act 3 of 1933, Section 47(2)

6. Substituted by Punjab Act 3 of 1933, Section 48

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or to destroy such article, in the manner and within the time prescribed in such notice].

144. Penalty for letting infected houses. - Every person knowingly letting a house or other building or part of a house or building in which any person has been suffering from an infectious disease, without having such house or other building or part thereof and all articles therein liable to retain infection disinfected to the satisfaction of the committee shall be liable to a penalty not exceeding two hundred rupees.

For the purpose of this section a hotel or lodging house keeper shall be deemed to let part of his house to any person admitted as a guest into his hotel or lodging-house.

145. Provision of places and appliances for disinfection. - ¹[The committee may, and when the State Government so directs, shall]-

- (a) provide proper places, with all necessary attendants and apparatus, for the disinfection of conveyances, clothing, bedding or other articles which have been exposed to infection ; and
- (b) cause conveyances, clothing or other articles brought for disinfection to be disinfected free of charge or subject to such charges as may be approved by it, and
- (c) direct any clothing, bedding, or other articles likely to retain infection to be disinfected or destroyed, and shall give compensation for any articles destroyed under this sub-section.

146. Acts done by persons suffering from certain disorders. - Whoever, while suffering from an infectious, contagious or loathsome disorder-

- (a) makes or offers for sale any articles and food or drink for human consumption or any medicine or drug, or
- (b) wilfully touches any such article, medicine or drug, when exposed for sale by others, or
- (c) takes any part in the business of washing or carrying soiled clothes, shall be punishable with fine which may extend to twenty rupees.

²[**147. Keeping of animals so as to be injurious to health.** - Whoever keeps any swine or other animals in disregard of any orders which the committee may give to prevent them from becoming a nuisance or so as to be injurious to the health of the inhabitants or of animals shall be punishable with fine which may extend to twenty rupees, and to fifty rupees for every such subsequent offence].

148. Feeding animals on deleterious substances. - Whoever feeds or allows to be fed any animals which is kept for dairy purposes or may be used for food on deleterious

1. Substituted by Punjab Act 2 of 1923, Section 39, for the words "In any municipalities to which this section may be extended by the Local Government, the Committee may"

2. Substituted by Punjab Act 3 of 1933, Section 49

rious substances, filth or refuse of any kind, shall be punishable with fine which may extend to fifty rupees.

149. Prohibition by committee of use of unwholesome water. - Should the committee, on the report of the ¹[medical officer or health,] consider that the water in any well, tank or other place is likely, if used for drinking, to engender or cause the spread of any dangerous disease, it may-

- (a) by public notice prohibit the removal or use of such water for drinking ;
- (b) by notice require the owner or person having control of such well, tank or place to take such steps as may be specified in the notice to prevent the public from having access to or using such water ; or
- (c) take such steps as it may, on the advise of the ²[medical officer of health] consider expedient to prevent the danger or spread of any such disease.

150. Penalty for selling food or drink not of the nature, substance or quality of the article demanded by the purchaser. - (1) Whoever sells, to the prejudice of any purchaser, any article of food or drink which is not of the nature, substance or quality of the article demanded by such purchaser, shall be punishable with fine which may extend to one hundred rupees :

Provided that an offence shall not be deemed to be committed under this section in the following cases, that it to say-

- (a) where any matter or ingredient not injurious to health has been added to food or drink in order to the production or preparation of the same as an article of commerce in a state fit for carriage or consumption, and not fraudulently to increase the bulk, weight or measure or conceal the inferior quality thereof;
- (b) where food or drink is unavoidably mixed with some extraneous matter in the process of collection or preparation.

(2) In any prosecution under this section it shall be no defence to allege that the vendor was ignorant of the nature, substance or quality of the article sold by him, or that the purchaser, having bought such article only for analysis, was not prejudiced by the sale ;

³[Provided that this section shall not apply to those areas to which the State Government has directed or may direct that the ⁴[Punjab Pure Food Act, 1929 shall apply.]

151. Soliciting alms. - (1) Whoever, in any street or public place within the municipality, begs importunately for alms, or exposes, or exhibits with the object of exciting charity, any deformity or disease, or any offensive sore or wound, shall be punishable with imprisonment of either description, which may extend to three months, or with a fine not exceeding fifty rupees, or with both, provided that-

1. Substituted for the words "civil surgeon or health officer" by Section 40 of Punjab Act 2 of 1923

2. Substituted for the words "civil surgeon or health officer" by Section 40 of Punjab Act 2 of 1923

3. Added by Punjab Act 2 of 1923, Section 41

4. Substituted for the words "Punjab Adulteration of Food Act, 1919" by Punjab Act 3 of 1933, Section 50

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- (a) in the case of a first offence, the Court may, if it thinks fit, instead of sentencing the convict to any punishment release him after due admonition;
- (b) in any case, the court may, if it is satisfied of the inability of the convict to earn a livelihood, owing to physical infirmity or debility and if the person-in-charge of any poor house in the municipality certifies that he is willing to receive him, direct that the convict be received into such poor house, after being released on entering into a bond, with or without sureties, to appear and receive sentence, when called upon during such period, not exceeding three years as the court may direct.

(2) Notwithstanding anything contained in the Code of Criminal Procedure, 1898, an offence punishable under this section shall be cognizable ; and notwithstanding anything contained in this Act, a court may take cognizance of such an offence in the manner provided by Section 190 of the Code of Criminal Procedure, 1888.

152. Power over disorderly houses and prostitutes. - (1) The committee may by public notice, prohibit in any specified part of the municipality-

- (a) the keeping of a brothel ;
- (b) the residence of any person who practices prostitution.

(2) Whoever after the date specified in the public notice issued under sub-section (1)-

- (a) keeps or manages or acts or assists in the management of a brothel within the prohibited area ; or
- (b) being the tenant, lessee or occupier of any premises knowingly permits such premises or any part thereof to be used as a brothel or for the purposes of habitual prostitution within the prohibited area ; or
- (c) being the lessor or landlord, of any premises, or the agent to such lessor or landlord, lets the same or any part thereof, within the prohibited area with the knowledge that such premises or some part thereof are, or is used as a brothel or for the purposes of habitual prostitution, or is wilfully a party to the continued use of such premises as a brothel or for the purposes of habitual prostitution ; or
- (d) being a practising prostitute resides within the prohibited area ;

shall be punishable with imprisonment of either description, for a term which may extend to one month, or with fine which may extend to one hundred rupees or with both, and in the case of a continuing offence with an additional fine not exceeding ten rupees for every day after the first during which the offence continues]

153. Brothel. - On the complaint of the committee or of three or more inhabitants of a municipality that a house within the limits of the municipality is used as a brothel or by disorderly persons of any description to the annoyance of the respectable inhabitants of the vicinity or that any such house is used as a brothel in the neighbourhood of cantonment or of an educational institution or boarding house or of any place of worship any magistrate of the 1st class having as such jurisdiction in the place where the house is situated may summon the owner or tenant of the house and on being satisfied that the house is so used and that it is a source of annoyance or offence to the neighbours, or that it is in the neighbourhood of a cantonment or of an educational institution or boarding-house, or of any place of worship, may order the owner or tenant to discontinue such use of it and if he shall fail to comply with such order within five

days, may impose upon him a fine not exceeding twenty-five rupees for every day thereafter that the house shall be so used.

Scavenging and House-scavenging

154. Removal and deposit of offensive matters. - The committee may fix places within or, with the approval of the District Magistrate, beyond the limits of the municipality for the deposit of refuse, rubbish or offensive matter of any kind or for the disposal of the dead bodies of animals, and may by public notice give directions as to the time, manner and conditions at, in and under which such refuse, rubbish or offensive matter or dead bodies of animals may be removed along any street and deposit at such places.

¹[**154-A. Preparation to compost manure.** - Where the State Government so requires it shall be the duty of the Committee to subject all dung to the process of making compost manure.

154-B. ²[**Power to acquire, etc.** - (1) Where the property in any dung vests in any person or class of persons other than the committee, the Committee, required under the last preceding section, shall acquire, either permanently or for such period as it may deem fit, the rights or interests in the dung belonging to the aforesaid persons, on payment of such compensation as the committee may consider reasonable and may assess in the manner prescribed.

³[(2) Where any such dung is requisitioned or acquired under this section the amount of compensation payable shall be determined in the manner and in accordance with the principle enumerated below:-

- (a) where the amount of compensation can be fixed by agreement, it shall be paid in accordance with such agreement ;
- (b) where no such agreement can be reached, the Committee and the person or persons as aforesaid shall appoint an arbitrator having knowledge of the price of the property or interest in the dung requisitioned or acquired:
- (c) at the commencement of the proceedings before the arbitrator, the committee and the person, to be compensated shall state what, in their respective opinion, is the fair amount of compensation ;
- (d) the arbitrator in making his award shall take into consideration the market value of the dung in the locality, the damage, if any, resulting from diminution of the profits accruing to the person or persons aforesaid and any other factor of a like nature ;
- (e) save as otherwise hereinafter provided in this Act or the rules made thereunder, nothing in any other law for the time being in force shall apply to arbitration under this section].

1. Sections 154-A, 154-B, 154-C and 154-D, inserted by East Punjab Act 20 of 1949, Section 4

2. Section 154-B renumbered as sub-section (1), by Punjab Act 5 of 1951, Section 5

3. See Punjab Act 5 of 1951

80 The Punjab Municipal Act, 1911, Section 154-C

154-C. Right of appeal and revision. - (1) Any person aggrieved by ¹[an award made] under Section 154-B may, within thirty days from the date of the communication to him of the ²[award] prefer an appeal in writing to the Deputy Commissioner of the district wherein the Committee is situated :

Provided where the Deputy Commissioner is himself a member of the Committee against whose decision the appeal has been preferred, the fact of his being a member shall not disqualify him from hearing the appeal.

(2) The Deputy Commissioner shall decide the appeal after sending for the records of the case from the Committee and after giving the parties an opportunity of being heard and, if necessary, after making such further enquiry as he thinks fit either personally or through an officer subordinate to him.

(3) A further appeal shall lie to the State Government provided that when ³[the award is] confirmed by the Deputy Commissioner no such appeal shall lie.

(4) The State Government ⁴[-] may, at any time, call for the record of any case pending before or disposed of by the Deputy Commissioner :

Provided that this power shall not be exercised by the State Government when an appeal has been preferred to ⁵[it] under sub-section (3) :

Provided further that the State Government ⁶[- - -] shall not under this sub-section pass an order revising or modifying an order affecting any person without giving such person an opportunity of being heard :

⁷[-]

154-D. Jurisdiction of civil courts barred. - Notwithstanding anything contained in any other law for time being in force, no civil court shall have jurisdiction to entertain or adjudicate in any suit, application or other proceedings relating to the right or interest to, or in the compensation referred to in Section 154-B or 154-C or the amount or apportionment or the payment thereof or any matter connected therewith.

155. Failure to remove offensive matter. - Whoever, being the owner or occupier of any building or land, keeps or knowingly or negligently allows to be kept for more than twenty-four hours on otherwise than in some proper receptacle or pit, any dirt, dung, bones, ashes, night-soil or filth or any noxious or offensive matter in or upon such building or land, or suffers any such receptacle or pit to be in a filthy or noxious state, or neglects to employ proper means to cleanse and purify the same, shall be punishable with fine which may extend to ⁸[five hundred rupees].

⁹[**156. Depositing or throwing of earth or material of any description on roads or into drains.** - Whoever, without the permission of the committee or in disregard

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1. Substituted for the words 'order passed by the committee' by Punjab Act 5 of 1951, Section 6 (a)
 2. Substituted for the word "order" by Punjab Act 5 of 1951, Section 6(a)
 3. Substituted for the words "order of the committee" by Punjab Act 5 of 1951, Section 6(6)
 4. The words "or the Commissioner" omitted by Punjab Act 34 of 1953, Section 3 and, schedule III
 5. Substituted by Punjab Act 34 of 1953, Section 3 and schedule III for 'him'
 6. The words "or the Commissioner as the case may be" omitted by Punjab Act 34 of 1953
 7. Proviso omitted by Punjab Act 34 of 1953
 8. Substituted by Punjab Act 8 of 1974, Section 9
 9. Substituted by Punjab Act 3 of 1933, Section 53

of its order, throws or deposits, or permits his servants or members of his household under his control to throw or deposit earth or materials of any description, or refuse, rubbish or offensive matter of any kind upon any street or public place or into any irrigation channel or public sewer or public drain or into any drain communicating with an irrigation channel or a public sewer or public drain, shall be punishable with fine which may extend to ¹[five hundred rupees].

²[**156-A. Spitting in places other than drains or receptacles provided.** - Whoever, in a public place within the limits of a municipality to which the operation of this section has been extended by a notification by the State Government in this behalf, spits in a place other than a drain or a receptacle provided by the committee for this purpose shall, on conviction by a Magistrate of the first or second class, be punishable with fine which may extend to ³[five hundred rupees].

157. Nuisance by children and others. - Whoever permits any person under his control to whom the provisions of Sections 82, 83 and 84 of the Indian Penal Code are applicable to commit a nuisance upon any street or into any public sewer or drain or any drain communicating therewith shall be punishable with fine which may extend to ⁴[five hundred rupees.]

158. Definition of house scavenging. - The removal of filth, rubbish, ordure or other offensive matter from a privy, latrine, urinal, cess-pool or other common receptacle for such matter in or pertaining to house or building is called house scavenging.

159. Undertaking by committee of house-scavenging generally. - (1) Subject to the provisions hereinafter contained with respect to the customary rights of sweepers the committee may at any time undertake the house-scavenging of any house or building on the application or with the consent of occupier.

⁵[(2) The committee may by public notice, except in cases to which Section 166 is applicable, undertake the house-scavenging of any house or buildings in the municipality from any date not less than two months after issue of the notice.]

(3) The occupier of any house or building affected by the notice may at any time, after the issue thereof, apply to the committee to exclude that house or building from the notice.

(4) The committee shall consider and pass orders upon every such application within six weeks of the receipt thereof, and may, by any such order, exclude such house or building from the notice.

(5) In deciding whether to exclude any house or building from the notice, the committee shall consider among other matters, the efficiency of the arrangements for house-scavenging made by the occupier (if any) and purpose to which he applies the matter dealt within house-scavenging.

1. Substituted by Punjab Act 8 of 1974, Section 9
 2. Added by Punjab Act 23 of 1952, Section 4
 3. Substituted by Punjab Act 8 of 1974, Section 9
 4. Substituted by Punjab Act 8 of 1974, Section 9
 5. Added by Punjab Act 3 of 1933, Section 54

82 The Punjab Municipal Act, 1911, Section 160

160. Saving in favour of customary sweepers and of agriculturist. - Notwithstanding anything in the last forgoing section, the committee shall not except in accordance with the provisions of this chapter -

- (a) undertake the house-scavenging of any house or building in respect whereof any sweeper has a customary right to do such house-scavenging,
- (b) without the consent of the occupier undertake the house- scavenging of any house or building occupied by an agriculturist who himself cultivates land within municipal limits or in a village co-terminus therewith.

161. Continuance of house-scavenging once undertaken by committee. - When once the committee has undertaken the house-scavenging of any house-or building under this chapter, it may continue to perform such house-scavenging with or without the consent of the occupier for the time being of such house or building.

162. Obligation of committee to perform house-scavenging properly. - When the committee has undertaken the house-scavenging of any house or building, it shall be bound to perform the same properly, until it shall have relieved itself of the obligation by an order under Section 159, sub-section (4).

163. Powers of municipal servants for house-scavenging purposes. - The servants of the committee employed in house-scavenging may, at all reasonable times, do all things necessary for the proper performance of any house- scavenging undertaken by the committee.

164. Vesting in committee of collection from house-scavenging. - All matters removed by the servants of the committee in the course of house- scavenging shall belong to the committee.

165. Punishment of customary sweepers for negligence. - (1) Should a sweeper who has a customary right to do the house-scavenging of a house or building (hereinafter called the customary sweeper) fail to perform such house- scavenging in a proper way and at reasonable intervals, the occupier of the house or building or the committee may complain to a ¹[judicial magistrate].

(2) The magistrate receiving such complaint shall hold an enquiry, and, should it appear to him that the customary sweeper has failed to perform the house-scavenging of the house or building in a proper way or at reasonable intervals, he may impose upon such sweepers a fine which may extend to ten rupees, and, upon a second or any later conviction in regard to the same house or building, may also direct the right of the customary sweeper to do the house-scavenging of the house or building to be forfeited, and thereupon such right shall be forfeited accordingly.

²[(3) Should any sweeper (other than a customary sweeper) who is under contract to do the house-scavenging of a house or building discontinue to do such house-scavenging without having given 14 days' notice to his employer or without reasonable

1. Substituted for the words "magistrate" by Punjab Act 23 of 1964

2. Added by Punjab Act 2 of 1923

cause, he shall on conviction be punishable with a fine which may extend to ten rupees].

166. Punishment of cultivators for failure to provide for proper house-scavenging. - (1) Should any person, who himself or any member of whose family residing with him cultivates land within municipal limits or in a village within two miles from the municipal limits fail to provide for the proper house-scavenging of any house or building occupied by him within the limits of the municipality, the committee may complain to a ¹[judicial magistrate].

(2) The magistrate receiving the complaint shall hold an enquiry, and, should it appear to him that such person has not provided for the proper house-scavenging of the house or building, he may pass an order empowering the committee to undertake the same, and thereupon the committee shall be entitled to undertake such house-scavenging.

Slaughter Places

167. Places for slaughter of animals for sale. - (1) The committee may, and shall when so required by the State Government, fix premises with the approval of the Deputy Commissioner, either within or without the limits of the municipality, for the slaughter of animals for sale, or of any specified description of such animals, and may, with the like approval, grant and withdraw licences for the use of such premises or, if they belong to the committee, charge rent or fees for the use of the same.

(2) When such premises have been fixed by the committee beyond municipal limits, it shall have the same power to make bye-laws for the inspection and proper regulation of the same as if they were within those limits.

(3) When any such premises have been fixed no person shall slaughter any such animal for sale within the municipality at any other place.

(4) Any person who slaughters for sale any animal at any place within a municipality other than one fixed by the committee under this section, if any places have been so fixed, shall be punishable with fine which may extend to ²[five hundred rupees.]

168. Disposal of dead animals. (1) Whenever any animal in the charge of any person dies otherwise than by slaughter either for sale or for some religious purpose, the person in charge thereof shall within twenty four hours either-

(a) convey the carcass to a place (if any) fixed by the committee under Section 154 for the disposal of the dead bodies of animals or to any place at least one mile beyond the limits of the municipality ; or

(b) give notice of the death to the committee whereupon the committee shall cause the carcass to be disposed of.

(2) In respect of the disposal of the dead body of an animal under clause (b) of subsection (1), the committee may charge, such fee as the committee may, by public notice, have prescribed.

1. Substituted for the words "magistrate" by Punjab Act 23 of 1964

2. Substituted by Punjab Act 8 of 1976

84 *The Punjab Municipal Act, 1911, Section 169*

(3) For the purpose of this section the word "animal" shall be deemed to mean all horned cattle, elephants, camels, horses, ponies, asses, mules, deer, sheep, goats, swine and other large animals.

(4) Any person bound to act in accordance with sub-section (1) of this section shall, if he fails so to act, be punishable with fine which may extend to ¹[five hundred rupees.]

Streets and Buildings

169. Powers in connection with streets. - The committee-

- (a) may lay out and make a new public street and construct tunnels and other works subsidiary thereto, and
- (b) may widen, lengthen, extend, enlarge, raise, or lower the level of or otherwise improve any existing public street vested in the committee, and
- (c) may close temporarily any public street or any part thereof for any public purpose, and
- (d) may turn, divert, discontinue or close any public street so vested, and
- (e) may provide within its discretion building sites of such dimensions as it deems fit, to abut on or adjoin any public street made, widened, lengthened, extended, enlarged, imposed, or the level of which has been raised or lowered by the committee under clauses (a) and (b) or by the State Government, and
- (f) subject to the provisions of any rule prescribing the conditions on which property may be acquired by the committee may acquire any land, along with the building thereon, which it deems necessary for the purpose of any scheme of work undertaken or projected in exercise of the powers conferred under the preceding clause, and
- ²[(g) subject to the provisions of any rule prescribing the conditions on which property vesting in the committee may be transferred, may lease, sell or otherwise dispose of any property acquired by the committee under clause (f) ; or any land vesting in and used by the committee for a public street and no longer required therefor, and in so doing may impose conditions regulating the removal and construction of building upon it and the other uses to which such land may be put:]

Provided that land owned by proprietors other than the ³[Government] shall become the absolute property of the committee after it has continuously vested in the committee for use as a public street for a period of twenty-five years : but that the possession of such land that ceases to be required for use as a public street before the expiry of twenty five years from the time that it became vested in the committee shall be transferred to the proprietor thereof, on payment by him of reasonable compensation to the committee for improvements of such land, and subject to such restrictions as the committee may impose on the future use of such land, and

1. Substituted by Punjab Act 8 of 1976

2. Substituted by Punjab Act 3 of 1933, Section 57

3. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

that should the proprietor be unable or unwilling to pay the amount of such compensation the committee may, subject to such conditions as it may deem fit sell the land, and shall pay to the owner the proceeds, if any, over and above the amount of such compensation which shall be paid into the municipal fund, or may dispose of it in such manner as it may deem fit.]

¹[170. Powers to require protection of streets during cutting down of trees, erection or demolition of buildings etc.- (1) No person shall cut down any trees or cut off a branch of any tree, or erect or demolish any building or part of a building or alter or repair the outside of any building, where such action is of a nature to cause obstruction, danger or annoyance, or risk of obstruction, danger or annoyance to any person using a street, without the previous permission in writing of the committee.

(2) The committee may at any time by notice require that any person doing or proposing to do any of the acts referred to in sub-section (1) shall refrain from beginning or continuing the act unless he puts up, maintains, and provides from sunset to sunrise with sufficient lighting such hoardings or screen as are specified or described in the notice and may further at any time by notice require the removal, within a time to be specified in the notice, of any hoarding or screen erected in anticipation or in pursuance of any of the said acts.

(3) Whoever contravenes the provisions of sub-section (1) or fails to comply with the terms of a notice under sub-section (2) shall be punishable with fine which may extend to fifty rupees and when the contravention or non-compliance is a continuing one, with a further fine which may extend to five rupees for every day after the first during which the contravention or non-compliance continues.

²[170-A. Notice to be given and sanction obtained before making a street. - (1) No person shall lay out or make or commence to lay out or make a street without the sanction of the committee.

(2) Every person who intends to lay out or make a street shall give notice in writing to the committee of such intention.

(3) Where a committee has issued an order under clause (b) of section 170-B no notice under sub-section (2) shall be deemed to be valid until the particulars required under such order have been furnished to the satisfaction of the committee.]

³[170-B. Order of committee on notice being given under section ⁴[170-A].- The committee may, within one month of the receipt of the notice required by sub-section (2) of section ⁵[170-A], issue-

(a) an order directing that for a period therein specified, which shall not be longer than one month from the date of such order, the intended work shall not be proceeded with ; or

1. Section 170 was omitted, and Section 170-A added by Section 45 of Punjab Act 2 of 1923, was renumbered as Section 10 by Punjab Act 3 of 1933, Sections 58 and 59
 2. Added by Punjab Act 2 of 1923, and renumbered by Punjab Act 3 of 1933, Section 60
 3. Substituted for "170-C" by Punjab Act 1 of 1934, section 6
 4. Substituted for "170-B" by Punjab Act 1 of 1934, section 7
 5. Substituted for "170-B" by Punjab Act 1 of 1934, section 7.

86 *The Punjab Municipal Act, 1911, Section 170-C*

(b) an order requiring further particulars.

¹**170-C. Sanction of committee with regard to new street:-** Within two months after the receipt of the notice required by sub-section (2) of section ²[170-A] the committee may refuse to sanction the proposed street, or may sanction it either absolutely or subject to such written directions as to level, metalling, paving, means of drainage, direction and width as the committee may deem fit to issue and the person laying out or making such street shall comply with the sanction of the committee in every particular:

Provided that should the committee neglect or omit for two months after the receipt of such notice or if an order has been issued under clause (b) of section ³[170-B], fail within the period specified in such order, to make and deliver to the person who has given such notice and order of sanction or refusal in respect thereof, it shall be deemed to have sanctioned the proposed street absolutely.

⁴**[170-D. Power of sanction:-** Every sanction for the laying out or making of a street which shall be given, or be deemed to have been given, by a committee, shall remain in force for one year only from the date of such sanction. Should the laying out or making of the street not have been commenced within the said period of one year, the sanction shall be deemed to have lapsed; but such lapse shall not bar any subsequent application for fresh sanction under the foregoing provisions of this Act.

[Explanation: :- A street shall be deemed to be made or laid out when it is demarcated on the ground by permanent boundary marks.]

⁵**[170-E. Penalty:-** Whoever begins, continues or completes the laying out or making of a street without giving the notice required by section ⁶[170-A], or in contravention of any written direction made under section ⁷[170-C], or of any bye-law or provision of this Act, shall be liable to a fine which may extend to five hundred rupees.

⁸**[170-F. Notice to owner of land under street:-** In any case where the committee considers that any land is being or has been laid out as a street without the notice required by section 170-A having been given or in contravention of any written direction made by the committee under section ⁹[170-C] or of any bye-law or provision of this Act. the committee may, by notice in writing, require the owner of the land to alter the street in such manner as it deems necessary.

171. Power to require repairs of streets and to declare such streets public :-

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1. Added by Punjab Act 2 of 1923, and renumbered by Punjab Act 3 of 1933, section 60
 2. Substituted for "170-B" and "170-C" respectively, by Punjab Act 1 of 1934, section 8
 3. Substituted for "170-B" and "170-C" respectively, by Punjab Act 1 of 1934, section 8
 4. Added by Punjab Act 2 of 1923, and renumbered by Punjab Act 3 of 1933, section 60
 5. Added by Punjab Act 2 of 1923, and renumbered by Punjab by Punjab Act 3 of 1933, section 60
 6. Substituted for "170- B" and "170-C" respectively, by Punjab Act 1 of 1934, Section 8
 7. Substituted for "170-B" and "170-D", respectively, by Punjab Act 1 of 1934, section 9
 8. Substituted for section 170-G by Punjab Act 3 of 1933, section 61
 9. Substituted for "170-B" by Punjab Act 1 of 1934, section 10.

¹[(1) (a) When the municipal committee considers that in any street other than a public street, or in any part of such street within the municipality, it is necessary, for the public health, convenience or safety, that any work should be done for the levelling, paving metaling, flagging channelling, draining, lighting or cleaning thereof, the municipal committee may by written notice require the owner or owners of such street or part thereof, to carry out such work in a manner and within a time to be specified in such notice; and

(b) Should the owner refuse or should he fail to carry out the work within the time specified, the committee may, by written notice, require the owners of the land or buildings, fronting, adjoining or abutting upon such street or part thereof to carry out the work in such manner and within such time as may be specified in the notice.

(2) If compliance with the terms of the notice issued under clause (b) of sub-section (1) is not effected within the time specified, the committee may, if it thinks fit, itself execute the work and may recover under the provisions of section 81 the expenses incurred in doing so in such proportions as it may deem equitable from the owner of the street and the persons served with a notice under clause (b) of sub-section (1).

(3) After such work has been carried out by the person served with a notice under clause (b) of sub-section (1) or as provided in sub-section (2) by the committee at the expense of such persons and the owner of the street, the street or part thereof, in which such work has been done, may, and on the requisition of the owner or owners of the major portion of the said street of part thereof, or on the requisition of a majority of the persons served with a notice under clause (b) of sub-section (1), it shall be declared by a public notice to be put up therein by the committee to be a public street and shall vest in the committee.

(4) A committee may at any time, by notice fixed up in any street or part thereof not maintainable by the committee give intimation of their intention to declare the same a public street, and unless within one month next after such notice has been so put up, the owner or any one of several owners of such street or such part of a street lodge objection thereto at the Municipal office, the Municipal Committee may, by notice in writing, put in such street, or such part, declare the same to be a public street vested in the committee.

(5) This section shall not take effect in any municipality until it has been specially extended thereto by the State Government, of its own motion or at the request of the committee.

172. Punishment for [²] overhanging structure over street--(1) Whoever without the written permission of the committee [³] erects or re-erects any immovable overhanging structure projecting into a street at any point above the said ground level, shall be punishable with imprisonment of either description which may extend to one month and shall also be liable to fine which may extend to one thousand rupees.

(2) The committee may, by notice require the owner or occupier of any building to

1. Substituted by Punjab Act 3 of 1933, section 62.

2. Words "immovable encroachment or" omitted by Act 6 of 1995.

3. Words "makes any immovable encroachment on or under any street, or on, over or under any sewer, or watercourse, or" Omitted by Act 6 of 1995.

88 The Punjab Municipal Act, 1911, Section 172-A

remove or alter, within a specified time not exceeding six weeks, such [¹] overhanging structure as aforesaid, and no compensation shall be claimable in respect of such removal or alteration:

Provided that if a period of more than three years has elapsed from the completion of the [² over hanging structure, no prosecution shall lie under sub section (1) - nor shall such] overhanging structure be required to be removed or altered without payment of reasonable compensation].

³[172-A(1). **Punishment for encroachment upon land, premises or public place.** - Whoever makes any encroachment, by raising a temporary or permanent structure on any land, premises or public place, not being private property whether such land, premises or public place belongs to or vests in the committee or not shall on conviction be punished with simple imprisonment which shall not be less than one month, but which may extend to three years and with fine which may extend to twenty thousand rupees :

Provided that parking of rehari temporarily or setting up steps for providing passage to the houses and shops is a street for a drain, channel, well or tank passing through or by the side of land, premises or public place shall not be constructed as an encroachment.

(2) The Executive Officer or any other officer authorised by the Committee in this behalf shall have power to remove any such encroachment and the expenses of such removal shall be paid by the person who has caused the said encroachment.

(3) Notwithstanding anything contained in the foregoing provisions, the Executive Officer or the officer authorised by the Committee in this behalf, shall, in addition to any other action which may be taken under this section, also have power to seize or attach any property found on the land, premises or public place referred to in this section or, as the case may be, attached to or permanently fastened to anything attached to such land, premises or public place.

(4) Where any property is seized or attached in terms of sub-section (3) by an officer authorised by the Committee, he shall immediately make a report of such seizure or attachment to the Executive Officer.

(5) The Executive Officer may make such order as he may think fit for the proper custody of the property seized or attached, pending the conclusion of confiscation proceedings and if, the property is subject to speedy and natural decay, or it is otherwise expedient so to do, the Executive Officer may cause it to be sold or otherwise disposed of.

(6) Where any property is sold as aforesaid, the sale proceeds thereof after deduction of the expenses of any such sale or other incidental expenses relating thereto, shall -

(a) Where no order of confiscation is passed by the Committee under sub-section (7); or

1. Words "immovable encroachment or" Omitted vide Act 6 of 1995.

2. Substituted for the words" encroachment of overhanging structure, no prosecution shall lie under sub-section (1) : nor shall such encroachment or" vide Act 6 of 1995.

3. Section 172-A inserted vide Act 6 of 1995.

- (b) Where an order passed in appeal, under sub-section (11) so requires, be paid to the owner thereof or the person from whom, it is seized.
- (7) Where any property is seized or attached, under sub-section (3), the Committee may subject to the provisions of sub-section (8), order confiscation of such property.
- (8) No order for confiscating a property under sub-section (7) shall be made unless the owner of such property or the person from whom it is seized or attached is given,-
- (a) a notice in writing, informing him of the grounds on which it is proposed to confiscate the property;
 - (b) an opportunity of making a representation in writing, within such reasonable time as may be specified in the notice against the grounds of confiscation; and
 - (c) a reasonable opportunity of being heard in the matter.
- (9) The order of any confiscation made under sub-section (7), shall not prevent the infliction of any punishment to which the person affected thereby is liable under this Act.
- (10) Any person aggrieved by such confiscation order made under sub-section (7), may, within one month from the date of communication to him of such order, appeal against it to the District Judge of the District in which such property is seized or attached.
- (11) On such appeal, the District Judge may, after giving an opportunity to the appellant and the respondent to be heard, direct the order to be stayed pending disposal of the appeal, or may modify; alter or annul the order and make any further order that he may think proper in the matter.
- (12) Subject to the provisions of sub-section (5), whenever any property is seized or attached pending confiscation under sub-section (7), the Committee or the District Judge shall have, and notwithstanding anything to the contrary contained in any other law for the time being in force, any court, tribunal or other authority shall not have jurisdiction to make order with regard to the possession, delivery, disposal, release or distribution of such property.
- (13) Where any person is prosecuted of an offence for the contravention of the provisions of sub-section (1), the burden of proving that he has not committed the said offence, shall be on such person.
- (14) Whoever being an employee of the Committee permits any body to encroach upon or abets to encroach upon any property specified in sub-section (1), shall on conviction be punished with simple imprisonment for a term which may extend to one month or fine which may extend to one thousand rupees or with both:
- Provided that no court shall take cognizance against such employee for the offence punishable under this sub-section except with the previous sanction of the Committee.
- (15) No investigation of an offence for contravention of the provisions of sub-section (1) or sub-section (14), as the case may be, shall be made by an officer below the rank of a Deputy Superintendent of Police.

173. Power to permit occupation of public street and to remove obstruction. -

90 *The Punjab Municipal Act, 1911, Section 174*

¹[(1) The committee may grant permission in writing, on such conditions as it may deem fit for the safety or convenience of persons passing by, or dwelling or working in the neighbourhood, and may charge fees for such permission, and may at its discretion withdraw the permission, to any person to-

- (a) place in front of any building any movable encroachment upon the ground level of any public street or over or on any sewer drain or water- course or any movable overhanging structure projecting into such public street at a point above the said ground level,
- (b) take up or alter the pavement or other materials for the fences or posts of any public street, or
- (c) deposit or cause to be deposited building materials, goods for sale, or other articles on any public street, or
- (d) make any hole or excavation on, in or under any street, or remove materials from beneath any street, so as to cause risk of subsidence, or
- (e) erect or set up any fence, post, stall or scaffolding in any public street.

(2) Whoever does any of the acts mentioned in sub-section (1) without the written permission of the committee shall be punishable with fine which may extend to ²[five hundred rupees] and the committee or the secretary of the committee or the Medical Officer of Health or any person authorised by the committee may-

- (i) after reasonable opportunity has been given to the owner to remove his material and he has failed to do so, remove or cause to be removed by the police, or any other agency, any such movable encroachments or overhanging structures and any such materials, goods or articles, of merchandise and any such fence, post, stall, or scaffolding.
- (ii) and take measures to restore the street to the condition it was in before any such alteration, excavation or damage.

(8) If the material specified in clause (i) of sub-section (2) has not been claimed by the owner within a fortnight of its having been deposited for safe custody by the committee or if the owner shall fail to pay to the committee the actual cost of removal or deposit in safe custody, the committee may have the material sold by auction at the risk of the owner, and the balance of the proceeds of such sale shall after deduction of the expenditure incurred by the committee be paid to the owner, or if the owner cannot be found, or refuses to accept payment the balance shall be kept in deposit by the committee until claimed at the risk of the person entitled thereto and if no claim is made within two years the committee may credit the amount to the municipal fund.

Explanation:- For the purposes of this section ‘movable encroachment’ includes a seat or settee and ‘movable overhanging structure’ includes an awning of any material.

174. Power to regulate line of building:- ³[(1) Should any house, shop, wall or other building or part of a building project beyond the regular line of a street, either existing or determined on for the future, or beyond the front of the building on either side thereof, the committee may, whenever such house, shop, wall or other building

1. Substituted by Punjab Act 3 of 1933, section 64

2. Substituted for the words ‘fifty rupees’ by Punjab Act 8 of 1974, Section 9.

3. Substituted by Punjab Act 3 of 1933, section 65.

or part thereof, has been either entirely or in greater part taken down or burned down, or has fallen down, by notice require such building or part when being rebuilt to be set back to or towards the said regular line or the front of the adjoining buildings; and the portion of the land added to the street by such setting back or removal shall become part of the street and shall vest in the committee:

Provided that the committee shall make full compensation to the owner of the building, or of the land thus vacated for any damage ¹[----]he may sustain in consequence of his building or any part thereof being set back.

(2) The Committee may, on such terms as it may think fit, allow any building to be set forward for the improvement] of the line of the street.

174-A. Special provisions regarding streets belonging to Government:- Notwithstanding anything contained in sections 172, 173 or 174 in clause (u) of section 188, and subject to any general or special order that the State Government may make in this behalf ²[if any street is vested in the State Government)]-

- (a) the committee, shall not, in respect of such street, grant permission to do any act the doing of which without the written permission of the committee is punishable under section 172 or section 173 or allow any building to be set forward under the provisions of sub-section (2) of section 174. except with the sanction of the ³[State] Government which may be given in respect of a class of cases generally or in respect of a particular case;
- (b) the committee shall, if so required by the ⁴[State] Government, exercise the power conferred upon it by sub-section (2) of section 172 or sub-section (2) of section 173 or sub-section (1) of section 174 or clause (u) of section 188 or any bye-law made in exercise of the power conferred by clause (u) of section 188 in respect of any encroachment or overhanging structure on or over such street or any materials, goods or articles of merchandise deposited on such street or fence, post stall or scaffolding erected or set up in any such street or in respect of any building or part of a building which projects beyond the regular line of such street.

175. Removal or alteration of any balcony, projection or structure, etc., on payment or compensation:- ⁵[The committee may subject to the payment of reasonable compensation, by notice, require the owner or occupier of any building within a period of not less than six weeks to be specified in such notice to remove or alter any balcony, projection, structure or verandah, erected with the sanction of the committee, overhanging, projecting into or encroaching on any street or into or on any drain, sewer or aqueduct therein.]

176. Power to attach brackets for lamps:- The committee may attach to the out-

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1. The words "it may sustain in consequence of building or any part thereof being set back for any damage" were omitted by Punjab Act 1 of 1954, Section 11.
 2. Substituted for the words "if any street, being the property of the Local Government and not having been transferred by it, vests in Local Government by Government of India Adaptation of Indian Laws) Order, 1937
 3. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
 4. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
 5. Substituted by Punjab Act 3 of 1933, section 67.

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side of any building brackets for lamps in such manner as not to occasion any injury thereto or inconvenience.

¹**[176-A. Construction of stalls for displaced persons:-** The committee may, and if so required by the State Government, shall construct stalls for persons displaced from Pakistan, and shall lease them out to such persons on such conditions as the State Government may by general or special order specify.

177. Destroying direction posts, lamp posts, etc:- Whoever, without being authorised by the committee, defaces or disturbs any municipal direction-post, lamp post or lamp or extinguishes any municipal light in any public place, shall be punishable with fine which may extend to ²[five hundred rupees.]

178. Bill-sticking without permission:- ³(1) Whoever, without the consent of the owner or occupier or other persons for the time being in charge, affixes any posting bill, notice placard or other paper or means of advertisement against or upon any building, wall, tree, board, fence or pale or writes upon, soils defaces or marks any such building, wall, tree, board, fence or pale, with chalk or paint or in any other way whatsoever, shall be punishable with fine which may extend to ⁴[five hundred rupees.]

⁵(2) Notwithstanding anything contained in section 228 a court may take cognizance of an offence under sub- section (1) of this section upon the complaint of the owner or occupier or other person in charge of the property in respect of which such offence is alleged to have been committed.]

179. Names of streets and numbers of buildings: - (1) The committee may cause a name to be given to any street, and to be affixed on any building in such place as it may think fit, and

(2) Whoever shall destroy, pull down or deface any name or number affixed to any street or building under this section, or put up any different name or number from that put up by order of the committee, shall be punishable with fine which may extend to ⁶[five hundred rupees.]

180. Inflammable materials:- The committee may, where it appears to it to be necessary for the prevention of danger to life or property, by public notice, prohibit all persons from stacking or collecting timber, wood, dry grass, straw or inflammable materials, or placing mats or thatched huts of lighting fires in any place or within any limits specified in the notice.

181. Roofs and external walls not to be made of inflammable materials:- The committee may direct that within certain limits, to be fixed by it, the roofs and exter-

1. Inserted by Punjab Act No. 12 of 1950, section 5

2. Substituted by Punjab Act 8 of 1974.

3. Section 178, renumbered as sub- section (1), thereof by Punjab Act 3 of 1933, section 68.

4. Substituted by Punjab Act 8 of 1974.

5. Added by Punjab Act 3 of 1933, section 68.

6. Substituted by Punjab Act 8 of 1974, section 9

nal walls of huts or other buildings shall not be made or renewed of grass, mats, leaves or other highly inflammable materials without the permission of the committee in writing; and the committee may, by written notice, require any person, who has disobeyed any such direction to remove or alter the roofs or walls so made or renewed as it may think fit.

182. Picketing animals and collecting carts:- (1) Whoever, without the permission of the committee, pickets animals or collects carts on any street or uses any street as a halting place for vehicles or animals of any description or as a place of encampment or causes or permits animals to stray shall be punishable with fine which may extend to ¹[five hundred rupees.]

²[(2) Any animal found picketed, tethered or straying on any public street without the permission of the committee may be removed to a pound by any officer or servant of the committee or by a police officer.

183. Driving vehicles without proper lights. - ³[(1) Whoever drives or propels any vehicle not properly supplied with lights in any street during the period from half an hour after sunset to half an hour before sunrise, shall be punishable with fine which may extend to ⁴[five hundred rupees].

⁵[(2) Whoever, in driving, leading or propelling a vehicle along a street fails without reasonable excuse-

(a) to keep to the left, or

(b) when he is passing a vehicle going in the same direction, to keep to the right of that vehicle,

shall be liable to a fine which may extend to twenty rupees.

Exception- The sub-section shall not apply to a municipality wholly or in part situated in a hilly tract.

184. Beating drums, etc.:- Whoever, in contravention of any general or special prohibition issued by the committee, without the permission of the committee, beats a drum or tomtom, blows a horn or trumpet or beats or sounds any brass or other instrument or utensil, shall be punishable with fine which may extend to ⁶[five hundred rupees.]

⁷[**Explanation I.** - In the case of bands, each individual member of such band shall be punishable under this section.

⁸[**Explanation II:-** For the purposes of this section "instrument shall include a gramophone, a wireless receiver, a loud speaker or any electrically or mechanically operated instrument capable of producing loud noises.

1. Substituted by Punjab Act 8 of 1974, section 9.

2. Added by Punjab Act 3 of 1933, section 69

3. Substituted by Punjab Act 3 of 1933, section 70

4. Substituted by Punjab Act 8 of 1974, Section 9

5. Added by Punjab Act 2 of 1923, section 48.

6. Substituted by Punjab Act 8 of 1974, section 9.

7. Explanation renumbered as explanation 1 by Punjab Act 15 of 1940, section 3.

8. Added by *ibid.*

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185. Discharging fire-arms, etc. - Whoever discharges fire-arms or lets off fire-works, fire-balloons or detonators, or engages in any game, in such a manner as to cause, or to be likely to cause, danger to persons passing by or dwelling or working in the neighbourhood, or risk of injury to property, shall be punishable with fine which may extend to ¹[five hundred rupee].

186. Quarrying, blasting, cutting timber or building:- Whoever quarries, blasts, cuts timber or carries on building operations in such a manner as to cause, or to be likely to cause danger to persons passing by or dwelling or working in the neighbourhood, shall be punishable with fine which may extend to ²[five hundred rupees].

187. Power to levy fees at fairs:- A committee may, with the previous sanction of the Deputy Commissioner, or if the Deputy Commissioner is a member of the committee, of the ³[State Government], levy small fees from each person attending a fair on which the committee incurs expenditure under section 52(2)(j) and from persons exposing goods for sale and all persons playing any occupation for gain (except water-carriers, scavengers and other employed in connection with the fair) for defraying the cost of sanitary arrangements, watch and ward and the like.

CHAPTER X

Bye Laws

188. General bye-laws :- ⁴[A committee may, and shall if so required by the State Government by bye-law, -]

- (a) render licences necessary for the proprietors or drives of vehicles ⁵[other than motor vehicles] or animals kept or playing for hire within the limits of the municipality, and fix the fees payable for such licenses and the conditions on which they are to be granted and may be revoked, and may by such conditions provide among other things for a minimum breadth for wheel tyres and for a minimum diameter of the wheels;
- ⁶[(b) limit the rates which may be demanded for the hire of any carriage, cart, or other conveyance, or of animals hired to carry loads or persons, or for the services of persons hired to carry loads or to impel or carry such conveyances and limit the loads which may be carried by any animal or carriage, cart or other conveyance, playing for hire, within the limits of the municipality:]

Provided that no bye-laws made under clause (a) or clause (b) by the committee of a municipality in which the Hackney Carriage Act, 1879, is in force shall apply to any vehicle to which that Act applies:

Provided also that operations of any bye-law made under the provisions of

1. Substituted by Punjab Act 8 of 1974, section 9.

2. Substituted by Punjab Act, 8 of 1974, section 9.

3. Substituted by Punjab Act 34 of 1953, Schedule II, for "Commissioner.

4. Substituted for the word "Any committee may by bye-laws" by Punjab Act 3 of 1933, section 71(1).

5. Inserted by Punjab Act I of 1940, section 6.

6. Substituted by Punjab Act 3 of 1933, section 71(ii).

clause (a) or clause (b) or of any rules made under the Hackney Carriage Act, 1879, may, with the sanction of the State Government, be extended to-

- (i) any railway station;
 - (ii) the whole or part of any road so far as such road is situate within ten miles of the limits of the municipality;
 - (iii) the whole or any part of road leading from the limits of any one municipality or notified area to the limits of any other municipality or notified area, if the distance between the said municipalities or notified areas does not exceed fifty miles, and the committees of the said municipalities or notified areas consent to the extension of such bye-laws;
- (c) provide for the proper registration of births, marriages and deaths, and for the taking of a census;
- (d) fix, and from time to time vary, the number of persons who may occupy a building or part of a building, which is let in lodgings or occupied by members of more than one family, or which is situated within such congested bazar areas as may be specified in the bye-law; and provide-
- (i) for the registration and inspection of such buildings.
 - ¹[(ia) for the licensing of hotels and lodging-houses and for the fees payable for such licences and the conditions on which they may be granted on or revoked].
 - (ii) for promoting cleanliness and ventilation in such buildings.
 - (iii) for the notices to be given and the precautions to be taken in the case of any infections or contagious disease breaking out in such buildings.
 - ²[(iv) for the scavenging, removal and disposal of all rubbish, filth, night-soil, sullage or sewage in such buildings,
 - (v) in the case of hotel, serai and lodging, house keepers and the secretaries of residential clubs for the maintenance of registers, in such form as the committee may prescribe, of visitors and lodgers, and
 - (vi) generally for the proper regulation of such buildings;
- (e) provide-
- ³[(i) for the inspection and proper regulation of encamping grounds, pounds, serais, bakeries, aerated-water factories, ice factories, dhobis ghats, flour mills, foodgrain godowns, dispensing chemists shops, slaughter houses and places licensed under section 121.
 - (ii) for the inspection and proper regulation of markets ⁴[and stalls] for the preparation and exhibition of a price current and for fixing the fees, rents and other charges to be levied in such markets ⁵[and stalls].

1. Inserted by Punjab Act 3 of 1933, section 71(iii)

2. Inserted by Punjab Act 2 of 1923, section 49, and sub-clauses (iv) and (v) relettery (v) and (vi), respectively.

3. Substituted by Punjab Act of 1933, Section 71(iv).

4. Inserted by Punjab Act 12 of 1950, section 6.

5. Inserted by Punjab Act 12 of 1950, section 6.

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- (iii) for defining the standard weights and measures to be used in the municipality and for inspection of weights and measure under section 207.
- (iv) for the holding of fairs and industrial exhibitions within the municipality or under the control of the committee, and for the collection of fees under section 187.
- (v) for controlling and regulating the use and management of burial and burning grounds.
- (vi) for the supervision, regulation and protection from pollution of public wells, tanks, springs or other sources from which water is or may be made available for the use of the public, whether within or without the municipality.
- ¹[(vii) for the licensing, inspection and proper regulation of theatres and other places of public resort, recreation or amusement].
- ²[(viii) for inspection and proper regulation of channels which are supplied with water from any canal to which either the Northern India Canal and Drainage Act, 1873, or the Punjab Minor Canals Act, 1905, applies].
- (f) require and regulate the appointment by owners of buildings or land in the municipality, who are not resident in the municipality, of persons residing within or near the municipality to act as their agents for all or any of the purposes of this Act or any rule thereunder;
- (g) where the collection of an octroi ³[or terminal tax] has been sanctioned, fix limits for the purpose of collecting the same, and may prescribe routes by which ⁴[animals or articles] or both which are subject to octroi ⁵[or terminal tax] may be imported into the municipality ⁶[or exported therefrom];
- (h) render licences necessary for using premises as stables, cow- houses or houses or enclosures for sheep goats ⁷[or swine], and regulate the grant and withdrawal of such licences];
- (i) in any municipality where a reasonable number of slaughter-houses has been provided or licensed by the committee control, regulate or prohibit the admission within the municipal limits for the purposes of sale of the flesh (other than cured or preserved meat) of any cattle, sheep, goat or swine slaughtered at any slaughter-house or place not maintained or licensed under this Act, and may provide for the seizure, destruction or disposal otherwise of any flesh brought within municipal limits in contravention of any such bye-law;
- (j) fix premises within the municipality in which the slaughter of animals of any particular kind, not for sale, shall be permitted, and prohibit, except, in case of necessity, such slaughter elsewhere within the municipality:

1. Inserted by Punjab Act 2 of 1923, section 49.

2. Added by Punjab Act 15 of 1926, section 5(ii).

3. Inserted by Act 1 of 1922, section 8.

4. Subs for the words 'goods or animals' by Punjab Act 2 of 1923, section 49.

5. Inserted by Act 1 of 1922, section 8.

6. Subs. for the words 'goods or animals' by Punjab Act 2 of 1923, section 49.

7. Added by *ibid*.

- Provided that no such bye-laws shall apply to animals slaughtered for any religious purposes;
- (k) prohibit the letting off of fire-arms, fire-works, fire balloons, bombs or detonators except (i) with the permission of the committee or of a municipal officer empowered to give such permission, (2) subject to such conditions as the committee may impose, and (3) on payment of such fees (if any) as may at any time have been fixed by the committee in that behalf;
- (l) regulate the making and use of connections or communications between private houses and premises and mains or service cables, wires, pipes, drains, sewers and other channels established or maintained by the committee under any of the provisions of this Act:
- ¹[(m) regulate the collection, storage preservation from pollution and use of rain- water, and the carrying out of the provisions of section 96 to ²[(102)];
- (n) regulate the posting of bills and advertisements, and the position, size, shape and style of name-boards, sign boards and sign posts;
- (o) provide for, regulate, require or prohibit the construction, pattern of construction, maintenance and materials of boundary walls, hedges and fences hereafter erected or re-erected so as to abut on a public street or upon property vested in the committee;
- ³[(p) regulate or prohibit any description of traffic in the streets and provide for the reduction of noise caused thereby;
- (q) prohibit the storage of more than a fixed maximum quantity of any explosive, petroleum, spirit naphtha or other inflammable material in any building not registered or licensed under section 121;
- (r) provide for the seizure and confiscation of ownerless animals straying within the limits of the municipality;
- (s) provide for the registration of all or any specified classes of dogs and in particular and without prejudice to the generality of foregoing –
- (i) provide for the imposition of an annual fee for such registration;
- (ii) require that every registered dog shall wear a collar to which shall be attached a metal token to be issued by the committee;
- (iii) provide that any dog, not registered and wearing such token, may if found in any public place, be detained at a place to be set apart for the purpose and will be liable to be destroyed or otherwise disposed of after a period to be specified in the bye-laws;
- ⁴[(t) render licenses necessary for hand carts employed for transport or hawking articles for sale, and for the persons using such hand-crafts, and prescribe the conditions for the grant and revocation of such licenses];

1. Substituted by Punjab Act 3 of 1933, section 71 (v).

2. Substituted for section 105 by Punjab Adaptation of Laws, (State and Concurrent Subjects) Order, 1968.

3. Substituted by Punjab Act 3 of 1933, section 71(vi).

4. Substituted by Punjab Act 3 of 1953, Section 71 (iii).

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¹[(u) regulate the conditions on which and the period for which permission may be given under sub-section (1) of section 172 and sub-section (1) of section 173, and provide for the levy of fees and rents for such permission ²[--].

³[(uu) provide for the registration, inspection and proper regulation of buildings ordinarily utilized for the residence or treatment of persons suffering from infectious diseases and for the limiting of the number of such persons who reside in such buildings or part of such buildings; and]

(v) generally provide for carrying out the purposes of this Act.

189. Prohibition of building without sanction:- (1) No person shall erect or re-erect or commence to erect or re-erect building without the sanction of the ⁴[committee].

⁵[(2) **Notice of building:-** Every person who intends to erect or re-erect any building shall give notice in writing to the committee of such intention.

⁶[(3) **Building by laws:-** A committee shall by bye law-

(a) prescribe the manner in which notice of the intention to erect or re-erect a building shall be given to the committee;

(b) require that with every such notice shall be furnished a site plan of the land on which it is intended to erect or re-erect such building and a plan and specification of the building of such character and with such details as the bye-laws may require;

(c) where the building appears likely to be used as a factory, require the provisions of adequate housing accommodation in connection therewith.

(4) where bye-laws have been framed under this section no notice under sub-section (2) shall be considered to be valid until the information, if any, required by such bye-laws has been furnished to the satisfaction of the ⁷committee.

Provided that the Executive Officer shall not without the approval of the committee, sanction the erection or re-erection of any building which involves any projection or encroachment over or upon any land vested in the committee or any land, the property of Government, which has been transferred to the committee for management:

Provided further that if the Executive Officer refuses to sanction the erection or re erection by any person of any building exception the ground that such erection or re-erection would be in contravention of any bye-law or

1. Substituted by Punjab Act 1 of 1925, section 6 (ii).

2. The word "and" was omitted by Punjab Act 3 of 1935.

3. This clause was inserted by Punjab Act 3 of 1935, section 4.

4. The words "Executive Officer" shall be deemed to be substituted for the word "Committee" (vide item 12, Schedule II, Punjab Act 2 of 1931) in the case of Municipalities to which Punjab Act 2 of 1931, applies.

5. The following has been added at the end of sub-section (1) (vide) item 12, Schedule II Punjab Act 2 of 1931) in the case of municipalities to which Punjab Act 2 of 1931, applies.

6. The following has been added at the end of sub-section (1) (vide) item 12, Schedule II, Punjab Act 2 of 1931) in the case of municipalities to which Punjab Act 2 of 1931, applies.

7. The words "Executive Officer shall be deemed to be substituted for the word "committee" (vide item 12, Schedule II, Punjab Act 2 of 1931) in the case of the municipalities to which Punjab Act 2 of 1931, applies.

of any general scheme sanctioned by the Commissioner restricting the erection or re-erection of buildings or any class of building, such person may, within fifteen days from the date of the service of the Executive officer's order refusing to sanction such erection or re-erection appeal to the committee, and the committee's decision shall, subject to the provisions of section 22, 232 and 236, be final]

¹[**190. Power of committee to make bye-laws as to erection or re-erection of buildings:-** (1) The committee may, and if so required by the ²[State] Government shall by bye-laws, regulate in respect of the erection or re-erection of any building within the municipality or part thereof-

- (a) the materials and method of construction to be used for external and party walls, roofs, floors, stair-cases, lifts, fire places and chimneys;
- (b) the materials and method of construction and position of fire- places, chimneys, drains latrines, privies, urinals, and cess-pools;
- (c) the heights and slope of the roof above the uppermost floor upon which human beings are to live or cooking operations are to be carried on;
- (d) the ventilation and the space to be left about the buildings to secure the free circulation of air and for the prevention of fire;
- (e) the line of frontage where the building abuts on a street;
- (f) the number and height of the storeys of which the building may consist;
- (g) the means to be provided for egress from the building in case of fire;
- (h) the materials and method of construction to be used for godowns intended for the storage of foodgrains in excess of fifty maunds in order to render them rat-proof:
- (i) the minimum dimensions of rooms intended for use as living rooms or sleeping rooms:
- (j) the ventilation of rooms and the minimum dimensions of doors ³[and windows ⁴[-].
- (k) the position and dimensions of projections beyond the outer face of any external wall of a building; and
- (l) the height of factory chimneys and the provision to be made for consumption of smoke arising from the combustible used in any fire place or furnace in factory.

(2) Notwithstanding anything contained in section 93, no person shall erect or re-erect any building in contravention of any bye-law made under sub-section (1)]

191. Special provision for cases where bye-laws have not been made under section 189(3).- In any case in which no bye-laws have been made under sub-section (3) of section 189, the committee may, within 14 days of the receipt of the notice required

1. Substituted by Punjab Act 3 of 1933, section 73.

2. Substituted for the word "Provincial" by the (Adaptation of Laws) Order, 1950.

3. Substituted for the word "Provincial" by the (Adaptation of Laws) Order, 1950.

4. The words "or either or both" omitted by ibid.

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by sub-section (2) of that section require a person who has given such notice to furnish, within one week of the receipt by him of the requisition, information on all or any of the matters as to which bye-laws might have been made, and in such case the notice shall not be valid until such information has been furnished.

¹**192. Building scheme.-** (1) The committee may, and if so required by the ²[¹Deputy Commissioner] shall, within six months of the date of such requisition, draw up a building scheme for built areas, and a town planning scheme for unbuilt areas, which may among other things provide for the following matters, namely :-

- (a) the restriction of the erection or re-erection of buildings or any class of buildings in the whole or any part of the municipality, and of the use to which they may be put;
- (b) the prescription of a building line on either side or both sides of any street existing or proposed; and
- (c) the amount of land in such unbuilt area which shall be transferred to the committee for public purposes including use as public streets by owners of land either on payment of compensation or otherwise, provided that the total amount so transferred shall not exceed ³[thirty-five per cent,] and the amount transferred without payment shall not exceed ⁴[twenty-five per cent], of any one owner's land within ⁵[such unbuilt area.]

(2) When a scheme has been drawn up under the provisions of sub-section (1) the committee shall give public notice of such scheme and shall at the same time intimate a date not less than thirty days from the date of such notice by which any person may submit to the committee in writing any objection or suggestion with regard to such scheme which he may wish to make.

(3) The committee shall consider every objection or suggestion with regard to the scheme which may be received by the date estimated under the provisions of sub-sections (2) and may modify the scheme in consequence of any such objection or suggestion and shall then forward such scheme as originally drawn up or as modified to the ⁶[Deputy Commissioner] who may, if he thinks fit, return it to the committee for reconsideration and resubmission by a specified date; and the ⁷[Deputy Commissioner] shall submit the plans as forwarded, or as resubmitted, as the case may be, with his opinion to the [State] Government, who may sanction such scheme or may refuse to sanction it, or may return it to the committee for reconsideration and resubmission by a specified date.

(4) If a committee fails to submit a scheme within six months of being required to do so under sub-section (1) or fails to resubmit a scheme by a specified date, when required to do so under sub-section (3) or resubmits a scheme which is not approved by the [State] Government, the ⁸[Deputy Commissioner] may draw up a scheme of which public notice shall be given by notification and by publication within the mu-

1. Substituted by Punjab Act 3 of 1933, section 74.

2. Substituted by Punjab Act 34 of 1953 Schedule II for Commissioner.

3. Substituted for word "twenty" by Punjab Act 3 of 1935.

4. Substituted for the word "ten" by *ibid*.

5. Substituted for the word "the municipal area" by *ibid*.

6. Substituted by Punjab Act 34 of 1953, Schedule II, for "Commissioner"

7. Substituted by Punjab Act 34 of 1953, Schedule II, for "Commissioner"

8. Substituted by Punjab Act 34 of 1953, Schedule II for "Commissioner."

nicipality together with an intimation of the date by which any person may submit in writing to the [Deputy Commissioner] any objection or suggestion which he may wish to make, and the [Deputy Commissioner] shall forward with his opinion any such objection or suggestion to the [State] Government and the [State] Government may sanction such scheme as originally notified or modified in consequence of any such objection or suggestion, as the [State] Government may think fit; and the cost of such scheme or such portion of the cost as the [State] Government may deem fit shall be defrayed from the municipal fund.

(5) When sanctioning a scheme the State Government may impose conditions for the submission of periodical reports on the progress of the scheme to the Deputy Commissioner or to the State Government, and for the inspection and supervision of the scheme by the State Government.

192-A. Punishment for erection or re-erection of a building on sanction of a building scheme under section 192:- If under the provisions of any scheme sanctioned under section 192 the erection or re-erection of buildings in specified area for a specified purpose is prohibited, any person who after such scheme is sanctioned uses any building for such purpose shall, ¹[-] unless it was used for this purpose before the scheme was sanctioned, on conviction ²[-] be liable to fine which may extend to ³[one thousand rupees] and if after such conviction he continues to use such building for such purpose ⁴[-] shall be liable to fine which may extend to fifty rupees for every day during which such use continues.

⁵**[193. Powers of committee to sanction or refuse erection or re-erection of building:-** (1) The committee ⁶[or the Executive Officer as the case may be], shall refuse to sanction the erection or re-erection of any building in contravention of any bye-law made under sub-section (1) of section 190 or in contravention of any scheme sanctioned under sub-section (3) or sub-section (4) of Section 192 unless it be necessary to sanction the erection of a building in contravention of such a scheme owing to the committee's inability to pay compensation as required by section 174 for the setting back of a building.

⁷(1-a) When the erection or re-erection of a building is likely, in the opinion of the Committee ⁸[or the Executive Officer, as the case may be] to interfere with the enforcement of a scheme proposed under section 192, the Committee may refuse its sanction and in such case shall communicate its refusal in writing together with the grounds therefor, to the applicant within sixty days of the receipt of his application, and the applicant may thereafter by written notice require the committee to proceed with the preparation of the proposed scheme with all possible speed. The application shall be deemed to have been sanctioned if an order of refusal is not passed by the

1. The words 'and' was omitted by Punjab Act 1 of 1934, section 14(1).

2. The words by "magistrate" omitted by Punjab Act 25 of 1964.

3. Substituted by Punjab Act 8 of 1974, section 9.

4. The words 'be' was omitted by Punjab Act 1 of 1934, section 14 (iii).

5. Substituted by Punjab Act 3 of 1933, section 76, Amendments introduced in this section by Punjab Act 2 of 1931, item 13, Schedule II, as amended by Punjab Act 2 of 1934, have been indicated.

6. Inserted by Punjab Act 2 of 1931, of item 13 (a) Schedule II, as amended by Punjab Act 2 of 1934, in the case of those municipalities to which the Punjab Act 2 of 1931 applies.

7. Inserted by Punjab Act 17 of 1908, section 2.

8. Inserted by Punjab Act 2 of 1931, item 13(a) Schedule II, as amended by Punjab Act 2 of 1934 and East Punjab Act 17 of 1948, in the case of those municipalities to which Punjab Act 2 of 1931, applies.

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committee ¹[or the Executive Officer as the case may be] within the time specified above, or if the proposed scheme has not received the sanction of the State Government within twelve months of the date of delivery of the applicant's written notice hereinbefore referred to :

Provided that should a resolution refusing such sanction be suspended under section 232, the period prescribed above shall commence to run afresh from the date of communication of final orders by ² the State Government under section 235.

Explanation:- A scheme shall be deemed to have been proposed under section 192 if a requisition for its preparation has been received by the committee from the ³[Deputy Commissioner] or if the preparation of the scheme is under the consideration of the committee.

(2) The committee ⁴[or Executive Officer, as the case may be] may refuse, to sanction the erection or re-erection of any building for any other reason, to be communicated in writing to the applicant, which it ⁵[or he as the case may be] deems to be just and sufficient as affecting such building, be if the land, on which it is proposed to erect or re-erect such building ⁶[is vested in the government or in the committee], and the ⁷[consent of the Government] concerned or, as the case may be, of the committee has not been obtained, or if the title to the land is in dispute between such person and the committee ⁸[or any Government].

(3) Subject to the provisions of sub-section (1) the committee ⁹[or the Executive Officer, as the case may be] may sanction the erection or re-erection of any building either absolutely or subject to such modifications in accordance with the bye-laws and rules as it [or he as the case may be] may deem fit.

(4) Notwithstanding anything contained in sub-section (1) or sub-section (2) but subject to the provisions of sub-section (2) of section 190 ¹⁰[and sub-section (1-a) of this section] if the committee ¹¹[or the Executive Officer as the case may be] neglects or omits within sixty days of the receipt from any person of a valid notice of such person's intention to erect or re-erection a building, or within one hundred and twenty days, if the notice relates to a building on the same or part of the same site, on which sanction for the erection of a building has been refused within the previous twelve months, to pass orders sanctioning or refusing to sanction such erection or re-erection, such erection or re-erection shall, unless the land on which it is proposed to erect

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1. Inserted by Punjab Act 2 of 1931, item 13(a) Schedule II, as amended by Punjab Act 2 of 1934 and East Punjab Act 17 of 1948, in the case of those municipalities to which Punjab Act 2 of 1931, applies.
 2. The words "the Commissioner or" omitted, by Punjab Act 34 of 1953, Schedule III.
 3. Substituted by Punjab Act 34 of 1953, Schedule II, for "Commissioner"
 4. Inserted by Punjab Act 2 of 1931, item 13, Schedule II, as amended by Punjab Act 2 of 1934, in case of those municipalities to which Punjab Act 2 of 1931 applies.
 5. Inserted by Punjab Act 2 of 1931, item 13 Schedule II, as amended by Punjab Act 2 of 1934, in case of those municipalities to which Punjab Act 2 of 1931 applies.
 6. Substituted for the words "is Government property vests in the Committee" by the Government of India (Adaptation of Indian Laws) Order, 1937.
 7. Substituted for the words "consent of Government or the Committee" by the Government of India (Adaptation of Indian Laws), Order, 1937.
 8. Substituted for the words "or the Government" by the Government of India (Adaptation of Indian Laws) Order, 1937.
 9. Inserted by Punjab Act 2 of 1931, item 13 Schedule II, as amended by Punjab Act 2 of 1934, in case of those municipalities to which Punjab Act 2 of 1931 applies.
 10. Inserted by East Punjab Act 17 of 1948, section 3.
 11. Inserted by Punjab Act 2 of 1931, item 13 Schedule II, as amended by Punjab Act 2 of 1934, in case of those municipalities to which Punjab Act 2 of 1931 applies.

or re-erect such buildings belongs to or vests in the committee, be deemed to have been sanctioned, except in so far as it may contravene any bye-law, or any building or town planning scheme sanctioned under section 192.

Provided that should a resolution conveying or refusing such sanction be suspended under section 232, the period prescribed by clause (4) shall commence to run afresh from date of communication of final orders by ¹[--] the State Government under section 235.

Provided further that if not less than one-fifth of the members present vote against a resolution conveying sanction, the sanction shall be deemed not to have been conveyed until after the lapse of fourteen days from the passing of the resolution.

193-A. Power of committee to direct modification of a sanctioned plan of a building before its completion :- If at any time before the completion of a building of which the erection has been sanctioned under section 193 the committee finds that any modification of the sanctioned plan is necessary, the committee may, subject to compensation for any loss to which the owner may be put, direct that the building be modified accordingly.

194. Lapse of sanction after one year from the date of such sanction:- Every sanction for the erection or re-erection of any building which shall be given or be deemed to have been given by a committee, ²[or the Executive Officer, as the case may be] shall remain in force for one year only from the date of such sanction, or for such longer period as the committee ³[or the Executive Officer, as the case may be] may have allowed when conveying sanction under section 189. Should the erection or re-erection of the building not have been commenced within one year and completed within two years or such longer period as may have been allowed by the committee ⁴[or the Executive Officer as the case may be] the sanction shall be deemed to have lapsed; but such lapse shall not bar any subsequent application for fresh sanction under the foregoing provisions of the Act].

⁵**195. Penalty for disobedience:-** Should a building be begun, erected or re-erected.-

(a) without sanction as required by section 189(1); or

(b) without notice as required by section 189(2) ; or

(c) when sanction has been refused;

the ⁶[committee] may by notice delivered to the owner within six months from the

1. The words the Commissioner "or" omitted by Punjab Act 34 of 1953, Schedule III.

2. Inserted by item 14, Schedule II, Punjab Act 2 of 1931, as amended by Punjab Act 2 of 1934, in the case of municipalities to which Punjab Act 2 of 1931, applies.

3. Inserted by items 14, Schedule II, Punjab Act 2 of 1931, as amended by Punjab Act 2 of 1934, in the case of municipalities to which Punjab Act 2 of 1931, applies.

4. Inserted by items 14, Schedule II, Punjab Act 2 of 1931, as amended by Punjab Act 2 of 1934, in the case of municipalities to which Punjab Act 2 of 1931, applies.

5. Substituted by Punjab Act 3 of 1933, section 79. In the case of municipalities to which the municipal (Executive Officer" Act 1931, applies section 195 has been amended - vide item No. 15 of Schedule II, Punjab Act 2 of 1931, as amended by Punjab Act 2 of 1934.

6. The words "Executive Officer" shall be deemed to be Substituted for the word "Committee" (vide item 15, of Schedule II of Punjab Act II of 1931 as amended by Punjab Act 2 of 1934) in the case of those municipalities to which Punjab Act 2 of 1931, applies.

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completion of the building, require the building to be altered or demolished as it may deem necessary within the period specified in such notice; and should it be begun or erected,

- (d) in contravention of the terms of any sanction granted; or
- (e) when the sanction has lapsed; or
- (f) in contravention of any bye-law made under section 190; or in the case of a building of which the erection has been deemed to be sanctioned under section 193(4), if it contravenes any scheme sanctioned under section 192;

the ¹[committee] may by notice to be delivered to the owner within six months from the completion of the building require the building to be altered in such manner as it may deem necessary, within the period specified in such notice:

Provided that the committee may, instead of requiring the alteration or demolition of any such building, accept by way of compensation such sum as it may deem reasonable:

Provided also that the committee shall require a building to be demolished or altered so far as is necessary to avoid contravention of a building scheme drawn up under section 192:

²[Provided further that if any notice is issued by the Executive Officer under this section on the ground that a building has been begun or has been erected in contravention of the terms of any sanction granted or in contravention of any bye-law made under section 190 the person to whom the notice is issued may, within fifteen days from the date of service of such notice, appeal to the committee, and subject to the provisions of sections 225, 232 and 236, the decision of the committee shall be final.

195-A. Power of committee to stay building operations:- (1) Where a building is begun as described in section 195 but not completed, the committee may ³[by notice, to be delivered to the owner within six months from the commencement of the building, or from the contravention of the terms of any sanction, or any bye-law framed under section 190, as the case may be] require the building operations to be discontinued from the date of the service of such notice.

(2) Any person failing to comply with the terms of such notice shall be punishable with a fine which may extend to one thousand rupees and when the non-compliance is a continuing one, with a further fine which may extend to fifty rupees for every day after the first during which the non-compliance continues.

196. Compensation:- (1) No compensation shall be claimable by an owner for any damage which he may sustain in consequence of the prohibition of erection of any building.

1. The words "Executive Officer" shall be deemed to be Substituted for the word "Committee" (vide item 15, of Schedule II of Punjab Act II of 1931 as amended by Punjab Act 2 of 1934) in the case of those municipalities to which Punjab Act 2 of 1931, applies.

2. This proviso has been inserted by item 15 of Schedule II of Punjab Act 2 of 1931, as amended by Punjab Act 2 of 1934, in the case of those municipalities to which Punjab Act 2 of 1931, applies.

3. Substituted for the words "within six months by notice" by Punjab Act 15 of 1925, section 7.

(2) The committee shall make reasonable compensation to the owner for any damages or loss which he may sustain in consequence of the prohibition of the re-erection of any building or part of a building except in so far as the prohibition is necessary under any bye-law.]

Provided that the committee shall make full compensation to the owner for any damage he may sustain in consequence of his building or any part thereof being set back, unless for a period of three years or more immediately preceding such notice the building has by reason of its being in ruinous or dangerous condition become unfit for human habitation or unless an order of prohibition issued under section 116 has been and still is in force in respect of such building.

¹[197. **Power of committee to regulate the manufacture, preparation and sale of food and drink:-** The committee may, and shall if so required by the ²[State] Government, by bye-law-

- (a) prohibit the manufacture, sale, or preparation or exposure for sale, of any specified articles of food or drink, in any place or premises not licensed by the committee;
- (b) regulate the hours and manner of transport within the municipality of any specified articles of food or drink, and prescribe the route by which such articles shall be carried;
- (c) prohibit the sale of milk, butter, ghee, curd, meat, game, fish and poultry by persons not licensed by the committee;
- (d) prohibit the import into the municipality for sale of milk, cream, butter, ghee, curd, meat, game, fish and poultry by person not licensed by the committee;
- (e) make regulations for the grant and withdrawal of licences and the levying of fees therefor under this section:

Provided that no person shall be punishable for breach of any bye-law made under clause (a) of this section by reason of the continuance of such manufacture, preparation or exposure for sale, or sale upon any premises which are, at the time of the making of such bye-law, used for such purpose until he has received from the committee six months' notice in writing to discontinue such manufacture, preparation or exposure for such sale, or such sale in such premises:

Provided further that nothing herein contained shall affect the operation of section 43 of the Punjab Laws Act, 1872, and the rules made thereunder.

³[197-A. **Prohibition of possession or sale of wild birds and animals:-** No wild bird or animal in respect of which any close time has been notified by the ⁴[State] Government under section 3 of the Wild Birds and Animals Protection Act, 1912, shall whether dead or alive be possessed or sold during such close time within any

1. Substituted by Punjab Act 3 of 1933, section 81.

2. Substituted for the words "Provincial" by the Adaptation of Laws Order, 1950

3. Added by Punjab Act 2 of 1933, section 56.

4. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950

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municipality; and no such bird or animal shall any another time be sold within any municipality except under an annual licence to be granted by the committee; Provided that these prohibitions shall not extend to wild birds or animals possessed or sold as pets.

198. ¹[--]

199. Penalty for infringement of bye-laws:- (1) In making any bye-law under any section of this chapter, the committee may direct that a breach or an abetment of a breach of it shall be punishable with fine which may extend to ²[five hundred rupees], and, when the breach is a continuing breach, with a further fine which may extend to five rupees for every day after the first during which the breach continues.

(2) In lieu of or addition of such fine the magistrate may require the offender to remedy the mischief so far as is within his power.

200. Procedure for making bye-laws:- All bye-laws made under this Act shall be subject to previous publication.

201. Confirmation of bye-laws:- (1) No bye-law made under any section of this chapter shall come into force until it has been confirmed by the State Government and, published for such time and in such manner as the State Government may prescribe in this behalf.

(2) The State government may cancel its confirmation of any such bye-laws and thereupon the bye-law shall cease to have effect.

202. Bye-laws to be available for purchase and inspection:- (1) A copy of all bye-laws made under this Act for any municipality shall be kept at the committee's office, and shall be open during office hours without charge to the inspection of any inhabitant.

(2) Copies of all such bye-laws shall be kept at the committee's office for sale to the public at a price not exceeding one rupee.

CHAPTER XI

Of Procedure

Power of Entry and Inspection

203. Inspection of drains, privies and cesspools:- (1) The committee ³[or Executive Officer may] authorise any person to enter, between sunrise and sunset, into any building or upon any land and to inspect any drain, privy, latrine, urinal, cesspool, cable, wire, pipe, sewer or channel therein or thereon, and to cause the ground to be

1. Section 198 omitted by Punjab Adaptation of Laws (State and Concurrent Subjects) Order, 1968.

2. Substituted by Punjab Act 8 of 1974, section 9.

3. The insertion of the words "or Executive Officer" vide item 16, Schedule II, of Punjab Act 2 of 1931, is for those municipalities to which Punjab Act 2 of 1931, applies.

opened where such person as aforesaid may think fit for the purpose or preventing of removing any nuisance arising from the drains, privies, latrines urinals, cesspools cables, wires, pipes, sewers, or channels.

(2) If, on such inspections, it appears that the opening of the ground was necessary for the prevention or removal of a nuisance, the expenses there by incurred shall be paid by the owner or occupier of the land or building but if it be found that no nuisance exist or but for such opening would have arisen, the ground or portion of any building, drain or other work, if any, opened, injured or removed for the purpose of such inspection shall be filled in, reinstated and made good by the committee.

(3) No building other than a latrine, urinal or privy shall be entered under this section until six hours' notice in writing has been given to the occupier of the building by the committee or by the person authorised by the committee to make the entry.

204. Inspection of buildings, etc.: (1) The committee or Executive Officer may authorise any person after giving three hours' notice to the occupier, or, if there be no occupier, to the owner of any building to enter and inspect it at any time between sunrise and sunset where such inspection appears necessary for sanitary reasons.

(2) If the building to be inspected is a stable for horses or a house or shed for cows or other cattle, previous notice shall not be requisite before inspection.

205. Other powers of entry on buildings or lands:- The committee ¹[or Executive Officer] may authorise any person, after giving twenty four hours' notice to the occupier, or if there be no occupier, to the owner of any building or land, at any time between sunrise and sunset-

- (a) to enter on and to survey, and to take levels or measurements of any buildings or land;
- (b) to enter into any building or on any land for the purpose of examining works under construction, or ascertaining the course of sewers or drains, or of executing or repairing any work which it is by this Act empowered to execute or to maintain;
- (c) to enter into any building or on any land for the purpose of inspecting or repairing gas, water, telephonic, electric or other installation and for taking readings of metres connected therewith ;
- (d) to enter into any building or on any land for the purpose of ascertaining whether any building is being or has been erected or erected without sanction or in contravention of any sanction given by the committee ²[or Executive Officer] or by any bye-laws made under Section 190 or of any scheme sanctioned under Section 192 and to take such measurements and do any other such acts as may be necessary for such purpose.

206. Power to inspect places for sale of food or drink etc., and to seize un-

1. The insertion of the words "or Executive Officer" vide item 16, Schedule II, of Punjab Act 2 of 1931, is for those municipalities to which Punjab Act 2 of 1931, applies.
 2. The insertion of the words "or Executive Officer" (vide item 16, Schedule II of Punjab Act 2 of 1931) is for those municipalities to which Punjab Act 2 of 1931, applies.

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wholesome articles exposed for sale. - The committee ¹[or Executive Officer] may authorise any person at all reasonable times to enter into and to inspect any market, building, shop, stall or place used for the sale of food or drink for man, or as a slaughter house, or for the sale of drugs, and to inspect and examine any food or drink, animal or drug, which may be therein; and, if any article of food or drink, or any animal therein appears to be intended for the consumption of man to be unfit therefor, may seize and remove the same or may cause it to be destroyed or to be disposed of as to prevent its being exposed for sale or used for such consumption;

and, in case it is reasonably suspected that any drug is adulterated in such manner as to lessor its efficacy or to change its operation or to render it noxious, to remove the same, giving a receipt therefor, and to cause the owner thereof to be brought before a magistrate for enquiry whether any offence has been committed in respect thereof, and for orders as to the disposal of the said drug.

207. Inspection of Weights and Measures and seizure of false weights etc. (1) The committee, ²[or Executive Officer] by any person authorised by it in this behalf, may at all reasonable times enter into and inspect any market, building, shop, stall or place used for the sale of any goods, food, drink or drug, and may inspect any instruments for weighing, weights or measures found therein and test the same with other weights and measures, and may seize any such instrument for weighing, weight or measure which the person so authorised reasonably believes to be false or not in accordance with bye- laws made by the committee under Section 188(c) (iii), and may take the same to be examined or tested by the officer appointed for the purpose.

(2) Every person for the time being in charge of or employed in such market, building, shop, stall or place shall, if so requested by the person making such inspection, produce for such inspection and comparison all instruments for weighing, weights and measures kept therein.

208. Inspection of places for illicit slaughter of animals. - If there are reasonable grounds for believing that any animal has been, is being, or is about to be slaughtered in any place or premises not fixed for such purpose under Section 167 or in contravention of any bye-law made under Section 181(c)(i), the committee ³[or Executive Officer] by any person authorised by it ⁴[or him] in this behalf may, at all reasonable times, enter into and inspect any such place or premises:

Provided that no entry shall be made under the provision of this section without an order in writing from the President or from the ⁵[Medical Officer of Health]. Such order shall specify the place or premises to be entered and the locality in which the same is situate and the period (which shall not exceed seven days) for which it is to remain in force.

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1. The insertion of the words "or Executive Officer" (vide item 16, Schedule II of Punjab Act 2 of 1931) is for those municipalities to which Punjab Act 2 of 1931, applies.
 2. The insertion of the words "or Executive Officer" (vide item 16, Schedule II, Punjab Act 2 of 1931) is for those Municipalities to which Punjab Act 2 of 1931, applies.
 3. The words "Executive Officer" shall be deemed to be substituted for the word "committee" (vide item 12, Schedule II, Punjab Act 2 of 1931) in the case of the municipalities to which Punjab Act 2 of 1931, applies.
 4. The words "or him" (vide item 16, (b) Schedule II, Punjab Act 2 of 1931) shall be deemed to be inserted after "it" in the case of those municipalities to which Punjab Act 2 of 1931, applies
 5. Substituted for the words "Health Officer" by Punjab Act 2 of 1923, Section 57

209. Refusal to suffer inspection under Sections 205 to 208. Whoever, in contravention of Section 205 or Section 206 or Section 207 or Section 208 or Section 211, refuses to suffer inspection of any premises, food, drink, drug, animals, weight, measure or instrument for weighing, or in contravention of Section 207, clause (2) refuses to produce any weight, measure or instrument for weighing to which he has access, shall be punishable with fine which may extend to ¹[five hundred rupees.]

210. Search for inflammable or explosive material in excess of authorized quantity. (1) The Committee ²[or Executive Officer] may authorize any person to enter upon at any reasonable time and inspect any house or building which is suspected to contain petroleum, explosive or other inflammable material, in excess of the quantity permitted to be kept in such house or building under the provisions of this Act or of any rule, bye-law or public notice made or published thereunder.

(2) Should any such excess quantity of such material be discovered, it may be seized and held subject to such order as a magistrate may pass with respect to it.

(3) If the magistrate decide that the material seized was stored in the house or building contrary to the provisions of this Act or of any rule, bye-law or public notice made or published thereunder, he shall pass an order confiscating the same.

(4) Subject to any general rules for the time being applicable thereto, the material confiscated may be sold by order of the magistrate and the proceeds, after defraying the expenses of such sale, shall be credited to the municipal fund.

(5) No order of confiscation under this section shall operate to prevent any other criminal or civil proceedings to which the person storing the material in excessive quantity may be liable.

211. Power of entry for purpose of preventing spread of disease. (1) The ³[Medical Officer of Health or any other officer authorised by the committee ⁴[or executive officer] may enter, at any time, after 'three hours' notice into any building or premises in which any infectious disease is reported or suspected to exist, for the purpose of inspecting such building or premises.]

(2) No such inspection shall be made except in the hours between sunrise and sunset.

212. General explanation. The committee ⁵[or Executive Officer] may authorize persons to exercise the powers of entry conferred by the foregoing sections of this chapter either generally in regard to all buildings and lands or particularly in regard to specified buildings and lands or classes of buildings and lands.

1. Substituted by Punjab Act 8 of 1974, Section 9

2. The insertion of the words "or Executive Officer" (vide item 16, Schedule II, Punjab Act 2 of 1931) is for those Municipalities to which Punjab Act 2 of 1931, applies

3. Substituted by Punjab Act 3 of 1933, Section 83

4. The words "Executive Officer" shall be deemed to be substituted for the word "committee" (vide item 12, Schedule II, Punjab Act 2 of 1931) in the case of the municipalities to which Punjab Act 2 of 1931, applies

5. The words "Executive Officer" shall be deemed to be substituted for the word "committee" (vide item 12, Schedule II, Punjab Act 2 of 1931) in the case of the municipalities to which Punjab Act 2 of 1931, applies

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213. Precautions to observe in entering dwellings. When any building used as a human dwelling is entered under this Act, due regard shall be paid to the social and religious sentiments of the occupiers : and before any apartment in the actual occupancy of any woman, who according to custom does not appear in public, is entered under this Act, notice shall be given to her that she is at liberty to withdraw, and reasonable facility shall be afforded to her for withdrawing.

Notice and Consequences of Non-compliance

214. Reasonable time for compliance to be fixed. When any notice under this Act requires any act to be done for which no time is fixed by this Act, it shall fix a reasonable time for doing the same.

¹ **215. Authentication, service and validity of notices.** (1) Every notice issued by a committee under this Act or under any rule or bye-law shall be in writing, signed by the president, vice-president, secretary or assistant secretary, or by the members of any sub-committee specially authorised by the committee in that behalf, ²[and every such notice and every order made under Section 193] may be served on the person to whom it is addressed, or delivered or left at his usual place of abode or business with some adult male member or servant of his family or if it cannot be so served, may be affixed to some conspicuous part of this place of abode or business.

³[Provided that such notice may be signed by the Medical Officer of Health when it is issued by the committee under any section of this Act under which power may be delegated to the Municipal Officer of Health under clause (b) of Section 33 and has been so delegated.]

(2) When the place of abode or business of the person to whom notice is addressed is not within the limits of the municipality, the notice may be served by posting it in a registered cover addressed to his usual place of abode.

(3) If the owner of any property has no place of abode or business within the municipality, every such notice addressed to him as such owner may be served on the occupier.

(4) When the place of abode or business of the occupier of any property is not known every such notice addressed to him as such occupier may be served by affixing it to some conspicuous part of the property.

(5) No notice issued by the committee under this Act or under any rule or bye-law shall be invalid for defect of form.

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1. In the case of those municipalities to which the provisions of Punjab Act 2 of 1931, apply, this section has been amended (vide item 17, Schedule II, Punjab Act 2 of 1931) as follows:-
"215(1) Every notice issued under this Act or under any rule or by its Executive Officer or by the person authorised by the committee or by the Executive Officer, shall be in writing signed by the Executive Officer or by any person authorized in this behalf, and every such notice and every order made under Section 193 may be served on the person to whom it is addressed or delivered or left at his usual place of abode or business with some adult male member or servant of his family or if it cannot be so served may be affixed to some conspicuous part of his place of abode or business."
 2. Inserted by Punjab Act 2 of 1923, Section 58
 3. Added by Punjab Act 2 of 1923, Section 58. [The proviso shall, however, be deemed to be omitted in the case of those municipalities to which the provisions of Punjab Municipal (Executive Officer) Act, apply, see item No. 17 of Schedule II, Punjab Act 2 of 1931]

216. Service when owners and occupiers are different persons. Whenever it is provided by this Act that any notice may be given to the owner or occupier of any land or building, and the owner and occupier are different persons, such notice shall be given to the one of them primarily liable to comply with such notice, and in case of doubt to both of them:

Provided that in any such case, where there is no owner resident within the municipality, the delivery of such notice to the occupier shall be sufficient.

217. Mode of giving notice to owners or occupier of property. When any notice is under the provisions of this Act to be given to or served on the owner or occupier of any property and he is unknown, it may be given or served -

- (a) by delivering a written notice to some person on the property, or should there be no person on the property to whom it can be delivered, by affixing it to some conspicuous part of the property; or
- (b) by putting into the post a pre-paid letter containing a written notice and addressed by the description of the "owner or "occupier" of the property naming it in respect of which the notice is given, without further name or description.

218. Publication of public notices. Every public notice given by a committee under this Act or any rule or bye-law shall be published by proclamation or in such other manner as the State Government may, by rule, direct.

219. Penalty for disobedience of orders of committees. Whoever disobeys any lawful direction or prohibition given by the committee by public notice under this Act or any written notice lawfully issued by it thereunder, or fails to comply with the conditions subject to which any permission was given by the committee to him under those powers shall, if the disobedience or omission is not an offence punishable under any other section, be punishable with fine which may extend to ¹[five hundred rupees], and in the case of a continuing breach, with a further fine which may extend to five rupees for every day after the first during which the breach continues:

Provided that when the notice fixes a time within which a certain act is to be done and no time is specified in this Act, it shall rest with the magistrate to determine whether the time so fixed was a reasonable time within the meaning of this Act.

²**219-A. Compensation for damage.** Every person convicted of an offence under this Act on account of any act or omission, shall notwithstanding any punishment to which he may have been sentenced for such offence, pay compensation, the amount of which shall be determined by the magistrate before whom he was so convicted, to the committee for any damage that may have occurred to any property of the committee, in consequence of such act or omission.]

1. Substituted by Punjab Act 8 of 1974, Section 9

2. Added by Punjab Act 2 of 1923, Section 59

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220. Power of committee in the event of non-compliance. Whenever the terms of any notice have not been complied with, the committee may, after six hours' notice, by its officers, cause the act to be done.

221. Penalty for obstruction. Any person wilfully obstructing the committee, or any officer or servant of the committee, or any person authorised by the committee, in the exercise of the powers conferred by this Act, shall be punishable with fine which may extend to ¹[five hundred rupees.]

222. Recovery of costs of execution. (1) Where, under this Act, the owner or occupier of property is required by the committee to execute any work and default has been made in complying with the requirement, and the committee has executed the work, the committee may recover the cost of the work from the person in default.

(2) As between themselves and the committee both owner and occupier shall be deemed to be in default for the purposes of this section, but that one of them shall be deemed to be primarily in default upon whom, as between landlord and tenant, the duty of doing the required act would properly fall either in pursuance of the contract of tenancy or by- law.

(3) When the person primarily in default is the owner and the committee has recovered the whole or any part of the cost from the occupier, or he has paid the same upon its demand, he may deduct the sum so recovered or paid from the rent from time to time becoming due from him to the owner, or otherwise recover it from such owner:

Provided that no occupier shall be required to pay under sub-section (3) any sum greater than the amount for the time being due from him to the owner, either in respect of rent due at the date of such demand as aforesaid or thereafter accruing, unless he has refused on application to him by the committee truly to disclose the amount of his rent and the name and address of the person to whom it is payable; but the burden of proof that the sum so demanded by the committee from the occupier exceeds the rent due at the time of the demand, or which has since accrued due, shall lie on the occupier.

(4) All money recoverable by a committee under this section may be recovered either by suit or on application to a magistrate having jurisdiction within the municipality, by distress and sale of the movable property of the person from whom the money is recoverable, and if payable by the owner of the property shall, until it is paid, be a charge on the property.

(5) Nothing in this section affect any contract between an owner and on occupier.

²[(6) Where under Section 113 or Section 114 the committee has executed any work, the cost thereof may be recovered from the owner or occupier in connection with work done under Section 113, and from the owner in connection with work done under Section 114, in the manner herein provided for the recovery of cost of work from a defaulting owner or occupier and subject to the provisions herein contained].

1. Substituted by Punjab Act 8 of 1974, section 9

2. Added by Punjab Act 2 of 1923, Section 61

223. Relief to agents and trustees. (1) When any person, by reason of his receiving ¹[or being entitled to receive] the rent of immovable property as agent or ²[trustee] of a person or society, would, under this Act, be bound for discharge any obligation imposed by this Act, on the owner of the property ³[-] for the discharge of which money is required, he shall not be bound to discharge the obligation unless he has, or but for his own improper act or default might have had, in his hand funds belonging to the owner sufficient for the purpose.

(2) The burden of proving the fact entitling an agent or trustee to relief under this section shall lie on him.

(3) When any agent or trustee has claimed and established his right to relief under this section, the committee may give him notice to apply to the discharge of such obligation as aforesaid the first moneys which shall come to his hands on behalf or for the use of the owner, and should he fail to comply with such notice, he shall be deemed to be personally liable to discharge such obligation.

Payment of Compensation by the Committee

224. Payment of compensation. (1) The committee may make compensation out of the municipal fund to any person sustaining any damage by reason of the exercise of any of the powers vested in the committee, its officers and servants under this Act, and shall make such compensation where the damage was caused by the negligence of the committee, its officer or servants and the person sustaining the damage was not himself in default in the matter in respect of which the power was exercised.

⁴[(2) Should any dispute, for the settlement of which no express provision is made by any other section, arise touching the amount of any compensation which the committee is by this Act required to pay or empowered to receive for injury to or in respect of any building or land, it shall be settled in such manner as the parties may agree, or in default of agreement, in the manner provided by the Land Acquisition Act, 1894, with reference to the acquisition of and payment of compensation for land for public purposes so far as it can be made applicable.]

Appeals From Orders, etc.,

225. Appeals from order of committee. (1) Any person aggrieved-

(a) by the refusal of a committee under Section 193 to sanction the erection or re-erection of a building, or

⁵(b) by a notice from a committee under Section 171 requiring a street to be drained, levelled, paved, flagged, metalled or providing with proper means of lighting, or declaring a street to be public street, or ⁶(by a notice

1. Added by Punjab Act 2 of 1923, Section 62

2. Substituted for the words "or of his being as agent or trustee the person who would receive the rent if the property were let to a tenant" by Punjab Act 2 of 1923, Section 62

3. The words 'and' was omitted by Punjab Act 2 of 1923, Section 62

4. Substituted by Punjab Act 3 of 1933, Section 84

5. Substituted by Punjab Act 3 of 1933 Section 85

6. The words "by the notice from the Executive Officer" (vide item 18, of Schedule II of Punjab Act 2 of 1931, shall be deemed to be inserted between "or" and "under" in the case of those municipalities to which Punjab Act 2 of 1931, applies

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from the Executive Officer) under Section 195 requiring the alteration or demolition of a building, or]

- (c) by any order made by a committee ¹[or any Executive Officer under the powers conferred upon ²[it] by Sections 107, 116, ³[121,] 123 ⁴[or 124] may appeal within thirty days, from the date of such prohibition, notice or order to such officer as the State Government may appoint for the purpose of hearing such appeals or any of them, or, failing such appointment, ⁵[* * * *] to the Deputy Commissioner ⁶[* * * *]; and no such refusal, notice or order shall be liable to be called in question otherwise than by such appeal:

⁷[x x x x]

(2) The appellate authority may, if it shall think fit, extend the period allowed by sub-section (1) for appeal.

(3) The order of the appellate authority confirming, setting aside or modifying the refusal, notice or order appealed from shall be final;

Provided that the refusal, notice or order shall not be modified or set aside until the appellant and the committee have had reasonable opportunity of being heard.

226. Prosecution to be suspended in certain cases. When any order of the kind specified in the Section 107, Section 123 and Section 219 is subject to appeal, and an appeal has been instituted against it, all proceedings to enforce such order and all prosecutions for any breach thereof shall be suspended pending the decision of the appeal, and if such order is set aside on appeal, disobedience thereto shall not be deemed to be an offence.

227. Appeal from certain orders. Every order of the forfeiture under Sections 165 and every order under Section 166 or Section 210 shall be subject to appeal to the next superior court, but shall not be otherwise open to appeal.

Offences and Prosecution

228. Authority for prosecution. Unless otherwise expressly provided, no court shall take cognizance of any offence punishable under this Act or any rule or any bye-law thereunder, except on the complaint of or upon information received from the

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1. The words "or an Executive Officer" (vide item 18(2), Schedule II, Punjab Act 2 of 1931, shall be deemed to be inserted between "Committee" and "under" in the case of those municipalities to which Punjab Act 2 of 1931, applies.
 2. For the word 'it' the word "them" shall be deemed to be substituted vide item 18(2) Schedule II, of Punjab Act 2 of 1931, in the case of municipalities to which the provisions of Punjab Act 2 of 1931 apply.
 3. The word and figures '121' and "or 134" were inserted by Punjab Act 2 of 1923, section 64.
 4. The words and figures '121' and "or 134" were inserted by Punjab Act 2 1923, Section 64
 5. The words 'to the Commissioner in the case of a committee of first class municipality, or' omitted by Punjab Act 34 of 1953, Schedule III
 6. The words "in the case of a committee of a second class municipality" omitted by Punjab Act 34 of 1953.
 7. Proviso omitted by Punjab Act 34 of 1953.

committee ¹[or its Executive Officer] or some person authorised by the committee ²[or by the Executive Officer] in this behalf.

Explanation. The committee ³[or its Executive Officer] may authorise ⁴[any person] ⁵[and shall be deemed to have authorized ⁶[any person] appointed to this end by the State Government to make complaints or to give information, without previous reference to the committee, either generally in regard to all offences against this Act and the rules or bye-laws thereunder, or particularly in regard only to specified offence or offences of a specified class. The person authorized may be authorized of office; if he is president, vice-president, ⁷[Medical Officer of Health] or Secretary of the committee, or officer in charge of a police station; in other cases the authority must be personal. The authority must in all case, be in writing, and may at any time be cancelled by the committee.

229. Power of compound offences. (1) The committee or with the authorization of the committee its president, vice-president, ⁸[Executive Officer] ⁹[Medical officer of Health] or Secretary, or any sub-committee thereof, may accept from any person against whom a reasonable suspicion exists that he has committed an offence against this Act or any rule or bye-law, a sum of money by way of compensation for such offence.

(2) On payment of such sum of money the suspected person if in custody shall be discharged, and no further proceedings shall be taken against him in regard to the offence or alleged offence so compounded for.

(3) Sums paid by way of composition under this section shall be credited to the municipal fund.

(4) Authorization under sub-section (1) to accept composition for alleged offences may be given by the committee either generally in regard to all offences under this Act and the rules and bye-laws, or particularly in regard only to specified offences or offences of a specified class, and may at any time be withdrawn by the committee.

¹⁰[(5) If the committee has not authorized any of the officers specified in sub-section (1), it shall if so required by the Deputy Commissioner give such authorization to any of the officers specified in sub-section (1), and shall not withdraw authorisation given on such requisition without the sanction of the Deputy Commissioner].

1. The words "or its Executive Officer" and "or by the Executive Officer" (vide item 16, Schedule II, of Punjab Act 2 of 1931) shall be deemed to be inserted officer, "the committee," in the case those of municipalities to which Punjab Act 2 of 1931, applies.
2. The word "or its Executive Officer" and "or by the Executive Officer" (vide item 16, Schedule II of Punjab Act 2 of 1931) shall be deemed to be inserted after "the committee," in the case those of municipalities to which Punjab Act 2 of 1931, applies.
3. The words "or its Executive Officer" and "or by the Executive Officer" (vide item 16, Schedule II of Punjab Act 2 of 1931) shall be deemed to be inserted officer, "the committee," in the case those of municipalities to which Punjab Act 2 of 1931, applies
4. Substituted for the word 'persons' by Punjab Act 3 of 1933, Section 86
5. Inserted on Punjab Act 3 of 1933, Section 86
6. Substitute for the word 'persons' by Punjab Act 3 of 1933, Section 86
7. Inserted by Punjab Act 2 of 1923, Sections 65 and 66
8. The words "Executive Officer" (vide item 20 of Schedule II, by Punjab Act 2 of 1931, shall be deemed to be inserted after "vice president", in the case of those municipalities to which Punjab Act 2 of 1931, applies
9. Inserted by Punjab Act 2 of 1923, Section 66
10. Inserted by Punjab Act 3 of 1933, Section 87

230. Member not be deemed intrested in prosecution. No judge or magistrate shall be deemed to be a party to, or personally intrested in, any prosecution for an offence punishable under this Act or any rule or by-law, or under any other law, within the meaning of section 556 of the Code of Criminal Procedure, 1898, by reason only that he is member of the committee by the order, or under authority of which it has been instituted.

CHAPTER XII

Control

¹[231. **Control by Cqmmisioner and Deputy Commissioner.** (1) The ²[-] Deputy Commissioner [-]³ or any official not below the rank of Extra Assistant Commissioner authorized in writing by ⁴[him] or any person empowered by the State Government in this behalf by a general or special order, may -

- (a) enter on, inspect and survey, or cause to be entered on, inspected and surveyed, any immovable property occupied by any committee or joint committee, or any work in progress under its direction;
- (b) by order in writing addressed to the secretary call for and inspect or cause to be inspected any book or document in the possession or under the control of any committee or joint committee and the member or servant of the committee in possession of such book or document shall immediately place such book or document at the disposal of the secretary, who shall immediately comply with such order and shall immediately inform the President of the requisition. He shall also bring the matter to the notice of the committee at its meeting next following;
- (c) by order in writing addressed to the secretary require any such committee or joint committee to furnish within a special period such statements, accounts, reports and copies of documents relating to the proceedings or duties of the committees as he may think fit to call for;
- (d) inquire generally into the affairs of a committee or joint committee with a view to ascertaining whether a municipality is being satisfactorily administered, and for the purposes of such inquiry make use of any property of the committee, and of the powers mentioned in clauses (a), (b) and (c), and the members, officers, and servants of the committee shall tender such assistance in the enquiry as may be deemed necessary.

Explanation. Any person so empowered shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code.

(2) The words "Commissioner or the" omitted by Punjab Act 34 of 1953 Schedule II. [-] Deputy Commissioner may record in writing for the consideration of any such committee or joint committee any observations that he may think proper in regard to the proceedings or duties of the committee.

1. Substituted by Punjab Act 3 of 1933, Section 88

2. The words "Commissioner or the," omitted by Punjab Act 34 of 1953, Schedule III.

3. The words "within their respective charges" omitted by ibid

4. Substituted by Punjab Act 34 of 1953, for the words "the Commissioner in the case of municipalities of the first class or the Deputy Commissioner in the case of municipalities of the second class."

(3) Every committee shall submit such periodical reports to the Deputy Commissioner or other authority as the [State] Government may direct.

¹ **232. Powers to suspend any resolution or order of committee.** The ²[Deputy Commissioner] may, by order in writing, suspend the execution of any resolution or order of a committee, or joint committee or prohibit the doing of any act which is about to be done, or is being done in pursuance of or under cover of this act, or in pursuance of any sanction or permission granted by the committee in the exercise of its powers under the Act, if, in his opinion the resolution, order or act is in excess of the powers conferred by law or contrary to the interests of the public or likely, to cause waste or damage of municipal funds or property, or the execution of the resolution or order, or the doing of the act, is likely to lead to a breach of the peace, to encourage lawlessness or to cause injury or annoyance to the public or to any class or body of person.]

233. Extraordinary power of Deputy Commissioner in cases of emergency. (1) In case of emergency the Deputy Commissioner may provide for the execution of any work, or the doing of any act which a committee is empowered to execute or do, and the immediate execution or doing of which is, in his opinion, necessary for the service or safety of the public, and may direct that the expense of executing the work or of doing the act shall be forthwith paid by the committee.

(2) Should the expense be not so paid, the Deputy Commissioner may make an order directing the person having the custody of the balance of the municipal fund to pay the expense, or so much thereof as may from time to time be possible, from that balance, in priority to all other charges against the same.

234. Power to provide for performance of duties in case of default of committee. ³ (1) When the ⁴[Deputy Commissioner], after due inquiry is satisfied that a committee [**]⁵ has made default in performing any duty imposed upon it by this Act, or by any order or rule under this act he may by an order in writing, fix a period for the performance of that duty; and should it not be performed within the period so fixed, he may appoint some person to perform it and may direct that the expense thereof shall be paid within such time as he may fix by the committee.

(2) Should the expense be not so paid, the ⁶[Deputy Commissioner] may make an order directing the person having the custody of the balance of the municipal fund to pay the expense, or so much thereof as may from time to time be possible, from that balance in priority to all other charges against the same.

⁷(3) [-]

235. Action of Deputy Commissioner to be immediately reported. When the Deputy Commissioner makes any order under Section 232, section 233 or section

1. Substituted by Punjab Act 3 of 1933, Section 89

2. The words "Commissioner or the" omitted by Punjab Act 34 of 1953 Schedule II.

3. Substituted by Punjab Act III of 1933, Section 90

4. Substituted by Punjab Act 34 of 1953, Schedule II, for Commissioner

5. Words of the first class omitted by Punjab Act 34 of 1952, Schedule III

6. Substituted by Punjab Act 34 of 1953, Schedule II, for Commissioner.

7. Sub-section (3) omitted by Punjab Act 34 of 1953.

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234 he shall forthwith forward to the State Government a ¹[-] copy thereof, with a statement of the reasons for making it and with such explanation, if any, as the committee may wish to offer, and ² the State Government ³ may thereupon confirm, modify or rescind the order.

236. Power to State Government and its officers over committees. (1) The State Government ⁴ and Deputy Commissioners, acting under the orders of the State Government, shall be bound to require that the proceedings of the committees shall be in conformity with law and with the rules in force under any enactment for the time being, applicable to Punjab generally or the area over which the committee have authority.

⁵(2) The State Government may exercise all powers necessary for the performance of this duty, and may among other things, by order in writing, annul or modify any proceeding which it may consider not to be in conformity with law or with such rules as aforesaid, or for the reasons which would in its opinion justify an order by the ⁶ Deputy Commissioner under Section 232.

(3) The ⁷[Deputy Commissioner] may within ⁸[his] jurisdiction for the same purpose exercise such powers as may be conferred upon ⁹[him] by rule made in this behalf by the State Government.

¹⁰ **[237. General powers of State Government over officers.-** Notwithstanding any thing in this Act, the State Government shall have the power of reversing or modifying the order of any officer of the State Government passed or purporting to have been passed under this Act, if it considers it to be not in accordance with the said Act or the rules or to be for any reason inexpedient, and generally for carrying out the purposes of this Act the [State] Government shall exercise over its officers ¹¹ all powers of superintendence, direction and control.]

Section 238 [Omitted by Act 11 of 1994]

Section 238-A [Omitted by Act 11 of 1994]

239. Disputes.- (1) If any dispute, for the decision of which this Act does not otherwise provide, arises between two or more committees constituted under this Act, or between any such committee and a district board or cantonment authority, the matter shall be referred-

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1. The words "and when the Commissioner makes an order under section 232 or Section 234 he shall forthwith forward to State Government" omitted by *ibid*, section 3 and Schedule III
 2. The words "the Commissioner or" omitted by Punjab Act 34 of 1953.
 3. The words "as the case may be", omitted by *ibid*
 4. The words 'and the Commissioner' omitted by Punjab Act 34 of 1953. Section 3, and Schedule III
 5. Substituted by Punjab Act 3 of 1933, Section 91
 6. The words "Commissioner or" omitted by Punjab Act 34 of 1953, Section 3 and Schedule III
 7. The words "Commissioner of the division and the" omitted by *ibid*
 8. Substituted for the words "their" and "them", respectively, by *ibid*
 9. Substituted for the words "their" and "them", respectively, by *ibid*
 10. Substituted by Punjab Act 3 of 1933, Section 92.
 11. The words "and the Commissioner shall exercise over the Deputy Commissioner," omitted by Punjab Act 34 of 1935, Section 3, and Schedule III

(a) to the Deputy Commissioner if the local authorities concerned are in the same district;

¹[(b) [-]

(c) to the State Government if the local authorities concerned are in different ²[district].

³[-]

(2) The decision of the authority to which any dispute is referred under this section shall be final.

⁴[Provided that where a dispute referred to the ⁵[State] Government under clause (c) of sub-section (1) is between a committee and a cantonment authority, the decision of the State Government shall be subject to the concurrence of the Central Government.

(3) If, in the case mentioned in clause (a), the Deputy Commissioner is a member of one of the committees or boards concerned, his functions under the section shall be discharged by the ⁶ State Government.

240. Power of State Government to frame forms and make rules:- (1) The ⁷ State Government may frame forms for any proceeding of a committee ⁸[and may make any rules consistent with this Act to carry out the purposes thereof and in particular and without prejudice to the generality of the foregoing power may make rules]-

(a) with respect to the powers and duties of committees in municipalities of the first, ⁹[second and third class], respectively;

(b) as to the division of municipalities into wards, or of the inhabitants into classes, or both;

(c) as to the number of representatives proper for each ward or class;

(d) to (h) [omitted by Act 11 of 1994]

(i) prescribing the qualifications requisite in the case of persons appointed by a committee to offices requiring professional skill;

(j) as to the priority to be given to the several duties of the committee;

(k) as to the authority on which money may be paid from the municipal fund, and as to the management and regulation of provident funds established under section 43;

1. Clause(b) of sub-section (1) of section 239, omitted by Punjab Act 34 of 1953, Schedule III.

2. Substituted by Punjab Act 34 of 1953 Schedule III for the word "divisions".

3. The words, and the Commissioner of those division cannot agree" omitted, ibid.

4. The proviso was inserted by the Government of Indian (Adaptation of India Laws), Order, 1937.

5. Substituted for the words "Local Government" by the Government of India (Adaptation of India Laws) Order, 1937.

6. Substituted by Punjab Act 34 of 1953, Schedule 1 for "Commissioner".

7. Substitution for the words "Local Government" by the Government of India Adaptation of Indian Laws) Order, 1937.

8. Substituted or the words "for which it considers that a form should be provided and I may make rules consistent with this Act" by Punjab Act 2 of 1923, section 67.

9. Substituted by Punjab Act 34 of 1954, section 6, for the words "and of the second".

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- (l) as to the appointment, promotion, suspension, reduction, fining and dismissal of municipal watchmen;
- (m) as to formation and working of municipal fire-brigades; ¹[and the provision of implements, machinery or means of communicating intelligence for the efficient discharge of their duties by such brigades];
- ²[(n) as to procedure to be observed for the employment, punishment, suspension or removal of officers and servants of the committee and as to appeals from orders of punishment or removal;
- ³[(nn) the manner of constitution of municipal services, the classification, method of recruitment and the conditions of service of persons appointed to such services;
- (o) as to the conditions on which property may be acquired by the committee or on which property vested in the committee may be transferred by sale, mortgage, lease, exchange or otherwise;
- (p) as to the intermediate office or offices, if any, through which correspondence between committees or members of committees and the ⁴[State] Government or officers of that Government shall pass:
- ⁵[(q) for the preparation of plans and estimates for works partly or wholly to be constructed at the expense of committees, and for the preparation and periodical revision of maps and registers made under sub-section (3) of section 56 and for the authorities by which and the conditions, subject to which such plans, estimates, maps and registers are to be prepared and sanctioned;]
- ⁶[(qq) for the regulation of contracts with electric supply companies for the supply of electrical energy;]
- (r) for the assessment and collection of, and for the compounding for refunding or limiting refunds of taxes imposed under this Act, and for preventing evasion of the same; and for fixing the fees payable for notices of demand;
- (s) as to conditions on which a municipal committee may receive animals or articles into a bonded-warehouse and as to the agreements to be signed by traders or others wishing to deposit ⁷[animals or articles] therein;
- (t) as to the accounts to be kept by committees, as to the conditions on which such accounts are to be open to inspection by inhabitants paying any tax under this Act, as to the manner in which such accounts are to be audited and published, and as to the power of the auditors in respect of disallowance and surcharge;

1. Added East by Punjab Act 8 of 1949, section 3.

2. Substituted for the words "as to the procedure to be observed for the punishment or dismissal of servants of the committee and as to appeals from orders of punishment or dismissal" by Punjab Act 2 of 1923, section 67.

3. Clause (nn) inserted by Punjab Act 24 of 1973, section 15.

4. Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

5. Substituted for the word 'goods' by Punjab Act 2 of 1923 section 67.

6. Inserted by Punjab Act 15 of 1926, section 9.

7. Substituted for the word 'goods' by Punjab Act 2 1923 section 67.

- (u) as to the preparation of estimates of income and expenditure of committees, and as to the persons by whom and the conditions subject to which, such estimates may be sanctioned;
- (v) as to the returns, statements and reports to be submitted by committees;
- (w) as to the powers to be exercised by ¹[-----] Deputy Commissioners under section 236 ²[and the powers to be exercised by such Local Self Government Board or Inspectore as the State Government may establish;]
- (x) as to the language in which business shall be transacted, proceedings recorded and notices issued;
- (y) as to the publication of notices;
- (z) to regulate the proceedings of persons empowered to accept composition under section 229 for alleged offences; and
- ³[(zi) mode of assessment, appointment of compensation under Section 154-B amongst, and payment, to the persons entitled thereto;
- (zii) mode of communication of the order under section 154-B to the person effected thereby;
- (ziii) the manner in which the compost is to be made;]
- (zz) generally for the guidance of committees and public officers in carrying out the purposes of this Act;
- ⁴[(zzz) for the same purposes as those for which a committee may make bye-laws under the provisions of sections 31, 188, 189, 190 or 197);
- ⁵[(2) The rules made under sub-section (1) may among other matters provide,-
- (i) for reservation of seats in a Municipality under section 8;
- (ii) for determining the number of elected members under clause (3) (i) of section 12;
- (iii) for specifying the authority and the manner under sub-section (2) of section 16-A; and
- (iv) for filing a statement under sub-section (3) of section 73;];
- (3) The Municipal Account Code at present in operation in the municipalities of the state shall be deemed to have been made in pursuance of the powers conferred upon Government by sub-section (1) of this section.
- (4) In making rules ⁶ clauses (m) and (n) of sub section (1), the State Government may direct that a breach of any provision thereof shall be punished with fine which may extend to ⁷[five hundred rupees.]
- (5) All rules made under this Act shall be subject to previous publication.

1. The words "Commissioners and" omitted by Punjab Act 34 of 1953, section 3 and Schedule III.

2. Inserted by Punjab Act I of 1934, section 16.

3. Inserted by East Punjab Act 20, 1949, section 5.

4. Inserted by Punjab Act 3 of 1933, section 93(1)(iii).

5. Sub section (2) Substituted by Amending Act 11 of 1994.

6. Words clauses (d) to (g) both inclusive and omitted by Act 11 of 1994.

7. Adaptation of Laws Order, 1950.

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(6) A rule under this section may be general for all municipalities or for all municipalities not expressly excepted from its operation, or may be special for the whole or any part of any one or more municipalities as the ¹[State] Government directs.

²[(7) Notwithstanding anything hereinbefore contained the State Government shall not make rules under clause (zzz) of sub-section (1) for a municipality unless the committee has been required by the State Government to make bye-laws under section 31, section 188, section 189, section 190 or section 197, and has failed to make any such bye-laws, or having made them has failed to obtain their confirmation by the State Government as required by sub-section (1) of section 201 within nine months of the date of the order of the State Government requiring them to be made, and any rules made by the State under clause (zzz) of sub-section (1) shall have effect as if they were, and shall be deemed for all purposes to be, bye-laws made by the committee.

³[240-A. **General control of the State Election Commission.** (1) The superintendence, direction and control of the preparation of electoral rolls for and conduct of all elections to the Municipalities shall vest in the State Election Commission constituted under Article 243 K of the Constitution.

CHAPTER XIII

[Omitted by Act 11 of 1994]

CHAPTER XIV

[Omitted by Act 11 of 1994]

1. Substituted by Punjab Act 1 of 1925, section for fifty.
2. Inserted by Punjab Act 3 of 1933, section 93(2).
3. Section 240-A Added by Amending Act 11 of 1994.

SCHEDULE I
[Vide section 2(1)]
Enactments repealed

1	2	3	4
Year	No.	Subject or short title, Extent of repeal	
Act of the Governor-General of Councils			
1891	XIX	The Punjab Municipal Act	The whole Act
1896	XVII	The Punjab Municipal Amendment Act	The whole Act
Acts of the Lieutenant Governor of the Punjab			
1900	III	The Punjab Municipal Act (Amendment Act)	The whole Act
1906	I	Acts to amend to certain sections of the Punjab District Boards Act, 1883 and the Punjab Municipal Act of 1891.	Sections 3 & 4

'SCHEDULE II" ¹

[See section 4(5)]

**MUNICIPAL COMMITTEES DEEMED MUNICIPAL COUNCIL
CLASS I**

- (1) Patiala
- (2) Nabha
- (3) Rajpura
- (4) Gobindgarh
- (5) Sangrur
- (6) Malerkotla
- (7) Barnala
- (8) Hoshiarpur
- (9) Khanna
- (10) Jagraon
- (11) Ferozepur
- (12) Abohar
- (13) Fazilka
- (14) Faridkot
- (15) Kot Kapura
- (16) Moga
- (17) Muktsar
- (18) Malout
- (19) Bhatinda
- (20) Mansa

1. Substituted by Act 11 of 1994

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- (21) Gurdaspur
- (22) Batala
- (23) Pathankot
- (24) Phagwara
- (25) Kapurthala

MUNICIPAL COMMITTEES DEEMED MUNICIPAL COUNCIL
CLASS II

- (1) Samana
- (2) Sirhind
- (3) Sunam
- (4) Ahmedgarh
- (5) Dhuri
- (6) Nakodar
- (7) Nawanshahar
- (8) Banga
- (9) Phillaur
- (10) Nurmahal
- (11) Dasuya
- (12) Urmur Tanda
- (13) Mukerian
- (14) Garshankar
- (15) Doraha
- (16) Raikot
- (17) Samrala
- (18) Ropar
- (19) Morinda
- (20) Kharar
- (21) Kurali
- (22) Guru Harsahai
- (23) Talwandi Bhai
- (24) Jalalabad
- (25) Zira
- (26) Jaitu
- (27) Giddarbaha
- (28) Bhuchho Mandi
- (29) Goniana
- (30) Rama
- (31) Maur
- (32) Budhlada
- (33) Jandialaguru
- (34) Patti

- (35) Tarn Taran
- (36) Dhariwal
- (37) Dinanagar
- (38) Sultanpur Lodhi
- (39) Rampura Phool

MUNICIPAL COMMITTEES DEEMED MUNICIPAL COUNCIL,
CLASS III

- (1) Sangrur
- (2) Dera Bassi
- (3) Banur
- (4) Basi Pathana
- (5) Amlloh
- (6) Longowal
- (7) Bhiwanigarh
- (8) Lehragaga
- (9) Dhanaula
- (10) Tappa
- (11) Bhadaur
- (12) Kartarpur
- (13) Alawalpur
- (14) Adampur
- (15) Rahon
- (16) Gardhiwala
- (17) Haryana
- (18) Shamchurasi
- (19) Payal
- (20) Anandpur Sahib
- (21) Dharamkot
- (22) Sangat
- (23) Kotfata
- (24) Bareta
- (25) Majitha
- (26) Ramdass
- (27) Qadian
- (28) Dera Baba Nanak
- (29) Shri Hargobindpur
- (30) Fatehgarh Churian
- (31) Sujanpur

SCHEDULE III

[See section 4(6)]

**I NOTIFIED AREAS DEEMED AS SMALLER URBAN AREAS AND
CONSTITUTED AS MUNICIPAL COUNCIL****CLASS I**

(1) Mohali

(2) Nangal

**II NOTIFIED AREAS DEEMED AS TRANSITIONAL AREAS
CONSTITUTED AS NAGAR PANCHAYATS**

(1) Ajnala

(2) Bhikhiwind

(3) Khemkaran

(4) Rayya

(5) Bariwala

(6) Badnikalan

(7) Baghapurana

(8) Makhu

(9) Balachaur

(10) Mahilpur

(11) Bhogpur

(12) Shakhkot

(13) Goraya

(14) Begowal

(15) Bholath

(16) Dhilwan

(17) Machhiwara

(18) Mullanpur Dakha

(19) Maloud

(20) Sahnewal

(21) Bhikhi

(22) Ghagga

(23) Ghanaur

(24) Patran

(25) Khanauri

(26) Cheema

(27) Moonak

(28) Handiaya

(29) Dirba."



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Gobindgarh Town Population Census 2011 - 2025

#	Town & Type	Population
1	Gobindgarh (M CI + OG)	82266
2	Gobindgarh (M CI)	73130

Gobindgarh City Ward List

#	Ward	Population
1	Gobindgarh Ward No - 1	4522
2	Gobindgarh Ward No - 2	3757
3	Gobindgarh Ward No - 3	3274
4	Gobindgarh Ward No - 4	2231
5	Gobindgarh Ward No - 5	5057
6	Gobindgarh Ward No - 6	5051
7	Gobindgarh Ward No - 7	3059
8	Gobindgarh Ward No - 8	4248
9	Gobindgarh Ward No - 9	1970
10	Gobindgarh Ward No - 10	3078
11	Gobindgarh Ward No - 11	5647
12	Gobindgarh Ward No - 12	5127
13	Gobindgarh Ward No - 13	4146
14	Gobindgarh Ward No - 14	3121
15	Gobindgarh Ward No - 15	4073
16	Gobindgarh Ward No - 16	6062
17	Gobindgarh Ward No - 17	2252
18	Gobindgarh Ward No - 18	2517
19	Gobindgarh Ward No - 19	3938
20	Iqbal Colony Ward No - 20	1398
21	Sant Nagar Ward No - 21	4589
22	Dalip Nagar Ward No - 22	3149

Gobindgarh City/Town Future Population 2021-2031

Gobindgarh City	Population
2011	82,266
2021	106,000
2022	109,000
2023	112,000

2459**164**

Gobindgarh City	Population
2024	115,000
2025	118,000
2026	121,000
2027	124,000
2028	127,000
2029	130,000
2030	133,000
2031	136,000

B Census 2025

Our focus remains on collecting important data and facts for all the states and cities. Please use contact form for further information.

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ANNEXURE 5/4

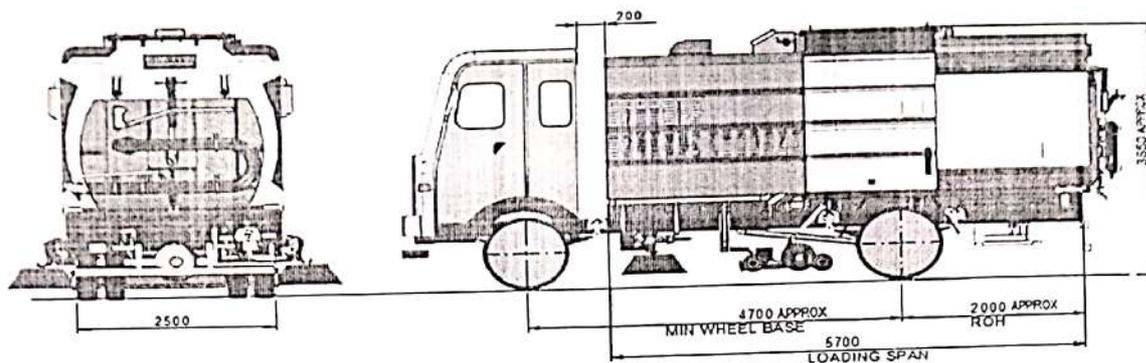








SPECIAL PURPOSE VEHICLE MOUNTED VACUUM ASSISTED ROAD SWEEPER (6.0 Cu.Mtr.), WITH FILTER BAGS, WET AND DRY SWEEPING, MOUNTED ON 16 TON GVW (BS-VI) CHASSIS, AS PER OUR TECHNICAL OFFER (Municipal)



(Note:- All drawings are shown only for schematic representation of an equipment.)

General:-

A vehicle chassis mounted, vacuum assisted road sweeper designed to clean with efficiency, CityRoads, large parking lots, market and commercial areas, residential blocks etc. The swept material will be collected and stored in Debris Hopper. A centrally located Main Brush is positioned below and across the width of the hopper will carry out the toughest sweeping operation within its travel path. Two side Channel Brushes will be located on each side of the equipment to clean the curb side areas. Suction nozzle, which is connected to the debris hopper, by a heavy-duty flexible rubber, suction duct hose. The dirt is to be lifted off the ground by suction and collected in the debris hopper. All electric & electro-hydraulic functional switches, gauges and controls will be provided and ergonomically located inside the driver's cabin. This high performance Road Sweeper will be easy to operate and simple to maintain, with very low DB level of operation.

Sr. No	Component/ sub-assemblies	Parameter	Rating/Value/Size
--------	---------------------------	-----------	-------------------

Features & Capacities :-

1	Debris Collection Hopper	Volume	6.0 Cu.Mtr.
		Thickness/MOC	3 - 4mm/MS: IS:2062
		Discharge Angle Deg.	40-50 deg. (nominal)
2	Water Tank	Volume	1300-1500 Ltr
		MOC	MS: IS:2062
3	Hydraulic Tank	Volume	125 Ltr.
		MOC	MS: IS:2062
4	Air Storage Tank	Volume	25 Ltr
		MOC	MS: IS:2062
5	Sweeping width	Length (Suction Nozzle + One side Brush)	2300 - 2600 mm
6	Exhaust Dust control	PM-10, PM 2.5 Particulates Pollution Control	
7	Dust separation	Water spraying or spray misting arrangement	
8	Sweeping-Operation	Mode	Dry sweeping
			Wet sweeping
9	Cartridge Filter	Area	160-180 Sq M

Sweeping :-

1	Side Sweep Brush (SSB)	Dia	850 mm
		MOC	Polyurethane
		Life Expectancy hours	80 hours(nom)
2	Centre Sweep Brush (CSB)	Dia	400 mm
		MOC	Poly Segment Brush Stocks
		Life Expectancy hours	150 hours(nom)
3	Nozzle trunk Hose	Dia/MOC/Qty	200 mm/ Rubber/ 2 No's
4	Nozzle	MOC/Qty	Aluminium /02 Nos

Air Mover System :-

1	Aux. Engine	Power, Make	150 hp (Minimum) Ashok Leyland.
		Fuel	Diesel
		RPM	Variable RPM (1200 - 2200)
2	Exhauster Fan	RPM/MOC	2200 rpm - 2800 rpm/ SS-304 Impeller fan

Drive Operations :-

1	Blower (Exhauster Fan)	Belt & Pulley, Through Step-UP and Expandable Clutch.
2	Suction Nozzle (Up & Down)	Pneumatic Operated
3	Compressor	Hydraulic Operated
4	Jetting Pump	Hydraulic Operated
5	Sweeping Gear rotation (Centre, LHS & RHS Brush)	Hydraulic Operated
6	Sweeping Gear (Up & Down + In & Out)	Hydraulic Operated
7	Tank Tipping	Hydraulic Operated
8	Door Opening	Hydraulic Operated
9	Door Clamping	Hydraulic Operated

Air filtration steps :-

1	Cyclonic Separator	Working	The material along with air hits the Cyclonic separator and separate material and air. The heavy material fall down and air along with dust and small particles goes to mesh filter
2	Sieving	Working	Air along with dust is passed and small particle remain back
3	Cartridge Filter	Working	Only air is passed through the filter and Dust is accumulated in a compartment

Filter Bag Cleaning System :-

An on line reverse Pressure pulse-jet system will be provided to continuously clean the filter cartridges. The system is automatic, timer controlled, reverse-air pulse-jet system, having its own independent supply of compressed air. The pulse-jet filter cleaning mechanism generates a short, powerful burst of induced airflow into the top of the bag. The compressed air system will come equipped with its own compressor, air reservoir, and an after air cooler.

Suction System :-

1	Rear Suction Hose	Dia./Length/Qty.	150 mm/3-4 mtr/1 nos
2	Suction Hose storage	Type	Mounted Rear End Bracket
3	Suction Tool	Type/Size	Round /150 mm
4	Debris Level Indicator	Type	Manual Operated - Inspection window

Dust Suppression and Wash down System :-

Dust suppression sprays located at channel brush, wide sweep brush.

1	Water pump	Flow/Bar	10 -15 Lpm/80-100 bar
2	Spray Nozzle	Qty	08 No's
3	Lance	Length	900mm
4	Hose	Dia/Length	1/2" / 15 meter
5	Water level indicator	Type	Visual type

Electrical and Electronic System :-

1	Control Panel	IP 65 with fuse box and relay
2	Wiring	CANBUS Plug and Relay
3	Type	HMI
4	System voltage	24 V DC
5	Sweeping View Camera	LH+RH view camera will be provided, Display Mounted in Drivers Cabin.

Equipment Mounting :-

1	Chassis	GVW	16 TON
		Emission Norms	BS-VI / As applicable at area of usage
		Chassis Engine output	Min. 120HP
		Driver's Cabin Type	Single Cabin
		Wheel Base required	Min.4700 mm
		Make/Model/WB/HP	AshokLayland/1615/ 4750MM /150 HP
		Make/Model/WB/HP	TATA / LPT 1512/ 4830 MM/125 HP
		Side PTO	Provision in Chassis gear box.
	Scope	Customer	

Equipment Traveling :-

1	Mode	Sweeping	Speed - 5 to 10 Km/Hr
		Mechanical Cruse Control	Slow speed arrangement provided to reduce driver fatigue by pressing clutch, brake & doesn't required to change gear frequently
		Normal	As per OEM (Original Equipment Manufacturer) supply.

Painting :-

Both the exterior and interior surfaces of the debris collection tank will be sand blasted prior to spray painting. The tank exterior will be spray-painted with two coats of superior quality anti-corrosive zinc chromate primer and two coats of enamel metal paint of a reputed make. The colour shade will be that of your choice. To resist corrosion, the tank interior will be coated with 2 coats of superior quality anti-corrosive grey epoxy paint.

Note :-

- 01) Equipment components will be provided as specified in our tech offer.
- 02) Kam-Avida reserves the right to make necessary changes in the specification towards improvement and upgradation of our products
- 03) Chassis double cab or sleeper cab is not suitable.

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Analysis - Road Sweeping Machine of 5 CuM Capacity

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Capital Investment	Cost	Total Cost for 2 years
i Cost of Sweeping Equipment (Incl Commercial Cost)	58,55,850.00	
ii GST @ 18%	10,54,053.00	
iii Cost of Truck Chassis	17,57,813.00	
iv GST @ 28%	4,92,187.64	
v Transportation Charges	-	
	round off 0.36	
Total Capital Investment Cost inclusive of GST Per Unit	91,59,904.00	91,59,904.00

2 Manpower Deployment	Particular	No of Deployment	Amount Payble Per Day	Employee EPF	Employee ESI	Amount Payble Per Day	Amount Payble Per Month	Contractor Margin 10 %	
i	Cost of Supervisor	1	815	97.8	24.86	937.66	24,379.10	26,817.00	6,43,608.11
ii	Cost of Driver cum Operator	1	668	80.16	20.37	768.53	19,981.88	21,980.07	5,27,521.74
iii	Cost of Helper	2	558	66.96	17.02	641.98	33,382.91	36,721.20	8,81,308.77
Total Cost of Manpower for 24 Months Per Unit					20,52,438.62				

3 Cost of Consumables	Quantity Per Month	Per Unit Charges	Per Unit Charges for Month	
i Brushes	2	17,600	35,200	8,44,800
ii Misc. Parts / Rubber Parts	1	25,000	25,000	6,00,000
iii Consumables like Oil. Greece etc	1	23,500	23,500	5,64,000
iv Breakdown spares	1	22,000	22,000	5,28,000
Total Cost of Consumables inclusive of GST for 24 Months			25,36,800.00	

4 Total Cost of Operation and Maintenance for 24 Months (2 + 3) GST exempted Under Pure services **45,89,238.62**

5 Total Cost of Equipment and Operation & Maintenance for 24 Months (1 + 4) **1,37,49,142.62**

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REGISTRATION CERTIFICATE



सत्यमेव जयते

Indian Union Vehicle Registration Certificate Issued by PUNJAB



Regn. Number **PB11DD9589** Date of Regn. **18-08-2023** Regn. Validity **As per Fitness**

Chassis Number
MC2ESHRC0PD224981
Engine / Motor Number
E426CCPD433666

Owner Serial **①**



Owner Name
THE EXE. OFFICER MUNICIPAL COUNCIL

Son / Wife / Daughter of (In case of Individual Owner)

NA

Address
**THE EXE. OFFICER MUNICIPAL COUNCIL,
GOBINDGARH, FATEHGRAH, , Fatehgarh Sahib, PB,
143701**

Fuel
CNG ONLY
Emission Norms
BHARAT STAGE VI

Card Issue Date **26-10-2023**



Vehicle Class: **Goods Carrier**

PBRC000002831150

Regn. Number
PB11DD9589



Maker's Name
VE COMMERCIAL VEHICLES LTD

Model Name
EICHER PRO 2114XP P H CBC BS6

Colour
NEW GOLDEN BROWN

Body Type
CAB & CHASSIS

Seating (in all) / Standing / Sleeper Capacity
3 0 0

Month-Year of Mfg.
04-2023

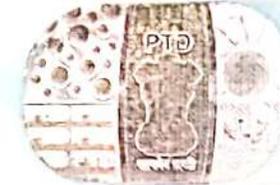
Unladen / Laden / Gross Combination Weight (kg)
4248 16371 0

Number of Cylinders
4

Cubic Capacity / Horse Power(BHP/Kw) Wheel Base(mm)
3770 134 4255

Number of Axle
2

Financer Name



Form 23A


Registration Authority

M/S VE COMMERCIAL VEHICLES LTD

ANNEXURE 5**Form of Log Book****Road Sweeping Machine Vehicle No. PB 11-DD-9589 (Translated Copy)**

Log Book Page No. 1

For the Month: July 2023

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
18.07.2023	Sardar Nagar, GT Road	Gobindgarh Local	9	14	5	10	34		40	4		Sd/-	
19.07.2023	Prem Nagar, GT Road	Gobindgarh Local	14	19	5	4	52		40	16		Sd/-	
20.07.2023	Railway Station Road	Gobindgarh Local	19	23	4	16	33		32	17		Sd/-	
21.07.2023	Amlah Road to Jassra Road	Gobindgarh Local	23	29	6	17	41		48	10		Sd/-	
22.07.2023	Jassra Road to GT Road, Gobindgarh Club Road	Gobindgarh Local	29	34	5	10	45		48	7		Sd/-	
23.07.2023													
24.07.2023	Gobindgarh Chowk to Amlah Road Chungi	Gobindgarh Local	34	40	6	7	65		48	24		Sd/-	
25.07.2023	Amlah Road Chungi to Gobindgarh Chowk	Gobindgarh Local	40	44	4	24	25		32	17		Sd/-	

Form of Log Book

Road Sweeping Machine Vehicle No. PB 11-DD-9589 (Translated Copy)

Log Book Page No. 2

For the Month: July 2023

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
26.07.2023	Goal Chowk Gobindgarh to Sirhind Chungi	Gobindgarh Local	44	50	6	17	38		48	7		Sd/-	
27.07.2023	Sirhind Chungi to Gobindgarh Chowk	Gobindgarh Local	50	56	6	7	58		48	17		Sd/-	
28.07.2023	Gobindgarh Chowk to Bhadla Road	Gobindgarh Local	56	62	6	17	56		48	25		Sd/-	
29.07.2023	Bhadla Road to Nasrali Road under bridge	Gobindgarh Local	62	69	7	25	50		56	19		Sd/-	
30.07.2023													
31.07.2023	Bhadla Road to Ram Nagar Diya International School Road	Gobindgarh Local	69	75	6	19	47		48	18		Sd/-	
01.08.2023													
02.08.2023	Bhadla Road to Gobindgarh Bus Stand	Gobindgarh Local	75	80	5	18	36		40	14		Sd/-	

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Form of Log Book

Road Sweeping Machine Vehicle No. PB 11-DD-9589 (Translated Copy)

For the Month: January 2024

Log Book Page No. 22

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
01.01.2024	Goal Chowk to khanna chungi	Gobindgarh Local	1010	1017	7	29	62		56	35		Sd/-	
02.01.2024	Bus stand to Sardar Nagar	Gobindgarh Local	1017	1025	8	35	57		64	28		Sd/-	
03.01.2024													
04.01.2024	Sardar Nagar to Gobindgarh Club Road	Gobindgarh Local	1025	1033	8	28	72		64	35		Sd/-	
05.01.2024	Gobindgarh club to Gobindgarh chowk to Bhadla road	Gobindgarh Local	1033	1040	7	35	58		56	37		Sd/-	
06.01.2024	Nasrali, Vikas Nagar, Kolkata mill road	Gobindgarh Local	1040	1047	7	37	57		56	38		Sd/-	
07.01.2024	Bhadla Road to Nasrali Road under bridge	Gobindgarh Local	1047	1055	8	38	63		64	37		Sd/-	

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Form of Log Book

Road Sweeping Machine Vehicle No. PB 11-DD-9589 (Translated Copy)

For the Month: January 2024

Log Book Page No. 23

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signatur e of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
08.01.2024	Goal Chowk Gobindgarh to Sirhind Chungi	Gobindgarh Local	1055	1063	8	37	71		64	44		Sd/-	
09.01.2024	Sirhind chungi to Goal chowk Gobindgarh	Gobindgarh Local	1063	1070	7	44	52		56	40		Sd/-	
10.01.2024													
11.01.2024	Goal Chowk to khanna chungi	Gobindgarh Local	1070	1077	7	40	57		56	41		Sd/-	
12.01.2024	Khanna chungi to bhadla road	Gobindgarh Local	1077	1084	7	41	49		56	34		Sd/-	
13.01.2024	Khanna chungi to Bus stand , Batna road	Gobindgarh Local	1084	1091	7	34	64		56	42		Sd/-	
14.01.2024	Main Bazaar, Prem Nagar, Sardar Nagar	Gobindgarh Local	1091	1099	8	42	66		64	44		Sd/-	
15.01.2024	Ambemajra to Ajnali GT Road	Gobindgarh Local	1099	1107	8	44	68		64	48		Sd/-	

Form of Log Book

Road Sweeping Machine Vehicle No. PB 11-DD-9589 (Translated Copy)

For the Month: August 2024

Log Book Page No. 51

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
31.07.2024	Ambemajra to Ajnali sua road	Gobindgarh Local	2601	2607	6	34	75		48	61		Sd/-	
			2607	2610	3	61	-		24	37		Sd/-	
01.08.2024	Gobindgarh chowk to amloh chungi	Gobindgarh Local	2610	2616	6	37	12		48	61		Sd/-	
			2616	2619	3	61	-		24	37		Sd/-	
02.08.2024	Amlah Chungi to Gobindgarh chowk	Gobindgarh Local	2619	2625	6	37	74		48	63		Sd/-	
			2625	2628	3	63	-		24	39		Sd/-	
03.08.2024	Goal chowk to bhadla road	Gobindgarh Local	2628	2634	6	39	69		48	60		Sd/-	
			2634	2637	3	60	-		24	36		Sd/-	
04.08.2024													
05.08.2024	Bhadla road to bus stand	Gobindgarh Local	2637	2643	6	36	81		48	69		Sd/-	
			2643	2648	5	69	-		40	29		Sd/-	

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Form of Log Book

Road Sweeping Machine Vehicle No. PB 11-DD-9589 (Translated Copy)

Log Book Page No. 52

For the Month: August 2024

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
06.08.2024	Amlah Road to Jassra Road	Gobindgarh Local	2648	2654	6	29	74		48	55		Sd/-	
			2654	2656	2	55			16	39		Sd/-	
07.08.2024	Jassra Road to GT Road, Gobindgarh Club Road	Gobindgarh Local	2656	2662	6	39	76		48	67		Sd/-	
			2662	2665	3	67	-		24	43		Sd/-	
08.08.2024	Bhadla Road to Ram Nagar Diya International School Road	Gobindgarh Local	2665	2671	6	43	69		48	64		Sd/-	
			2671	2675	4	64			32	32		Sd/-	
09.08.2024	Bhadla Road to Nasrali Road under bridge	Gobindgarh Local	2675	2681	6	32	82		48	66		Sd/-	
			2681	2684	3	66			24	42		Sd/-	
10.08.2024	Gobindgarh Chowk to Bhadla Road	Gobindgarh Local	2684	2690	6	42	79		48	73		Sd/-	
			2690	2694	4	73	-		32	41		Sd/-	



PYARA SINGH & SONS

Manufacturer of Road Vacuum Sweeper Machines, Road making and Custom made Machines. GST No. 03AFTPS4513A2ZN

Ref no. PSS/LT/364/24-25

Dated:11.12.2024

To
The Executive Officer,
Municipal Council,
Mandi Gobindarh

- Ref. to work order No 36/52 Procurement of Truck Mounted cumt Road Sweeping Machine Single Engine. Operation & maintenances of 02 year.

Subject: - Regarding operate & maintain the machine

Dear Sir,

Ref to above mentioned work order & to the subject. The operation & maintenance of the Truck Mounted Sweeper having reg. no. PB11BT9589 is being carried out by our company. We confirm that we are changing the required consumables such as brushes every month on regular basis.

This is for your information & necessary action.

Your Faithfully

For Pyara Singh & Sons

(Authorized Signatory)



info@roadswepermachines.in



+ 91 1628 254259



www.roadswepermachines.in



+ 91 98761 65598

Works: Bhari Road, Vill. Otalan, Samrala,
Distt. Ludhiana, Punjab - 141114



ROUGH COST ESTIMATE

Estimate of Original Works

Municipal Council Gobindgarh

Resolution No. 48

Dated 16/2/22

Officer Concerned _____

Sub Division Amloh

Name of Work Purchase of Vehical mounted water sprayer with

Number of Estimate Anti Smog Gun, 2 Nos.

Departmental Head M.E Boraich

Major Head The estimate amounting to Rs. 90,000/- only.

Minor Head TECHNICAL NOTE The items, rates & quantities are only for Estimating Purposes, Payment will be made as per work actually done on site.

Detailed Head Sectional Officer

Amount 90,000/- only. Sectional Officer

Technically Sanctioned

For Rs. 90,000/- only

Forwarded for further Approval pls.

Municipal Engineer

The Estimate, has been framed, by inviting Quotations, from the manufacturer & supplier, of Anti-Smog Gun. Purchase should, be after, E-tendering process, or through S.F. Com-Postal.

[Signature]

Estimate of original work showing

Report Specification Detail abstract

[Signature]
for and to [Signature]

President

Executive Officer

Technical Specification: Truck Mounted Anti Smog Gun

Sn.	Bill of Material	Specification
1.	Vehicle	Whole equipment mounted on a Truck chassis with 18 GVW, 6 wheel, min 5 speed gear, Vehicle having cabin- chassis and should be Diesel BS-VI engine operated, company fitted CBC.
2.	Power Take off Unit	Drive Line Power Take off gear box to run Hydraulic pump. PTO to run three different functions- To run Anti Smog Gun when vehicle in ideal position, to run vehicle at same speed without Anti Smog Gun Operation and to run vehicle at reduced speed with Anti Smog Gun Operation. High speed PTO gear box filled with gear oil. Complete PTO function control form drivers cabin. Minmum 6000 Nm Tourque, 180 HP. PTO control form drivers cabin only.
3.	Hydraulic Gear Pump	Hydraulic Gear pump to run Fan, Water pump, rotation motor, tilting jack.
4.	Pressure Regulating Valves	Pressure regulating valves for hydraulic gear pump with range 50-200 bars pressure.
5.	Flow Regulating Valve	Flow Control Solenoid Valve 24 V powered by vehicle battery each to operate Fan hydraulic motor, Water pump hydraulic motor, rotation hydraulic motor, tilting hydraulic jack.
6.	High Pressure Hydraulic Hose Pipe:	High pressure Hydraulic Hose Pipe of 250 bars pressure rating for hydraulic oil transfer to run hydraulic operation.
7.	Hydraulic Oil Tank	MS fabricated Hydraulic oil tank with 400 liters capacity, level gauge, breather cap etc.
8.	Water Tank	MS Oval shape Water Tank 5 mm thickness and 8000 liters capacity, with man hole, over flow, water outlet point. 4000 Liters 2 nos compartments with baffles. Inner coat of primer with 2 coat of rubber paint. External surface preparation followed by 2 coats of primer and 2-coats of PU paint.

Sn.	Bill of Material	Specification
9.	Anti Smog Gun	Fabricated Cannon Shape Blower fitted with <i>Inline Twin Blowing Axial Fan</i> and hydraulic motor with very high air flow, used to carry away the fog particles long in the air. Capacity to throw fog particle upto 50 mtrs.
10.	Anti Smog Gun Oscillation & Tilting	Hydraulically operated ASG automatic oscillation 0 to 270 deg with option to set the degree of oscillation and cannon tilting 0 to 45 deg. Rotation and tilting control from drivers cabin PLC/HMI.
11.	Nozzle with Nozzle Ring	SS304 Nozzle ring of 1 1/4" OD with welded 1/4" socket to fix nozzles. High pressure fine spray SS304 nozzles- 36 nos.
12.	High Pressure Water Pump	SS High Pressure Multistage water pump with pressure of 10- 15 bars and flow 60- 100 LPM fitted with hydraulic motor.
13.	Side and Rear Road Sprinkler	Side and Rear Road Sprinkler made with 1 1/4" SS304 pipe and fitted with 18 nos SS304 Nozzle, 6 nos at rear and 6 nos at each side for road dust suppression.
15.	Control Valve	Heavy duty ball valve 1" size, to divert water flow for different spray application.
16.	Electric Control Panel:	Electric control panel with circuit breakers, control relays and with whole equipment remote control form driver's cabin fitted with PLC/HMI at driver's dashboard
17.	INSURANCE + R.C.	Supplier should be Supply of vehicle with Insurance and Registration certificate

REGISTRATION CERTIFICATE

Indian Union Vehicle Registration Certificate Issued by PUNJAB		TR	PB
 सत्यमेव जयते	Regn. Number	Date of Regn.	Regn. Validity
	PB11DD4765	13-06-2023	As per Fitness
	Chassis Number	Engine / Motor Number	Owner Serial
	MC2ESHRC0PC223026	E426CDPC427527	1
Fuel DIESEL Emission Norms BHARAT STAGE VI	Owner Name	Son / Wife / Daughter of (In case of Individual Owner)	
	EXECUTIVE OFFICER	NA	
	Address	MUNICIPAL COUNCIL, MANDI GOBINDGARH, FATEHGARH SAHIB, Fatehgarh Sahib, PB, 147301	
		Card Issue Date 22-06-2023	

Indian Union Vehicle Registration Certificate Issued by PUNJAB		TR	PB
 सत्यमेव जयते	Regn. Number	Date of Regn.	Regn. Validity
	PB11DD4764	13-06-2023	As per Fitness
	Chassis Number	Engine / Motor Number	Owner Serial
	MC2ESHRC0PA219010	E426CDPA419311	1
Fuel DIESEL Emission Norms BHARAT STAGE VI	Owner Name	Son / Wife / Daughter of (In case of Individual Owner)	
	EXECUTIVE OFFICER	NA	
	Address	MUNICIPAL COUNCIL, MANDI GOBINDGARH FATEHGARH SAHIB, Fatehgarh Sahib, PB, 147301	
		Card Issue Date 22-06-2023	

		Vehicle Class: Goods Carrier	PBRC000002524178
Regn. Number PB11DD4765	Maker's Name VE COMMERCIAL VEHICLES LTD		
	Model Name EICHER PRO 2114XP H CBC BSVI		
	Colour NEW GOLDEN BROWN		
Body Type CAB & CHASSIS			
Seating (in all) / Standing / Sleeper Capacity 3 0 0			
Month-Year of Mfg. 03-2023	Unladen / Laden / Gross Combination Weight (kg) 3785 16371 0		
Number of Cylinders 4	Cubic Capacity / Horse Power(BHP/Kw) Wheel Base(mm) 3770 160.8 4355		
Number of Axle 2	Financer Name		
			Registration Authority PATIALA RTA

		Vehicle Class: Goods Carrier	PBRC000002524650
Regn. Number PB11DD4764	Maker's Name VE COMMERCIAL VEHICLES LTD		
	Model Name EICHER PRO 2114XP H CBC BS6		
	Colour NEW GOLDEN BROWN		
Body Type CAB & CHASSIS			
Seating (in all) / Standing / Sleeper Capacity 3 0 0			
Month-Year of Mfg. 01-2023	Unladen / Laden / Gross Combination Weight (kg) 3785 16140 0		
Number of Cylinders 4	Cubic Capacity / Horse Power(BHP/Kw) Wheel Base(mm) 3770 160.8 4255		
Number of Axle 2	Financer Name		
			Registration Authority PATIALA RTA

ਟਰੈਕਟਰ ਦੀ ਲਾਗ ਬੁੱਕ

01

ਮਹੀਨਾ

August 2023

Anti Smoggun - 1

ਟਰੈਕਟਰ ਦਾ ਨੰਬਰ

PB 11-D.D. 4764

ਮਿਤੀ	ਕੀਤੇ ਕੰਮਾਂ ਦੀ ਤਫਸੀਲ		ਕਿੰਨੇ ਘੰਟੇ/ ਕਿਲੋਮੀਟਰ ਚੱਲੀ			ਪੈਟਰੋਲ ਜਾਂ ਡੀਜ਼ਲ ਦੇ ਖਪਤ ਦੀ ਤਫਸੀਲ					ਜੇ ਕੋਈ ਮੋਬਾਇਲ ਆਇਲ ਖਰੀਦਿਆ	ਡਰਾਇਵਰ ਦੇ ਦਸਤਖਤ	ਸੈਨਿਟਰੀ ਇੰਸਪੈਕਟਰ ਦੇ ਦਸਤਖਤ
	ਕੰਮ ਦਾ ਨਾਂ ਅਤੇ ਤਫਸੀਲ	ਕਿੰਨਾ ਕੰਮ ਕੀਤਾ	ਚੱਲਣ ਸਮੇਂ ਪੜ੍ਹਤ	ਬੰਦ ਹੋਣ ਸਮੇਂ ਪੜ੍ਹਤ	ਘੰਟੇ / ਕਿਲੋਮੀਟਰ ਚੱਲੀ	ਮੁੱਢਲਾ ਬਾਕੀ	ਨਵਾਂ ਖਰੀਦ ਕੀਤਾ	ਕਿਸ ਤੋਂ ਖਰੀਦ ਕੀਤਾ	ਤੈਦਾਦ ਖਪਤ	ਅੰਤਿਮ ਬਾਕੀ			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
4/8/23	G. T. Road. M. G. G. 51/12/23	ਕੰਮ	0085 0077	0077	12	13-4	50-4	224 31/8/23	4	59		Bundi Car	
5/8/23	4	4	0077	0092	15	59			5	54		Bundi Car	
6/8/23	ਮੀਟਿੰਗ												
7/8/23	31/8/2023	ਕੰਮ	0092	0116	24	54	—		8	46		Bundi Car	
8/8/23	ਮੀਟਿੰਗ	ਕੰਮ	0116	0134	18	46	—		6	40		Bundi Car	
9/8/23	ਇੰਸਪੈਕਟਰ	ਕੰਮ	0134	0164	30	40	✓		10	30		Bundi Car	
8/9/23	ਕੰਮ	ਕੰਮ	0164	0194	30	30	50	364 30/9/23	10	20		Bundi Car	

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ਟਰੈਕਟਰ ਦੀ ਲਾਗ ਬੁੱਕ

02

ਮਹੀਨਾ

August 2023

ਟਰੈਕਟਰ ਦਾ ਨੰਬਰ

Anti Smog Gun

ਮਿਤੀ	ਕੀਤੇ ਕੰਮਾਂ ਦੀ ਤਫਸੀਲ		ਕਿੰਨੇ ਘੰਟੇ/ ਕਿਲੋਮੀਟਰ ਚੱਲੀ			ਪੈਟਰੋਲ ਜਾਂ ਡੀਜ਼ਲ ਦੇ ਖਪਤ ਦੀ ਤਫਸੀਲ					ਜੇ ਕੋਈ ਮੋਬਾਇਲ ਆਇਲ ਖਰੀਦਿਆ	ਡਰਾਇਵਰ ਦੇ ਦਸਤਖਤ	ਸੈਨਿਟਰੀ ਇੰਸਪੈਕਟਰ ਦਸਤਖਤ
	ਕੰਮ ਦਾ ਨਾਂ ਅਤੇ ਤਫਸੀਲ	ਕਿੰਨਾ ਕੰਮ ਕੀਤਾ	ਚੱਲਣ ਸਮੇਂ ਪੜ੍ਹਤ	ਬੰਦ ਹੋਣ ਸਮੇਂ ਪੜ੍ਹਤ	ਘੰਟੇ/ ਕਿਲੋਮੀਟਰ ਚੱਲੀ	ਮੁੱਢਲਾ ਬਾਕੀ	ਨਵਾਂ ਖਰੀਦ ਕੀਤਾ	ਕਿਸ ਤੋਂ ਖਰੀਦ ਕੀਤਾ	ਤੈਦਾਦ ਖਪਤ	ਅੰਤਿਮ ਬਾਕੀ			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
9/9/23	ਗੋਲਡੀ ਟੋ, ਚੌਥਾ ਖੇਤ		0194	0212	18	70	-		6	64		Bunshi Sur	
10/9/23	Sunday												
11/9/23	27/9/2023	ਖੇਤ	0212	0227	15	64			5	59		Bunshi Sur	
12/9/23	ਗੋਲਡੀ ਟੋ, ਚੌਥਾ ਖੇਤ		0227	0245	18	59			6	53		Bunshi Sur	
13/9/23	H	Y	0245	0257	12	53			4	49		Bunshi Sur	
14/9/23	ਗੋਲਡੀ ਟੋ, ਚੌਥਾ ਖੇਤ		0257	0275	18	49			6	43		Bunshi Sur	
15/9/23	ਗੋਲਡੀ ਟੋ, ਚੌਥਾ ਖੇਤ		0275	0290	15	43			5	38		Bunshi Sur	

ਟਰੈਕਟਰ ਦੀ ਲਾਗ ਬੁੱਕ

ਮਹੀਨਾ ਮਾਰਚ 2024

Anki Sanyam

ਟਰੈਕਟਰ ਦਾ ਨੰਬਰ PB-11-PD-4764

ਮਿਤੀ	ਕੀਤੇ ਕੰਮਾਂ ਦੀ ਤਫਸੀਲ		ਕਿੰਨੇ ਘੰਟੇ/ ਕਿਲੋਮੀਟਰ ਚੱਲੀ			ਪੈਟਰੋਲ ਜਾਂ ਡੀਜ਼ਲ ਦੇ ਖਪਤ ਦੀ ਤਫਸੀਲ					ਜੇ ਕੋਈ ਮੋਬਾਇਲ ਆਇਲ ਖਰੀਦਿਆ	ਡਰਾਈਵਰ ਦੇ ਦਸਤਖਤ	ਸੈਨਿਟਰੀ ਇੰਸਪੈਕਟਰ ਦੇ ਦਸਤਖਤ
	ਕੰਮ ਦਾ ਨਾਂ ਅਤੇ ਤਫਸੀਲ	ਕਿੰਨਾ ਕੰਮ ਕੀਤਾ	ਚੱਲਣ ਸਮੇਂ ਪੜ੍ਹਤ	ਬੰਦ ਹੋਣ ਸਮੇਂ ਪੜ੍ਹਤ	ਘੰਟੇ / ਕਿਲੋਮੀਟਰ ਚੱਲੀ	ਮੁੱਢਲਾ ਬਾਕੀ	ਨਵਾਂ ਖਰੀਦ ਕੀਤਾ	ਕਿਸ ਤੋਂ ਖਰੀਦ ਕੀਤਾ	ਤੈਦਾਦ ਖਪਤ	ਅੰਤਿਮ ਬਾਕੀ			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
29-3-24	ਗੋਲਡ ਫੀਲਡ	ਗੋਲਡ ਫੀਲਡ	2039	2084	45	5	50	994 30324	15	40		Bahadur Singh	
30-3-24	ਮਾਰਕਟ ਲੈਂਡ	ਮਾਰਕਟ ਲੈਂਡ	2084	2132	48	40	-		16	24		Bahadur Singh	
31-3-24	Sunday												
1/4/24	ਮਾਰਕਟ ਲੈਂਡ	ਮਾਰਕਟ ਲੈਂਡ	2132	2174	42	24			14	10		Bahadur Singh	
2/4/24	ਗੋਲਡ ਫੀਲਡ	ਗੋਲਡ ਫੀਲਡ	2174	2216	42	10	50	42 30464	14	46		Bahadur Singh	
3/4/24	ਗੋਲਡ ਫੀਲਡ	ਗੋਲਡ ਫੀਲਡ	2216	2258	42	46	-		14	32		Bahadur Singh	
4/4/24	ਗੋਲਡ ਫੀਲਡ	ਗੋਲਡ ਫੀਲਡ	2258	2270	12	32			4	28		Bahadur Singh	

ਟਰੈਕਟਰ ਦੀ ਲਾਗ ਬੁੱਕ

ਮਹੀਨਾ ਮਈ 2024

Amki Samajam

ਟਰੈਕਟਰ ਦਾ ਨੰਬਰ PB-11-P.D. 4764

ਮਿਤੀ	ਕੀਤੇ ਕੰਮਾਂ ਦੀ ਤਫਸੀਲ		ਕਿੰਨੇ ਘੰਟੇ / ਕਿਲੋਮੀਟਰ ਚੱਲੀ			ਪੈਟਰੋਲ ਜਾਂ ਡੀਜ਼ਲ ਦੇ ਖਪਤ ਦੀ ਤਫਸੀਲ					ਜੇ ਕੋਈ ਮੋਬਾਇਲ ਆਇਲ ਖਰੀਦਿਆ	ਡਰਾਇਵਰ ਦੇ ਦਸਤਖਤ	ਮੈਨਿਟਰੀ ਇੰਸਪੈਕਟਰ ਦੇ ਦਸਤਖਤ
	ਕੰਮ ਦਾ ਨਾਂ ਅਤੇ ਤਫਸੀਲ	ਕਿੰਨਾ ਕੰਮ ਕੀਤਾ	ਚੱਲਣ ਸਮੇਂ ਪੜ੍ਹਤ	ਬੰਦ ਹੋਣ ਸਮੇਂ ਪੜ੍ਹਤ	ਘੰਟੇ / ਕਿਲੋਮੀਟਰ ਚੱਲੀ	ਮੁੱਢਲਾ ਬਾਕੀ	ਨਵਾਂ ਖਰੀਦ ਕੀਤਾ	ਕਿਸ ਤੋਂ ਖਰੀਦ ਕੀਤਾ	ਤੈਦਾਦ ਖਪਤ	ਅੰਤਿਮ ਬਾਕੀ			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
5/5/24	ਤੁੜਾਣ ਲੋੜੀਂਦੀ ਸੀ		2270	2315	45	28	50		15	63		Bahadur Singh	
6/5/24	ਕੰਮ ਤੋਂ ਬਾਹਰ		2315	2363	48	63	63		16	47		Bahadur Singh	
7/5/24	Sunday							30/48					
8/5/24	ਮਾਏ ਭਾਗ		2363	2411	48	47	-		16	31		Bahadur Singh	
			2411	2428	15	31			5	28		Bahadur Singh	
9/5/24	ਮਾਏ ਤਰਕਾਰੀ ਮਾਏ		2428	2471	45	28	50		15	61		Bahadur Singh	
10/5/24	ਕੰਮ ਤੋਂ ਬਾਹਰ		2471	2531	60	61	-		20	41		Bahadur Singh	
11/5/24	ਕੰਮ ਤੋਂ ਬਾਹਰ		2531	2597	66	41	-		22	19		Bahadur Singh	

ਟਰੈਕਟਰ ਦੀ ਲਾਗ ਬੁੱਕ

ਮਹੀਨਾ ਮਾਰਚ 2024

Amul Samugram

ਟਰੈਕਟਰ ਦਾ ਨੰਬਰ PB-11-DD. 4764

ਮਿਤੀ	ਕੀਤੇ ਕੰਮਾਂ ਦੀ ਤਫਸੀਲ		ਕਿੰਨੇ ਘੰਟੇ/ ਕਿਲੋਮੀਟਰ ਚੱਲੀ			ਪੈਟਰੋਲ ਜਾਂ ਡੀਜ਼ਲ ਦੇ ਖਪਤ ਦੀ ਤਫਸੀਲ					ਜੋ ਕੋਈ ਮੋਬਾਇਲ ਆਇਲ ਖਰੀਦਿਆ	ਡਰਾਇਵਰ ਦੇ ਦਸਤਖਤ	ਮੈਨਿਟਰੀ ਇੰਸਪੈਕਟਰ ਦੇ ਦਸਤਖਤ
	ਕੰਮ ਦਾ ਨਾਂ ਅਤੇ ਤਫਸੀਲ	ਕਿੰਨਾ ਕੰਮ ਕੀਤਾ	ਚੱਲਣ ਸਮੇਂ ਪੜ੍ਹਤ	ਬੰਦ ਹੋਣ ਸਮੇਂ ਪੜ੍ਹਤ	ਘੰਟੇ / ਕਿਲੋਮੀਟਰ ਚੱਲੀ	ਮੁੱਢਲਾ ਬਾਕੀ	ਨਵਾਂ ਖਰੀਦ ਕੀਤਾ	ਕਿਸ ਤੋਂ ਖਰੀਦ ਕੀਤਾ	ਤੈਦਾਦ ਖਪਤ	ਅੰਤਿਮ ਬਾਕੀ			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
25/10/24	ਭੀਮ ਭੀਮ	ਭੀਮ	7847	7871	24	18	-		8	10		Bahadur Singh	
26/10/24	ਭੀਮ ਭੀਮ	ਭੀਮ	7871	7901	30	15	50		10	50		Bahadur Singh	
27/10/24	ਭੀਮ ਭੀਮ	ਭੀਮ	7901	7946	45	45	753	31/10/24	15	30			
28/10/24	ਭੀਮ ਭੀਮ	ਭੀਮ	7901	7946	45	45			15	30		Bahadur Singh	
29/10/24	ਭੀਮ ਭੀਮ	ਭੀਮ	7946	7994	48	30			16	14		Bahadur Singh	
30/10/24	ਭੀਮ ਭੀਮ	ਭੀਮ	7994	8036	42	14	50		14	50		Bahadur Singh	
31/10/24	ਭੀਮ ਭੀਮ	ਭੀਮ	8036	8066	30	50	-		10	40		Bahadur Singh	

ਟਰੈਕਟਰ ਦੀ ਲਾਗ ਬੁੱਕ

ਮਹੀਨਾ November 2024 Amrit Sumaryan

ਟਰੈਕਟਰ ਦਾ ਨੰਬਰ BB-11-DD 4764

ਮਿਤੀ	ਕੀਤੇ ਕੰਮਾਂ ਦੀ ਤਫਸੀਲ		ਕਿੰਨੇ ਘੰਟੇ / ਕਿਲੋਮੀਟਰ ਚੱਲੀ			ਪੈਟਰੋਲ ਜਾਂ ਡੀਜ਼ਲ ਦੇ ਖਪਤ ਦੀ ਤਫਸੀਲ					ਜੇ ਕੋਈ ਮੋਬਾਇਲ ਆਇਲ ਖਰੀਦਿਆ	ਡਰਾਇਵਰ ਦੇ ਦਸਤਖਤ	ਸੈਨਿਟਰੀ ਇੰਸਪੈਕਟਰ ਦੇ ਦਸਤਖਤ
	ਕੰਮ ਦਾ ਨਾਂ ਅਤੇ ਤਫਸੀਲ	ਕਿੰਨਾ ਕੰਮ ਕੀਤਾ	ਚੱਲਣ ਸਮੇਂ ਪੜ੍ਹਤ	ਬੰਦ ਹੋਣ ਸਮੇਂ ਪੜ੍ਹਤ	ਘੰਟੇ / ਕਿਲੋਮੀਟਰ ਚੱਲੀ	ਮੁੱਢਲਾ ਬਾਕੀ	ਨਵਾਂ ਖਰੀਦ ਕੀਤਾ	ਕਿਸ ਤੋਂ ਖਰੀਦ ਕੀਤਾ	ਤੈਦਾਦ ਖਪਤ	ਅੰਤਿਮ ਬਾਕੀ			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1/11/24	ਪੰਜਾਬ ਸਰਕਾਰ		8066	8096	30	40	-		10	30			
2/11/24	ਪੰਜਾਬ ਸਰਕਾਰ		8096	8141	45	30	-		15	15			
3/11/24	Sun		-	-	-	-	-	-	-	-			
4/11/24	ਪੰਜਾਬ ਸਰਕਾਰ		8141	8201	60	15	80	904	20	75			
5/11/24	ਪੰਜਾਬ ਸਰਕਾਰ		8201	8261	60	75	-	38/11/24	20	55			
5/11/24	ਪੰਜਾਬ ਸਰਕਾਰ		8261	8291	30	55	-		10	45			
11/11/24	ਪੰਜਾਬ ਸਰਕਾਰ		8291	8336	45	45	-		15	30			
			8336	8366	30	30	-		10	20			

Part I

Form of Log Book

Anti Smog Gun Machine Vehicle No. PB-11-DD-4764 (Translated Copy)

For the Month: August 2023

Log Book Page No. 1

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
8/4/2023	Bhadla chowk to bus stand		65	77	12	13	50		4	59		Sd/-	
8/5/2023	Bus stand to Sardar Nagar		77	92	15	59	0		5	54		Sd/-	
8/6/2023	Sunday											Sd/-	
8/7/2023	Gobindgarh Chowk to Amluh Chungi		92	116	24	54	0		8	46		Sd/-	
8/8/2023	Amluh Chungi to Gobindgarh Chowk		116	134	18	46	0		6	40		Sd/-	
8/9/2023	Main Bazar, Buttna Road, Prem Nagar		134	164	30	40	0		10	30		Sd/-	
9/8/2023	Ambe Majra, Ajnali, Jassra		164	194	30	30	50		10	70		Sd/-	

Part I

Form of Log Book

Anti Smog Gun Machine Vehicle No. PB-11-DD-4764 (Translated Copy)

For the Month: September 2023

Log Book Page No. 2

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
9/9/2023	Gaushala Road, Partap Nagar Road		194	212	18	70	0		6	64		Sd/-	
9/10/2023	Sunday											Sd/-	
9/11/2023	Vikas Nagar, Nasrali		212	227	15	64	0		5	59		Sd/-	
9/12/2023	Bhadla Road, Ram Nagar Road		227	245	18	59	0		6	53		Sd/-	
9/13/2023	Motia khan, Subash Nagar, Jassra Road		245	257	12	53	0		4	49		Sd/-	
9/14/2023	Samshan Ghat Road, Gaushala Road		257	275	18	49	0		6	43		Sd/-	
9/15/2023	Master Colony, Partap Mill Road, Prem Nagar		275	290	15	43	0		5	38		Sd/-	

Part I

Form of Log Book

Anti Smog Gun Machine Vehicle No. PB-11-DD-4764 (Translated Copy)

For the Month: March 2024

Log Book Page No. 17

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
3/29/2024	Gobindgarh Chowk to Amlah Chungi		2039	2084	45	5	50		15	40		Sd/-	
3/30/2024	Guru ki Nagri Side		2084	2132	48	40	0		16	24		Sd/-	
3/31/2024	Sunday											Sd/-	
4/1/2024	Bhadla chowk to bus stand		2132	2174	42	24	0		14	10		Sd/-	
4/2/2024	Bus stand to Sardar Nagar		2174	2216	42	10	50		14	46		Sd/-	
4/3/2024	Ambe Majra, Ajnali, Jassra		2216	2258	42	46	0		14	32		Sd/-	
4/4/2024	Main Bazar, Buttna Road, Prem Nagar		2258	2270	12	32	0		4	28		Sd/-	

Part I

Form of Log Book

Anti Smog Gun Machine Vehicle No. PB-11-DD-4764 (Translated Copy)

For the Month: April 2024

Log Book Page No.18

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
4/5/2024	Gobindgarh Chowk to Amlon Chungi		2270	2315	45	28	50		15	63		Sd/-	
4/6/2024	Amlon Chungi to Gobindgarh Chowk		2315	2363	48	63	0		16	47		Sd/-	
4/7/2024	Sunday											Sd/-	
4/8/2024	Ambe Majra, Ajnali, Jassra		2363	2411	48	47	0		16	31		Sd/-	
	Samshan Ghat Road, Gaushala Road		2411	2426	15	31	0		5	26			
4/9/2024	Vikas Nagar, Nasrali		2426	2471	45	26	50		15	61		Sd/-	
4/10/2024	Vikas Nagar, Nasrali		2471	2531	60	61	0		20	41		Sd/-	
4/11/2024	Bhadla Road, Ram Nagar Road		2531	2597	66	41	0		22	19		Sd/-	

Part I

Form of Log Book

Anti Smog Gun Machine Vehicle No. PB-11-DD-4764 (Translated Copy)

For the Month: November 2024

Log Book Page No.46

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
11/1/2024	Gaushala Road, Partap Nagar Road		8066	8096	30	40	0		10	30		Sd/-	
11/2/2024	Motia khan, Subash Nagar, Jassra Road		8096	8141	45	30	0		15	15		Sd/-	
11/3/2024	Sunday											Sd/-	
11/4/2024	Master Colony, Partap Mill Road, Prem Nagar		8141	8201	60	15	80		20	75		Sd/-	
11/5/2024	Bhadla chowk to bus stand		8201	8261	60	75	0		20	55		Sd/-	
11/6/2024	Bus stand to Sardar Nagar		8261	8291	30	55	0		10	45		Sd/-	
11/7/2024	Gobindgarh Chowk to Amlah Chungi		8291	8336	45	45	0		15	30		Sd/-	
	Amlah Chungi to Gobindgarh Chowk		8336	8366	30	30	0		10	20			

Part I

Form of Log Book

Anti Smog Gun Machine Vehicle No. PB-11-DD-4764 (Translated Copy)

For the Month: November 2024

Log Book Page No. 47

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
11/8/2024	Vikas Nagar, Nasrali		8366	8426	60	20	80		20	80		Sd/-	
11/9/2024	Bhadla Road, Ram Nagar Road		8426	8486	60	80	0		20	60		Sd/-	
11/10/2024	Sunday											Sd/-	
11/11/2024	Gaushala Road, Partap Nagar Road		8486	8546	60	60	0		20	40		Sd/-	
11/12/2024	Main Bazar, Buttna Road, Prem Nagar		8546	8606	60	40	0		20	20		Sd/-	
11/13/2024	Ambe Majra, Ajnali, Jassra		8606	8666	60	20	100		20	100		Sd/-	
11/14/2024	Motia khan, Subash Nagar, Jassra Road		8666	8726	60	100	0		20	80		Sd/-	

Part I

Form of Log Book

Anti Smog Gun Machine Vehicle No. PB-11-DD-4765 (Translated Copy)

For the Month: June 2023

Log Book Page No. 3

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
6/2/2023			-	-	-	24	-		-	24		Sd/-	
6/3/2023	Amloh Chungi to Gobindgarh Chowk		223	238	15	24	0		5	19		Sd/-	
6/4/2023	Sunday											Sd/-	
6/5/2023	Main Bazar, Buttna Road, Prem Nagar		238	253	15	19	0		5	14		Sd/-	
6/6/2023	Ambe Majra, Ajnali, Jassra		253	271	18	14	0		6	8		Sd/-	
6/7/2023			-	-	-	8	-		-	8		Sd/-	
6/8/2023	Gobindgarh Chowk to Amloh Chungi		271	301	30	8	50		10	48		Sd/-	

Part I

Form of Log Book

Anti Smog Gun Machine Vehicle No. PB-11-DD-4765 (Translated Copy)

For the Month: June 2023

Log Book Page No. 4

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
6/9/2023	Bhadla chowk to bus stand		301	319	18	48	0		6	42		Sd/-	
6/10/2023	Bus stand to Sardar Nagar		319	334	15	42	0		5	37		Sd/-	
6/11/2023	Sunday											Sd/-	
6/12/2023	Gaushala Road, Partap Nagar Road		334	352	18	37	0		6	31		Sd/-	
6/13/2023	Master Colony, Partap Mill Road, Prem Nagar		352	376	24	31	0		8	23		Sd/-	
6/14/2023	Motia khan, Subash Nagar, Jassra Road		376	388	12	23	0		4	19		Sd/-	
6/15/2023	Samshan Ghat Road, Gaushala Road		388	400	12	19	0		4	15		Sd/-	

Part I

Form of Log Book

Anti Smog Gun Machine Vehicle No. PB-11-DD-4765 (Translated Copy)

For the Month: November 2023

Log Book Page No. 20

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
11/7/2023	Vikas Nagar, Nasrali		1915	1939	24	8	50		8	50		Sd/-	
11/8/2023	Bhadla Road, Ram Nagar Road		1939	1960	21	50	0		7	43		Sd/-	
11/9/2023	Ambe Majra, Ajnali, Jassra		1960	1978	18	43	0		6	37		Sd/-	
11/10/2023	Bhadla chowk to bus stand		1978	2002	24	37	0		8	29		Sd/-	
11/11/2023	Bus stand to Sardar Nagar		2002	2023	21	29	0		7	22		Sd/-	
11/12/2023	Sunday											Sd/-	
11/13/2023	Main Bazar, Buttna Road, Prem Nagar		2023	2047	24	22	0		8	14		Sd/-	

Part I

Form of Log Book

Anti Smog Gun Machine Vehicle No. PB-11-DD-4765 (Translated Copy)

For the Month: November 2023

Log Book Page No.21

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
11/14/2023	Amluh Chungi to Gobindgarh Chowk		2047	2059	12	14	0		4	10		Sd/-	
11/15/2023	Gobindgarh Chowk to Amluh Chungi		2059	2083	24	10	50		8	52		Sd/-	
11/16/2023	Bhadla chowk to bus stand		2083	2092	9	52	0		3	49		Sd/-	
11/17/2023	Bus stand to Sardar Nagar		2092	2104	12	49	0		4	45		Sd/-	
11/18/2023	Main Bazar, Buttna Road, Prem Nagar		2104	2113	9	45	0		3	42		Sd/-	
11/19/2023	Sunday											Sd/-	
11/20/2023	Ambe Majra, Ajnali, Jassra		2113	2125	12	42	0		4	38		Sd/-	

Part I

Form of Log Book

Anti Smog Gun Machine Vehicle No. PB-11-DD-4765 (Translated Copy)

For the Month: June 2024

Log Book Page No.32

Date	Description of work done		Milage covered			Particulars of the fuel Petrol or Diesel in litres					Lubricants if purchased	Signature of Driver	Signature of S.I.
	Name of work & Description of item of work	Quantity out put	Starting Reading	Closing Reading	Distance Covered	Opening Balance	Fresh Purchased	Source of Purchase	Quantity consumed	Closing Balance med			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
6/15/2024	Gaushala Road, Partap Nagar Road		3943	3952	9	20	0		3	17		Sd/-	
6/16/2024												Sd/-	
6/17/2024	Motia khan, Subash Nagar, Jassra Road		3952	3964	12	17	0		4	13		Sd/-	
6/18/2024												Sd/-	
6/19/2024	Samshan Ghat Road, Gaushala Road		3964	3976	12	13	0		4	9		Sd/-	
6/20/2024												Sd/-	
6/21/2024	Master Colony, Partap Mill Road, Prem Nagar		3976	3988	12	9	0		4	5		Sd/-	





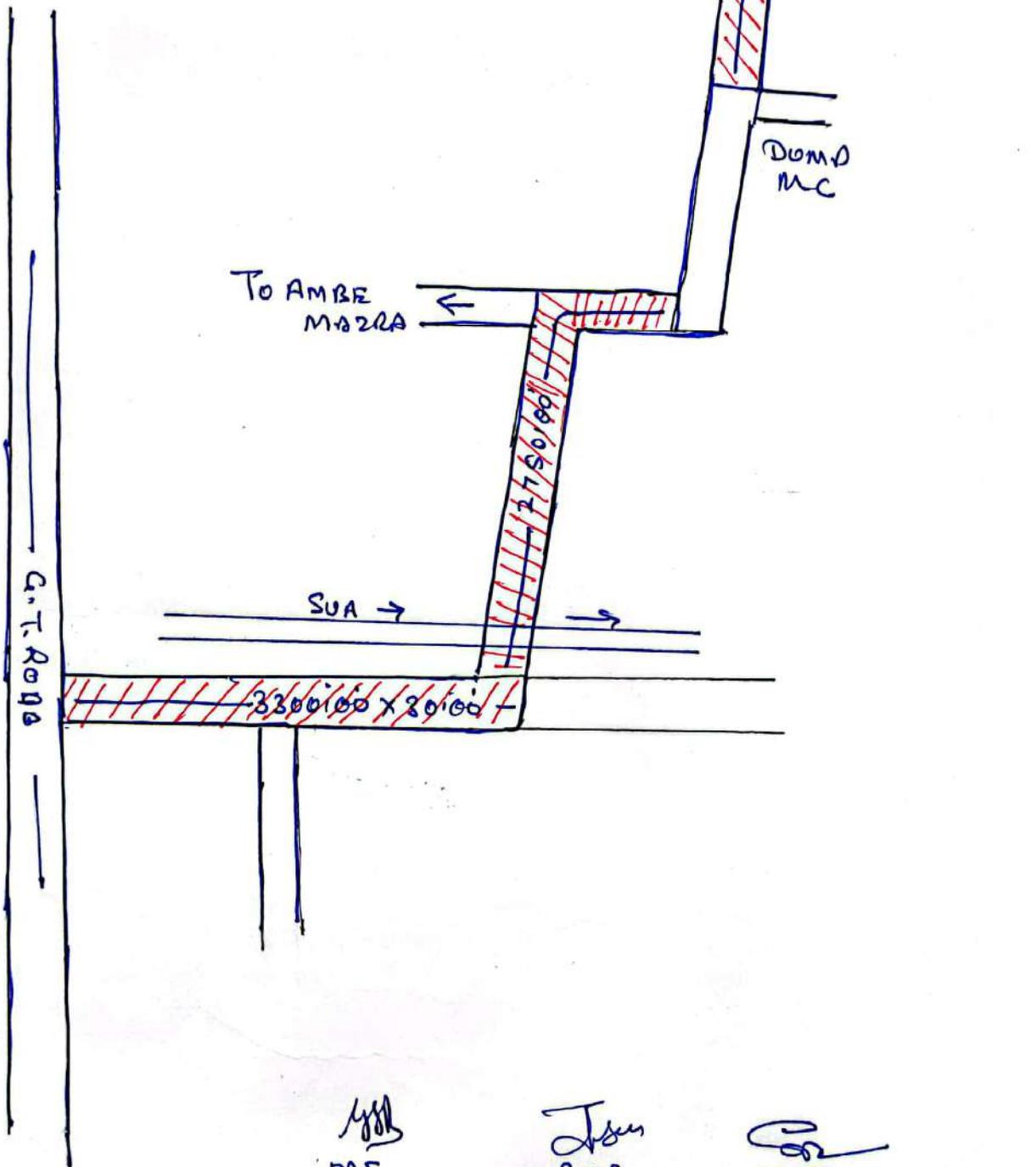
Resolution No. & Date	Resolution Details	Comment of Executive Officer												
<p>139 (ए) Date 11.03.2024</p>	<p>Subject:- Estimated Annual Maintenance Sewerage Scheme Primary Disposal Works Near S.T.P. Site Mandi Gobindgarh Year 2024-25 (from 1.4.2024 to 31.3.2025) Est. Cost. 46.84 lac Estimated Annual Maintenance Sewerage Scheme Disposal Works Mandi Gobindgarh Year 2024-25 (from 1.4.2024 to 31.3.2025) Est. Cost. 69.37 lac</p> <p>A/Mtc estimate for Operation & Maintenance of sewerage treatment Plant of 25MLD capacity on SBR Technology at Mandi Gobindgarh for the year 2024-2025 period (1.4.2024 to 31.3.2025). Estimate cost. 96.40 Lac.</p> <p>Regarding the above subject, it is requested that Amloh Road Disposal Works, Primary Disposal Works near S.T.P. The 25 wells of the site and the Sewage Treatment Plant are maintained by Punjab Water Supply and Sewerage Board. Regarding the said works, Punjab Water Supply and Sewerage Board has sent the following estimates for the year 2024-25</p> <table border="1" style="width: 100%; border-collapse: collapse; margin: 10px 0;"> <thead> <tr> <th style="width: 5%;">Sr No.</th> <th style="width: 70%;">Name of Work</th> <th style="width: 25%;">Estimate Cost,</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Estimated Annual Maintenance Sewerage Scheme Primary Disposal Works Near S.T.P. Site Mandi Gobindgarh Year 2024-25 (from 1.4.2024 to 31.3.2025)</td> <td style="text-align: center;">46.84 lac</td> </tr> <tr> <td style="text-align: center;">2</td> <td>Estimated Annual Maintenance Sewerage Scheme Disposal Works Mandi Gobindgarh Year 2024-25 (from 1.4.2024 to 31.3.2025)</td> <td style="text-align: center;">69.37 lac</td> </tr> <tr> <td style="text-align: center;">3</td> <td>A/Mtc estimate for Operation & Maintenance of sewerage treatment Plant of 25MLD capacity on SBR Technology at Mandi Gobindgarh (1.4.2024 to 31.3.2025)</td> <td style="text-align: center;">96.40 Lac.</td> </tr> </tbody> </table> <p>According to the above, estimates have been sent by the Sewerage Board through different letters. The report for the approval of the payment of the said estimated expenditure is submitted to the ordinary meeting of the Municipal Council.</p>	Sr No.	Name of Work	Estimate Cost,	1	Estimated Annual Maintenance Sewerage Scheme Primary Disposal Works Near S.T.P. Site Mandi Gobindgarh Year 2024-25 (from 1.4.2024 to 31.3.2025)	46.84 lac	2	Estimated Annual Maintenance Sewerage Scheme Disposal Works Mandi Gobindgarh Year 2024-25 (from 1.4.2024 to 31.3.2025)	69.37 lac	3	A/Mtc estimate for Operation & Maintenance of sewerage treatment Plant of 25MLD capacity on SBR Technology at Mandi Gobindgarh (1.4.2024 to 31.3.2025)	96.40 Lac.	<p>Agreed unanimously.</p>
Sr No.	Name of Work	Estimate Cost,												
1	Estimated Annual Maintenance Sewerage Scheme Primary Disposal Works Near S.T.P. Site Mandi Gobindgarh Year 2024-25 (from 1.4.2024 to 31.3.2025)	46.84 lac												
2	Estimated Annual Maintenance Sewerage Scheme Disposal Works Mandi Gobindgarh Year 2024-25 (from 1.4.2024 to 31.3.2025)	69.37 lac												
3	A/Mtc estimate for Operation & Maintenance of sewerage treatment Plant of 25MLD capacity on SBR Technology at Mandi Gobindgarh (1.4.2024 to 31.3.2025)	96.40 Lac.												

2504

CONSTRUCTION OF RAIN WATER SUPPLY
MILK & TRUCK STAND IN M.G.G.

209

ANNEXURE 5/9

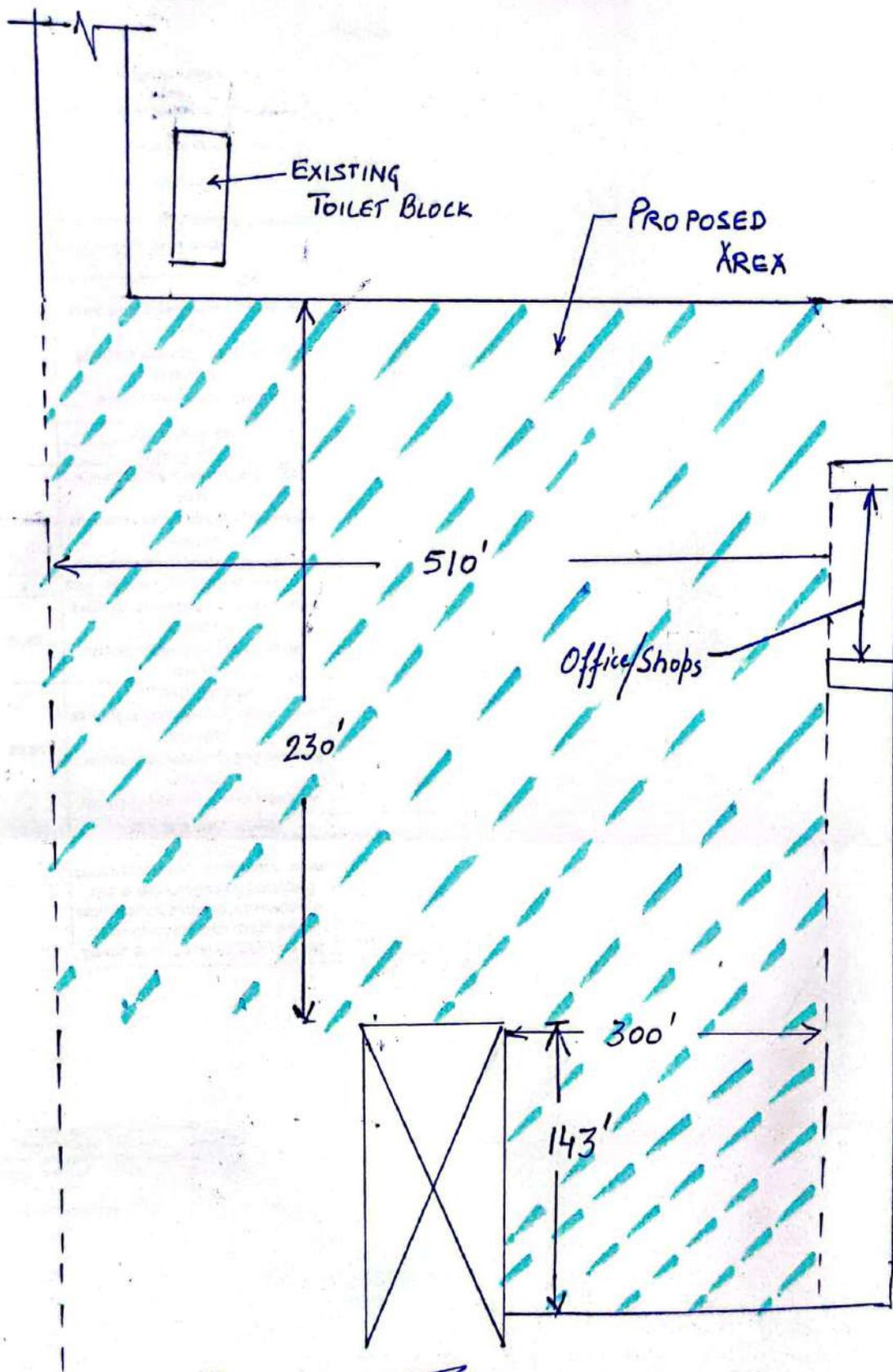


ME

AME

JIE

RT



MSB
MR

John
AMR

Col
J. 12



Concrete road from NH highway to Truck parking



Truck parking constructed by MC

2508 ACTIVITIES UNDERTAKEN BY USING NCAP FUNDS TO IMPROVE AIR QUALITY ANNEXURE 5/ 10

Sl.no	Activities	Area Covered (Unit)	Expenditure Rs.	Status of work	Before Photos	After Photos
		Kms,Sqm., No., etc		Completed/ Ongoing etc.		
1.	End to end pavement (W No.22 P/L Interlock Tiles 60mm In Street H/O Parveen Madam To Sanjay, Nahar Singh To Charnjeet Kaur, Brij Lal To Tiwari)	1197.1 Sq. Mtr.	11,49,682/-	Completed		
	W No.21 P/L Interlock Tiles 60mm In Street H/O Kamal to Gurmeet Kaur, Dinesh Sharma to Tiwari, Pala Singh to Balwinder Singh	538.61 Sq. Mtr.	5,37,989/-	Completed		

ACTIVITIES UNDERTAKEN BY USING NCAP FUNDS TO IMPROVE AIR QUALITY

2509

Sl.no	Activities	Area Covered (Unit)	Expenditure Rs.	Status of work	Before Photos	After Photos
		Kms,Sqm., No., etc		Completed/ Ongoing etc.		
	W No. 9 P/L Interlock Tiles 60mm In Street Dispency to Ranjeet Singh, Malkeet Singh to Jaspal Singh, Billu to Billa Singh	1421.8 Sq. Mtr.	13,92,719/-	Completed		
	W No.24 P/L Interlock Tiles 60mm In Street Fashion Beauty Parlour To Firoz Barber Shop	309.74 Sq. Mtr.	282307/-	Completed		

ACTIVITIES UNDERTAKEN BY USING MAP FUNDS TO IMPROVE AIR QUALITY

2510

Sl.no	Activities	Area Covered (Unit)	Expenditure Rs.	Status of work	Before Photos	After Photos
		Kms,Sqm., No., etc		Completed/ Ongoing etc.		
	W NO.10 P/L interlock tiles 60MM IN street h/o Mohan Singh to Jarnail Singh, Dhiyan Singh Karyana Store to Near tubewel	1031.48 Sq. Mtr.	9,36,337/-	Completed		
	P/L Interlock tiles 80MM Main Firni Nasrali H.No 281 Wonder World To Arshad Shop To Pal Cottage House Ward No 29	2201.43 Sq. Mtr.	17,70,037/-	Completed		

ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ

(ਵਰਕ ਆਰਡਰ)

ਨੰਬਰ ...97.....

ਮਿਤੀ...02.02.2024....

ਵੱਲ

..GREEN..REVOLUTION FOUNDATION

.....BAHADURGARH

.....JHAJJAR, HARYANA

ਵਿਸ਼ਾ :- (ਕੰਮ ਦਾ ਨਾਮ)...SETTING UP FACILITIES FOR GAS BASED CREMATORIUM
.....AT CREMATION GROUND AT M.G.G

ਹਵਾਲਾ :- ਆਪ ਜੀ ਵੱਲੋਂ ਭਰੇ ਗਏ ਟੈਂਡਰ ਆਈਟਮ ਨੰਬਰ...24/2023... ਮਿਤੀ...3/10/2023... ਸਬੰਧੀ.....

...4/24/2023... Dated...3/10/2023... Tender Register Page...30/77

ਆਪ ਜੀ ਵੱਲੋਂ ਵਿਸ਼ੇ ਅਧੀਨ ਕੰਮ ਦਾ ਜੋ ਟੈਂਡਰ ਭਰਿਆ ਗਿਆ ਹੈ। ਉਸਦੇ ਰੇਟ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸਮਰੱਥ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਪ੍ਰਵਾਨ ਕਰ ਲਏ ਗਏ ਹਨ :-

Sr. No	Name of Item	Rates accepted			Time Period (in Months)
		Estimate Cost	Percentage Below (-)	Allotted Amount	
1.	All Item (as Per Specification)	90 LAC	-12.22%	7,90,0200	4 MONTHS

Terms and Conditions :-

All the terms and conditions of approved DNIT will be complied by the agency.

- Contractor's L & C Society Should place a board of size 4"X3" and my other cautionary sign board as per site
- The officer-in-charge of the work will accept or reject the work expected according to his judgment.
- This order can be cancelled and the work can be stopped at any time by officer-in-charge of the work or by any officer superior to him in authority similarly the contractor is it liberty to choose work at any time
- The work shall be executed strictly according to the specification attached .
- The work shall be completed by Otherwise Rs..... Will be deducted from the Contractor's bill as penalty for every day's delay. The maximum penalty should not exceed 10 Percent of the estimate cost of the work. Kindly attend the office of the undersigned and submit stamp paper worth RS.50-for contract agreement within seven working days and also start the above said work with consultation of Assistant Municipal Engineer/JE to complete the work well within the supplanted time period.


 Municipal Engineer,
 Municipal Council, Gobindgarh



GAS CREMATORIUM PROJECT



GAS CREMATORIUM PROJECT



GAS CREMATORIUM PROJECT



GAS CREMATORIUM PROJECT



GAS CREMATORIUM PROJECT



GAS CREMATORIUM PROJECT

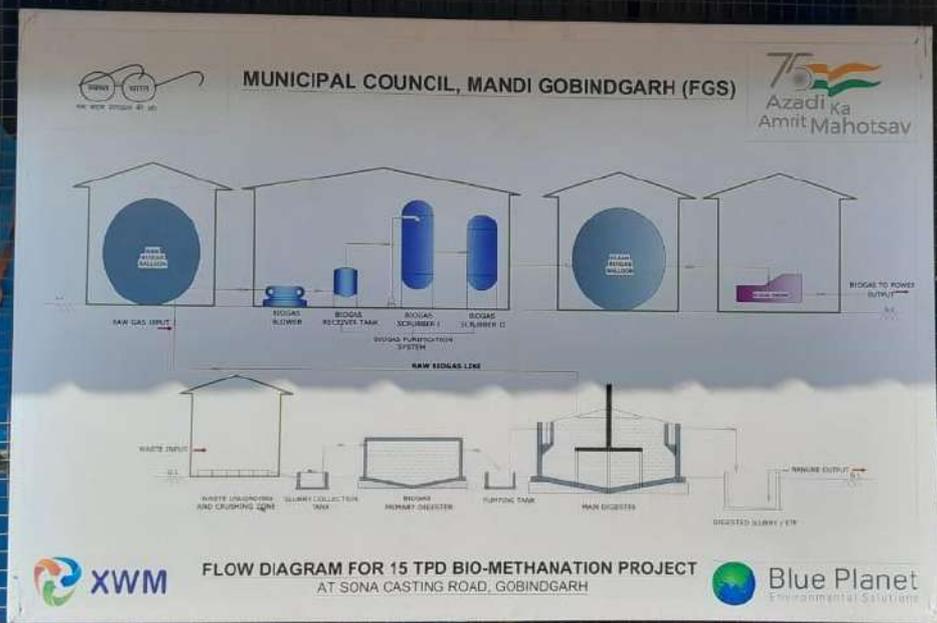
GAS CREMATORIUM PROJECT



GAS CREMATORIUM PROJECT



















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Manufactured by
KIRLOSKAR OIL ENGINES LTD.
A Kirloskar Group Company
Khadki, Pune 411 003 | www.kirloskar.com

GENSET MODEL/kVA 8SL 1500 TA / 125 KVA

PRODUCT CODE F6.5618

MFG. DATE/SR. NO. NOV-23/ 2300014

NOISE LIMIT < 75 dB(A) AT 1 MTR

TYPE APPROVAL

CERTIFICATE NO.

THIS PRODUCT CONFORMS TO THE
ENVIRONMENT (PROTECTION) RULES 1986.

kirloskar
GREEN

TRADEMARK BEARING WORD "KIRLOSKAR" IN ANY FORM AS A SUFFIX OR PREFIX IS OWNED BY KIRLOSKAR PROPRIETARY LTD. AND KIRLOSKAR OIL ENGINES LTD. IS PERMITTED USER





2540

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MUNICIPAL COUNCIL GOBINDGARH (NCAP DETAIL)																			
Amount Received 270.00 Lac (10.12.2021)																			
Sr. No.	Name of Work	E-Cost (in Lacs)	Vetting Cost	Less Rate	Awarded Cost	Work order/Date	Society Name	Bill Detial	MB No/Page no	Amount Spent against A/C	Security	Income Tax	Labour Cess	GST	Net Payment	Amount Spent (UC)	Remarks	Amount Un-utilized	Grant Rec.
1	Vehicle Mounted Road Sweeping with one year O & M	137.50	11994000.00	-24.33%	9075859.80	441/29.03.2023	M/s Pyara Singh and Sons.	20/19.07.2023	M.P.R. Page No. 317	6810300.00	681301.00	136206.00	0.00	136206.00	5856587.00	8068094.00			
										219553.00	0.00	4391.00	0.00	0.00	215162.00		Maints. Charges		
										283153.00	0.00	0.00	0.00	0.00	283153.00		Maints. Charges		
										566316.00	0.00	11326.00	0.00	0.00	554990.00		Maints. Charges		
										94386.00	0.00	1888.00	0.00	0.00	92498.00		Maints. Charges		
		94386.00	0.00	1888.00	0.00	0.00	92498.00	Maints. Charges											
2	Vehicle Mounted Dust Control/Anti-Smog Gun Fogger	90.00	9000000.00	-15.00%	7650000.00	730/16.03.2023	M/s Quality Enviro Engineers Pvt. Ltd.	Ist Bill 13/16.05.2023 2nd Bill 14/16.05.2023	M.P.R. Page No. 316	3825000.00 3825000.00	0.00 425000.00	76500.00 76500.00	0.00 0.00	76500.00 3247000.00	7650000.00				
3	2 Tractor Swaraj 735 FE	12.00	600000.00	-9.16%	545000.00	GEMC-511687784871493 Dt. 17.03.2023	M/s Action Construction Equipment Ltd.	8/04.05.2023	M.P.R. Page No. 313	545000.00	0.00	10900.00	0.00	10900.00	523200.00	545000.00			
			600000.00	-9.50%	543000.00	GEMC-511687788507903 Dt. 13.07.2023	M/s Preet Tractors Pvt. Ltd.	22/04.08.2023	M.P.R. Page No. 318	543000.00	27150.00	10860.00	0.00	10860.00	494130.00	543000.00			
4	Water Tanker with Sprinkling System capacity 5000 Lts.	4.50	450000.00	-27.50%	326250.00	24/03.01.2023	M/s Kakar Fabricators	07/26.04.2023	M.P.R. Page No. 315	326250.00	16315.00	6525.00	0.00	0.00	303410.00	326250.00			
5	C & D Waste/Malwa Hydraulic Tipper (make Tata/Bharatbenz /Ashok Leyland)	31.00	3100000.00							0.00						0.00			
Total		275.00	25744000		18140109.80					17132344.00						17132344.00		9867656.00	2,70,00,000.00
Amount Received 46.00 Lac (07.10.2022) + 46.00 Lac (03.12.2022)																			
Sr. No.	Name of Work	E-Cost (in Lacs)	Vetting Cost	Less Rate	Awarded Cost	Work order/Date	Society Name	Bill Detial	MB No/Page no	Amount Spent against A/C	Security	Income Tax	Labour Cess	GST	Net Payment	Total Paid Amount	Remarks	Amount Un-utilized	Grant Rec.
1	W No.22 P/L Interlock Tiles 60mm In Street H/O Parveen Madam To Sanjay,Nahar Singh To Charnjeet Kaur,Brij Lal To Tiwari	18.78	18.78	-31.08%	1294317.60	135/16.09.2022	Hemant Kumar Sayal	1st / R Bill 15/17-05-2023	487 /10-12	1149682.00	114968.00	22994.00	11496.00	22994.00	977229.00	1149682.00			
2	W No.21 P/L Interlock Tiles 60mm In Street H/O Kamal To Gurmeet Kaur ,Dinesh Sharma To Tiwari ,Pala Singh To Balwinder Singh	7.26	7.26	-29.50%	511830.00	131/15.09.2022	Jatin Singla	1st final 02/15-03-2023	486 /62-64	537989.00	53798.00	10760.00	5379.00	10760.00	457292.00	537989.00			
3	W No.9 P/L Interlock Tiles 60mm In Street Dispency To Ranjeet Singh, Malkeet Singh To Jaspal Singh,Billu To Billa Singh	20.99	20.99	-31.11%	1446001.10	128/15.09.2022	Jatin Singla	1st 01/15-03-2023	486/ 60-62	754058.00	75405.00	15081.00	7540.00	15081.00	640951.00	1392719.00			
								2nd 21/04.08.2023	489 /32-35	379478.00	37948.00	7589.00	3795.00	7589.00	322557.00				
								3rd Final	491/59-61	259183.00	25918.00	5184.00	2592.00	5184.00	220305.00				
4	W No.24 P/L Interlock Tiles 60mm In Street Fashion Beauty Parlour To Firoz Barber Shop	4.57	4.57	-29.21%	323510.30	129.15.09.2022	Jatin Singla	1st final 26/28-08-2023	491/12-14	282307.00	28230.00	5646.00	2823.00	5646.00	239962.00	282307.00			
5	W NO.10 P/L interlock tiles 60MM IN street h/o Mohan Singh To Jarnail	17.00	17.00	-29.71%	1258101.00	138/26.09.2022	S S Excellence	1st 05/05-04-2023	487/ 36-37	312118.00	31211.00	6242.00	3121.00	6242.00	226302.00	936337.00			

5	Singh , Dhiyan Singh Karyana Store To Near Teubwel	17.20	17.20	-22.71%	1256191.00	15/02/2022	S.S EXCELLENCE	2nd Final 23/04-08-2023	489/67-69	624219.00	62422.00	12484.00	6242.00	12484.00	530587.00				
6	P/L Interlock tiles 80MM Main Firni Nasrali H.No 281 Wonder World To Arshad Shop To Pal Cottage House Ward No 29	23.56	23.56	-31.60%	1611504.00	139/26.09.2022	Balkar Singh	1st 04/05-04-2023	488 /21-29	783380.00	78338.00	15668.00	7834.00	15668.00	665872.00	1770037.00			
								2nd 06/21-04-2023	489/ 3-8	764074.00	76408.00	15281.00	7641.00	15281.00	649463.00				
								3rd Final 12/15-05-2023	489 / 20-23	222583.00	22258.00	4452.00	2226.00	4452.00	189195.00				
Total		93.06	93.06		6445354.00					6069071.00					6069071.00		3130929.00	92,00,000.00	
Amount Received 46.00 Lac (12.01.2023)																			
Sr. No.	Name of Work	E-Cost (in Lacs)	Vetting Cost	Less Rate	Awarded Cost	Work order/Date	Society Name	Bill Detial	MB No/Page no	Amount Spent against A/C	Security	Income Tax	Labour Cess	GST	Net Payment	Total Paid Amount	Remarks	Amount Un-utilized	Grant Rec.
1	Purchase of 6 nos. HOPPER 2.0	46.00	45.00	10.11%	4045050.00	26/15.05.2023	Kakar Associates Ludhiana			4045050.00	202252.00	80901.00	0.00	80901.00	3680996.00	4045050.00			
Total		46.00	45.00		4045050.00					4045050.00						4045050.00		554950.00	46,00,000.00
Amount Received 46.00 Lac (09.03.2023)																			
Sr. No.	Name of Work	E-Cost (in Lacs)	Vetting Cost	Less Rate	Awarded Cost	Work order/Date	Society Name	Bill Detial	MB No/Page no	Amount Spent against A/C	Security	Income Tax	Labour Cess	GST	Net Payment	Total Paid Amount	Remarks	Amount Un-utilized	Grant Rec.
1	Const RMC flooring street from G.K trading Mill to Keshav Complex near Amlah road E.Cost- 49.73 lac	49.73	49.73	12.71%	4340931.00	16/10.07.2023	S.S Excellence	1st Bill	493/46-47	1254048.00	125405.00	25081.00	12540.00	25081.00	1065941.00	4222242.00			
								2nd	493/68-70	2968194.00	296820.00	59364.00	29682.00	59364.00	2522964.00				
Total										4222242.00						4222242.00		377758.00	46,00,000.00
Amount Received 73.80 Lac (26-09-2023,09-10-2023,01-01-2024,29-01-2024)																			
Sr. No.	Name of Work	E-Cost (in Lacs)	Vetting Cost	Less Rate	Awarded Cost	Work order/Date	Society Name	Bill Detial	MB No/Page no	Amount Spent against A/C	Security	Income Tax	Labour Cess	GST	Net Payment	Total Paid Amount	Remarks	Amount Un-utilized	Grant Rec.
1	P/F of Vehicle Management System at Bus Stand Chowk Mandi Gobindgarh	11.14	11.14	4.25%	1066655.00	69/30.10.2023	R.R Electronics	1st Bill	497/41-43	1088120.00	108812.00	21762.00	10881.00	21762.00	1136418.00	1088120.00			
2	P/F of Vehicle Management System at Bhadla Chowk Mandi Gobindgarh	14.38	14.38	4.30%	1376166.00	70/30.10.2023	R.R Electronics	1st Bill	497/65-68	1473316.00	140996.00	28200.00	14100.00	28200.00	1473316.00	1473316.00			
3	P/F of Solar Based Flashers on Various Road Cuts/Chowks in Mandi Gobindgarh.	12.45	12.45													0.00			
4	Setting up Facility for Gas Based Crematorium at Cremation Ground Mandi Gobindgarh with Civil Work.	90.00	90.00	12.22%	7900200.00	97/02-02-2024	Green revolution Delhi	1st Bill	499/90-93	2443059.00	244306.00	48861.00	24431.00	48861.00	2076600.00	6188894.00			
								2nd Bill	501/52-53	2570198.00	257020.00	51404.00	25702.00	51404.00	2184668.00				
								3rd Bill	501/77-78	1175637.00	117564.00	23514.00	11756.00	23514.00	999289.00				
Total		127.97	127.97		10343021.00					8750330.00						8750330.00		-1370330.00	73,80,000.00
Total					Total					40219037.00						40219037.00			5,27,80,000.00

Grant Received	52780000.00
Expenditure	40219037.00
Balance	12560963.00
Percentage	76

Ref. no. 2455

Dated 30/10/2024

ਸੇਵਾ ਵਿਖੇ,

Project Director
NHAI, PIU-Ambala

ਵਿਸ਼ਾ:- Proceedings of the personal hearing given by the chairman of the Board for violation of the provision of the Air (Prevention & Control of Pollution Act, 1981 on 19.01.2024.
ਹਵਾਲਾ:- ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 11186 / NHAI/AMB/2461 ਮਿਤੀ 01.10.2024.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਹੈ ਕਿ ਜੇ ਪੱਤਰ ਆਪ ਦੇ ਮਹਿਕਮੇ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਇਆ ਹੈ। ਇਸ ਸਬੰਧੀ ਨਗਰ ਕੌਂਸਲ ਵੱਲੋਂ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ ਦੀ ਹਦੂਦ ਅੰਦਰ ਜੇ ਨੈਸ਼ਨਲ ਹਾਈਵੇਅ ਪਾਈਪੱਤ ਤੋਂ ਜਲੰਧਰ ਫੋਰ ਲਾਇਨ ਨਿਕਲਦਾ ਹੈ। ਇਸ ਦੀਆਂ ਦੋਵੇਂ ਸਾਈਡਾਂ ਸਲੀਪ ਰੋਡ ਬਿੱਲਕੁਲ ਕੱਚੀ/ਅੰਨਬਿਲਟ ਹਨ, ਜਿਸ ਦੀ ਸਾਂਭ ਸੰਭਾਲ ਆਪ ਦੇ ਅਦਾਰੇ ਵੱਲੋਂ ਕੀਤੀ ਜਾਣੀ ਹੁੰਦੀ ਹੈ ਪਰ ਆਪ ਦੇ ਵਿਭਾਗ ਵੱਲੋਂ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦੀ ਇਸ ਰੋਡ ਦੀ ਕੋਈ ਰੱਖਰਖਾਵ ਨਹੀਂ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਇਸ ਸਬੰਧੀ ਮਾਣਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ ਜੀ ਵੱਲੋਂ ਹੋਇਆਂ ਮੀਟਿੰਗਾਂ ਵਿੱਚ ਵੀ ਕਈ ਵਾਰ ਵਿਚਾਰ ਵੰਟਾਦਰਾ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ ਅਤੇ ਇਸ ਦੀ ਸਾਂਭ ਸੰਭਾਲ ਲਈ ਆਪ ਜੀ ਨੂੰ ਨਗਰ ਕੌਂਸਲ ਵੱਲੋਂ ਕਈ ਵਾਰ ਲਿਖਿਆ ਜਾ ਚੁੱਕਾ ਹੈ ਪਰ ਆਪ ਦੇ ਅਦਾਰੇ ਵੱਲੋਂ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦੀ ਕੋਈ ਵੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਨਹੀਂ ਲਿਆਈ ਗਈ।

ਉਪਰੋਕਤ ਪੱਤਰ ਨਾਲ ਜੇ ਆਪ ਵੱਲੋਂ ਫੋਟੋਗ੍ਰਾਫ਼ ਭੇਜਿਆ ਗਿਆ ਹਨ ਉਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਇਸ ਸਰਵਿਸ ਰੋਡ ਦੀ ਸਾਫ਼ ਸਫਾਈ ਅਤੇ ਸਾਂਭ ਸੰਭਾਲ ਆਪ ਦੇ ਵਿਭਾਗ ਵੱਲੋਂ ਕੀਤੀ ਜਾਣੀ ਹੁੰਦੀ ਹੈ ਪਰ ਆਪ ਦੇ ਵਿਭਾਗ ਵੱਲੋਂ ਕੋਈ ਵੀ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਜਿਸ ਕਾਰਨ ਸ਼ਹਿਰ ਦੀ ਦਿੱਖ ਬਹੁਤ ਖਰਾਬ ਨਜ਼ਰ ਆਉਂਦੀ ਹੈ ਜਿਸ ਕਾਰਨ ਰੋਡ ਦੀ ਸਾਂਭ ਸੰਭਾਲ ਲਈ ਨਗਰ ਵੱਲੋਂ ਇੱਕ ਮਕੈਨੀਕਲ ਰੋਡ ਸਵੀਪਿੰਗ ਮਸ਼ੀਨ ਖਰੀਦ ਕੀਤੀ ਗਈ ਹੈ। ਜਿਸ ਨੂੰ ਨਗਰ ਕੌਂਸਲ ਵੱਲੋਂ NHAI ਦੀਆਂ ਸੜਕਾਂ ਦੀ ਸਾਫ਼ -ਸਫਾਈ ਲਈ ਵਰਤੋਂ ਵਿੱਚ ਲਿਆਂਦਾ ਜਾ ਰਿਹਾ ਹੈ। ਜਿਸ ਨਾਲ ਸ਼ਹਿਰ ਦੀ ਦਿੱਖ ਸਾਫ਼ -ਸੁਥਰੀ ਨਜ਼ਰ ਆ ਸਕੇ, ਜਿਸ ਦਾ ਸਾਰਾ ਖਰਚਾ ਨਗਰ ਕੌਂਸਲ ਵੱਲੋਂ ਆਪਣੇ ਫੰਡ ਵਿੱਚੋਂ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਇਸ ਮਸ਼ੀਨ ਨਾਲ ਇਕੱਤਰ ਕੀਤੀ ਰੋਡ ਡਸਟ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਹਾਈਵੇ ਉਪਰ ਡੱਪ ਨਹੀਂ ਕੀਤੀ ਜਾਂਦੀ। ਨਗਰ ਕੌਂਸਲ ਵੱਲੋਂ ਇਹ ਡਸਟ ਲੈਂਡਫਿਲ ਲਈ ਵਰਤੋਂ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਂਦੀ ਹੈ।

ਜਿਥੋਂ ਤੱਕ ਗਾਰਵੇਜ ਡੱਪ ਬਾਰੇ ਆਪ ਵੱਲੋਂ ਲਿਖਿਆ ਗਿਆ ਹੈ ਦੇ ਸਬੰਧ ਵਿੱਚ ਸਪਸ਼ਟ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਕੋਈ ਗਾਰਵੇਜ ਜੀ.ਟੀ. ਤੇ ਡੱਪ ਨਹੀਂ ਕੀਤਾ ਜਾ ਰਿਹਾ। ਜੇਕਰ ਪਬਲਿਕ ਵੱਲੋਂ ਕਿਸੇ ਤਰ੍ਹਾਂ ਦਾ ਗਾਰਵੇਜ ਡੱਪ ਕੀਤਾ ਜਾਂਦਾ ਉਸਨੂੰ ਨਗਰ ਕੌਂਸਲ ਵੱਲੋਂ ਤੁਰੰਤ ਚੁਕਵਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ। ਉਪਰੋਕਤ ਤੱਥਾਂ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਨਗਰ ਕੌਂਸਲ ਵੱਲੋਂ ਆਪ ਜੀ ਨੂੰ ਪੁਰਾ ਸਹਿਯੋਗ ਦਿੱਤਾ ਜਾ ਰਿਹਾ ਹੈ।

ਪਿੱਠ ਅੰਕਣ ਨੰ. 2456

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ:-

ਉਪਰੋਕਤ ਦਾ ਇੱਕ ਦਾ ਇੱਕ ਉਤਾਰਾ ਮਾਨਯੋਗ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ), ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

4
ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ,
ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ।

ਮਿਤੀ 30/10/2024

4
ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ,
ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ।

Ref. no. 2455

Dated 30.10.2024

To

Project Director
NHAI, PIU-Ambala

Sub.

Proceedings of the personal hearing given by the chairman of the Board for violation of the provision of the Air (Prevention & Control of Pollution Act, 1981 on 19.01.2024.

Ref No.:-

Your office letter no.11186 / NHAI/AMB/2461 Dated 01.10.2024.

Regarding the above subject and reference, it is requested that the letter received through your department. In this regard, the Municipal Council writes to you that the National Highway Panipat to Jalandhar Four Line within the limits of the Municipal Council Gobindgarh. Both its side sleeper roads are completely unpaved/unbuilt, which has to be maintained by your institution, but your department is not doing any kind of maintenance of this road. In this regard, the Honourable Deputy Commissioner Fatehgarh Sahib has discussed this issue many times in the meetings held and the Municipal Council has written to you many times for its maintenance, but no action has been taken by your institution.

In the above letter, with the photographs sent by you, it is written that the cleaning and maintenance of this service road has to be done by your department, but no action is being taken by your department. Due to which the appearance of the city looks very bad, due to which a mechanical road sweeping machine has been purchased by the city for the maintenance of the road. Which is being used by the Municipal Council for cleaning the roads of NHAI. Due to which the appearance of the city can be seen clean, all the expenses of which are being borne by the Municipal Council from its own funds. The road dust collected with this machine is not dumped on the highway in any way. This dust is used for landfill by the Municipal Council.

As far as what you have written about the garbage dump, it is clarified that in any way no garbage is being dumped on GT. If any kind of garbage is dumped by the public, it is immediately removed by the Municipal Council. Keeping the above facts in mind, the Municipal Council is extending full cooperation to you.

Sd/-

Executive Officer,
Municipal Council, Gobindgarh.

Endorsement Number No. **2456**

Date **30.10.2024**

Copy of the above:-

A copy of the above is sent to the Honourable Additional Deputy Commissioner (G), Fatehgarh Sahib for information.

Sd/-

Executive Officer,
Municipal Council, Gobindgarh.



MUNICIPAL COUNCIL GOBINDGARH

Fatehgarh Sahib (Punjab)

ਮਿਉਂਸਪਲ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ (ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ) ਪੰਜਾਬ

Ref. no. 2736

Dated 02/12/2024

To,

Environmental Engineer (ZP 2)
Punjab Pollution Control Board
Patiala.

Subject:- Show cause notice for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

Ref:- Your office letter No. 3421-24 Dated 26/11/2024 related.

With reference to the notice dated 26-11-2024 received regarding measures for air pollution mitigation, the Municipal Council (MC), Gobindgarh, hereby submits a detailed report on the actions undertaken and the future plans under the National Clean Air Program (NCAP) to address air quality concerns.

1. Background and Identification of Major Pollution Sources

As per the study conducted by IIT Delhi, the major sources of particulate matter (PM2.5 and PM10) pollution in Gobindgarh are:

- Road dust
- Industrial emissions
- Vehicular emissions

To tackle these sources, a comprehensive action plan has been prepared and is being implemented using funds received under NCAP and the MC's own resources.

2. Measures Taken to Control Road Dust Pollution

The Municipal Council has prioritized controlling road dust, which contributes significantly to PM2.5 and PM10 levels. Actions undertaken include:

- **Mechanical Road Sweeping:**
 - One mechanical road sweeping machine has been procured and is fully operational to clean roads regularly and reduce dust resuspension.
 - A second sweeping machine is being procured and after completion of tender process work order is being issued.
- **Sprinkling and Dust Suppression:**
 - Two anti-smog guns have been procured and are operational, effectively controlling airborne particulate matter.
 - Two sprinklers have been purchased for dust suppression, and they are actively used on major roads and dust-prone areas.
 - Treated water from the Sewage Treatment Plant (STP) is being utilized for sprinkling, ensuring water conservation while reducing road dust emissions.

3. Infrastructure Development to Minimize Dust Generation

The Municipal Council has made substantial investments in improving infrastructure to reduce dust generation from roads and unpaved areas:

- **Truck Parking Facility Redevelopment:**
 - A dedicated truck parking facility has been redeveloped to reduce vehicular congestion and dust from unorganized parking on unpaved surfaces.

- **Construction of Super Milk Road:**
 - The road from GT Road to the truck stand has been constructed using Municipal Council funds to provide a durable, dust-free surface.
- **Road Paving and Construction:**
 - Roads across the town have been constructed or upgraded with concrete or interlocking pavers under the NCAP initiative and MC's resources.
 - This includes roads that were previously unpaved or where sewer lines had been laid recently.

4. Upcoming Road Construction Plans

The MC is committed to completing road construction projects in areas where sewer lines were recently laid. The construction of remaining roads is planned to be undertaken shortly to ensure dust control and smooth vehicular movement. A detailed list of these roads is attached for reference.

5. Solid Waste Management Measures

To ensure effective waste management and prevent air pollution from waste-related activities, the following steps have been implemented:

- Strict enforcement to prevent littering and ensure cleanliness in public areas.
- A complete ban on the burning of any type of solid waste within the municipal limits.
- Regular monitoring and collection of waste to avoid accumulation in open areas.

6. Utilization of Funds and Commitment to NCAP Goals

The Municipal Council has efficiently utilized NCAP grants and its own funds to execute projects aimed at reducing air pollution. The Council is committed to furthering these efforts by adopting sustainable and impactful solutions to improve air quality in Gobindgarh.

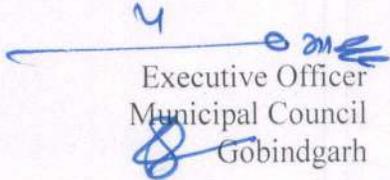
A modern Crematorium funded under NCAP has been constructed. This Crematorium is designed to run on gas to significantly reduce emissions compared to traditional wood based cremation methods. It is scheduled to become operational on 1st January 2025 contributing to reduced air pollution and saving trees.

7. Future Commitment

The Municipal Council is actively monitoring the air quality and is committed to implementing additional measures as required. A dedicated team is ensuring compliance with all guidelines set forth under NCAP and the Pollution Control Board.

We are hopeful that these initiatives will meet the objectives of reducing particulate matter levels and improving the overall air quality of Gobindgarh town.

Should there be any further requirements or clarifications, the Municipal Council remains at your disposal.


 Executive Officer
 Municipal Council
 Gobindgarh

2547

Ph. no. :- 01765-505368 Email :- mcgvg@ymail.com

MUNICIPAL COUNCIL GOBINDGARH



252

77
Azadi Ka
Amrit Mahotsav

Fatehgarh Sahib (Punjab)
ਮਿਊਂਸਪਲ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ (ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ) ਪੰਜਾਬ

Dated 26/11/2024

Ref. no. 2667.....

National Clean Air Programme					
Annual Action Plan Financial Summary					
2024-25					
Thematic Area	Sr. No.	Activity Code	Activity Detail	Source of Fund	Funds Sanctioned/ Released (Rs. Cr)
					2024-25
Strengthen Infrastructure, Monitoring Network & Source Apportionment	1	-	-	-	0
Public Outreach	1	PO1-3	Creation of public awareness on source and pollution control measures	MoEF&CC (CBPO)	0.0125
Road Dust and Construction & Demolition	1	RD1-2	End-to-end paving of roads along with black-topping and maintaining potholes free roads	NCAP	2.0
				MC Fund	1.0
	2	RD1-4	Remove road dust/silt regularly by using mechanical sweepers	MC & State Fund	1.17
				NCAP	0.176
	3	RD2-1	Greening of traffic corridors, open areas, gardens, community places, schools and housing societies	MC Fund	0.05
	4	C&D1-1	To create multiple separate space/zones to handle C&D waste in the city and specify waste collection capacity in TPD)	NCAP	0.37
Vehicles	1	VE7-1	Synchronize traffic movements/introduce intelligent traffic system (ITS) for lane-driving	NCAP	0.27
Industries	1	-	-	-	0
Waste and Biomass Dumping and Burning	1	BB2	Regular collection, segregation and disposal of waste	MC Fund	1.18
	2	BB5	Human Cremation	NCAP	0.9
			Total		7.1285

Nodal Officer cum Municipal Engineer
Municipal Council, Mandi Gobindgarh

Executive Officer
Municipal Council, Mandi Gobindgarh

List of works to be done by Municipal Council

Sr.no	Name of Work	E/Cost (Lacs)
1	P/Laying of Intelocking tiles in Jasran Vehra Jasran Phirni and Main Street in front of BS Workshop Ward No. 11	49.83
2	P/Laying Intelockint tile in streets on right side of Main Street from Culvert to Khushi Cosmetic Store on Main Disposal road , Kacha shanti Nagar	96.26
3	P/Laying of Intelocking tiles in main street in Sh Guru Hargobind School, Sultan Gym Street and Street to H/o Balwinder Singh Ward NO. 1	46.46
4	P/Layihg of interlocking tile in streets adjoining SD Public School and street towards Mandir in Ward No. 23	54.11
5	P/Laying Intelocking Tiles in streets Adjoining Prabhjot clinic, Kareena Shop, Patel Mechanical works in Ward No. 23	48.08
6	P/ Laying of Interlocking tiles in Main And Adjoining Streets of radha swami satsang bhawan in kacha shanti nagar.	95.65

MUNICIPAL COUNCIL GOBINDGARH

Fatehgarh Sahib (Punjab)

ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ, ਜਿਲ੍ਹਾ ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ।

Ref. no. 2898

(True Translation from Punjabi to English)

Dated. 20.12.2024

To

Project Director,
NHAI, PIU,
Ambala,

Subject:-

Proceedings of the personal hearing given by the chairman of the board for violation of the provision of the air (Prevention & control of pollution Act. 1981 19.01.2024

Ref:-

Your Office Letter No. 11186/NHAI/AMB/2461 dated 01.10.2024 and this office letter No. 2455 dated 30.10.2024.

Regarding the subject cited above, it has already written through the letter in reference that within the Municipal limits of MC Gobindgarh maintenance of area between the slip road and the main carriageway of the National Highway is not being done properly by your department. Due to this, the dust keeps blowing up and the city is being affected badly (photographs attached). To solve this problem, the Municipal Council has deployed mechanical sweeping machine, anti Smog guns and sprinklers. These are being used regularly but it is very unfortunate that no effort is being done by your department to solve this problem. Paving of Katcha portion has been started by your department 7 months back but only 30mtr length has been done till date. This shows how seriously this matter is being taken by your department..

Municipal Council Gobindgarh has been included in some non-attachment cities of Punjab and due to this Punjab pollution control board and NGT is monitoring levels of PM-10 and PM-2.5 in a date bound manner. If any kind of penalty is imposed in regards to the above said levels then it will be the sole responsibility of your department.

Regarding the problems cited by you in various letters to this department, MC has finished concreting of the road from GT road to the truck parking lot and about 1 Lakh square feet area concreting of truck parking has been completed about 4 months back. (Photographs are attached.)

The municipal council has installed boards regarding not to park trucks on GT Road (photographs are attached).

It is clear from the above facts that steps are being taken by Municipal council to follow the instructions issued by PPCB and NGT but absolutely nothing is being done by your department i.e NHAI. Therefore, it is again written that if any kind of penalty/fine is imposed in the case related to dust originating from this portion by NGT, it will be the sole responsibility of your department.

-Sd-
For Executive officer.
Municipal Council,
Gobindgarh.



OPEN TRUCK PARKING [CONCRETE BASE]



CONCRETE ROAD FROM G.T. ROAD TO TRUCK PARKIN







2555

ROADS UNDER JURISDICTION OF NHAI

260



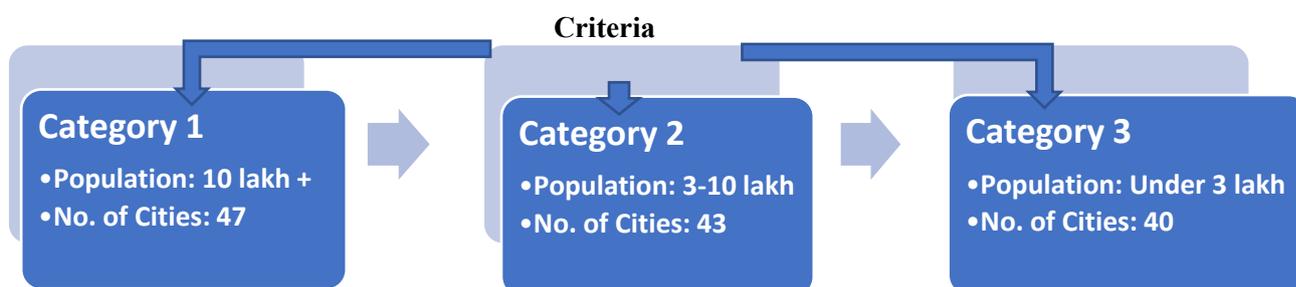


Swachh Vayu Sarvekshan 2024

“Swachh Vayu Sarvekshan” is an initiative by MoEF&CC to rank cities on the basis of implementation of activities approved under city action plan and air quality in 130 NCAP cities.

Objectives

- a. To create awareness among all sections of the society
- b. Inform citizens about the health impacts related due to exposure
- c. Comparing air quality conditions at different locations/cities
- d. To achieve the goal of NCAP “Clean air for all”.



*Population 2011 census

The Ministry of Environment, Forest and Climate Change rewards the top three performing cities in each category with a cash prize, a trophy, and a certificate titled “National Clean Air City.” This recognition is part of the National Mission for Clean Air and is awarded on September 7th each year, in celebration of the International Day of Clean Air for Blue Skies.

Assessment is done based on submission of self-assessment report along with supporting documents submitted by ULBs. The reports and documents are further vetted by respective Air Quality Monitoring Committee (AQMC), chaired by Principal Secretary Environment and further examined and evaluated by CPCB for ranking, on the basis of assessment framework given in MoEF&CC guideline.

Guiding Principles

All 130 cities covered under NCAP are assessed based on information submitted under ranking framework by cities/ULBs on PRANA portal (dashboard to capture progress under NCAP programme).

Methodology Adopted

Assessment is done every year and cities are ranked based on the assessment of performance for the period (financial year i.e, 1st April to 31st March) of the preceding financial year. Specific weightage has been assigned for taking control measures in 08 identified sectors shown in the Table 1 below.

Table 1-Sector wise specific weightage (shown in %)

Sector	Category 1 >10L Population cities (in %)	Category 2 3-10L Population cities (in %)	Category 3 < 3 L population cities (in %)
Biomass & Municipal Solid Waste Burning	20	20	20
Road dust	20	20	25
Dust from Construction & Demolition Waste	5	5	5
Vehicular Emissions	20	20	15
Emissions from Industries	20	15	15
Other Emissions	10	15	15
IEC activities/Public Awareness	2.5	2.5	2.5
Improvement in PM ₁₀ concentrations	2.5	2.5	2.5

Declaration of Results:

Based on above guiding principles, this year the following cities are presented with “National Clean Air City” Awards as part of **Swachh Vayu Survekshan 2024** during National level workshop for celebrating “International Day of Clear Air for Blue Sky” at Jaipur on 7th September 2024:

Swachh Vayu Survekshan 2024 Results			
Category	Rank	Cities	Award Cash prize (₹ in crores) for FY 2023-24
Category 1	1 st	Surat, Gujarat	1.50
	2 nd	Jabalpur, Madhya Pradesh	1.00
	3 rd	Agra, Uttar Pradesh	0.50
Category 2	1 st	Firozabad, Uttar Pradesh	0.75
	2 nd	Amravati, Maharashtra	0.50
	3 rd	Jhansi, Uttar Pradesh	0.25
Category 3	1 st	Raebareli, Uttar Pradesh	0.375
	2 nd	Nalgonda, Telangana	0.25
	3 rd	Nalagarh, Himachal Pradesh	0.125

These cities are being awarded for their significant improvements in air quality, achieved through the adoption of various best practices aimed at mitigating air pollution. Some of the key activities they implemented include-

- End to end paving on roads
- Promoting mechanical sweeping
- Bioremediation of legacy waste
- C & D and solid waste management
- Nagar vatika from reclaimed land of dumpsite
- Greenbelt development
- Intelligent traffic management system
- Miyawaki forestation

First “National Clean Air City” Awards as part of **Swachh Vayu Survekshan 2022** were presented during National level workshop title “Sumangalam Panchmahabhoot: Conference Series on Vayu-The Vital Life Force” held at Bhubaneswar, Odisha on 2-4th December’22. Cities conferred with awards were – Lucknow (1st), Prayagraj (2nd), Varanasi (3rd) under Category 1; Moradabad (1st), Firozabad (2nd), Amravati (3rd) under Category 2 and Dewas (1st), Sunder Nagar (2nd), Nalagarh (3rd) under Category 3.

Second “National Clean Air City” Awards as part of **Swachh Vayu Survekshan 2023** were presented during National level workshop held at Bhopal, Madhya Pradesh on 7th September 2023. Cities conferred with awards were – Indore (1st), Agra (2nd), Thane (3rd) under Category 1; Amravati (1st), Moradabad (2nd), Guntur (3rd) under Category 2 and Parwanoo (1st), Kala-Amb (2nd), Angul (3rd) under Category 3.

This unique initiative envisages to generate competitiveness among cities by showcasing and sharing progress achieved by the cities in the public domain, hence fosters a sense of encouragement and motivation in city authorities in enhancing their efforts.

The Swachh Vayu Survekshan shall help in enabling city authorities in comprehending their city's progress, and achieving targeted actions towards cleaner environment.

Category-I: List of Cities- Population above 10 Lakhs			
Rank	City/ Town	Score	
		City Score Submitted on PRANA	Final Score
1	Surat	194	194
2	Jabalpur	195	193
3	Agra	200	191
4	Lucknow	197	189
5	Kanpur	194	183.8
6	Vadodara	196	182
6	Indore	192	182
6	Bhopal	192	182
6	Vijayawada	182	182
7	Ahmedabad	191	181
7	Delhi	185	181
8	Raipur	177.5	177.5
9	Varanasi	192	176.5
10	Patna	177	176
11	Trichy	185	175
12	Thane	188	173
13	Jamshedpur	177.7	171.7
14	Rajkot	188	170.5
15	Nagpur	180	169.6
16	Asansol	176.5	169.5
17	Faridabad	168	167
18	Ghaziabad	199	166.6
19	Nashik	165.5	165.5
20	Allahabad	195	164
21	Hyderabad	168.3	163.3
22	Vishakhapatnam	167	163
23	Pune	184.2	160.2
24	Mumbai	179	159
25	Meerut	193.5	157.5
26	Gwalior	157	156.2
27	Chandigarh	178	156
28	Bangalore	170.6	155.1
29	Durg Bhilai	156.1	153.7
30	Jodhpur	162.9	152.5
31	Ludhiana	171	152

32	Ranchi	145.6	145.6
33	Jaipur	167	144.7
34	Dhanbad	154.5	143.5
35	Vasai Virar	162.8	141.8
36	Aurangabad	161.4	139
37	Kolkata	150.8	137.8
38	Kota	140	128.6
39	Amritsar	163.2	125.7
40	Howrah	137.3	116.3
41	Chennai	119.5	101.3
42	Madurai	142.3	77.7
43	Srinagar*	189.6	0
<i>*Score not approved by AQMC</i>			

Category-II: List of cities- Population from 3 to 10 Lakhs			
Rank	City/ Town	Score	
		City Score Submitted on PRANA	Final Score
1	Firozabad	200	197
2	Amravati	195	195
3	Jhansi	193.5	193.5
4	Gorakhpur	198	191.5
5	Navi Mumbai	190.5	190.5
6	Noida	193	187.8
7	Bhubaneswar	188.2	185.7
8	Gaya	190.5	185.5
9	Cuttack	186.6	185.1
10	Guntur	188	185
11	Moradabad	194.5	183.1
12	Rourkela	193	183
13	Ulhasnagar	189	182.5
13	Korba	182.5	182.5
14	Udaipur	187.5	180
15	Sagar	179.5	179.5
16	Rajahmundry	183	178
17	Bareilly	196.5	174
18	Nellore	171.5	171.5
19	Jalgaon	174.6	171.1
20	Chandrapur	180	171
20	Solapur	171	171
21	Kurnool	168.5	163.5
22	Hubli-Dharwad	162	162
23	Kadapa	169.2	161.7
24	Sangli	168.8	161.3
25	Devanagere	167.8	158.8
26	Ujjain	194	158.5
27	Patiala	170.2	154
28	Kolhapur	154.8	153.8
29	Latur	155.6	153.1
30	Barrackpore	161.3	152.8
31	Anantapur	149.3	149.3
32	Muzaffarpur	151.1	147.4

33	Gulburga	146.7	146.7
34	Akola	146.7	144.7
35	Durgapur	157.9	141.4
36	Guwahati	154	136.8
37	Dehradun	151	126.5
38	Badlapur	150	125
39	Jalandhar	159.5	99.6
40	Alwar	117	99.5
41	Jammu*	179.7	0
41	Patancheruvu**	0	0
*Score not approved by AQMC			
** Not submitted the report			

Category-III: List of cities- Population less than 3 Lakh			
Rank	City/ Town	Score	
		City Score Submitted on PRANA	Final Score
1.	Raebareli	197	195.5
2.	Nalgonda	194.5	187.5
3.	Nalagarh	197	186.5
4.	Talcher	191.3	186.3
5.	Haldia	191	185.2
6.	Angul	191.5	185
7.	Balasore	185.5	183.8
8.	Sangareddy	187.4	182.4
9.	Parwanoo	197	182
10.	Sunder Nagar	198	179.8
11.	Naya Nangal	178	178
12.	Kalinga Nagar	190.5	177
13.	Anpara	186.5	176
14.	Baddi	192.7	175.7
15.	Dewas	189	174
16.	Khurja	192.6	172.8
17.	Ongole	185	170
18.	Gajraula	163.6	159.2
19.	Kashipur	169.6	157.8
20.	Eluru	154.4	154.9
21.	Chitoor	172.9	153.9
22.	Srikakulam	157.4	153.4
23.	Nalbari	161.5	146.7
24.	Vizianagaram	178	146.5
25.	Nagaon	97.06	144
26.	Pathankot/Dera Baba	165.2	143.3
27.	Sibsagar	109.5	142.7
28.	Dimapur	139.7	142.5
29.	Thoothukudi	140.8	140.8
30.	Silchar	155.9	138.9
31.	Rishikesh	181.8	137.8
32.	Gobindgarh	165.5	137.5
33.	Jalna	136.8	134.9
34.	Khanna	160.1	133.3

35.	Damtal	200	125.1
36.	Kohima	115.5	122
37.	Dera Bassi	164.9	108.7
38.	Byrnihat	110.2	108.5
39.	Kala Amb	195	106.5
40.	Paonta Sahib	200	102.6

ਦਫ਼ਤਰ ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

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(ਜ਼ਿਲ੍ਹਾ ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ)

ANNEXURE 5/18 ਚਲਾਨ ਫਾਰਮ

ਨੰਬਰ..... 2705

ਮਿਤੀ..... 12/03/14

ਅੱਜ ਮਿਤੀ..... ਦਿਨ..... ਸਮਾਂ..... ਨੂੰ ਵੇਖਿਆ ਗਿਆ ਕਿ

ਸ਼੍ਰੀ..... ਪੁੱਤਰ ਸ਼੍ਰੀ

ਵਾਸੀ ਮਕਾਨ ਨੰ..... ਵਾਰਡ ਨੰ..... ਸੈਕਟਰ..... ਮੁਹੱਲਾ/ਬਾਜ਼ਾਰ.....

ਵਿੱਚ ਉਕਤ ਵੱਲੋਂ.....

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ਇਹ ਪੰਜਾਬ ਮਿਊਂਸਪਲ ਐਕਟ 1911 ਦੀ ਧਾਰਾ ਅਧੀਨ ਅਪਰਾਧ ਹੈ। ਇਸ ਚਲਾਨ ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਤੁਹਾਡਾ ਚਲਾਨ ਤਜਵੀਜ਼ ਕੀਤਾ ਗਿਆ ਹੈ। ਜੇਕਰ ਕੋਈ ਸਮਝੌਤਾ ਕਰਨਾ ਹੋਵੇ ਤਾਂ ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ, ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ ਨੂੰ ਆਪਣੀ ਦਰਖਾਸਤ ਤਿੰਨ (3) ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਦੇਵੇ, ਨਹੀਂ ਤਾਂ ਚਲਾਨ ਜੁਡੀਸ਼ਲ ਮੈਜਿਸਟਰੇਟ -1 ਕਲਾਸ ਅਮਲੋਹ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇਗਾ।

ਦਸਤਖਤ/ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ

ਸੈਨੇਟਰੀ ਇੰਸਪੈਕਟਰ/ ਇੰਸਪੈਕਟਰ
ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

2706

ਚਲਾਨ ਫਾਰਮ

ਨੰਬਰ.....

ਮਿਤੀ..... 23/03/94

ਅੱਜ ਮਿਤੀ..... ਦਿਨ..... ਸਮਾਂ..... ਨੂੰ ਵੇਖਿਆ ਗਿਆ ਕਿ

ਸ਼੍ਰੀ..... ਪੁੱਤਰ ਸ਼੍ਰੀ

ਵਾਸੀ ਮਕਾਨ ਨੰ..... ਵਾਰਡ ਨੰ..... ਸੈਕਟਰ..... ਮੁਹੱਲਾ/ਬਾਜ਼ਾਰ.....

ਵਿੱਚ ਉਕਤ ਵੱਲੋਂ.....

ਇਹ ਪੰਜਾਬ ਮਿਊਂਸਪਲ ਐਕਟ 1911 ਦੀ ਧਾਰਾ ਅਧੀਨ ਅਪਰਾਧ ਹੈ। ਇਸ ਚਲਾਨ ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਤੁਹਾਡਾ ਚਲਾਨ ਤਜਵੀਜ਼ ਕੀਤਾ ਗਿਆ ਹੈ। ਜੇਕਰ ਕੋਈ ਸਮਝੌਤਾ ਕਰਨਾ ਹੋਵੇ ਤਾਂ ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ, ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ ਨੂੰ ਆਪਣੀ ਦਰਖਾਸਤ ਤਿੰਨ (3) ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਦੇਵੋ, ਨਹੀਂ ਤਾਂ ਚਲਾਨ ਜੁਡੀਸ਼ਲ ਮੈਜਿਸਟਰੇਟ -1 ਕਲਾਸ ਅਮਲੋਹ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇਗਾ।

ਦਸਤਖਤ/ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ

ਸੈਨੇਟਰੀ ਇੰਸਪੈਕਟਰ/ ਇੰਸਪੈਕਟਰ

ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

ਦਫ਼ਤਰ ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

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(ਜ਼ਿਲ੍ਹਾ ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ)

ਚਲਾਨ ਫਾਰਮ

ਨੰਬਰ **2707**.....

ਮਿਤੀ **1-4-24**.....

ਅੱਜ ਮਿਤੀ..... ਦਿਨ **ਸੋਮਵਾਰ**..... ਸਮਾਂ..... ਨੂੰ ਵੇਖਿਆ ਗਿਆ ਕਿ

ਸ਼੍ਰੀ **Satnam**..... ਪੁੱਤਰ ਸ਼੍ਰੀ

ਵਾਸੀ ਮਕਾਨ ਨੰ..... ਵਾਰਡ ਨੰ..... ਸੈਕਟਰ..... ਮੁਹੱਲਾ/ਬਾਜ਼ਾਰ **Premloka**

ਵਿੱਚ ਉਕਤ ਵੱਲੋਂ **P.M. 1911 4/8 156**..... **Mela**

Julius garboy.....

ਇਹ ਪੰਜਾਬ ਮਿਊਂਸਪਲ ਐਕਟ 1911 ਦੀ ਧਾਰਾ ਅਧੀਨ ਅਪਰਾਧ ਹੈ। ਇਸ ਚਲਾਨ ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਤੁਹਾਡਾ ਚਲਾਨ ਤਜਵੀਜ਼ ਕੀਤਾ ਗਿਆ ਹੈ। ਜੇਕਰ ਕੋਈ ਸਮਝੋਤਾ ਕਰਨਾ ਹੋਵੇ ਤਾਂ ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ, ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ ਨੂੰ ਆਪਣੀ ਦਰਖਾਸਤ ਤਿੰਨ (3) ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਦੇਵੋ, ਨਹੀਂ ਤਾਂ ਚਲਾਨ ਜੁਡੀਸ਼ਲ ਮੈਜਿਸਟਰੇਟ -1 ਕਲਾਸ ਅਮਲੋਹ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇਗਾ।

74079-22056

ਦਸਤਖਤ/ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ

ਸੈਨੇਟਰੀ ਇੰਸਪੈਕਟਰ/ ਇੰਸਪੈਕਟਰ

ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

ਦਫ਼ਤਰ ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

2570

(ਜ਼ਿਲ੍ਹਾ ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ)

275

ਚਲਾਨ ਫਾਰਮ

ਨੰਬਰ... 27.15.....

ਮਿਤੀ... 1-3-2024

ਅੱਜ ਮਿਤੀ..... ਦਿਨ..... ਸਮਾਂ..... ਨੂੰ ਵੇਖਿਆ ਗਿਆ ਕਿ

ਸ਼੍ਰੀ..... ਪੁੱਤਰ ਸ਼੍ਰੀ

ਵਾਸੀ ਮਕਾਨ ਨੰ..... ਵਾਰਡ ਨੰ..... ਸੈਕਟਰ..... ਮੁਹੱਲਾ/ਬਾਜ਼ਾਰ.....

ਵਿੱਚ ਉਕਤ ਵੱਲੋਂ.....

ਇਹ ਪੰਜਾਬ ਮਿਉਂਸਪਲ ਐਕਟ 1911 ਦੀ ਧਾਰਾ ਅਧੀਨ ਅਪਰਾਧ ਹੈ। ਇਸ ਚਲਾਨ ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਤੁਹਾਡਾ ਚਲਾਨ ਤਜਵੀਜ਼ ਕੀਤਾ ਗਿਆ ਹੈ। ਜੇਕਰ ਕੋਈ ਸਮਝੌਤਾ ਕਰਨਾ ਹੋਵੇ ਤਾਂ ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ, ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ ਨੂੰ ਆਪਣੀ ਦਰਖਾਸਤ ਤਿੰਨ (3) ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਦੇਵੇ, ਨਹੀਂ ਤਾਂ ਚਲਾਨ ਜੁਡੀਸ਼ਲ ਮੈਜਿਸਟਰੇਟ -1 ਕਲਾਸ ਅਮਲੋਹ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇਗਾ।

98784 49000

98765 04949

ਦਸਤਖਤ/ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ

ਸੈਨੇਟਰੀ ਇੰਸਪੈਕਟਰ/ ਇੰਸਪੈਕਟਰ

ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

ਦਫ਼ਤਰ ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

2571

276

(ਜ਼ਿਲ੍ਹਾ ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ)

ਚਲਾਨ ਫਾਰਮ

ਨੰਬਰ... 2717

ਮਿਤੀ..... 26-06-97

ਅੱਜ ਮਿਤੀ..... ਦਿਨ..... ਸਮਾਂ..... ਨੂੰ ਵੇਖਿਆ ਗਿਆ ਕਿ

ਸ਼੍ਰੀ..... ਪੁੱਤਰ ਸ਼੍ਰੀ

ਵਾਸੀ ਮਕਾਨ ਨੰ..... ਵਾਰਡ ਨੰ..... ਸੈਕਟਰ..... ਮੁਹੱਲਾ/ਬਾਜ਼ਾਰ.....

ਵਿੱਚ ਉਕਤ ਵੱਲੋਂ.....

ਇਹ ਪੰਜਾਬ ਮਿਉਂਸਪਲ ਐਕਟ 1911 ਦੀ ਧਾਰਾ ਅਧੀਨ ਅਪਰਾਧ ਹੈ। ਇਸ ਚਲਾਨ ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਤੁਹਾਡਾ ਚਲਾਨ ਤਜਵੀਜ਼ ਕੀਤਾ ਗਿਆ ਹੈ। ਜੇਕਰ ਕੋਈ ਸਮਝੋਤਾ ਕਰਨਾ ਹੋਵੇ ਤਾਂ ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ, ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ ਨੂੰ ਆਪਣੀ ਦਰਖਾਸਤ ਤਿੰਨ (3) ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਦੇਵੇ, ਨਹੀਂ ਤਾਂ ਚਲਾਨ ਜੁਡੀਸ਼ਲ ਮੈਜਿਸਟਰੇਟ -1 ਕਲਾਸ ਅਮਲੋਹ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇਗਾ।

98153
70685

ਦਸਤਖਤ/ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ

ਸੈਨੇਟਰੀ ਇੰਸਪੈਕਟਰ/ ਇੰਸਪੈਕਟਰ

ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

ਦਫ਼ਤਰ ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

2572

(ਜ਼ਿਲ੍ਹਾ ਫ਼ਤਿਹਗੜ੍ਹ ਸਾਹਿਬ)

277

2723

ਚਲਾਨ ਫਾਰਮ

ਨੰਬਰ.....

ਮਿਤੀ... 3-7-24

ਅੱਜ ਮਿਤੀ..... ਦਿਨ... ੧੫੬੪..... ਸਮਾਂ..... ਨੂੰ ਵੇਖਿਆ ਗਿਆ ਕਿ

ਸ਼੍ਰੀ..... ਖੁਦੀਪ ਕਮਾਨ..... ਪੁੱਤਰ ਸ਼੍ਰੀ..... ਕੁੰਦਗੜ੍ਹ..... ਤਿ.੧੫.੨੧

ਵਾਸੀ ਮਕਾਨ ਨੰ..... ਵਾਰਡ ਨੰ..... ਸੈਕਟਰ..... ਮੁਹੱਲਾ/ਬਾਜ਼ਾਰ..... ਕੁੰਦਗੜ੍ਹ.....

ਵਿੱਚ ਉਕਤ ਵੱਲੋਂ..... PMA - 1911 ਦੀ ਧਾਰਾ..... 156.....

..... Littering & other things menjan.....
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ਇਹ ਪੰਜਾਬ ਮਿਊਂਸਪਲ ਐਕਟ 1911 ਦੀ ਧਾਰਾ ਅਧੀਨ ਅਪਰਾਧ ਹੈ। ਇਸ ਚਲਾਨ ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਤੁਹਾਡਾ ਚਲਾਨ ਤਜਵੀਜ਼ ਕੀਤਾ ਗਿਆ ਹੈ। ਜੇਕਰ ਕੋਈ ਸਮਝੌਤਾ ਕਰਨਾ ਹੋਵੇ ਤਾਂ ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ, ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ ਨੂੰ ਆਪਣੀ ਦਰਖਾਸਤ ਤਿੰਨ (3) ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਦੇਵੋ, ਨਹੀਂ ਤਾਂ ਚਲਾਨ ਜੁਡੀਸ਼ਲ ਮੈਜਿਸਟਰੇਟ -1 ਕਲਾਸ ਅਮਲੋਹ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇਗਾ।

93111-26055

ਖੁਦੀਪ

ਦਸਤਖਤ/ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ

ਮੈਨੇਟਰੀ ਇੰਸਪੈਕਟਰ/ ਇੰਸਪੈਕਟਰ

ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

ਦਫ਼ਤਰ ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

2573

(ਜ਼ਿਲ੍ਹਾ ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ)

278

ਚਲਾਨ ਫਾਰਮ

ਨੰਬਰ..... 2724

ਮਿਤੀ..... ੪-੭-੨੧

ਅੱਜ ਮਿਤੀ..... ਦਿਨ..... ਸਮਾਂ..... ਨੂੰ ਵੇਖਿਆ ਗਿਆ ਕਿ

ਸ਼੍ਰੀ..... ਪੁੱਤਰ ਸ਼੍ਰੀ

ਵਾਸੀ ਮਕਾਨ ਨੰ..... ਵਾਰਡ ਨੰ..... ਸੈਕਟਰ.....

ਵਿੱਚ ਉਕਤ ਵੱਲੋਂ..... PMA-1911 ਦੀ ਧਾਰਾ 156

Littering & other matters
Act

ਇਹ ਪੰਜਾਬ ਮਿਉਂਸਪਲ ਐਕਟ 1911 ਦੀ ਧਾਰਾ ਅਧੀਨ ਅਪਰਾਧ ਹੈ। ਇਸ ਚਲਾਨ ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਤੁਹਾਡਾ ਚਲਾਨ ਤਜਵੀਜ਼ ਕੀਤਾ ਗਿਆ ਹੈ। ਜੇਕਰ ਕੋਈ ਸਮਝੌਤਾ ਕਰਨਾ ਹੋਵੇ ਤਾਂ ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ, ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ ਨੂੰ ਆਪਣੀ ਦਰਖਾਸਤ ਤਿੰਨ (3) ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਦੇਵੋ, ਨਹੀਂ ਤਾਂ ਚਲਾਨ ਜੁਡੀਸ਼ਲ ਮੈਜਿਸਟਰੇਟ -1 ਕਲਾਸ ਅਮਲੋਹ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇਗਾ।

79 860-89145

ਦਸਤਖਤ/ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ

ਸੈਨੇਟਰੀ ਇੰਸਪੈਕਟਰ/ ਇੰਸਪੈਕਟਰ
ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

ਨੰਬਰ..... 2725.....

ਚਲਾਨ ਫਾਰਮ

ਮਿਤੀ..... 10-7-24.....

ਅੱਜ ਮਿਤੀ..... ਦਿਨ..... 10/7/24..... ਸਮਾਂ..... ਨੂੰ ਵੇਖਿਆ ਗਿਆ ਕਿ

ਸ਼੍ਰੀ..... ਪੁੱਤਰ ਸ਼੍ਰੀ.....

ਵਾਸੀ ਮਕਾਨ ਨੰ..... ਵਾਰਡ ਨੰ..... ਸੈਕਟਰ.....

ਵਿੱਚ ਉਕਤ ਵੱਲੋਂ..... PMA- 1911 ਦੀ ਸੀ.ਐਮ. 156.....

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ਇਹ ਪੰਜਾਬ ਮਿਉਂਸਪਲ ਐਕਟ 1911 ਦੀ ਧਾਰਾ ਅਧੀਨ ਅਪਰਾਧ ਹੈ। ਇਸ ਚਲਾਨ ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਤੁਹਾਡਾ ਚਲਾਨ ਤਜਵੀਜ਼ ਕੀਤਾ ਗਿਆ ਹੈ। ਜੇਕਰ ਕੋਈ ਸਮਝੌਤਾ ਕਰਨਾ ਹੋਵੇ ਤਾਂ ਕਾਰਜ ਸਾਧਕ ਅਫ਼ਸਰ, ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ ਨੂੰ ਆਪਣੀ ਦਰਖਾਸਤ ਤਿੰਨ (3) ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਦੇਵੋ, ਨਹੀਂ ਤਾਂ ਚਲਾਨ ਜੁਡੀਸ਼ਲ ਮੈਜਿਸਟਰੇਟ -1 ਕਲਾਸ ਅਮਲੋਹ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇਗਾ।

78 88622424

24/7/24

ਦਸਤਖਤ/ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ

ਸੈਨੇਟਰੀ ਇੰਸਪੈਕਟਰ/ ਇੰਸਪੈਕਟਰ

ਨਗਰ ਕੌਂਸਲ, ਗੋਬਿੰਦਗੜ੍ਹ

Office Municipal Council, Gobindgarh

(District Fatehgarh Sahib)

Challan Form

No. 2723

Date: 3-07-24

Today Date..... Day Wednesday Time..... It was observed that Mr.Pardeep Kumar Son of Mr.Chandran Tiwari Resident of House No. Ward No..... Sector..... Mohalla/Bazaar Kotla by the above mentioned PMA – 1911 under Section 156 Littring This is an offence under Section 1 of the Punjab Municipal Act, 1911. This challan is to inform you that your challan has been proposed. If any compromise is to be made, please submit your application to the Executive Officer, Municipal Council, Gobindgarh within three (3) days, otherwise the challan will be sent to the court of Judicial Magistrate-1st Class Amloh.

Signature/Thumb impression

Sanitary Inspector/Inspector

Municipal Council, Gobindgarh.

ANNEXURE 5/19

MUNICIPAL COUNCIL MANDI GOBINDGARH LOCAL GOVT. PUNJAB
DEPTT. PUNJAB

NOTICE INVITING E-TENDERS (Supply & Repair Works)

Eproc.punjab.gov.in

E-tender MC/Gobindgarh/30//2022

E-tender-ME/AME/30/2022

The Municipal Council Mandi Gobindgarh invites percentages rates of e-tenders on Double Bid System for the following works from the enlisted Labour and Construction Societies/Enlisted Govt. Contractors/ Supplier and Manufactures.

Date and time schedule of Tenders:

Sr. No	Last date of online submission of Bidding Documents	Opening of Technical Bid
1	21.11.2022 At 5:00PM	22.11.2022 at 09:00 AM

(A) Name of works : Supply & Repair works

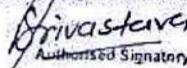
Sr.no	Name of work	E/Cost	ਮਤਾ ਨੰਬਰ ਅਤੇ ਮਿਤੀ	ਸਮਾਂ	
1	Purchase of Vehicle Mounted Sprinkling with Anti Smog Gun 2 Nos.	90.00 lac	ਮਤਾ ਨੰ. 48 ਮਿਤੀ 16.08.2022	3 Month	NCAP Grant Works
2.	Supply of 02 nos. Water Tanker with Sprinkling system 5000ltr.	4.50 lac	ਮਤਾ ਨੰ. 48 ਮਿਤੀ 16.08.2022	3 month	NCAP Grant Works

For Participating in the above e-tendering process the contractor shall have to get themselves registered with eproc.punjab.gov.in and get user ID and Password. Class 2 & 3 digital signature is mandatory to participate in the e-tendering. For any clarification/ difficulty e-tendering process flow, please contact on NIC Helpdesk Number 0172-2973263, 0172-2970284. In case of any problem in up loading e-Tender Municipal Council Gobindgarh will be not responsible.

TERMS & CONDITIONS FOR NIT (Not for Press)

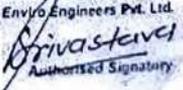
1	Validity of tender will be 180 days
2	ONLY INTERLOCKING TILES/PAVERS BLOCKS BIS APPROVED MANUFACTURERS AND ISI MARKED (ENGRAVED) WILL BE USED IN ALL WORKS.
3	EMD and Tender form fee Should be payable to E.O Municipal Council, Online. Bidders have to pay the Processing fee as mentioned on website through online made by IPG(Credit Card/Debit Card) or Internet Banking
4	If there is any doubt about Tender condition, Specification, Estimate, Bidders can contact in the office of engineering branch MC GOBINDGARH
5	The items, rates & Quantities are only for Estimated Purpose Payment will be made as per work actually done on site.
6	The Tenderer must be Enlisted with the Municipal Council, Gobindgarh or with any Govt. Department
7	Electronic tender forms shall be opened in the office of the Municipal Council, Gobindgarh, in the presence of Contractors or their authorized representatives (if they wish) on the date and time prescribed in the tender notice
8	If any date of tender happens to be a holiday, the tenders shall be opened on the next working day. Regarding this, no publication in Newspaper will be given but corrigendum/ modification/correction will be posted at the website.
9	The work will be executed by contractor in Accordance with the provisions contained in form MW4 and as

For Quality Enviro Engineers Pvt. Ltd.



Authorized Signatory

	per Punjab PWD specifications / MORTH specifications/ as per agreements and the final payment will be made to the contractor on the basis of the overall lowest statement as worked out in the final stage.
10	Sales Tax, Income Tax, GST, Labour Cess and other levies will be deducted from the contractor's bill as per rules
11	DNIT shall be a part of the agreement
12	(i) In case of any dispute or disagreement arising out of contract agreement Deputy Commissioner Roopnagar, shall be the Arbitrator, whose decision shall be final and binding upon both the parties. (ii) It shall be an essential terms of this contract that in order to avoid frivolous claims, the party invoking arbitration shall specify the disputes based on facts and calculation stating the amount claimed under each claim and shall furnish a "deposit-at-call" for ten percent of the amount claimed, on a scheduled bank in the name of the arbitrator by his official designation who shall keep the amount in deposit till the announcement of the award. In the event of an award in favor of the claimant, the deposit shall be refunded to him in proportion to the amount awarded with respect to the amount claimed and the balance, if any, shall be forfeited and paid to the other party.
13	The Agency / Contractors, Co-operative Labor & Const. Societies should not have been black listed / Debarred from any department. An Affidavit / Undertaking will be required to be submitted in the form of scanned copy online. EPF, if not applicable, an affidavit undertaking will be required to be submitted in the form of scanned copy online
14	If any item or Items other than DNIT will got executed at site if required, Rates for these items will be paid after calculating overall less/Above (Calculation will be done on the basis of rates quoted by the agency against particular estimate) on CSR Items and rates of N.S items approved by Engineer-in-charge.
15	Quoted tender should be as per approved class by the individual contractor otherwise it shall be invalid
16	Any or all tenders can be rejected by the competent Authority without assigning any reason
17	Contractor/Agency is bound to any instruction issued by Govt. from time To time before execution of work.
18	All the traffic arrangements including diversion, barricading shall be provided by the agency at his own cost along with the required security persons. The Municipal Council, Gobindgarh shall not pay extra for it.
19	10% security or above shall be deducted from the each bill of the contractor and amount of deducted will released as per govt. instructions. Defect ability period for road work is 1 year and for C.C flooring & Paver blocks defect liability period will be 5 years, as per Govt. instructions
20	All running payments shall be considered as advance payments to the contractors and any excess payment in running bills shall be recovered from the contractor's final bill.
21	If any other type of tax exists/imposed by the Govt., the same will be borne by the agency.
22	Conditional Tender will not be accepted.
23	E.P.F will be deducted as per Government policy
24	Preference will be given to L&C Co-Op Societies as per notification no: 76/5 2/79-CI (5)/8856 dated 04/11/2019. In case L&C Co-Op Societies does not come forward to participate in e-tendering process in required numbers, then tender of contractors will also be considered.
25	Agency is liable to get the Interlocking Tiles tested from approved laboratory as payment of final bill shall be made after the receipt of satisfactory result in test report.
26	Any defect found in quality/quantity shall be accountable towards the contractor irrespective of release of security
27	Bidders/Contractors can access tender document on the website www.eproc.punjab.gov.in fill them and submit the complete tender document into Electronic Tender on the website itself. Bidders Shall attach scanned copies of all the paper, i.e PAN No. of the Contractor / L&C Society / Firm, GST No. E.P.F number where applicable & ES1 Number. Valid Enlistment Certificate.

For Quality Enviro Engineers Pvt. Ltd.

 Authorised Signatory

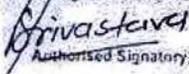
- 28 Self-declaration that the Contractor / L&C Society Firm has not been black listed till the publication of tender notice.
- 29 In case of L&C society, list of member of the society, their ID proofs & Capacity Certificate issued by registrar Co-Op societies.
- 30 Intending bidders shall submit an undertaking that the sum total of works being bid does not exceed, their bid capacity by deducting value of all works in hand (in all departments) at that point of time. In the event that information provided by the bidders is found to be false or misrepresentative, the tender would be liable for cancellation including forfeiture of the earnest money deposited by the bidder.
- 31 The Contractor shall take all measures for the safety of traffic during construction and provide, erect and maintain such barricades including signs, markings, flags, lights and flagman as are necessary at either end of excavation/embankment and such intermediate points as directed by Engineer in charge for the proper identification of construction area. He shall be responsible for all damages and accidents caused due to negligence on his part. Nothing extra shall be payable on this account. The Engineer in charge shall assist the contractor for diverting the traffic with help of local police.
- 32 The temporary warning lamps shall be installed at the barricades during the hours of darkness and kept lit all times during these hours
- 33 The contractor shall produce a certificate from the manufacturer that interlocking paver blocks for the specified / allotted work have been supplied by him and the grade of the paver blocks is per IS-15658
- 34 Any work can be cancelled / rejected by the Administrator and executive officer and President MC Gobindgarh without assigning any reason at any time.
- 35 Supply of Electrical goods will be taken from manufacturers or Authorized dealers
- 36 Contractor/Agency will be paid as per rates and premium applicable at the time and date of closing of tenders
- 37 If, any other condition will be given by the Government for these works will be applicable
- 38 Agency is bound to follow instructions given by third party (if any) at any stage of work.
- 39 Only the Firms / Agencies who have E.P.F. Number, can apply. If the Firms / Agencies have no E.P.F. Number, then tender will be rejected
- 40 These Tenders will be processed as per Instructions given in Standard Operating Procedure and as per The Punjab Transparency in Public Procurements Rules 2022.
- 41 Bidder Should have supplied Same or Similar nature minimum 5 machines Capacity of 5000 Ltr or above in Last Two Years and Should Enclosed Supporting Documents and Performance certificate of the machine
- 42 Before Taking Delivery of the machine, its performance rigorous heavy duty testing will be verified. To check the performance of the machine, sufficient number of photographs of the site should be taken before carrying out the work, during and after completion and videography should be done and they should be made part of the Record.s


Municipal Engineer
Municipal Council,
Gobindgarh.

4 0 1 7
Executive Officer
Municipal council
Gobindgarh


President,
Municipal Council,
Gobindgarh.

For Quality Enviro Engineers Pvt. Ltd.


Authorized Signatory

Signature Not Verified

Digitally signed by
GURPREET SINGH
Date: 2022.10.26
12:11:20 IST
Location: Punjab-PB

ਦਫ਼ਤਰ ਨਗਰ ਕੌਮਲ ਗੋਬਿੰਦਗੜ੍ਹ।

2579

284

ਲੜੀ ਨੰ. 130.

ਮਿਤੀ. 16/3/2023

ਵੱਲੋਂ

ਮਿਊਂਸਪਲ ਇੰਜੀਨੀਅਰ,
ਨਗਰ ਕੌਮਲ ਗੋਬਿੰਦਗੜ੍ਹ।

ਵੱਲ

M/s Quality Enviro Engineers Private Limited,
Ghaziabad.

ਵਿਸ਼ਾ - (ਕੰਮ ਦਾ ਨਾਮ) Purchase of Vehicle Mounted Sprinkling with Anti Smog Gun 2 Nos.

ਹਵਾਲਾ :- ਆਪ ਜੀ ਵੱਲੋਂ ਭਰੇ ਗਏ ਟੈਂਡਰ ਆਈਟਮ ਨੰਬਰ - 01 ਮਿਤੀ 21.11.2022 ਸਬੰਧੀ।

DNIT - 30/2022

Tender Register Page - 87

ਆਪ ਜੀ ਵੱਲੋਂ ਵਿਸ਼ੇ ਅਧੀਨ ਕੰਮ ਦਾ ਜੋ ਟੈਂਡਰ ਭਰਿਆ ਗਿਆ ਹੈ। ਉਸਦੇ ਰੇਟ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸਮਰੱਥ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਪ੍ਰਵਾਨ ਕਰ ਲਏ ਗਏ ਹਨ :-

Sr. No	Name of Item	Rates accepted			Time Period (in Months)
		Estimate Cost	Percentage Below (-)	Allotted Amount	
1	All Item (as per Specification)	90.00 lacs	15%	76.50 lacs	03

Terms and Conditions: -

All the terms and conditions of approved DNIT will be complied by the agency.

1. Contractor's L&C Society should place a board of size 4'x3' and any other cautionary sign board as per site
2. The officer-in-charge of the work will accept or reject the work executed according to his judgment.
3. This order can be cancelled and the work can be stopped at any time by officer-in-charge of the work or by any officer superior to him in authority similarly the contractor is at liberty to choose work at any time.
4. The work shall be executed strictly according to the specification attached.
5. The work shall be completed by 16.05.23. Otherwise Rs. 10.0% Will be deducted from the Contractor's bill as penalty for every day's delay. The maximum penalty should not exceed 10 percent of the estimate cost of the work

Kindly attend the office of the undersigned and submit stamp paper worth Rs. 50 - for contract agreement within seven working days and also start the above said work with consultation of Assistant Municipal Engineer/JE to complete the work well within the stipulated time period.


Municipal Engineer,
Municipal Council, Gobindgarh.

ਲੜੀ ਨੰ. 441..

ਮਿਤੀ 29/3/2023

ਵੱਲੋਂ

ਮਿਊਂਸਪਲ ਇੰਜੀਨੀਅਰ,
ਨਗਰ ਕੌਂਸਲ ਗੋਬਿੰਦਗੜ੍ਹ।

ਵੱਲੋਂ

M/s Pyara Singh & Sons
ਲੁਧਿਆਣਾ।

ਵਿਸ਼ਾ - (ਕੰਮ ਦਾ ਨਾਮ) Supply of O+M for Truck mounted Single Engine road sweeping Machine.

ਹਵਾਲਾ :- ਆਪ ਜੀ ਵੱਲੋਂ ਭਰੇ ਗਏ ਟੈਂਡਰ ਆਈਟਮ ਨੰਬਰ. 01 ਮਿਤੀ 09.03.2023 ਸਬੰਧੀ।

DNIT- 04/2023

Dated 09.03.2023

Tender Register Page-39

ਆਪ ਜੀ ਵੱਲੋਂ ਵਿਸ਼ੇ ਅਧੀਨ ਕੰਮ ਦਾ ਜੋ ਟੈਂਡਰ ਭਰਿਆ ਗਿਆ ਹੈ। ਉਸਦੇ ਰੋਟ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸਮਰੱਥ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਪ੍ਰਵਾਨ ਕਰ ਲਏ ਗਏ ਹਨ :-

Sr. No	Name of Item	Rates accepted			Time Period (in Months)
		Estimate Cost	Percentage Below (-)	Allotted Amount	
1	All Item (as per Specification)	119.94 lac	24.33%	9075859.80	01

Terms and Conditions: -

All the terms and conditions of approved DNIT will be complied by the agency.

1. Contractor's L&C Society should place a board of size 4'x3' and any other cautionary sign board as per site
2. The officer-in-charge of the work will accept or reject the work executed according to his judgment.
3. This order can be cancelled and the work can be stopped at any time by officer-in-charge of the work or by any officer superior to him in authority similarly the contractor is at liberty to choose work at any time.
4. The work shall be executed strictly according to the specification attached.
5. The work shall be completed by.....28.4-2023..... Otherwise Rs..... Will be deducted from the Contractor's bill as penalty for every day's delay. The maximum penalty should not exceed 10 percent of the estimate cost of the work

Kindly attend the office of the undersigned and submit stamp paper worth Rs. 50 - for contract agreement within seven working days and also start the above said work with consultation of Assistant Municipal Engineer/JE to complete the work well within the stipulated time period.


Municipal Engineer,
Municipal Council, Gobindgarh.

NOTICE INVITING E-TENDERS
Eproc.punjab.gov.in
E-tender MC/Gobindgarh/2023/04
E-tender-ME/AME/2023/04

The Municipal Council Mandi Gobindgarh invites percentages rates of e-tenders on Double Bid System for the following works from the enlisted Labour and Construction Societies/Enlisted Govt. Contractors/ Supplier and Manufactures.

Date and time schedule of Tenders:

Sr. No	Last date of online submission of Bidding Documents	Opening of Technical Bid
1	09.03.2023 At 5:00PM	10.03.2023 at 09:00 AM

(A) Name of works :

Sr.no	Name of work	E/Cost	ਮੌਤਾ / ਪ੍ਰਵਾਨਗੀ	ਤਰੀਕਾ	Earnest Money
1.	Supply of O +M for Truck mounted Single Engine road sweeping Machine.	119.94 lacs	24(72) ਜਿਤੀ 26.05.2021 (ਅਸ6-ਡਸਸ(ਗੋਬਿੰਦਗੜ੍ਹ -38)-2021/25842 ਜਿਤੀ 29.06.2021	1 Month	240000

For Participating in the above e-tendering process the contractor shall have to get themselves registered with eproc.punjab.gov.in and get user ID and Password. Class 2 & 3 digital signature is mandatory to participate in the e-tendering. For any clarification/ difficulty e-tendering process flow, please contact on NIC Helpdesk Number 0172-2973263, 0172-2970284. In case of any problem in up loading e-Tender Municipal Council Gobindgarh will be not responsible.

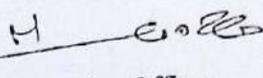
TERMS & CONDITIONS FOR NIT (Not for Press)

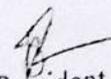
1	Validity of tender will be 180 days
2	EMD and Tender form fee Should be payable to E.O Municipal Council, Online. Bidders have to pay the Processing fee as mentioned on website through online made by IPG(Credit Card/Debit Card) or Internet Banking
3	If there is any doubt about Tender condition, Specification, Estimate, Bidders can contact in the office of engineering branch MC GOBINDGARH
4	The items, rates & Quantities are only for Estimated Purpose Payment will be made as per work actually done on site.
5	The Tenderer must be Enlisted with the Municipal Council, Gobindgarh or with any Govt. Department
6	Electronic tender forms shall be opened in the office of the Municipal Council, Gobindgarh, in the presence of Contractors or their authorized representatives (if they wish) on the date and time prescribed in the tender notice
7	If any date of tender happens to be a holiday, the tenders shall be opened on the next working day. Regarding this, no publication in Newspaper will be given but corrigendum/ modification/correction will be posted at the website.
8	The work will be executed by contractor in Accordance with the provisions contained in form MW4 and as per Punjab PWD specifications / MORTH specifications/ as per agreements and the final payment will be made to the contractor on the basis of the overall lowest statement as worked out in the final stage.
9	Sales Tax, Income Tax, GST, Labour Cess and other levies will be deducted from the contractor's bill as per rules
10	DNIT shall be a part of the agreement
11	(i) In case of any dispute or disagreement arising out of contract agreement Deputy Commissioner Fatchgarh Sahib, shall be the Arbitrator, whose decision shall be final and binding upon both the parties. (ii) It shall be an essential terms of this contract that in order to avoid frivolous claims, the party invoking arbitration shall specify the disputes based on facts and calculation stating the amount claimed under each claim and shall furnish a "deposit-at-call" for ten percent of the amount claimed, on a scheduled bank in the name of the arbitrator by his official designation who shall keep the amount in deposit till the announcement of the award. In the event of an

	award in favor of the claimant shall be refunded to him in proportion to the amount awarded with respect to the amount claimed and the balance, if any, shall be forfeited and paid to the other party.
12	The Agency / Contractors, Co-operative Labor & Const. Societies should not have been black listed / Debarred from any department. An Affidavit / Undertaking will be required to be submitted in the form of scanned copy online. EPF, if not applicable, an affidavit undertaking will be required to be submitted in the form of scanned copy online
13	If any item or Items other than DNIT will got executed at site if required, Rates for these items will be paid after calculating overall less/Above (Calculation will be done on the basis of rates quoted by the agency against particular estimate) on CSR Items and rates of N.S items approved by Engineer-in-charge.
14	Quoted tender should be as per approved class by the individual contractor otherwise it shall be invalid
15	Any or all tenders can be rejected by the competent Authority without assigning any reason
16	Contractor/Agency is bound to any instruction issued by Govt. from time To time before execution of work.
17	All the traffic arrangements including diversion, barricading shall be provided by the agency at his own cost along with the required security persons. The Municipal Council, Gobindgarh shall not pay extra for it.
18	10% security or above shall be deducted from the each bill of the contractor and amount of deducted will released as per govt. instructions.
19	All running payments shall be considered as advance payments to the contractors and any excess payment in running bills shall be recovered from the contractor's final bill.
20	If any other type of tax exists/imposed by the Govt., the same will be borne by the agency.
21	Conditional Tender will not be accepted.
22	E.P.F will be deducted as per Government policy
23	Any defect found in quality/quantity shall be accountable towards the contractor irrespective of release of security
24	Bidders/Contractors can access tender document on the website www.eproc.punjab.gov.in fill them and submit the complete tender document into Electronic Tender on the website itself. Bidders Shall attach scanned copies of all the paper, i.e PAN No. of the Contractor / L&C Society / Firm, GST No, E.P.F number where applicable & ESI Number. Valid Enlistment Certificate.,
25	Self-declaration that the Contractor / L&C Society Firm has not been black listed till the publication of tender notice.
26	In case of L&C society, list of member of the society, their ID proofs & Capacity Certificate issued by registrar Co-Op societies.
27	Intending bidders shall submit an undertaking that the sum total of works being bid does not exceed, their bid capacity by deducting value of all works in hand (in all departments) at that point of time. In the event that information provided by the bidders is found to be false or misrepresentative, the tender would be liable for cancellation including forfeiture of the earnest money deposited by the bidder.
28	The Contractor shall take all measures for the safety of traffic during construction and provide, erect and maintain such barricades including signs, markings, flags, lights and flagman as are necessary at either end of excavation/embankment and such intermediate points as directed by Engineer in charge for the proper identification of construction area. He shall be responsible for all damages and accidents caused due to negligence on his part. Nothing extra shall be payable on this account. The Engineer in charge shall assist the contractor for diverting the traffic with help of local police.
29	The temporary warning lamps shall be installed at the barricades during the hours of darkness and kept lit all times during these hours
30	Any work can be cancelled / rejected by the Administrator and executive officer and President MC Gobindgarh without assigning any reason at any time.
31	Supply of Electrical goods will be taken from manufacturers or Authorized dealers
32	Contractor/Agency will be paid as per rates and premium applicable at the time and date of closing of tenders
33	If, any other condition will be given by the Government for these works will be applicable
34	Agency is bound to follow instructions given by third party (if any) at any stage of work.
35	Only the Firms / Agencies who have E.P.F. Number, can apply. If the Firms / Agencies have no E.P.F. Number, then tender will be rejected
36	These Tenders will be processed as per instructions given in Standard Operating Procedure and as per The Punjab Transparency in Public Procurements Rules 2022.

- | | |
|----|--|
| 37 | Before Taking Delivery of the machine, its performance rigorous heavy duty testing will be verified. To check the performance of the machine, sufficient number of photographs of the site should be taken before carrying out the work, during and after completion and videography should be done and they should be made part of the Record's |
| 38 | Bidder must have supplied minimum 2 nos. similar machines and must enclose performance certificate of these machines. |
| 39 | Detailed terms & Conditions, Eligibility Criteria and other conditions can be seen in RFP. |


Municipal Engineer
Municipal Council,
Gobindgarh.


Executive Officer
Municipal Council,
Gobindgarh


President,
Municipal Council,
Gobindgarh.

MUNICIPAL COUNCIL MANDI GOBINDGARH LOCAL GOVT. PUNJAB
DEPTT. PUNJAB

NOTICE INVITING E-TENDERS (Supply & Repair Works)

Eproc.punjab.gov.in

E-tender MC/Gobindgarh/30//2022

E-tender-ME/AME/30/2022

The Municipal Council Mandi Gobindgarh invites percentages rates of e-tenders on Double Bid System for the following works from the enlisted Labour and Construction Societies/Enlisted Govt. Contractors/ Supplier and Manufactures.

Date and time schedule of Tenders:

Sr. No	Last date of online submission of Bidding Documents	Opening of Technical Bid
1	21.11.2022 At 5:00PM	22.11.2022 at 09:00 AM

(A) Name of works : Supply & Repair works

Sr.no	Name of work	E/Cost	ਮਤਾ ਨੰਬਰ ਅਤੇ ਮਿਤੀ	ਸਮਾਂ	
1.	Purchase of Vechicle Mounted Sprinkling with Anti Smog Gun 2 Nos.	90.00 lac	ਮਤਾ ਨੰ. 48 ਮਿਤੀ 16.08.2022	3 Month	NCAP Grant Works
2.	Supply of 02 nos. Water Tanker with Sprinkling system 5000ltr.	4.50 lac	ਮਤਾ ਨੰ. 48 ਮਿਤੀ 16.08.2022	3 month	NCAP Grant Works

For Participating in the above e-tendering process the contractor shall have to get themselves registered with eproc.punjab.gov.in and get user ID and Password. Class 2 & 3 digital signature is mandatory to participate in the e-tendering. For any clarification/ difficulty e-tendering process flow, please contact on NIC Helpdesk Number 0172-2973263, 0172-2970284. In case of any problem in up loading e-Tender Municipal Council Gobindgarh will be not responsible.

TERMS & CONDITIONS FOR NIT (Not for Press)

1	Validity of tender will be 180 days
2	ONLY INTERLOCKING TILES/PAVERS BLOCKS BIS APPROVED MANUFACTURERS AND ISI MARKED (ENGRAVED) WILL BE USED IN ALL WORKS.
3	EMD and Tender form fee Should be payable to E.O Municipal Council, Online. Bidders have to pay the Processing fee as mentioned on website through online made by IPG(Credit Card/Debit Card) or Internet Banking
4	If there is any doubt about Tender condition, Specification, Estimate, Bidders can contact in the office of engineering branch MC GOBINDGARH
5	The items, rates & Quantities are only for Estimated Purpose Payment will be made as per work actually done on site.
6	The Tenderer must be Enlisted with the Municipal Council, Gobindgarh or with any Govt. Department
7	Electronic tender forms shall be opened in the office of the Municipal Council, Gobindgarh, in the presence of Contractors or their authorized representatives (if they wish) on the date and time prescribed in the tender notice
8	If any date of tender happens to be a holiday, the tenders shall be opened on the next working day. Regarding this, no publication in Newspaper will be given but corrigendum/ modification/correction will be posted at the website.

- 2585**
- 290**
- 12 (i) In case of any dispute arising out of contract agreement Deputy Commissioner Roopnagar, shall be the Arbitrator, whose decision shall be final and binding upon both the parties.
 - (ii) It shall be an essential terms of this contract that in order to avoid frivolous claims, the party invoking arbitration shall specify the disputes based on facts and calculation stating the amount claimed under each claim and shall furnish a "deposit-at-call" for ten percent of the amount claimed, on a scheduled bank in the name of the arbitrator by his official designation who shall keep the amount in deposit till the announcement of the award. In the event of an award in favor of the claimant, the deposit shall be refunded to him in proportion to the amount awarded with respect to the amount claimed and the balance, if any, shall be forfeited and paid to the other party.
 - 13 The Agency / Contractors, Co-operative Labor & Const. Societies should not have been black listed / Debarred from any department. An Affidavit / Undertaking will be required to be submitted in the form of scanned copy online. EPF, if not applicable, an affidavit undertaking will be required to be submitted in the form of scanned copy online.
 - 14 If any item or Items other than DNIT will get executed at site if required, Rates for these items will be paid after calculating overall less/Above (Calculation will be done on the basis of rates quoted by the agency against particular estimate) on CSR Items and rates of N.S items approved by Engineer-in-charge.
 - 15 Quoted tender should be as per approved class by the individual contractor otherwise it shall be invalid.
 - 16 Any or all tenders can be rejected by the competent Authority without assigning any reason.
 - 17 Contractor/Agency is bound to any instruction issued by Govt. from time to time before execution of work.
 - 18 All the traffic arrangements including diversion, barricading shall be provided by the agency at his own cost along with the required security persons. The Municipal Council, Gobindgarh shall not pay extra for it.
 - 19 10% security or above shall be deducted from the each bill of the contractor and amount of deducted will be released as per govt. instructions. Defect liability period for road work is 1 year and for C.C flooring & Paver blocks defect liability period will be 5 years, as per Govt. instructions.
 - 20 All running payments shall be considered as advance payments to the contractors and any excess payment in running bills shall be recovered from the contractor's final bill.
 - 21 If any other type of tax exists/imposed by the Govt., the same will be borne by the agency.
 - 22 Conditional Tender will not be accepted.
 - 23 E.P.F will be deducted as per Government policy.
 - 24 Preference will be given to L&C Co-Op Societies as per notification no: 76/5 2/79-CI (5)/8856 dated 04/11/2019. In case L&C Co-Op Societies does not come forward to participate in e-tendering process in required numbers, then tender of contractors will also be considered.
 - 25 Agency is liable to get the Interlocking Tiles tested from approved laboratory as payment of final bill shall be made after the receipt of satisfactory result in test report.
 - 26 Any defect found in quality/quantity shall be accountable towards the contractor irrespective of release of security.
 - 27 Bidders/Contractors can access tender document on the website www.eproc.punjab.gov.in fill them and submit the complete tender document into Electronic Tender on the website itself. Bidders Shall attach scanned copies of all the paper, i.e PAN No. of the Contractor / L&C Society / Firm, GST No, E.P.F number where applicable & ESI Number, Valid Enlistment Certificate,

- 28 Self-declaration that the Contractor L&C Society Firm has not been black listed till the publication of tender notice.
- 29 In case of L&C society, list of member of the society, their ID proofs & Capacity Certificate issued by registrar Co-Op societies.
- 30 Intending bidders shall submit an undertaking that the sum total of works being bid does not exceed their bid capacity by deducting value of all works in hand (in all departments) at that point of time. In the event that information provided by the bidders is found to be false or misrepresentative, the tender would be liable for cancellation including forfeiture of the earnest money deposited by the bidder.
- 31 The Contractor shall take all measures for the safety of traffic during construction and provide, erect and maintain such barricades including signs, markings, flags, lights and flagman as are necessary at either end of excavation/embankment and such intermediate points as directed by Engineer in charge for the proper identification of construction area. He shall be responsible for all damages and accidents caused due to negligence on his part. Nothing extra shall be payable on this account. The Engineer in charge shall assist the contractor for diverting the traffic with help of local police.
- 32 The temporary warning lamps shall be installed at the barricades during the hours of darkness and kept lit all times during these hours.
- 33 The contractor shall produce a certificate from the manufacturer that interlocking paver blocks for the specified allotted work have been supplied by him and the grade of the paver blocks is per IS-15658.
- 34 Any work can be cancelled / rejected by the Administrator and executive officer and President MC Gobindgarh without assigning any reason at any time.
- 35 Supply of Electrical goods will be taken from manufacturers or Authorized dealers.
- 36 Contractor/Agency will be paid as per rates and premium applicable at the time and date of closing of tenders.
- 37 If any other condition will be given by the Government for these works will be applicable.
- 38 Agency is bound to follow instructions given by third party (if any) at any stage of work.
- 39 Only the Firms / Agencies who have E.P.F Number, can apply. If the Firms / Agencies have no E.P.F Number, then tender will be rejected.
- 40 These Tenders will be processed as per Instructions given in Standard Operating Procedure and as per The Punjab Transparency in Public Procurements Rules 2022.
- 41 Bidder Should have supplied Same or Similar nature minimum 5 machines Capacity of 5000 Ltr or above in Last Two Years and Should Enclosed Supporting Documents and Performance certificate of the machine.
- 42 Before Taking Delivery of the machine, its performance rigorous heavy duty testing will be verified. To check the performance of the machine, sufficient number of photographs of the site should be taken before carrying out the work, during and after completion and videography should be done and they should be made part of the Records.


Municipal Engineer
Municipal Council
Gobindgarh.


Executive Officer
Municipal Council
Gobindgarh.


President,
Municipal Council,
Gobindgarh.

MUNICIPAL COUNCIL GOBINDGARH (FGS)

Work Order No. 241....

Date: 03/01/2023

Name of Agency

Kaker Fabricators

Address

E/Cost:

450000.00

Date: 21.11.2022

Time : 03

Month

Subject:

Supply of 02 nos. Water Tanker with Sprinkling system 5000ltr.

Ref:

Your Tender Dated: 21.11.2022,

Work No- 02

Sr. No	Name of Item	Rates accepted	
		Percentage Below (-)	Allotted Amount
1	All Item (as per Specification)	27.50%	326250.00

Terms and Conditions: -

All the terms and conditions of approved DNIT will be complied by the agency.

1. DNIT shall be considered as part of agreement. Payment of the work will be done as per the DNIT/estimate rates.

2. The work will be executed strictly as per Pb. PWD/MORTH specifications.

3. All the necessary field and laboratory tests of the work and material to be used for the execution of work shall be undertaken under the supervision of Engineer-in-charge of work and charges of all such tests shall be borne by the L&C Society/contractor. The test should be conducted by any Govt. institution or N.A.B.L laboratory.

4. All the taxes such as income tax, Labor cess, G.S.T and other tax will be deducted as per Govt. instructions.

5. Contractor/ L&C Society will be responsible, for deposits of EPF & ESI contribution and any other liability arises

from Govt. time to time, is liable to pay to concerned department.

6. Contractor' L&C Society should place a board of size 4'x3' and any other cautionary sign board as per site requirement before execution of work.

7. Contractor/ L&C Society will be solely responsible for any kind of accident/Mis-happening during the progress of work.

8. No interest will be paid in case of delayed payment due to any reason.

9. 10% security will be deducted from every bill of the agency.

Kindly attend the office of the undersigned and submit stamp paper worth Rs. 50 along with bank guarante of amount 22500/- for contract agreement within seven working days and also start the above said work with consultation of Assistant Municipal Engineer/JE to complete the work well within the stipulated time period.


Municipal Engineer,
Municipal Council,
Gobindgarh

2588

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Rohan Singh <advrohansingh1002@gmail.com>

Service of reply affidavit filed on behalf of Respondent-5,i.e. Executive Officer, Municipal Council in OA/295/2023

1 message

Rohan Singh <advrohansingh1002@gmail.com>

Tue, Jan 14, 2025 at 6:57 PM

To: kapilaik@yahoo.co.in, cs@punjab.gov.in, msppcb@gmail.com, aisra200@yahoo.com

Respected sir,

Please take receipt of the reply affidavit filed on behalf of Respondent-5,i.e. Executive Officer, Municipal Council in **DIMPAL KUMAR vs STATE OF PUNJAB & ORS.****Regards****ROHAN PRATAP SINGH***On Behalf of***Prashant Manchanda,**

P-4A Jangpura Extension,

New Delhi-110014

Ph: 9971879203

**REPLY AFFIDAVIT BY R-5 in DIMPAL VS STATE OF PUNJAB oa 295 2023_compressed.pdf**

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